LOK SABHA DEBATES (English Version)

Tenth Session (Fourteenth Lok Sabha)



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(Vol. XXVII contains Nos. 21 to 32)

LOK SABHA SECRETARIAT NEW DELHI

Price : Rs. 80.00

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(iii)

LOK SABHA

Thursday, May 10, 2007/Vaisakha 20, 1929 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

[English]

REFERENCE BY THE SPEAKER

150th Anniversary of India's "First war of Independence"

MR. SPEAKER: Hon. Members, today a grateful nation is observing the 150th Anniversary of India's "First War of Independence."

The uprising of 1857, a watershed event in India's struggle for Freedom, was the first ever mass upsurge of the simmering yearning for Independence among our countrymen. The revolt that began as a sepoy uprising in Meerut had a cascading effect across the country. This popular and almost spontaneous uprising fired up the imagination of the nation, and such revolts against the British Rule followed in other parts of the country. This event kindled the spirit of *Swaraj*, which spurred the Father of the Nation and other great freedom fighters to lead the Freedom Struggle culminating in Independence 90 years later in 1947. The supreme sacrifices made by the known and unknown heroes of the First War of Independence did not got in vein.

The uprising, which was a collective expression of the determination of the Indian people to end the foreign rule, also exemplified the spirit of unity and religious harmony.

On this solemn occasion, let us all recall with reverence the supreme sacrifices made by all the valiant freedom fighters and rededicate ourselves to the task of maintaining unity and communal harmony in the country.

The House may now stand in silence for a short while as a mark of respect to the martyrs.

11.01 hrs.

The Members then stood in silence for a short while.

...(Interruptions)

[English]

MR. SPEAKER: How can I hear?

...(Interruptions)

MR. SPEAKER: Nothing will go on record.

...(Interruptions)*

[Translation]

MR. SPEAKER: Do you not want the question hour?

...(Interruptions)

[English]

MR. SPEAKER: Do you not want the Question Hour?

...(Interruptions)

11.03 hrs.

(At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table)

...(Interruptions)

MR. SPEAKER: Let me begin the proceedings.

...(Interruptions)

11.04 hrs.

(At this stage Shri Mahesh Kanodia and some other hon. Members came and stood on the floor near the Table)

MR. SPEAKER: Please listen to me.

...(Interruptions)

*Not recorded.

MR. SPEAKER: If this happens, nothing is going on record.

...(Interruptions)

MR. SPEAKER: Do not speak like this. Nothing is going on record.

...(Interruptions)*

11.04¹/₂ hrs.

(At this stage Shri Devendra Prasad Yadav and some other hon. Members came and stood on the floor near the Table)

...(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

Assistance for Oil and Gas Explorations

*502. SHRI SANTOSH GANGWAR: SHRI DHARMENDRA PRADHAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is seeking the assistance of other countries in oil and gas explorations;

(b) if so, the details thereof;

(c) the names of the countries where India is engaged in such explorations; and

(d) the terms and conditions of the joint explorations and the success achieved?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (d) Yes, Sir. In order to enhance energy security, the Government has initiated a number of steps to engage with foreign Governments and overseas companies. These measures include seeking assistance of Governments of hydrocarbons rich countries to obtain overseas exploration acreages, latest technology and investments in our country through inter-Governmental MOU/agreements. The Government has sought the participation of overseas E&P companies, through dialogue at the Governmental level, in our NELP rounds.

*Not recorded.

In an effort for securing Energy Security through investment in oil equity abroad, Indian Oil CPSUs viz., Oil & Natural Gas Corporation-Videsh Limited (OVL), Oil India Limited, Indian Oil Corporation Ltd., Bharat Petroleum Corporation Ltd., Gas Authority of India Limited and Hindustan Petroleum Corporation Limited have acquired exploration and production (E&P) assets in over twenty countries, including, Australia, Brazil, Colombia, Cuba, Egypt, Gabon, Iran, Iraq, Libya, Myanmar, Nigeria-Sao-Tome-Principle JDA, Nigeria, Oman, Qatar, Russia, Sudan, Syria, Timor & Australia, Vietnam and Yemen. Out of the above investments, production has already started in six projects in Vietnam, Sudan, Russia, Syria and Colombia. The terms and conditions of joint exploration are normally mentioned in the Joint Operating Agreement and Production Sharing Agreement for the project which may vary from project to project.

OVL started production of oil and gas in the year 2003 and achieved production of oil and oil equivalent gas (O+OEG) of approximately 7.81 MMT in the year 2006-07.

[Translation]

Speed of Goods Trains

*503. SHRI THAWAR CHAND GEHLOT: SHRI CHANDRAKANT KHAIRE:

Will the Minister of RAILWAYS be pleased to state:

(a) the average speed of the goods trains during each of the last three years;

(b) the number of goods trains whose speed has been increased during the last three years;

(c) the number of claims regarding loss of goods in railway transit received and settled along with the amount of compensation paid during each of the last three years, Zone-wise; and

(d) the steps taken to clear the pending claim cases?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): (a) and (b) The average speed of all goods trains for diesel and electric traction during the last three years is as under:

Year		Average spee	d of all goods trains	(kilometres/hour)	
	Broad	Gauge	Metre Gauge	All tre	action
	Diesel	Electric	Diesel	Broad Gauge	Metre Gauge
2003-04	22.1	24.0	17.0	23.3	17.0
2004-05	22.8 /	24.7	16.9	23.8	16.9
2005-06	23.3	25.0	16.3	24.2	16.3

Unlike passenger carrying trains that run according to a fixed time schedule and at prescribed speeds, the speed of goods trains is bound to be less. The speed of goods trains on a section depends on various factors including maximum permissible speed, whether it is a single line or double line, type of signalling and also on number of passenger and freight trains as precedence is to be given to passenger carrying trains. However, data for speed of individual goods trains are not maintained.

(c) The number of claims regarding loss of goods in railway transit received and settled along with the amount of compensation paid during the last three years are as under:

Railway	Year	Total No. of claims received	Total No. of Claims disposed	Amount of compensation paid (Rs. in lakhs)
1	2	3	4	5
Central	2003-04	4027	3689	257.86
	2004-05	3867	3211	163.44
	2005-06	3857	3593	74.06
Eastern	2003-04	14494	9706	268.96
	2004-05	9402	4621	263.02
	2005-06	8475	4512	118.65
Northern	2003-04	9822	9053	642.24
	2004-05	7806	7039	214.17
	2005-06	8401	7358	186.78
North Eastern	2003-04	4431	4082	38.42
	2004-05	3770	3426	24.39
	2005-06	2356	2125	14.56
Northeast Frontier	2003-04	13056	12009	612.72
	2004-05	15858	13648	482.72
	2005-06	11151	9276	609.37

7 Written Answers

1	2	3	4	5
Southern	2003-04	3736	3380	84.79
	2004-05	2334	2129	31.42
	2005-06	2090	1952	77.57
South Central	2003-04	2511	2071	80.68
	2004-05	1929	1529	63. 96
	2005-06	1778	1694	196.71
South Eastern	2003-04	8355	6870	276.26
	2004-05	5040	4718	258.56
	2005-06	2694	2402	270.81
Western	2003-04	3765	3298	113.02
	2004-05	2700	2252	53.88
	2005-06	1891	1636	60.10
East Central	2003-04	6296	4060	13.05
	2004-05	9807	7946	45.84
	2005-06	5176	4714	37.01
East Coast	2003-04	2187	1995	22.77
	2004-05	1726	1551	56 .11
	2005-06	1403	1276	44.33
North Central	2003-04	3976	3161	6.56
	2004-05	4916	4042	12.02
	2005-06	4253	3754	15.13
North Western	2003-04	2212	1974	4.64
	2004-05	1209	1180	17.07
	2005-06	615	592	12.23
South East Central	2003-04	2310	1613	2.00
	2004-05	2350	1659	5.28
	2005-06	1835	1276	、 4.47

9 Written Answers

1	2	3	4	5
South Western	2003-04	1001	864	11.76
	2004-05	919	850	7.75
	2005-06	1031	991	2.96
West Central	2003-04	1861	937	9.74
	2004-05	3821	3185	18.32
	2005-06	2276	1987	34.12
Total	2003-04	84040	68762	2445.47
	2004-05	77454	62986	1717.95
	2005-06	59282	49138	1758.86

(d) The steps taken to clear the cases of pending claims are:

- (i) The maximum time for disposal for different types of claims cases for loss, shortage, damages, etc. of goods consignments has been fixed as six month to avoid delay.
- (ii) Commodity-wise special cell has been established in each Zone for speedy and hassle free disposal of claims.
- (iii) "Not received cell" on Zonal Railways have been set up to ensure expeditious tracing and connecting of consignments which could not reach the destination.
- (iv) Full monetary powers have been delegated to General Managers for settling time barred and suit-barred cases expeditiously.
- (v) With a view to have a customer friendly approach and to reduce the inconvenience to rail customers, subsidiary claim offices have been set up at important locations in the country.
- (vi) Prior fixation of inter Railway liability and staff responsibility for settlement of claims has been dispensed with to avoid delay.
- (vii) Claim offices have been computerized and web enabled. The customers can now file their claim and check the status 'on-line' without approaching claims offices.

Funds under Coaching and Allied Assistance Scheme

*504. SHRI HEMLAL MURMU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the funds released under the scheme of coaching and allied assistance for weaker sections including Scheduled Castes, Other Backward Classes, and minorities during each of the last three years and the current year alongwith the total number of beneficiaries thereunder, State/UT-wise;

(b) the details of the performance of the State Governments and other bodies in this regard;

(c) whether the Government proposes to enhance the Central share under the said scheme; and

(d) if so, the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) Statewise details of grants-in-aid released during the last three years viz. 2004-05 to 2006-07 under the Centrally Sponsored Scheme of Coaching and Allied Assistance for weaker sections including SC, OBC and Minority, along with the number of beneficiaries are given in the Statement enclosed. No grants-in-aid has been released so far during the current year. (b) The reports received indicate that the scheme has helped in enhancing the educational skills of the target groups, thereby improving their prospects to compete with the general category candidates.

(c) and (d) The Scheme of Coaching and Allied

Assistance has been revamped and a new Scheme of Free Coaching for SC and OBC students has been notified in April, 2007. The new scheme provides, interalia, for 100% funding of the coaching expenditure by the Government of India to reputed coaching centers selected for providing coaching.

Statement

Funds released under the scheme of coaching and allied assistance for weaker sections including Scheduled Castes, Other Backward Classes and Minorities during last three years alongwith the total number of beneficiaries thereunder, State/UT-wise

SI.No.	States/UTs	2	004-05	20	005-06	20	06-07
		Amount released (Rs. in lakhs)	No. of beneficiaries	Amount released (Rs. in lakhs)	No. of beneficiaries	Amount released (Rs. in lakhs)	No. of beneficiarles
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	76.37	1628	64.02	940	155.15	3272
2 .	Assam	13.55	240	3.64	80	8.51	200
3.	Bihar	21.3	280	0	0	6.58	160
4.	Chhattisgarh	5.04	160	1.94	60	4.5	120
5.	Haryana	20.00	780	15.56	800	0	0
6.	Himachal Pradesh	0	0	2.53	60	5.43	80
7.	Jammu and Kashmir	1.86	40	1.85	40	3.71	0
8.	Jharkhand	0	0	3.12	80	0	0
9.	Karnataka	9.44	220	5.3 8	40	7. 6 3	200
10.	Madhya Pradesh	125. 8 2	2770	18.57	560	14.57	280
11.	Maharashtra	35.89	440	18.61	300	31.49	540
12.	Manipur	14.48	240	15. 83	280	22.89	480
13.	Mizoram	0	0	1.35	40	0.00	0
14.	Orissa	4.88	0	0	0	3.92	120
15.	Punjab	28.03	510	5.84	240	0.00	0
16.	Rajasthan	9.68	200	27.72	660	39.89 、	705
17.	Tamil Nadu	13.38	220	6.26	100	15.03	180

13 Written Answers

1	2	3	4	5	6	7	8
18.	Uttar Pradesh	58.56	1251	28.29	320	36.11	120
9.	Uttaranchal	6.45	100	5.41	100	0	0
20.	West Bengal	4.94	120	0	0	17.68	180
21.	Chandigarh	0	0	2.53	60	2.53	0
2.	Deļhi	22.56	733	25.97	446	15.15	90
23.	Pondicherry	23.36	. 320	0	0	0.00	0
	Total	495.59	10252	254.42	5206	390.77	6727

Construction/Upgradation of Railway Stations with Public-Private Partnership

*505. SHRI CHANDRA MANI TRIPATHI: SHRI M. SREENIVASULU REDDY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are contemplating to construct new railway stations or upgrade the existing railway stations with private-public participation;

(b) if so, the details in this regard;

(c) the details of the stations being constructed with private-public participation; and

(d) the percentage of share of the Railways and the private sector in such works?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): (a) to (d) Yes, Sir. Nineteen stations viz. Pune, Carnac Bunder (Mumbai), Howrah, Lucknow, Anand Vihar (Delhi), Bijwasan (Delhi), Amritsar, Chandigarh, New Delhi, Varanasi, Chennai, Thiruvananthpuram, Secunderabad, Ahmedabad, Patna, Bhubaneshwar, Mathura, Bangalore & Bhopal have been identified so far for construction/ upgradation with Private Public Partnership. Out of these Anand Vihar & Vijwasan will be new stations. In all such cases, share of Railway would be providing the land and air space for commercial exploitation.

New Technique for Production for LPG

*506. SHRI RASHEED MASOOD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: (a) whether the Indian Oil Corporation has developed a new technique for production of LPG;

(b) if so, the details thereof;

(c) the target fixed for increasing the production of LPG with the help of this new technique;

(d) the extent to which import of LPG is likely to decrease due to this technique;

(e) whether petro-chemicals are also likely to be produced with the help of this new technique; and

(f) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) and (b) Yes, Sir. Indian Oil Corporation (IOC) has developed INDMAX process technology, which has been patented for maximization of LPG production in refineries. This technology can double the LPG yield as compared to existing Catalytic Cracking Technology.

(c) INDMAX technology can be implemented in grassroot refinery project as well as for refineries installing new Catalytic Cracking Units. It is operational at Guwahati Refinery since June, 2003. It has also been selected for Paradip Refinery (IOCL) and Bongaigaon Refinery and Petrochemicals Limited (BRPL). The expected LPG production from Paradip Refinery is 0.90 million tonnes per year and from BRPL is 0.226 million tonnes per year on commissioning these units. They are expected to go on stream in the year 2010-2011.

(d) At the end of the 11th Plan period, the overall availability of LPG in the country is projected to be almost equal to the estimated demand. This is on account of the refining capacity expansion as well as installation of INDMAX technology units.

(e) and (f) Yes, Sir. INDMAX technology can produce propylene, butylenes and Ethylene which can be utilized for petrochemicals production.

[English]

Supply of Power Project Equipments by BHEL

*507. SHRI BASU DEB ACHARIA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether some public sector undertakings (PSUs) have raised the issue of delayed supply of power project equipments by BHEL;

(b) if so, the details thereof;

(c) whether the matter of delayed supply has been examined;

(d) if so, the details thereof and the action taken/ proposed to be taken in this regard;

(e) whether the Government has taken initiatives to expand the work area of BHEL; and

(f) if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) to (f) Out of 19 projects contracted to BHEL in Tenth Five Year Plan by National Thermal Power Corporation (NTPC) and Damodar Valley Corporation (DVC), BHEL has received communication from these two organizations about delay in six projects. There is no delay in thirteen projects. Out of remaining six projects 2 projects have been completed with delay of between 2-4 months and the rest four projects are under execution. Over the years, BHEL has successfully reduced the project execution cycle time of all power projects, particularly for 500 MW the time has been reduced from 54 months to 36 months and for 201 MW from 48 months to 27 months. However, due to bunching of orders in the last 2 years of Tenth Plan by customers including NTPC and also due to delay in customer inputs, uncertain law and order situation and worldwide shortage of imported components required for some equipment manufacturing, some projects had marginal time over-run.

In order to avoid such delay in future, BHEL has initiated major steps which include:

- · Widening Vendor Base
- Advance Manufacturing Action (AMA) for long lead items
- · Bulk procurement
- · Addition of tools and plants for erection at site
- · Erection agency base enhancement
- Standardization of materials
- · Rate contract with Vendors
- Three shift operations and outsourcing of low technology manufacturing
- Availing services of retired erection/ commissioning specialists.

In order to meet the demands of Eleventh and Twelfth Five Year Plans in power generation, BHEL is in the process of augmenting its manufacturing capacity from 6,000 MW to 10,000 MW by December, 2007 and to 15,000 MW during the Eleventh Plan. BHEL has also tied up with the major technology providers in the world for acquiring the capability for manufacturing supercritical thermal sets and advance class gas turbines.

Allotment of Unutilized Defence Land for Retail Business

*508. SHRI KIRTI VARDHAN SINGH: SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of DEFENCE be pleased to state:

(a) whether ASSOCHAM has requested the Government to allot unutilized defence land for retail business as reported in the 'Navbharat Times' dated March 24, 2007;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Maintenance and Conservation of Historical Places/Monuments

*509. SHRI RAMDAS ATHAWALE: SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of CULTURE be pleased to state:

 (a) the number of historical places/monuments/ religious places maintained/preserved/conserved by the Archaeological Survey of India (ASI) as on date, Statewise;

(b) the funds allocated and spent on maintenance/ preservation/conservation during each of the last three years;

(c) whether the Union Government has received proposals from the State Governments for maintenance/ conservation/preservation of historical places/monuments/ memorials during the current year;

(d) if so, the details thereof, State-wise and the action taken by the Government thereon; and

(e) the details of the centrally protected monuments which have been handed over to the private parties by the ASI for maintenance/preservation?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) The number of historical places/monuments/religious places declared protected and maintained by the Archaeological Survey of India (ASI) as on date is 3667. State-wise list is given in Statement-I enclosed.

(b) The funds allocated and the expenditure incurred on conservation, preservation and environmental development of the monuments during the last three years is as under:

Year	Allocation	Expenditure
2004-05	9344.00	9288.00
005-06	10042.06	10194.54
2006-07	10860.43	10816.89

(c) to (e) ASI has not received any proposal from the State Government for maintenance/conservation of historical places/monuments/memorial during the current year. However requests were received in the earlier years for conservation/structural repairs of monuments/historical places which were taken up as deposit works. Details are is Statement-II enclosed.

None of the centrally protected monuments has been handed over to private parties by the ASI for maintenance/ preservation. However, ASI has entered into MoU's with public/private sector corporate for conservation/ development of facilities at centrally protected monuments through public-private initiative under the National Culture Fund (NCF) details of which are given in Statement-III enclosed.

Statement /

Number of Centrally Protected Monuments under Archaeological Survey of India (State/Union Territory-wise)

SI.No.	Name of State/ Union Territory	Number of Monuments/Sites
1	2	3
1.	Andhra Pradesh	137
2.	Assam	53
3.	Arunachal Pradesh	5
4.	Bihar	70
5.	Chhattisgarh	47
6 .	N.C.T. of Delhi	175
7.	Daman and Diu	12
8.	Goa	21

(Rs. in lakhs)

1	2	3	1	2	
9. Gujarat		202	21.	Orissa	
0. Haryana		90	22 .	Punjab	
1. Himachal	Pradesh	40	23.	Pondicherry (U.T.)	
2. Jammu a	nd Kashmir	69	24.	Rajasthan	1
3. Jharkhand	t	12	25.	Sikkim	
4. Kerala		26			
5. Karnataka	1	507	26.	Tamil Nadu	4
6. Maharast	itra	286	27.	Tripura	
7. Madhya	Pradesh	286	28.	Uttar Pradesh	7
8. Manipur		1	29 .	Uttaranchal	
19. Meghalay	a	8	30.	West Bengal	1
0. Nagaland	l	4		Total	36

Statement II

Civil Deposit Works

Proposals Accepted from State Governments for Conservation work of State and Centrally protected monuments

SI.No.	Name of the Monument	Amount Deposited (Rs. in lakhs)
1	2	3
(1) Go	vernment of Haryana	
1.	Chatta Rai Bal Mukund Das, Namaul	90.00
2 .	Pir Tukman's Tomb and Mosque, Narnaul	35.00
3 .	Chor Gumbad, Namaul	29.00
4.	Mirja Alijan's Takht and Baoli, Namaul	31.00
5.	Vishwa Mitra Ka Tilla, Pehowa	16.00
6 .	European Cemetery, Ambala Cantt.	15.00
7.	Buddhist Stupa, Chaneti, Yamuna Nagar	17.00
8.	Shish Mahal, Farukh Nagar, Gurgaon	30.00
9 .	Dargah Char Kutub, Hansi	12.00

1	2	3
0.	Dehra Mandir, Firojpur Zhirkha	35.00
1.	Shaikh Tayyab's Tomb, Kaithal	11.00
2.	Old Site Bhirdana, Fatehabad	2.00
3.	Jahaj Kothi, Hi sa r	53.00
4.	Vishwa Mitra Ka Tilla (Purch ase of Lan d)	6.65
5.	Zonal Museums, Hisar	22.00
	Total	404.65
2) G	overnment of Jharkhand	
•	Group of Temples, Haradih	20.00
•	Dumbari Hil Murhu, Ranchi	10.00
	Group of Temples Tanginath, Dumri, Gumla	25.00
•	Maluti Temples Group, Dumka	30.00
5.	Palamu Quila (Old & New) Barwadih, Latehar	50.00
3 .	Shahpur Quila, Chainpur, Medni Nagar	20.00
	Total	155.00
3) G	overnment of Maharashtra	
1.	Shivneri Fort, Junnar (Centrally protected monument)	197.00

Statement III

The ASI-NCF projects on monuments under the custody of Archaeological Survey of India

SI.No.	Name of Monuments	Name of the Sponsoring agency	State	Fund earmarked for this project	Remarks
1	2	3	4	5	6
1.	Taj Mahal, Agra	Indian Hotels Company Ltd. (Tata Group)	Uttar Pradesh	1.87 crores	in progr es s
2.	Jantar Mantar	Ap ce jay Surendra Park Hotels Ltd.	N.C.T., Delhi	10.00 lakhs	In progress

	2	3	4	5	6
ŀ.	Monuments at Lodi Garden	Steel Authority of India Ltd.	N.C.T., Delhi	1.00 crores	
	Jai sal mer Fort, Jaisalmer	World Monument Fund	Rajasthan	\$ 4,39,000 & Rs. 4.00 Crores by ASI	In progress
	Sun Temple, Konark	1	Orissa	}	
	Kanheri Caves, Mumbai		Maharashtra		
	Group of Temples, Khajuraho	Indian Oil Foundation	Madhya Pradesh	25.00 crores	
	Group of Monuments at Hampi		Kamataka		
	Warangal Fort, Warangal	J	Andhra Pradesh		

Sharing of Losses

*510. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has asked public and private sector refineries to share the burden of losses being suffered by oil marketing companies in the sale of LPG and lerosene;

(b) if so, the details thereof; and

(c) the response of the public/private sector refineries thereto?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) and (b) Yes, Sir. Consequent upon the unprecedented, sharp and spiraling escalation of international oil prices since the end of 2003, the Government in June, 2004 elucidated the principle of equitable burden sharing amongst the stakeholders, namely, the oil companies, Government and consumers. As advised by Government, PSU Oil Marketing Companies (OMCs) negotiated with the public and private sector refineries to share the burden of under-recoveries suffered by them in marketing of Domestic LPG and PDS Kerosene by providing discounts. (c) During the year 2005-06, public and private sector refineries had given a discount to the tune of Rs. 4393 crore to PSU OMCs.

[English]

Crude Oil Prices

*511. SHRI TATHAGATA SATPATHY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has any proposal to further reduce the prices of petroleum products, as the crude oil prices are showing a downward trend in the international market;

(b) if so, the details thereof alongwith the details of the crude oil price during the last six months, monthwise;

(c) the time by which a decision is likely to be taken in this regard?

(d) the financial position of the oil marketing companies during the last financial year?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (c) No, Sir. The prices in the international market have started firming up once again and have generally increased since November 2006 as may be seen in the enclosed Statement. Currently, the price of Indian Basket of crude is around \$65 per barrel.

In view of the softening of global oil prices post Aug'06, when Indian Basket reached a peak price of \$ 75 and to control inflation, the prices of petrol and diesel were reduced on 30.11.2006 and again on 16.2.2007. The reduction was Rs. 2/- per litre and Re. 1/- per litre for petrol and diesel respectively on each occasion (Delhi price).

The price of PDS Kerosene has not been revised since March 2002 and the price of Domestic LPG was last revised in November 2004.

(d) The details of latest available profit after tax of PSU Oil Marketing Companies namely IOC, HPC, BPC and IBP for the financial year 2006-07 (Apr'-Dec'06) are given below:

(Rs. crore)

Profit After Tax for PSU Oil Companies	2006-07 (Apr-Dec' 06) (Unaudited)
IOC	5889.80*
HPC	1021.63
BPC	1135.50
IBP	106.98

'Include profit on sale of ONGC shares of Rs. 3225 crores.

Statement

Trend in International Crude Oil Prices

Period	Monthly Average Crude Oil* (Indian Basket) (\$/bbl)
Nov'06	57.80
Dec'06	60.35
Jan'07	52.53
Feb'07	56.53
Mar'07	60.26
April'07	65.52

*The composition of Indian Basket of Crude represents Average of Oman & Dubai for sour grades and Brent (Dated) for sweet grade in the ratio of 59.8:40.2

Food Processing Industries

*512. SHRI JOACHIM BAXLA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Association of Chamber of Commerce and Industry has submitted to Government a paper on Indian Food Processing Industry in the year 2006-07;

- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (c) The ASSOCHAM has made suggestions/recommendations for various policy initiatives for the food processing sector. In includes, availability of raw material to the processing industry through encouragement of contract farming replacement of APMC Act, improved market access for Indian Food Products in overseas market, access to institutional finance for term loans and working capital for agricultural and food processing. The recommendation relating to taxation and credit include classification of all food processing units irrespective of their size as priority sector for bank lending, modifying and rationalizing taxation framework for the sector to remove distinction between branded and unbranded food products, scrap excise duty on packaging material for basic foods and custom duty reduction on food processing and packaging machinery/cold chain equipment. The paper further seeks doing away with multiplicity of Food Laws, standards, enforcement agencies and refers to inadequate food testing labs, lack of information on methods of sampling, inspection and testing. It emphasizes training requirements of food inspectors and the need in the un-organized sector of the industry for food hygiene standards such as GMP, GHP and HACCP. It also seeks updating curriculum of various educational institutions covering issues related to food safety and regulation, emerging global trends, guality requirements and process know-how. Setting up of world class academic institutions to meet educational and training needs of the industry on a continuous basis offering specialized management programmes, etc. has also been suggested.

Most of the suggestions made by the Chambers of Commerce & Industry are being addressed by the Government. In the 11th Plan Schemes, the Ministry is **`** 1

addressing the infrastructure related issues under the revamped Scheme for Infrastructure Development under which assistance will be provided for setting up of mega food parks, cold chain infrastructure, value added centres, packaging centres, etc. Schemes such as Quality Assurance, Research & Development and Promotional Activities, Scheme for Human Resource Development, etc. The setting up of the National Institute of Food Technology, Entrepreneurship & Management (NIFTEM) at Kundli in Haryana would address issues relating to quality and human resource development in the food processing sector. NIFTEM is likely to start short-term courses during the current financial year from hired premises. The Institute is likely to be fully operational during the third year.

In order to bring in reforms in the APMC Act, on the basis of the suggested Model Act, various State Governments have initiated reforms in the agricultural marketing sector by suitably amending the respective State level Acts. The major reforms sought to be introduced include, establishment of Direct Purchase Centres and Consumers'/Farmers' Markets for direct sale and introducing an institutional support mechanism for contract farming arrangements. The Government has been engaged in putting in place various bilateral trade arrangements with countries having potential markets for Indian goods and services as well as through multilateral arrangements such as WTO to ensure a fair market access for Indian goods and services, including farm products.

The RBI has recently revised upwards the eligibility of food processing units for priority sector bank lending with an investment in plant and machinery upto Rs. 10 crores as against Rs. 5 crores earlier. Rationalisation of tax structure is an ongoing process and during the current year's budget various tax incentives have been given to the processed food industry which include-raising of exemption limit of excise duty for Small Scale Industry (SSI) from Rs. 1 crore to Rs. 1.5 crores. Excise duty on biscuits whose retail price does not exceed Rs. 100 per Kg has been reduced from 8% to 0%. Excise duty has been reduced from 8% to 0% on all kinds of food mixes including instant mixes, and on reefer vans (refrigerated motor vehicles) from 16% to 8%. Soya bari (food supplements) and ready to eat packaged foods have been fully exempted from excise duty; Custom duty reefer vans exempted, on food processing machinery has been reduced from 7.5% to 5% and on sunflower oil (crude) from 65% to 50% and on sunflower oil (refined) from 75% to 60%. Special additional duty of 4% has been waived in the case of refined edible oil. Services provided by Technology Business Incubators have been exempted from service tax and similarly their Incubatees whose annual business turnover does not exceed Rs. 50 lakhs exempted from service tax for the first three years.

Keeping in view the problems faced by the industry due to the multiplicity of food laws regulating food processing industries, Government has enacted an Integrated Food Law entitled "Food Safety and Standards Act 2006" which has already been passed by Parliament and notified on 24.8.2006. The Food Safety and Standards Authority to be set up under the above Act will address various issues relating to food hyglene including the training needs of the industry. The Government also proposes to strengthen the quality testing infrastructure in the 11th Plan by providing financial assistance to a large number of food testing labs at national, State and District levels.

[Translation]

Oil Blocks offered to ONGC and OIL

*513. SHRI RAMJI LAL SUMAN: SHRI RAJIV RANJAN SINGH "LALAN":

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether several oil blocks have so far been allocated to Oil and Natural Gas Corporation and Oil India Limited for extraction of oil in the country;

(b) if so, the names of oil blocks allocated to each of the said companies as on March 2007 alongwith the details of the block-wise quantum of oil reserves;

(c) whether both the companies are likely to start the extraction of crude oil only after concluding trade agreements with the private sector companies, especially foreign oil companies; and

(d) if so, the facts in this regard and the reasons for which both these public sector companies are entering into agreements with the private sector companies? THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) and (b) Yes, Sir. Oil and Natural Gas Corporation (ONGC) and Oil India Ltd. (OIL) have been awarded a total of 786 exploration blocks under six rounds of New Exploration Licensing Policy (NELP) bidding held so far. The details of awarded blocks are given in Statement-I enclosed.

No oil and gas reserves have been established so far in the awarded blocks to ONGC and OIL under NELP. However, ONGC has made gas discoveries in six NELP blocks so far and discoveries are under various stages of appraisal. The details of these six blocks are given in Statement-II enclosed.

(c) and (d) ONGC and OIL enter into Joint Operating Agreements (JOAs) with respective consortium partners where the blocks have been awarded to a consortium of companies. The JOAs relate to exploration and production matters between these two companies and consortium partners-both public and private, which are formed at the time of bidding.

SI.No.	Block Name	Consortium with PI (%)	Date of signing contract
1	, 2	3	. 4
1.	KG-DWN-98/2	ONGC (90) & CEIL (10)	12.04.2000
2 .	KG-DWN-98/4	ONGC (85) & OIL (15)	12.04.2000
3.	KG-DWN-98/5	ONGC (100)	12.04.2000
4.	MN-DWN-98/3	ONGC (100)	12.04.2000
5.	MB-OSN-97/4	ONGC (70) & IOC (30)	12.04.2000
6.	KG-O SN-97 /1	ONGC (100)	12.04.2000
7.	MN-OSN-97/3	ONGC (85) & GAIL (15)	12.04.2000
8.	KK-OSN-97/3	ONGC (100)	Relinquished
9.	GS-DWN-2000/1	ONGC (100)	17.07.2001
10.	MB-DWN-2000/1	ONGC (85) & IOC (15)	17.07.2001
11.	GS-DWN-2000/2	ONGC (85) & IOC (15)	17.07.2001
12.	MB-DWN-2000/2	ONGC (50), IOC (15), GAIL (15), OIL (10) & GSPC (10)	17.07.2001
13.	KK-DWN-2000/4	ONGC (100)	17.07.2001
14.	MB-OSN-2000/1	ONGC (75), IOC (15) & GSPC (10)	17.07.2001
15.	CY-OSN-2000/1	ONGC (100)	17.07.2001
16.	MN-OSN-2000/2	ONGC (100)	17.07.2001
17.	MN-OSN-2000/1	ONGC (100)	17.07.2001
18.	MN-OSN-2000/2	ONGC (40), IOC (20), GAIL (20), & OIL (20)	17.07.2001

Statement /

31 Written Answers

1	2	3	4
19.	WB-OSN-2000/1	ONGC (85) & IOC (15)	17.07.2001
20.	KK-DWN-2000/2	ONGC & GAIL	Relinquished
21.	KK-OSN-2000/1	ONGC	Relinquished
22.	WB-ONN-2000/1	ONGC & IOC	Relinquished
23.	GV-ONN-2000/1	ONGC & IOC	Relinquished
24.	KK-DWN-2001/3	ONGC (100)	04.02.2003
25.	CY-DWN-2001/1	ONGC (80) & OIL (20)	04.02.2003
2 6 .	GS-OSN-2001/1	ONGC (100)	04.02.2003
27.	KK-OSN-2001/2	ONGC (100)	04.02.2003
28 .	KK-OSN-2001/3	ONGC (100)	04.02.2003
29.	AA-ONN-2001/1	ONGC (100)	04.02.2003
30.	AA-ONN-2001/2	ONGC (80) & IOC (20)	04.02.2003
31.	AA-ONN-2001/3	ONGC (85) & OIL (15)	04.02.2003
32.	AA-ONN-2001/4	ONGC (100)	04.02.2003
33 .	HF-ONN-2001/1	ONGC (100)	04.02.2003
34.	CB-ONN-2001/1	ONGC (70), CEIL (15)	04.02.2003
35.	PG-ONN-2001/1	ONGC (100)	04.02.2003
36 .	GS-DWN-2002/1	ONGC (100)	06.02.2004
37 .	KK-DWN-2002/2	ONGC (80) & HPCL (20)	06.02.2004
38.	KK-DWN-2002/3	ONGC (80) & HPCL (20)	06.02.2004
39 .	KG-DWN-2002/1	ONGC (70) & CEIL (15)	06.02.2004
4 0.	MN-DWN-2002/1	ONGC (70) & OIL (30)	06.02.2004
41.	MN-DWN-2002/2	ONGC (100)	06.02.2004
42.	NEC-DWN-2002/2	ONGC (100)	06.02.2004
43.	AN-DWN-2002/1	ONGC (100)	06.02.2004
44.	AN-DWN-2002/2	ONGC (100)	06.02.2004
45.	AA-ONN-2002/4	ONGC (90) & OIL (10)	06.02.2004
46 .	CB-ONN-2002/1	ONGC (70) & CEGBI (30)	06.02.2004

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1	2	3	4
47.	CY-ONN-2002/2	ONGC (60) & BPCL (40)	06.02.2004
48.	AN-DWN-2003/1	ONGC (100)	23.09.2005
49 .	CB-OSN-2003/1	ONGC (100)	23.09.2005
50.	GS-OSN-2003/1	ONGC (51) & CEIL (49)	23.09.2005
51.	KK-DWN-2004/1	ONGC (45), CAIRN INDIA LET. (40) & TATA (15)	02.03.2007
52.	CY-DWN-2004/1	ONGC (70)-GSPC (10)-HPCL (10)- GAIL (10)	02.03.2007
53.	CY-DWN-2004/2	ONGC (70)-GSPC (10)-HPCL (10)- GAIL (10)	02.03.2007
54.	CY-DWN-2004/3	ONGC (70)-GSPC (10)-HPCL (10)- GAIL (10)	02.03.2007
55.	CY-DWN-2004/4	ONGC (70)-GSPC (10)-HPCL (10)- GAIL (10)	02.03.2007
56.	CY-PR-DWN-2004/1	ONGC (70)-GSPC (10)-HPCL (10)- GAIL 10	02.03.2007
57.	CY-PR-DWN-2004/2	ONGC (70)-GSPC (10)-HPCL (10)- GAIL 10	02.03.2007
58.	KG-DWN-2004/1	ONGC (70)-GSPC (10)-HPCL (10)- GAIL 10	02.03.2007
59.	KG-DWN-2004/2	ONGC (70)-GSPC (10)-HPCL (10)- GAIL 10	02.03.2007
60 .	KG-DWN-2004/3	ONGC (70)-GSPC (10)-HPCL (10)- GAIL 10	02.03.2007
61.	KG-DWN-2004/5	ONGC (50)-GSPC (10)-HPCL (10)- GAIL (10)-OIL (10)-BPCL (10)	02.03.2007
62.	KG-DWN-2004/6	ONGC (60)-GSPC (10)-HPCL (10)- GAIL (10)-OIL (10)	02.03.2007
63.	GS-OSN-2004/1	ONGC (100)	02.03.2007
64.	KG-OSN-2004/1	ONGC (55)-BGEPI (45)	02.03.2007
65.	PA-ONN-2004/1	ONGC (100)	02.03.2007
66.	GV-ONN-2004/1	ONGC (100)	02.03.2007
67.	VN-O NN-2004 /1	ONGC (100)	02.03.2007

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CB-ONN-2004/1 ONGC (50)-GSPC (40)-HERAMEC (10) 02.03 CB-ONN-2004/2 ONGC (50)-GSPC (40)-Suntera Research Ltd. (10) 02.03 CB-ONN-2004/3 ONGC (40)-GSPC (35)-ENSEARCH (25) 02.03 CB-ONN-2004/4 ONGC (50)-GSPC (40)-HERAMEC (10) 02.03 CB-ONN-2004/4 ONGC (50)-GSPC (40)-HERAMEC (10) 02.03 CY-ONN-2004/1 ONGC (80)-BPCL (20) 02.03	1	2	3	4
CB-ONN-2004/2 ONGC (50)-GSPC (40)-Suntera Research Ltd. (10) 02.03 CB-ONN-2004/3 ONGC (40)-GSPC (35)-ENSEARCH (25) 02.03 CB-ONN-2004/4 ONGC (50)-GSPC (40)-HERAMEC (10) 02.03 CY-ONN-2004/1 ONGC (80)-BPCL (20) 02.03	68 .	VN-ONN-2004/2	ONGC (100)	02.03.2007
Research Ltd. (10) CB-ONN-2004/3 ONGC (40)-GSPC (35)-ENSEARCH (25) 02.03 CB-ONN-2004/4 ONGC (50)-GSPC (40)-HERAMEC (10) 02.03 CY-ONN-2004/1 ONGC (80)-BPCL (20) 02.03	69.	CB-ONN-2004/1	ONGC (50)-GSPC (40)-HERAMEC (10)	02.03.2007
CB-ONN-2004/4 ONGC (50)-GSPC (40)-HERAMEC (10) 02.03 CY-ONN-2004/1 ONGC (80)-BPCL (20) 02.03	70.	CB-ONN-2004/2		02.03.2007
CY-ONN-2004/1 ONGC (80)-BPCL (20) 02.03	71.	CB-ONN-2004/3	ONGC (40)-GSPC (35)-ENSEARCH (25)	02.03.2007
	72.	CB-ONN-2004/4	ONGC (50)-GSPC (40)-HERAMEC (10)	02.03.2007
	73.	CY-ONN-2004/1	ONGC (80)-BPCL (20)	02.03.2007
CY-ONN-2004/2 ONGC (80)-BPCL (20) 02.03	74.	CY-ONN-2004/2	ONGC (80)-BPCL (20)	02.03.2007

Exploration blocks awarded under various rounds of NELP to OIL

SI.No.	Block Name	Consortium	Date of Signing
75.	RJ-ONN-2000/1	OIL (100)	17.07.2001
76.	MN-ONN-2000/1	OIL (40) & ONGC (20)	17.07.2001
7.	RJ-ONN-2001/1	OIL (100)	17.07.2001
8.	AA-ONN-2002/3	OIL (30) & ONGC (70)	06.02.2004
9.	RJ-ONN-2002/1	OIL (60) & ONGC (40)	06.02.2004
0.	AA-ONN-2003/3	OIL (85) & HPCL (15)	23.09.2005
1.	MZ-ONN-2004/1	OIL (75)-SUNTERA(10)-VANI (15)	02.03.2007
2.	AA-ONN-2004/1	OIL (85)-SHIV-VANI (15)	02.03.2007
3.	AA-ONN-2004/2	OIL (90)-SUNTERA (10)	02.03.2007
4.	RJ-ONN-2004/2	OIL (75)-GEOGLOBAL (25)	02.03.2007
15 .	RJ-ONN-2004/3	OIL (60)-GEOGLOBAL (25)- HPCL (15)	02.03.2007
86 .	KG-ONN-2004/1	OIL (90)-GEOGLOBAL (10)	02.03.2007

Statement II

SI.No.	Name of Block	Area/Location	Туре
1	2	3	4
1	KG-DWN-98/2-A	KG Deepwater	Gas
2.	KG-DWN-98/2-U	KG Deepwater	Gas

1	2	3	4
3.	KG-DWN-S-1	KG Deepwater	Gas
4.	KG-DWN-98/2-UD-1	KG Deepwater	Gas
5.	MN-OSN-2000/2	Mahanadi	Gas
6.	KG-DWN-98/2-W	KG Deepwater	Gas

[English]

Gauge Conversion

*514. SHRI RATILAL KALIDAS VARMA: SHRI SRICHAND KRIPLANI:

Will the Minister of RAILWAYS be pleased to state:

(a) the length of metre gauge and narrow gauge railway lines in the country zone-wise/State-wise;

(b) the details of gauge conversion projects completed during the last five years;

(c) whether the Railways are suffering losses worth several thousand crores of rupees due to slow progress of gauge conversion projects;

(d) if so, the details of losses during the last three years; and

(e) the steps taken for timely completion of all ongoing/pending gauge conversion projects?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): (a) The length of metre gauge and narrow gauge railway lines (route kilometres) in the country, Statewise and zone-wise as on 31.3.2006 (latest available) is given below:-

Name of State	Route Kilometres		
	Metre Gauge	Narrow Gauge	
1	2	3	
Andhra Pradesh	328.96	Nil	
Arunachal Pradesh	1.26	Nil	
Assam	1057.12	Nil	

1	2	3
Bihar	1099.27	Nil
Chhattisgarh	Nil	89.20
Delhi	21.74	Nil
Gujarat	1474.75	786.67
Haryana	316.37	3.41
Himachal Pradesh	Nil	245.78
Karnataka	398.27	Nil
Kerala	116.89	Nil
Madhya Pradesh	500.25	708.08
Maharashtra	429.37	733.01
Manipur	1.35	NII
Mizoram	1.50	Nil
Nagaland	1.72	NII
Orissa	Nil	37.36
Punjab	Nil	11.66
Rajasthan	2200.54	86.76
Tamil Nadu	1812.49	Nil
Tripura	64.42	Nil
Uttar Pradesh	1707.94	2.03
Uttaranchal	61.15	Nif
West Bengal	238.93	220.01

Note: The remaining States and the Union Territories have no Metre Gauge/Narrow Gauge railway lines. 39 Written Answers

Name of Railway Zone	Route Kilometres			
	Metre Gauge	Narrow Gauge		
Central	Nil	572.52		
Eastern	Nil	132.53		
East Central	721.95	Nil		
East Coast	Nil	Nil		
Northern	87.71	260.85		
North Central	46.48	288.59		
North Eastern	1854.31	Nil		
Northeast Frontier	1611.92	87.48		
North Western	2509. 63	Nil		
Southern	1929.38	Nil		
South Central	828.51	Nil		
South Eastern	Nil	37.36		
South East Central	Nil	757.97		
South Western	398.27	Nil		
Western	1846.13	786.67		
West Central	Nil	Nil		

(b) During the last five years the length of track converted from Metre Gauge/Narrow Gauge to Broad Gauge are furnished below:-

Year	Gauge Conversion (Track Kilometres)
2002-03	830
2003-04	854
2004-05	779
2005-06	744
2006-07	1082

(c) and (d) Most of the important routes have already been converted to broad gauge. The remaining metre gauge/narrow gauge sections generally have very low traffic and railways incur loss on operation of train services on these sections. The losses on metre gauge/narrow gauge system in the last three years has been as under:

Year	Loss (Rupees in crores)		
2004-05	2977		
2005-06	2771		
2006-07	Not yet available		

(e) To expedite the completion of ongoing projects, a number of initiatives have been taken up in the past few years for generation of additional resources through project specific funding for National Projects, funding from Ministry of Defence, Public Private Partnership, nonbudgetary initiatives for projects under implementation by Rail Vikas Nigam Limited, etc. Apart from these, funds for some of the gauge conversion projects are also being provide through internal generation of resources.

Manning of Unmanned Level Crossings

*515. DR. THOKCHOM MEINYA: SHRI S. AJAYA KUMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of manned and unmanned level crossings presently in the country State/zone-wise;

(b) the details of unmanned level crossings manned with targets during each of the last three years, State/ zone-wise;

(c) the details of unmanned level crossing proposed to be manned during 2007-08, State/zone-wise;

(d) whether there is any proposal to invite private parties for manning the unmanned level crossings; and

(e) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): (a) to (c) The details of Level Crossings is maintained Zone-wise. The number of manned and unmanned Level Crossings over the Zones as on 01.04.2006 is given below. Number of unmanned level

*Excluding Canal Crossings & 'D' Class Cattle Crossings.

crossings targeted and actually manned during last three

years; and target fixed for 2007-08 is as under:-

- (d) Not yet, Sir.
- (e) Does not arise.

Creation of Employment Opportunities

*516. SHRI S.K. KHARVENTHAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

 (a) whether the food processing sector is not generating adequate revenue and creating employment opportunities;

(b) if so, the details thereof and the reasons therefor; and

(c) the remedial measures proposed to be taken to remedy the situation?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (c) According to a study commissioned by the Ministry, consumption of processed food accounts for Rs. 4,60,000 crores in 2003-04. During 1993-2000, the output addition in food manufacturing was Rs. 90,000 crores. Food processing sector is employment intensive and creates 1.8 jobs directly and 6.4 jobs indirectly across the supply chain for every Rs. 10 lakhs invested. According to Department of Industrial Policy and Promotion, in the case of large and medium scale industries, a total of 758 food processing units have been proposed during the period 2004 to 2006, generating around 78,360 jobs. According to Ministry of Small Scale Industries, employment in the food processing units in the SSI sector is estimated to be more than 36 lakhs. Food processing industry also has spin off by way of providing a market to agri produce which in turn provide higher income to farmers.

Vision 2015 on Food Processing Industries has been finalized by the Ministry of Food Processing Industries, which envisages cluster based and demand driven farming, achieving integration of food processing infrastructure from farm to market and promoting a dynamic food processing industry which could result in trebling the size of the processed food sector by increasing the level of processing of perishables from 6% to 20%, value addition from 20% to 35% and share in global food trade from 1.5% to 3% by 2015. Under the Vision 2015, the thrust areas identified for strategic intervention are establishing Mega Food Parks, Modernization of abattoirs, Cold-chain/value addition and preservation infrastructure, capacity building by setting up of National Institute of Food Technology, Entrepreneurship & Management (NIFTEM), enacting Food Safety and Standards Act, 2006, upgrading safety and quality of street food and establishment/upgradation of Quality Control Laboratories. Government has identified strategies along with a detailed action plan to realize the Vision 2015. An investment of about Rs. 1 lakh crore is envisaged in the coming 10 years, of which 10% would be from the Government, 45% from Financial Institutions and Banks and 45% from FDI/private sector.

The realization of the Vision 2015 is expected to generate 1.8 million direct and 6.4 million indirect employment. In the farming sector, employment generation will cover landless labourers, small and marginal farmers, on farm extension services, cleaning, grading, packing, transportation sector, cold chain, input supply, industrial processing, storage, distribution centers and retail/ marketing, logistics, etc. Besides, employment will also be generated in non-farm sectors such as marine, dairy, poultry and meat processing, etc.

[Translation]

Capacity of Cold Storages

*517. SHRI BAPU HARI CHAURE: SHRI SANJAY DHOTRE:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has formulated any action plan to increase the capacity of the existing cold storages in the country;

(b) if so, the details thereof;

(c) the funds allocated for the purpose during the current financial year; and

(d) the financial assistance in the form of grant-in-aid provided to various implementing agencies for the overall development of food processing industry, during each of the last three years? THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (d) The Ministry of food Processing Industries, through its plan schemes during X Plan, has been promoting development of infrastructure for food processing including for creation of/expansion/ modernization special type of cold storages with controlled/ modified atmosphere facility and cold storages as integral part of processing units or common facilities in food parks. Under the X Plan Scheme, assistance upto 25% of the cost of plant & machinery and technical civil works in general areas and 33.33% in difficult areas with a common ceiling of Rs. 75 lakhs was admissible to all implementing agencies.

Presently, over 81% of the cold storage capacity is for potato whereas capacity for other perishables including fruits & vegetables, meat & fish, milk and milk products is only about 1.5% of the total capacity. With a view to create a modern cold chain for preservation and value addition of perishables, during the XI Plan, the Ministry purposes to launch a revamped comprehensive Cold Chain infrastructure scheme for creating integrated cold chain infrastructure at different levels—farm level primary processing centre-cum-cold chain, collection/aggregation centres and Strategic Distribution Centres.

As deterioration of produce sets in within a few hours of the harvesting, farm level cooling and primary processing is critical to empower farmers. Such infrastructure at the farm gate would help the farmers preserve and add value to his produce resulting in better realizations. The next level in the chain would be Collection Centres where the produce from individual farms in the hinterland would be aggregated/sorted and kept in Cold Storages for onward supply to Strategic Distribution Centres (SDCs), processing units and nearby consumption centers. The SDCs will have integrated infrastructure facilities like material handling equipment, refrigeration, IQF/Blast freezing facility, Frozen/CA/MA Storage, Modern Packaging Facilities, ancilliary equipment like X-ray, weigh bridge etc.

During the financial year 2007-2008, an amount of Rs. 100 Crores has been proposed in the budget of Ministry of Food Processing Industries for infrastructural Development including for cold storages.

The Ministry of food processing industries under its different plan schemes has been providing financial

assistance for overall development of the food processing industry. During the last three years the amount spent by the Ministry under different plan schemes is as under:

Year	Rs. in Crore
2004-2005	80.42
2005-2006	119.65
2006-2007	152.96

Industry Status to Hotel Industry

*518. SHRI SAJJAN KUMAR: DR. RAJESH MISHRA:

Will the Minister of TOURISM be pleased to state:

(a) whether there has been persistent demands from various quarters for according industry status to the hotel industry in view of its potential to earn foreign exchange;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) Declaration of industry status is a subject matter of the State Government. While the Ministry of Tourism has not been receiving any demand for according industry status to hotels, there were requests for granting infrastructure status with Tax holiday. Tax Holiday has been announced in the budget 2007-08 for 5 years under Section 80-ID (1) of the Income Tax Act for new hotels of 2, 3 and 4 star categories coming up between 1.4.2007 to 31.3.2010 in the National Capital Territory of Delhi and the districts of Faridabad, Gurgaon, Gautam Budh Nagar and Ghaziabad. Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) has announced packages for the hill States of Jammu and Kashmir, Sikkim, Himachal Pradesh and Uttaranchal by way of concessions under Excise Duty, Income Tax Exemption and Investment Subsidy etc. for certain identified thrust industries, including Eco-Tourism industries set up in these States. Certain incentives have also been extended to hotels not below 2 star category to the States of Arunachal Pradesh, Assam, Meghalaya, Mizoram, Nagaland, Tripura and Sikkim.

[English]

Preservation and Promotion of Folk/ Tribal Art and Culture

*519. SHRI M.P. VEERENDRA KUMAR: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has formulated any scheme for preservation and promotion of Folk/Tribal Art and Culture of different tribes in the country;

(b) if so, the details thereof; and

(c) the financial assistance provided to various NGOs/ agencies during each of the last three years under the scheme?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) The Ministry of Culture has a number of programmes to preserve and promote tribal culture and folk art. They include a number of programmes sponsored by the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, Zonal Cultural Centres and the Anthropological Survey of India, Kolkata. In addition, the Ministry of Culture has other ongoing Schemes including a specific Scheme for Preservation and Promotion of Tribal/Folk Art and Culture. Under this Scheme, voluntary organisations, institutions and individuals both tribal and non-tribal, who are engaged in the preservation of Tribal/Folk Art and Culture are provided financial assistance.

(c) The details of the financial assistance given to various agencies/NGOs/Individuals during last three years under the Scheme for Preservation and Promotion of Tribal/Folk Art and Culture are as under:

Financial Year	Amount Released		
2004-05	Rs. 1,26,02,000/-		
2005-06	Rs. 1,85,00,000/-		
2006- 07	Rs. 1,22,50,000/-		

Private Equity Partners in Railways

*520. SHRI MANORANJAN BHAKTA: Will the Minister of RAILWAYS be pleased to state: (a) whether the Rallways propose to increase its Private Equity Partners in various projects like replacement of existing tracks, Port connectivity etc.;

(b) if so, the details of the leading players; and

(c) the details of the railway tracks which have been replaced under these projects during the last three yeas?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): (a) to (c) With a view to increase private participation, Railways are implementing number of port connectivity and other rail infrastructure projects. Some of the leading private companies who have invested and are likely to invest in equity for implementation of such projects include Mundra Port & SEZ Limited, Gujarat Pipavav Port Limited, Krishnapatnam Port Company Limited, Adani Petronet (Dahej) Port Private Limited, M/s. ESSEL Mining & Industries Limited, M/s. Jindal Steel and Power Limited, M/s. Rungta Mines Limited, M/s. POSCO India Private Limited, M/s. MSPL Limited and M/s. Mineral Enterprise Limited. Track replacement works are not proposed to be carried out with private equity partnership.

Outstanding Dues against Private Airlines

*521. SHRI CHANDRA BHUSHAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether many private airlines have not paid dues to the Airports Authority of India (AAI);

(b) if so, the details thereof; and

(c) the action taken/being taken by the AAI to recover the outstanding dues from the private airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. Details of dues (Rs. in lakhs) Outstanding from various private airlines as on 31.12.2006 are as under:-

Air Deccan - 3312.44, Air Sahara - 1340.66, Cosmic Air Private Limited - 63.46, Go Air - 663.76, Inter Globe Aviation (Indigo) - 101.58, Jagson Airlines - 196.86, Jet Airways - 2617.91, Kingfisher Airlines - 2281.38, Paramount Airways - 376.91, Spicejet - 602.76, Continental Aviation Private Limited - 130.16, East West Airlines - 1530.76, Elbee Airlines - 111.86, Garg Aviation - 61.00, NEPC Airlines - 347.05, Skyline NEPC - 168.97, VIF - 24.80, Bengal Air - 69.55, MESCO - 368.22, Rajputana Aviation - 4.00 and others 191.84.

(c) Outstanding dues against operating airlines include current dues. Airports Authority of India (AAI) is holding security deposits for allowing credit facilities to these airlines. In case of default the security deposits would be encashed. As regards outstanding dues against non operating airlines, AAI has initiated action through legal proceedings, Arbitration and Public Property Eviction (PPE) Act to recover the dues.

[Translation]

Railway Connectivity to Banswara District

4835. SHRI DHANSINGH RAWAT: Will the Minister of RAILWAYS be pleased to state: (a) whether the Railways have conducted survey for four times to provide railways connectivity to Banswara District;

(b) if so, the dates on which the said survey was conducted alongwith the amount spent thereon;

(c) whether survey work for the railway line from Ratlam to Banswara-Dungarpur was also done earlier; and

(d) if so, the details and the steps taken by the Railways to provide till connectivity to tribal areas of Banswara District?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Details of the surveys conducted for providing rail connectivity to Banswara are as under:

SI.No.	Survey	Period	Amount Spent on the survey	Status
1.	Ratlam-	2002-03	Rs. 27.00 lakh	Survey completed and
	Banswara-			work was not taken up.
	Dungarpur			
2.	Ratlam-	2004-05	Rs. 1.30 lakh	Survey completed and
	Banswara-			work was not taken up.
	Dungarpur			
3.	Dahod-	2004-05	Rs. 61.20 lakh	Survey completed and
	Banswara			work was not taken up.
4.	Ratlam-	2007-08		Updating survey included
	Banswara			in the Budget 2007-08.

(c) Yes, Sir.

(d) Updating survey for Ratlam-Banswara has been included in the Budget 2007-08 at a cost of Rs. 5.28 lakh.

Spray on Insects and Rats in Trains

4836. SHRI GANESH SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the number of times on which spray has been done to ward off insects and rats in the trains which

pass through Madhya Pradesh;

(b) whether spray is done at regular intervals;

(c) if so, the names of the trains highly affected by insects and rats inspite of the application of sprays;

(d) whether the intervals of the spray will be shortened in the said trains;

(e) whether the Railways propose to launch any campaign to find out the existence of insects and rats in all the trains; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) The pest/rodent control treatment in coaches is carried out as a regular measure by the respective owning Railways at base Coaching Maintenance Depots. The base Maintenance Depots undertake this activity at regular intervals, decided on the basis of need, on all trains maintained by them including those running in/passing through Madhya Pradesh.

(c) to (f) There are not trains highly affected by insects and rates as the treatment is stepped up on receiving passenger complaints and therefore the situation keeps changing with time. Moreover, the level of infestation also depends to a large extent on the environment of operation. Instructions have been issued to Zonal Railways to ensure clean and hygienic environment in the trains, Coaching Depots and Terminals where coaches are maintained and stabled. The frequency of such treatment is varied to keep the infestation to a level as low as possible.

[English]

Encroachment of Firing Range of IAF

4837. SHRI SURESH PRABHAKAR PRABHU: SHRI SHAILENDRA KUMAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether an important firing range of the Indian Air Force in the North East has been virtually taken over by encroachers as reported in the *'Hindustam Times'* dated April 8, 2007;

(b) if so, the details in this regard; and

(c) the steps taken by the Government to free the firing range from the encroachers?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Out of a total area of 4150 acres of Dullong Mukh Range under the control of Air Force Station, Tezpur, approximately 60 acres has been encroached upon, mainly by the natives of Arunachal Pradesh. (c) Efforts are always underway to remove such encroachments in consultation with the State Governments.

Jubilee Retail Outlets Operated by Labour Contractors

4838. DR. LAXMINARAYAN PANDEY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of the labour contractors who have operated Jubilee retail outlets (satrunda) of Indian Oll Corporation Limited and Jubilee retail outlets (Arniya Pitha) of Hindustan Petroleum Corporation Limited since the commissioning of the retail outlets till date;

(b) the quantum of petrol and diesel sold at the said two Jubilee retail outlets since their commissioning till date;

(c) the time gap between the appointment of labour contractors for both the said Jubilee retail outlets and the contracts of labour contractors with the concerned oil companies; and

(d) the total amount spent on all the times by both the oil companies including advertisements for procurement of land for both the said jubilee outlets till date?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) A statement containing the details of the names of the Labour contractors who have operated Jubilee RO (Satrunda) of Indian Oil Corporation Limited (IOC) and Jubilee RO (Arniya Pitha) of Hindustan Petroleum Corporation Limited (HPCL) since the commissioning of the ROs till date is enclosed.

(b) IOC has reported that the sales at the Jubilee RO at Satrunda since the commissioning of the RO is 1524 KL HSD and 340 KL MS. HPCL has reported that the sales at the Jubilee RO at Arniya Pitha since the commissioning of the RO is 4389 KL HSD and 705 KL MS.

(c) IOC has reported that there is no time gap between the appointment of labour contractors for the Jubilee RO at Satrunda. HPCL has reported that the labour contractor for the Jubilee RO at Arniya Pitha was appointed w.e.f. 15.11.2000. Thereafter, the same contractor was re-appointed w.e.f. 15.11.2002 to 14.11.2004 in accordance with the selection procedure for labour contractor. Beyond 14.11.2004, the contract was further extended for another 6 months as the newly appointed ad-hoc dealer could get the retail selling license in June 2004 only.

(d) IOC had spent Rs. 217.83 lakhs, including cost of the land, for the Satrunda Jubilee RO. The total expenditure incurred by HPCL for the Arniya Pitha Jubilee RO is Rs. 90.45 lakhs, including cost of the land.

SI.No.	Name of the Co.	Name of the RO	Name of the labour contractor	Period	
			Contractor	From	То
l.	IOC	Satrunda RO	(i) Shri Sharad Goyal	26.4.2001	23.7.2004
			(ii) M/s Speedways, Ratlam	24.7.2004	24.7.2006
			(iii) Shri Shiv Prasad Bachu	25.7.2006	Continuing
2.	HPCL	Arniya Pitha RO	(i) Shri Y aha Kha n	15.11.2000	14.11.2004 (contract extended for another 6 months)
			(ii) M/s Shiv Shakti Sales & Service Jaora	28.6.2005 (ad-hoc operation)	

[English]

Wakf Properties in Delhi

4839. SHRI ASADUDDIN OWAISI: Will the Minister of CULTURE be pleased to state:

(a) whether as per the Sachar Committee report ASI is in unauthorized possession of 172 wakf properties in Delhi;

(b) if so, the details thereof;

(c) the reasons for unauthorized occupation of wakf properties by ASI in Delhi;

(d) whether Government has taken any action against the ASI for unauthorized occupation;

(e) if so, the details thereof; and

(f) the steps taken or being taken to ensure that Wakf property is handed to Delhi Wakf Board without further delay?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) The Sachar Committee report contains an illustrative list of properties claimed to be under unauthorized occupation by the private as well as Government agencies from all over India, which includes a list of 172 monuments under the Archaeological Survey of India, which is given in the Statement enclosed.

(c) Since the monuments are declared protected under the statutory provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 there is no question of unauthorized occupation of Wakf properties by the Archaeological Survey of India in Delhi.

(d) to (f) Question does not arise.

Statement The list of monuments in Delhi as contained in the Sachar Committee Report		1 2		
		20.	Maqbara Ghayasuddin Tughlaq, Vill. Tughlaqabad	
SI.No.	Name of Monument and Address	21.	Masjid (name to be ascertained) Vill. Moho.	
1	2		Pur	
1.	1. Maqbara Mohd. Shah known as Mubarak		Masjid Qadam Shahi, Vill. Tughlaqabad	
	Khan ka Gumbad, Lodhi Road	23.	Maqbara Gol Gumbad, Lodhi Road (Graves & Compound)	
2.	Maqbara (name to be ascertained), Wazir Pur	04		
З.	Dargah, Kh. No. 71, Ladha Sarai (19 biswa)	24.	Muslim Graveyard & Maqbara, Khasra No. 634-M Vill. Mohd. Pur, Munirka	
4.	Dargah & Mosque Kh. No. 72, Ladha Sarai, (2 bighas, 18 biswa)	25.	Burji Khan ka Gumbad, Hauz Khas	
5.	Maqbara nameless, Vill. Wazirpur	26.	Maqbara (name to be ascertained), R.K. Puram	
6.	Maqbara nameless, Vill. Wazirpur	27.	Maqbara (Chhoti Gumti), R.K. Puram	
7.	Dargah & Mosque, Kh. No. 73, Ladha Sarai (1 bigha 18 biswa)	28 .	Maqbara (name to be ascertained), Vill. Hauz Khas	
8.	Maqbara Najaf Khan, Qutub Road	29.	Masjid Haily Road, Behind Kothi No. 4,	
9 .	Maqbara, (name to be ascertained) Vill. Wazirpur	30.	Connaught Place	
10.	Dargah, Khasra No. 74, Ladha Sarai (6 biswa)	30.	Maqbara known as Munda Gumbad, R.K. Puram	
11.	Masjid Qudisia Bagh, Ali Pur Road	31.	Maqbara (name to be ascertained), Vill. Hauz Khas	
12.	Maqbara Mahabat Khan, Vill. Ali Ganj	32 .	Masjid & Madarsa inside Maqbara Safdarjung,	
13.	Mosque (Idagh) Vill. Wazirpur		Tughlaq Road	
14.	Dargah & Masjid Wazirabad Wali Kh. No. 93	33.	Masjid, R.K. Puram, West of Munda Gumbad, R.K. Puram	
15.	Dargah Pir Ghaib, Kh. No. 321, near Hindu Rao Hospital, Hindu Rao Road (2 bigha, 2 biswa)	34.	Tomb (name to be ascertained), Vill. Hauz Khas	
16.	Maqbara Mohd. Khan (Teen Burj), Vill. Mohd. Pur	35.	Maqbara Lai Bunglow, Golf Club, Wellesley Road	
17.	Maqbara (name to be ascertained), close to Masjid, Insido Vill. Mohd. Pur	36.	Maqbara known as Munir Khan ka Gumbad, Vill. Munirka	
18.	Jama Masjid, inside Kotla Feroz Shah, Mathura Road	37.	Gumbad (name to be ascertained) Opp. Feroz Shah's Tomb Vill. Hauz Khas	
19.	Tomb known as Gumbad, Vill. Mohd. Pur	38.	Maqbara Syed Abid, inside compound, Delhi Golf Club	

1	2	1	2
39.	Tomb (name to be ascertained), Vill. Hauz Khas	60.	Maqbara known as Sakri Gunti, Vill. Kharera Mehrauli Road
40 .	Mosque Golf Club, inside Delhi Golf Club	61.	Tomb (name to be ascertained), Khasra No. 606, near Railway Colony
41.	Maqbara Feroz Shah Tughlaq, Vill. Hauz Khas	60	
42.	Maqbara Sang Khara, insid e National Stadium, Bharon Road	62. 63.	Masjid Darvesh, Vill. Kharera Green Park Neeli Masjid, Green Park
43.	Masjid Hauz Khas	64.	Maqbara Yusuf Qattal, Vill. Khirki Malviya
44.	Maqbara Sang-e-Surkh, inside the boundary, National Stadium, Bhairon Road	65.	Nagar Muslim Graveyard, Khasra No. 152, Khirki,
45.	ldgah Hauz Khas	00.	(1 bigha 6 biswa)
46.	Masjid Lodhi Road (inside the Tomb of Lodhis)	66.	Muslim Graveyard Aliganj, Khasra No. 556 along Lodhi Road
47.	Maqbara Lodhi Road Near Kothi No. 28	67.	Muslim Graveyard, Khasra No. 1012/603,
48.	Maqbara Lodhi Road, Near Kothi No. 38, Golf Link, Golf Road	••••	1013/603, Kant Nagar, Jharkhandi Road, Shahdra (16 bigha 19 biswa)
49.	Masjid Kohna, NDMC area inside Purana Qila, Mathura Road	68.	Mosque, Inderpath, Khasra No. 504/1, Behind Humanyo Tomb
50.	Masjid Kharul Manazil, adjacent to Sher Shah Gate, Mathura Road	69.	Maqbara Shamsuddin, Mohd. Afaq Khan, Basti Nizamuddin
51.	Maqbara Begum Jaan, inside the premises of Golf Club (Mosoleum)	70.	Maqbara Mirza Aziz Kokaltash (Chounsat Khamba) Nizamuddin
52.	ldgah, Vill. Kharera	71.	Masjid Arab Ki Sarai, Basti Nizamuddin
5 3 .	Masjid Makhdoom, Vill. Kharera, Green Park	72.	Maqbara Iskhan, Basti Nizamuddin
54.	Maqbara (name to be ascertained) Vill. Khgrera, Mehrauli Road	73.	Mosque known as Masjid Isa Khan, Nizamuddin
55.	Tomb (name to be ascertained) Kh. No. 303 within wire fencing area of wireless deptt.	74.	Masjid Aparwali inside Arab ki Sarai, Nizamuddin
56.	Maqbara known as Chhoti Gumti, Vill. Kharera, Mehrauli Road	75.	Maqbara (name to be ascertained), West of Masjid Daood Sarai
57.	Maqbara known as Dadi ka Gumbad, Mehrauli Road	76.	Maqbara (name to be ascertained) Close to Masjid Daood Sarai
58.	Maqbara known as Poti Ka Gumbad, Vill. Kharera, Mehrauli Road	77.	Magbara Maulana Jamali Kamali, Vill. Daood Sarai
59 <i>.</i>	Maqbara known as Biran Ka Gumbad Vill. Kharera, Mehrauli Road	78 .	Masjid Jamali Kamali, Vill. Daood Sarai

1	2	1	2
7 9 .	Maqbara Sultan Balban, Vill. Daood Sarai	98 .	Masjid Mohamdiwali, Vill. Shahpur Jat
BO.	Maqbara Khan Shaheed, Vill. Daood Sarai	99.	Muslim Graveyard, Khasra No. 14 at the back of Mosque Mohamdi Vill. Shahpur Jat
B1 .	Masjid Daood Sarai, Vill. Daood Sarai	100.	Maqbara Sundarwala Burj, Basti Nizamuddin
82 .	Tomb (name to be ascertained) known as Nai Wala Maqbara, Basti Nizamuddin	101.	Maqbara Sundarwala Mahal, Basti Nizamuddin
~~		102.	Maqbara Jahan Ara, Basti Nizamudidn
83.	Maqbara Fahim Khan known as Neela Gumbad, Nizamuddin	103.	Maqbara Mohd. Shah, Basti Nizamuddin
84.	Maqbara known as Afsarwala, Basti	104.	Khakqah Kaloo Sarai, Vill. Kaloo Sarai
85.	Nizamuddin Maqbara Barakhamba, Basti Nizamuddin	105.	Dargah known as Dargah Hazrat Khwaja Tahur Khan Khaki (part of Khasra No. 238
86.	Maqbara known as Barakhamba, Basti Nizamuddin	106.	Ali Ganj) Lodhi Colony Masjid adacent to Eastern Gate of Qutub
87.	Maqbara Khane-e-Khana Abdul Rahim Khan,		Minar, Mehrauli
	Basti Nizamuddin	107.	Maqbara Adham Khan, Known as Bhool Bhulayya, Mehrauli
88.	Tomb of Bu Halima adjacent to main gate of Humayun's tomb, Nizamuddin	108.	Muslim Graveyard, Khasra No. 1845 inside
89.	Tomb of Muzaffar Husain known as Barey Batashey wala Mahal, Basti Nizamuddin	109.	compound of Qutub Minar, Mehrauli Maqbara with graves, two Maqbaras with
90.	Tomb (name to be ascertained) known as Chhotey Batashey Wala Mahal, Basti		graves behind Kothi No. 3 Sadhna Enclave, Panchsheel Park
	Nizamuddin	110.	Moti Masjid inside Dargah Hazrat Khwaja
91.	Humayun's tomb, Nizamuddin		Bakhtiar Kaki, Mehrauli, inside Dargah Hazrat Khwaja Bakhtiar Kaki at Mehrauli near Zafar
92.	Maqbara Mirza Jahangeer, Basti Nizamuddin		Mahai
93.	Khanqah & Chillah Hazrat Nizamuddin Aluia (RH), Nizamuddin	111.	Maqbara Imam Zamin close to Qutub Minar Mehrauli, Southeast of Alai Gate close to Qutub Minar Maqbara (mausoleum) with
94.	Masjid Begum Pur, Vill. Begum Pur Malviya Nagar	110	graves therein and provided with enclosure
95.	Muslim Graveyard known as Dargah Hassan Khan, Khasra No. 201/1 outside Abadi of Vill.	112.	Maqbara Mubarak Shah Sultan, Village Kotla Mubarakpur, inside the Abadi of Village Mubarakpur Kotla (Mosoleum with open land)
	Naib Sarai	113.	Maqbara known as Chhotey Khan-ka-Gumbad,
96 .	Muslim Graveyard, Khasra No. 29/19 (2 bigha 10 biswa)		Village Kotla Mubarakpur to the east of Maqbara Kaley Khan in village Mubarakpur Kotla (Mosoleum with land appurtenant thereto)
97.	Maqbara (name to be ascertained) vill. Shahpur Jat	114.	Maqbara known as Barey Khan-ka-Gumbad, Village Mubarakpur Kotla to the west of

		••••••••••••••••••••••••••••••••••••••	
1	2	1	2
		•	

Maqbara Kaley Khan in Village Mubarakpur Kotla (Domed Mosoleum with graves within)

- 115 Maqbara known as Kaley-ka-Gumbad, Village Mubarakpur Kotla, to north west of village Mubarakpur Kotla, Delhi (Mosoleum with graves within)
- 116. Masjid Kotla Mubarakpur, village Mubarakpur Kotla inside the Abadi of Village close to the Maqbara of Mubarak Shah Sultan (Mosque stoned built)
- 117. Maqbara & Dargah of Darya Khan, Village Mubarakpur Kotla, Kidwai Nagar (to the southwest of Maqbara Barey Khan (Maqbara)
- 118. Maqbara Bhorey Khan, Village Mubarakpur Kotla, to the south east of Maqbara Barey Khan in Village Mubarakpur Kotla (domed mausoleum)
- 119. Maqbara Sultan Allauddin Khilji, Mehruali (to the south west of Masjid Quwatul-Islam (domed mausoleum)
- 120. Masjid and Bara Gumbadi NDMC area, inside the Lodhi Maqbara, (mosque with a Dallan of 3 bays dome within the compound)
- 121. Maqbara Sultan Shamsuddin Illtamash, Mehrauli (to the south east of Masjid Quwwatul Islam and close to Qutub Minar (domeless mausoleum over a grave in underground compartment)
- 122. Maqbara Sikandar Lodi, Lodi Road, Wakif King Ibrahim Lodi NDMC Area inside Lodhi Maqbara on Lodhi Maqbara on Lodhi Road (domed mosoleum with a grave inside provided with enclosure wall)
- 123. Masjid Quwat-ul-Islam Wakf: Qutubuddin Aibad of India, Mehrauli close to Qutub Minar, Mehrauli
- 124. Maqbara known as Sheesh gumbad, NDMC area (to the north of Masjid & Bara Gumbad inside maqbara, Lodhi Road, (Domed mosoleum over 8 graves)

•						
125.	Muslim	graveyard,	Khasra	No.	1841	within

- campus of Qutub Minar
- 126. Muslim graveyard, Khasra No. 1834 inside compound Qutub Minar (graveyard)
- 127. Muslim graveyard, Khasra No. 1835 inside compound Qutub Minar
- 128. Muslim graveyard, Sarai Kabiruddin Alias Sheikh Sarai, Khasra No. 489/35 and 487/ 439/53
- 129. Maqbara Roshan Ara Begum Wakf: Emperor Aurangzeb. Ward XII inside Roshan Ara Garden, Subzi Mandi (Maqbara)
- 130. Masjid Bara Dari, to the north west of Maqbara Lal Gumbad Panchsheel, Nagar (Mosque with compound wall)
- 131. Maqbara Sheikh Kabiruddin Aulia known as Lal Gumbad to the west of Village, Sheikh Sarai, (Maqbara with pacca enclosure)
- 132. Tomb (name to be ascertained) to the east of Masjid Baradari village Sheikh Sarai (domed structure over a tomb)
- 133. Muslim graveyard known as Chooroom ka-Kunwan Wala, Tehsil Mehrauli (Khasra No. 349 close to Kunwan Badrul Islam Village, Chattarpur)
- 134. Muslim graveyard, Tehsil Khasra No. 559 close to plot known as Budh Tanti, Village Chhattarpur (Graveyard, strewn with graves)
- 135. Idgah known as Masjid Mundi, Mehrauli Zone Lado Sarai, Mehrauli, on Gurgaon Road near Lado Sarai, Mehrauli (Idgah, Pukhta)
- 136. Maqbara (name to be ascertained) Khasra No. 153 some 50 yards to the north of Rajon ki Bain, Ladha Sarai Mehrauli (domed Mosoleum over 3 marble graves and many more graves within enclosure with land)
- 137. Maqbara (name to be ascertained) some 50 yards to the west of Rajo ki Bain, Village Ladha Sarai, Mehrauli (Maqbars, Chhatri over a grave)

152.

Maqbara Roshan Ara Begum inside Roshan

Ara Bagh, Subzi Mandi

1	2	1	2		
138.	Maqbara (name to be ascertained) West of Rajon ki Bain, Village Ladha Sarai, Tehsil	153.	Dargah Sayyed Noor Mohd. Dalani, 19/1 Lodhi Estate		
139.	Mehrauli, (domed Maqbara over a grave) Masjid Ladha Sarai, 100 years to the south	154.	Tomb (name to be ascertained) 15/2, Vill. Al Ganj, near Rly. Colony Tomb		
100.	of Bagh Nazir in village Ladha Sarai, Tehsil Mehrauli	155.	Maqbara (601), Gumbad Lodhi Road, Tomb Graveyard and Compound		
140.	Maqbara (name to be ascertained) 8 biswa	156.	Maqbara Gole Gumbad (Tomb), Lodhi Road		
141.	Masjid Raja Ki Bain, Khasra No. 153 West of Rajon Ki Bain, Village Ladha Sarai, Mehrauli (mosque, open land)	157.	Maqbara Shamsuddin Mohd. Aizba Khan, Basti Nizamuddin		
142.	Wall type mosque, 50 yards to the South of	1 58 .	Masjid Arab Ki Sarai, Nizamuddin		
Rajon ki	Rajon ki Bain in village Ladha Sarai, Mehrauli (wall type mosque with few graves in	1 59 .	Maqbara Isa Khan, Basti Nizamuddin		
	courtyard)	160.	Mosque known as Aparwali, Basti Nizamudidn		
143.	Mosque (wall type) West of mosque, Biran	161.	Mosque Afsar Wala, Basti Nizamudidn		
	Ka Gumbad, village Khareva, Mehrauli Road (entered at No. 59) wall type mosque, 1 grave	162.	Maqbara known as Subz Burj, Nizamuddin		
	in the countyard	163.	Maqbara known as Bara Khamba, Nizamuddir		
144.	Dargah & Mosque, Khasra No. 70, Ladha Sarai	164.	Tomb of Bu-Halima, Basti Nizamudidn		
145.	Maqbara Bablol Lodi Wakif King Sikndar Lodi, NDMC Chiragh Delhi, outside Dargah Hazrat	165.	Tomb of Muzaffar Hussain, known as Bare Batashe Wala Mahal, Nizamuddin		
	Roshan, Chiragh Delhi (Maqbara)	166.	Tomb (name to be ascertained) known as Chotey Batashawala Mahal, Nizamuddin		
146.	Masjid Moth, Village Masjid Moth, built by Main Bholia Wasir of Sikandar Shah Lodi, Village	167.	Tomb Naiwala Maqbara, Nizamuddin		
	Masjid Moth in the centre of Abadi of Village Masjid Moth (Mosque)	168.	Maqbara Fahim Khan known as Nizamuddin		
147.	Maqbara nameless, Khasra No. 259 (1 bigha	169.	Masjid Bara Dari, Vill. Sheikh Sarai		
	4 biswas) 374 (5 biswas) 385 (6 biswas) 481	170.	Wakf Takla Masjid Moth, Khasra No. 38		
	(bigha 5 biswas) graveyard (3 bigha) with a mosque inside	171.	Masjid Bara Dari, Vill. Sheikh Sarai		
148.	Muslim graveyard, Khasra No. 51, Civil Station	172.	Maqbara (name to be ascertained) Vill. Yaqoo Pur, Kh. No. 50, area 9 bis		
149.	Mosque Opp. Qutab Minar, Mehrauli				
150.	Moti Masjid inside Red Fort	[Translation]			
151.	Masjid Kohna (old) inside Purana Qila	Extension of Train unto Obhenne lunction			

Extension of Train upto Chhapra Junction

4840. SHRI HARIKEWAL PRASAD: Will the Minister of RAILWAYS be pleased to state:

VAISAKHA 20, 1929 (Saka)

(a) whether despite the protest from the people of south the Ganga Kaveri Express plying between Varanasi and Chennai has extended up to Chhapra junction;

(b) if so, the reasons for the extension of the said train;

(c) whether the Railways propose to withdraw this extension and restore the service of Ganga Kaveri Express from Chennai to Varanasi; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) In order to meet the demand for a direct train between Chhapra and Chennai, 2669/2670 Ganga Kaveri Express has been extended to Chhapra.

(c) and (d) No, Sir. Considering the high occupancy figures of this train, it is not desirable, at present, to short terminate the train at Varanasi.

[English]

Merger of Tourism Development Scheme

4841. SHRI KULDEEP BISHNOI: Will the Minister of TOURISM be pleased to state:

(a) whether Government has decided to merge the "Integrated Development of Tourist Circuits" and "Product/ Infrastructure and Destination Development" Schemes;

(b) if so, the details thereof; and

(c) names of the major tourist destinations identified for development of world class tourism infrastructure under the merged scheme, State-wise especially in Haryana?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) Yes, Sir. The schemes have been merged as "Product/ Infrastructure Development of Destinations and Circuits" with enhanced Central Financial Assistance for Mega projects.

Under the merged scheme the Ministry of Tourism has sanctioned 151 projects amounting to Rs. 57543.51 lakhs to various States/UTs (including 2 projects for Rs. 600.00 lakhs for the State of Haryana) during the year 2005-06 and 173 projects amounting to Rs. 64714.84 lakhs (including 2 projects for Rs. 1811.16 lakhs for the State of Haryana) during the year 2006-07. The details are given in the Statement enclosed.

Statement

Projects sanctioned under the merged scheme of product/infrastructure development for destinations and circuits during the year 2005-06

			(Rs. in lakhs)
	Name of the Project	Scheme	Sanctioned
<u></u>	1	2	3
Nam	e of the State: Andhra Pradesh		
1.	Singoor dam	Destination	433.96
2.	Night bazaar, Shilpraman	Destination	500.00
3.	Lower Krishna Valley Buddhist Circuit	Circuit	789.97
4.	Vishakhapatnam-Araku Valley circuit	Circuit	771.86
	Total		2495.79

	1	2	3
lame	of the State: Arunachal Pradesh		
	Development of Gaera Lake	Destination	373.00
•	Dibrugarh-Passighat-Dayng Ering Circuit	Circuit	299.00
l.	Const. of Multi-purpose hall at Passighat Tourist lodge at Deomali	Circuit	161.00
•	Development of Village Rengo, East Siang	Rural Tourism	49.62
	Development of Hot spring, Jia	Destination	262.00
i.	Siang circuit	Circuit	778.94
	Total		1923.56
lame	of the State: Assam		
	Development of NE Circuit	Circuit	280.00
	Adventure Tourism, Kaziranga	Destination	44.95
•	Eco-Tourism at Kokrajhar	Destination	460.00
) .	Development of Asharikandi village dist. Dhubri	Rural Tourism	48.97
	Development of Manas-Kaziranga circuit	Circuit	781.00
) .	Dhubri-Goalpara-Silchar circuit	Circuit	432.28
	Total		2047.20
lame	of the State: Bihar		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
1.	Bodh Gaya-Nalanda-Rajgir Circuit	Circuit	768.12
2.	Kanwaria Circuit	Circuit	443.12
	Total		1211.24
Name	e of the State: Chhattisgarh		
1.	Development of Mainpat	Destination	468.41
2.	Development of Kondgaon, Bastar	Rural Tourism	50.00
3.	Raipur-Kodar-Sirpur circuit	Circuit	714.46
4.	Raipur-Bhoramdeo circuit	Circuit	, 447.72
	Total		1680.59

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	1	2	3
Name	e of the UT: Daman and Diu		
1.	Destination development of Park at Diu	Destination	84.00
2.	Beautification of Diu	Destination	54.58
3.	Development of Bunder chowk	Destination	44.12
4.	Illumination of monuments	Destination	79.58
	Total		262.28
Name	of the State: Gujarat		
1.	Development of Theme Park at Adalaj	Destination	480.00
2.	Dinosaur Fossil Park	Destination	345.00
3.	Development of Mandvi, Kutch	Destination	428.31
4.	Development of Dandi	Destination	380.27
5.	Development of Saputara	Destination	378.00
	Total		2011.58
Name	of the State: Haryana		
1.	Development of Karnal lake	Destination	159.00
2.	Development of Rohtak	Destination	441.00
	Total		600.00
Name	e of the State: Himachal Pradesh		
1.	TRC at Chauri-Behal, Manali	Destination	30.00
2.	Dalhousie-Bharmour-Chamba circuit	Circuit	790.00
3.	Development of Mandi-Bilaspur circuit	Circuit	800.00
	Total		1620.00
Name	e of the State: Jammu and Kashmir		
1.	Development Plan of Chenab River front at Akhnoor	Destination	142.00
2.	Tourist Complex at Bachhan Depot	Destination	491.00
3.	Rural Tourism in Village Drung, Baramula	Rural Tourism	50.00
4.	Rural Tourism in Village Surinsar, Distt. Jammu	Rural Tourism	50.00
5.	Rural Tourism in Village Gaganbir, Distt. Srinagar	Rural Tourism	50.00

	1	2	3
6.	Rural Tourism in Village Pahalgam, Anantnag	Rural Tourism	50.00
7.	Rural Tourism in Village Jheri, Distt. Jammu	Rural Tourism	50.00
8.	Development of Jammu-Rajouri-Poonch	Circuit	688.00
9 .	Development of Jammu-Lakhanpur-Basoli-Bani-Sarthal	Circuit	799.69
0.	Patnitop Devt. Authority	Destination	461.00
1.	Pahalgam Devt. Authority	Destination	432.00
2.	Sonmarg Devt. Authority	Destination	379.46
3.	Devt. of Ladakh	Destination	497.00
4.	Devt. of Kongdoor for skiing	Destination	435.00
5.	Establishment of temporary camps at Amarnathli	Circuit	700.00
6.	Development of Bhaderwah-Kishtwar-Srinagar	Circuit	691.13
7.	Development of Shivkhori, Udhampur	Destination	411.51
8.	Dev. of Golf course at Gulmarg	Destination	200.00
	Total	1	6577.79
ame	of the State: Jharkhand		
	Development of Ranchi-Betla-Netarhat	Circuit	798.00
	Development of Deoghar	Destination	417.57
	Total		1215.57
lame	of the State: Karnataka		
	Development of Jog Falls	Destination	462.52
2.	Development of Mysore	Destination	353.89
3.	Mangalore-Udipi circuit	Circuit	698.00
	Total		1514.41
lame	of the State: Kerala		
•	Alappuzka Heritage Circuit	Circuit	800.00
2.	Northern Beach circuit	Circuit	798.00
3.	Thekkin <mark>ad Maidan, Thrissur</mark>	Destination	489.00
.	Pilgrim Tourist circuit	Circuit	v 704.45

	1	2	3
•	Elephant park at Thrissur	Destination	349.50
5.	Development of Ponmudi	Destination	256.08
7.	Revitalisation of Munnar	Destination	398.85
	Total		3795.88
lame	of the State: Madhya Pradesh		
•	Construction of cottages at Balaghat	Destination	34.16
2.	Gwalior-Orchha-Khajuraho circuit	Circuit	461.09
).	Devt. of Orchha for Rural Tourism	Rural Tourism	50.00
•	Development of Burhanpur	Destination	449.00
5 .	Development of Indore	Destination	482.69
i .	Devt. of Gwalior-Shivpuri-Chanderi Circuit	Circuit	800.00
	Sanchi-Bhopal Bhimbetka Circuit	Circuit	715.45
l.	Upgradation of Holiday Home, Pachmarhi	Destination	20.00
	Total		3012.39
lame	of the State: Maharashtra		
•	Const. of TRC at Mumbai	Destination	44.32
•	Devt. of Matheran	Destination	451.42
3 .	Development of Konkan Riviera Part-3	Circuit	594.17
.	Rejuvenation of Sinhagad Fort	Destination	470.11
5.	Development of Kerala	Destination	485.02
	Total		2045.04
Name	of the State: Mizoram		
۱.	Destination development of Mizoram	Destination	341.00
2.	Development of Reiek and Berawtlang	Destination	479.49
3 .	Northern Tourist circuit	Circuit	783.92
			1604.41

	1	2	3
2.	Tourist Resort at Doyang	Destination	64.00
3 .	Rural Tourism under PM's package	Destination	250.00
I.	Development of Zhuneboto Satoi Range	Destination	447.37
5.	Mokokchung-Longleng-Mon circuit	Circuit	747.95
	Total		1718.97
Nam	e of the State: Orissa		
۱.	Development of Sakshi Gopal	Destination	460.96
2.	Development of Gopalpur on sea	Destination	447.22
3.	Development of Taptapani	Destination	500.00
\$.	Bhubaneswar-Dhauli-Puri-Konark Circuit	Circuit	720.09
5.	Development of Chilka Lake	Destination	389.05
6.	Dev. of Khiching , Mayurbhanj Distt. As Rural Tourism project	Rural Tourism	50.00
	Total		2567.32
lam	e of the State: Pondicherry		
Ι.	Development of Yanam	Destination	464.39
	Total		464.39
Nam	ne of the State: Punjab		ĸ
1.	Development of Amritsar	Destination	482.80
2.	Development of Wagha Border	Destination	484.58
3.	Development of Patiala	Destination	460.29
	Total		1427.67
Narr	ne of the State: Rajasthan		
1.	Sound and Light show at Amer Fort, Jaipur	Destination	129.26
2 .	Development of Jaipur	Destination	464.32
3.	Mewar-Vagad circuit	Circuit	580.00
4.	Braj Bhoomi religious circuit	Circuit	477.07
5.	Development of Pushkar	Destination	434.04
6.	Dev. of Elephant Village at Amber, Jaipur	Destination	492.18
			2576.87

	1	2	3
ame	of the State: Sikkim		
	Destination Devt of Soreng	: Destination	436.17
	Circuit Devt. of East Sikkim	Circuit	355.00
	Rangpo-Singtam-Lamatar circuit	Circuit	800.00
	Tourist trekking trails in Sang Martam	Destination	418.42
	Rakdong Tintek circuit in East Sikkim	Circuit	678.30
	Total		2687.89
ame	of the State: Tamil Nadu		
1.	Adi Sankara Mangadu-Thiruvotriyur-Chidambaram- Tiruchendur Tourist Circuit	Circuit	443.00
2.	Jain Teertha Kshetra Circuit	Circuit	192.00
3.	SEL show at Thanjavur	Destination	150.00
4.	Restoration of damaged TTDC properties	Destination	499.50
5.	Veedugal Murugan circuit	Circuit	798.97
6 .	Devt. of Thirukurungudi, Tirunelveli	Rural Tourism	50.00
7.	Devt. of Devipattinam Navbhashnam in Ramnathpuram for Rural Tourism	Rural Tourism	50.00
8.	Development of Kodaikanal	Destination	470.19
9.	Development of Thiruvanamalai	Destination	459.45
0.	Development of Rameswaram	Destination	426.42
1.	Chozhnattu Thirupathigal circuit	Circuit	500.00
2.	Devt. of Rural Tourism at Thiruppudaimarthur, Dist. Tirunelveli	Rural Tourism	49.55
3.	Setting up of Eco-Tourism-Cum-Bird centre at Rameshwaram	Destination	42.50
14.	Audio guide facility at Mamallapuram	Destination	88.04
	Total		4219.62
lam	e of the State: Tripura		
1.	Circuit devt. of North West Tripura	Circuit	252.33
2.	Destination devt. of Agartala	Destination	459.00
	Total		711.33

	1	2	3
lame	of the State: Uttar Pradesh		
1,	Development of Nana Rao Smarak in Bihar	Destination	422 .17
2 .	Development of Garh Mukteshwar, Brijghat	Destination	256.80
3.	Beautification of Kalivahan Temple, Etawah	Destination	46.90
4.	Beautification of Ticci Temple, Etawah	Destination	55.68
5.	Renovation of Goverdhan Chhattries, Mathura	Destination	58.60
6.	Development of Rae Bareli	Destination	490.27
7.	Development of Ghiusarnath Dham, Pratapgarh	Destination	258.09
8.	Mirzapur-Chunar-Robertsganj Circuit	Circuit	800.00
9.	Devt. of Bhitargram village, Rae Bareli	Rural Tourism	49.52
0.	Development of Surhatal, Ballia	Destination	205.20
1.	Development & Revitalisation of Agra	Circuit	767.00
2.	Dudhwa-Katarnia Ghat Circult	Circuit	312.60
3.	Devt. of Mukhrai village, Dist. Mathura	Rural Tourism	45.89
4.	Dev. of Katerniaghat Wildlife Sanctuary	Circuit	105.00
	Total		3873.72
lame	of the State: Uttaranchal		
1.	Winter sports equipment for Dayara Bugyal	Destination	134.41
2.	Nainital-Ranikhet-Almora Circuit	Circuit	697.51
3.	Devt. of Rural Tourism in Agora village (Dodital), Uttar Kashi	Rural Tourism	48.50
4.	Devt. of Hub Village at Mottad	Rural Tourism	48.05
5.	Rural Tourism in Chekoni Bora, Champawat	Rural Tourism	44.20
6.	Rural Tourism in Koti Village Indroli	Rural Tourism	47.10
7 .	Rural Tourism in Mana Village Chamoli	Rural Tourism	50.00
8.	Rural Tourism in Devriyatal village Sari, dist. Rudraprayag	Rural Tourism	45.14
9.	Hemkund-Gangariya-Valley of flowers circuit	Circuit	653.13
10.	Development of Kedarnath	Destination	453.13
11.	Development of Gangotri	Destination	481.42
	Total		2703.00

	1	2	3
Name of the	State: West Bengal		
1. Deve	elopment of Cooch Behar	Destination	475.00
2. Re-c	evelopment of Kalighat	Destination	500.00
Tota			975.00

Projects sanctioned under the merged scheme for product/infrastructure development for destinations and circuits during 2006-07

			(Rs. in lakhs	
	Name of the project	Scheme	Sanctioned	
	1	2	3	
Name	e of the State: Andhra Pradesh			
1.	Eco-tourism project for Lakhnavaram Lake, Warangal	Destination	468.63	
2.	Devt. of Bhavikonda-Thotlakonda-Pavuralakonda Beach Circuit	Circuit	571.93	
3.	Development of Golconda Qutub Shahi Tomb- Hakimpet-Shaiokpet-Sarai	Circuit	500.00	
	Total		1540.56	
Nam	e of the State: Arunachal Pradesh			
1.	Preservation of Heritage sites at Yagbo, Dambuk—Lower Dibang Valley	Destination	283.22	
2 .	Tourist Complex at Parasuram Kund, Lohit	Destination	462.68	
3.	Development of Village Ligu, Distt. Upper Subansiri	Rural Tourism	46.00	
4.	Development of Village Ego-Nikte, Distt. West Siang	Rural Tourism	46.50	
5.	Devt. of Derak-Wakro-Teru-Hayuliang circuit	Circuit	772.26	
6.	Devt. of tourist Resort at Hollangi in Papumpare	Destination	167.14	
	Total		1777.80	
Nam	e of the State: Assam			
1.	Development of Kamakhya and satellite township of Hajo	Destination	436.54	
2.	Development of Sivasagar	Destination	369.05	

	1	2	3
	Devt. of Orang-Tezpur-Bhalukpong-Biswanath- Chairiali-Gohpur	Circuit	798.00
	Const. of Integrated Convention & Wellness centre in Brahmaputra Ashok	Destination	454.28
	Devt. of River front & Cruise vessel	Destination	365.52
	Total		2423.39
ame	of the State: Bihar		
•	Devt. of Bodh Gaya-Nalanda-Rajgir circuit	Circuit	1922.42
	Total		1922.42
ame	of the State: Chhattisgarh		
1.	Development of Rajmergarh (Amarkantak)	Destination	275.73
2 .	Development of Rajim	Destination	295.95
3.	Devt. of Jagdalpur-Nagarnar-Matchkote-Pulcha- koleng Circuit	Circuit	730.20
4.	Development of Chitrakote	Destination	278.45
5.	Development of Malhar	Destination	216.21
6.	Devt. of Baiga circuit—Rangakhar-Saroda- Awarapania-Jaleshwar Dham	Circuit	683.80
7.	Devt. of Kamar circuit-Penduka-Deodhara-Odh	Circuit	562.86
8.	Devt. of Village Manatuta, Distt. Raipur	Rural Tourism	50.00
9.	Devt. of Village Chilpi, Dist. Kabirdham	Rural Tourism	48.75
10.	Infrastructure and Destination Development of Bhoramdeo	Destination	331.97
	Total		3473.92
Nam	e of the State: Delhi		
1.	Illumination of Monuments	Destination	2375.09
	Total		2375.09
Nam	e of the State: Gujarat		
1.	Development of J unagadh-Porbandar-Veraval - Dwarka	Circuit	329.83

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	Rural Tourism at Village Dandi, Distt. Navsari	Rural Tourism	50.00
	Total		379.83
lame	of the State: Haryana		
•	Development of Badhkal Lake	Destination	181.13
•	Kurukshetra-Panipat-Pinjore circult	Circuit	1630.03
	Total		1811.16
lame	of the State: Himachal Pradesh		
	Development of Rohru-Chanshal	Destination	260.00
2.	Development of Sarahan-Srikhand	Destination	416.00
3 .	Development of Dharamshala	Destination	340.00
.	Development of Pilgrim Circuit	Circuit	780.00
.	Development of Village Baroh	Rural tourism	50.00
	Total		1846.00
ame	of the State: Jammu and Kashmir		
1.	Development of Bhaderwah	Destination	303.72
2.	Development of Poonch	Destination	243.52
3.	Development of Kokernag	Destination	287.82
4.	Development of Kishtwar	Destination	271.86
5.	Development of Lakhanpur	Destination	264.10
6 .	Development of Rajouri	Destination	249.55
7.	Mubarak Mandi and Socio-Cultural cum Heritage centre	Destination	437.00
8.	Devt. of Village Akingaam Distt. Anantnag	Rural Tourism	50.00
9 .	Devt. of Village Vasaknag, Kund vallye	Rural Tourism	48.53
0.	Devt. of Village Dori Degair, Dist. Jammu	Rural Tourism	50.00
11.	Improvement of sanitation system in Pahalgam	Destination	495.75
12.	Devt. of Betaab Wadi area in Pahalgam	Destination	238.00
13.	Procurement of snow clearing & grooming machines for Gulmarg	Destination	447.41

	1	2	3
١.	Youth hostel and adventure Sports at Sonmarg	Destination	190.91
5.	Devt. of Botapathri as Camping site	Destination	202.61
3 .	Dev. of Tourist-Facilities around Leh	Destination	458.70
7.	Dev. of Kargil	Destination	484.00
3.	Srinagar-Leh Highway at Sonamarg	Destination	100.00
9.	Development of Bungus Valley	Destination	231. 28
	Total		5054.76
ame	of the State: Jharkhand		
	Devt. of Ranchi-Rajrappa-Hazaribagh	Circuit	775.78
	Integrated Development of Sahebganj-Rajmahal	Destination	131.47
	Total		907.25
ame	of the State: Karnataka		
•	Development of Wilderness Tourism	Circuit	226.88
	Development of Lingamakki Garden	Destination	494.98
•	Muthyalamadu (Part Valley) near Bangalore	Destination	293.81
	Beautification of Baro Sadhanakari Park, Dharwad City	Destination	308.22
	Total		1323.89
ame	of the State: Kerala		
	Development of Padmanabhapuram Palace Complex	Destination	308.19
2.	Development of Village Anakkara, Distt. Idukki	Rural Tourism	46.00
J .	Development of Village Kalady, Distt. Ernakulam	Rural Tourism	47.20
4.	Southern Eco-Tourism Circuit	Circuit	581.78
5.	Devt. of Ranipuram	Destination	357.01
3 .	Devt. of Kumarakom	Destination	234.35
7.	Devt. of Neyyar Dam	Destination	302.53
		Destination	392.00
3 .	Devt. of Iringal	Destination	332.00

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	1	2	3
0.	Devt. of Vazhani	Destination	305.54
11.	Devt. of Vagamon	Destination	334.46
2.	Devt. of Dharamdom	Destination	356.00
3.	Devt. of Peechi	Destination	131.93
4.	Heritage Circuit Development of Thalassery	Circuit	429.62
5.	Development of Anakkra, Distt. Ldukki	Rural Tourism	46.00
	Total		4205.02
lame	e of the State: Madhya Pradesh		
۱.	Development of Mandu	Destination	471.74
2.	Development of Panna	Destination	421.36
3.	Development of Narmada Parikrama-I	Circuit	66 5.00
١.	Development of Narmada Parikrama-II	Circuit	774.99
5.	Development of Bhopal	Destination	499.47
3 .	Development of Jabalpur	Destination	460.43
	Development of Maihar	Destination	296.79
8.	Development of Village Amla, Distt. Ujjain	Rural Tourism	48.69
	Total		3638.47
lame	e of the State: Maharashtra		
	Development of Mahabaleshwar	Destination	480.57
2.	Development of Kunkeeshwar	Destination	314.04
3.	Development of Kolhapur Circuit	Circuit	704.03
4.	Development of Fort Circuit	Circuit	728.44
5.	Development of Aurangabad Craft village	Destination	442.16
S.	Village Morachi Chincoli, Distt. Pune	Rural Tourism	50.00
	Total		2719.24
Name	e of the State: Manipur		
1.	Development of Imphal	Destination	418.00
2.	Devt. of Village Khonglon, Dist. Thonbal	Rural Tourism	49.75

	1	2	3
	Devt. of Village Noney, Dist. Tamenglong	Rural Tourism	46.31
	Devt. of Village Andro, Dist. East Imphal	Rural Tourism	50.00
	Development of Eco-Tourism park, Imphal	Destination	345.29
	Total		909.35
um	e of the State: Meghaleya		
	Devt. of Village Lalong, East Jaintia hills	Rural Tourism	50.00
	Development of Tura	Destination	487.00
	Devt. of Williamnagar-Jakarem-Nartiang	Circuit	800.00
	Village Sasatgre, Distt. West Garo Hills	Rural Tourism	38.49
	Total		1375.49
1111	e of the State: Mizoram		
	Devt. of Southern Tourist Circuit	Circuit	768.10
	Devt. of Eastern Tourist Circuit	Circuit	782.78
	Development of Chalfilhtlang	Destination	499.00
	Development of Chatlang	Destination	487.45
	Total		2537.33
1910	e of the State: Nagaland		•
	Devt. of Wokha-Nui land-Jalukie circuit	Circuit	728.00
	Devt. of Zunehboto-Kiphiri circuit	Circuit	678.66
•	Devt. of Zunehboto—Aizuto	Destination	438.94
•	Tourist Travel destination Tuophema, Kohima	Rural Tourism Rural Tourism Destination Rural Tourism Destination Circuit Rural Tourism Circuit Qestination Destination Circuit Circuit Circuit Circuit Circuit	464.72
	Total		2310.32
lam	e of the State: Orissa		
	Development of Simlipal	Destination	297.12
	Devt. of Village Barpali, Dist. Bargarh	Rural Tourism	50.00
B .	Devt. of Village Hirapur, Dist. Khurda	Rural Tourism	50.00
I.	Devt. of Village Padmanavpur, Dist. Ganjam	Rural Tourism	50.00
5 .	Development of Village Deuljhari, Dist. Angul	Rural Tourism	50.00

•

	1	2	3
i.	Development of Chandipur-Talsari	Circuit	800.00
•	Koraput-Deomali-Gupteshwar circuit	Circuit	692.00
l.	Development of Bhitarkanika	Destination	383.22
).	Development of Satkosia	Destination	424.50
	Total		2796.84
lame	of the State: Pondicherry		
	River side and Beach development of Mahe	Destination	500.00
	Total		500.00
lame	of the State: Punjab		
۱.	Development of Freedom Trial	Circuit	784.45
2.	Development of Pilgrim circuit	Circuit	800.00
) .	Rural Tourism at Village Bhootgarh, Dist. Hoshiarpur	Rural Tourism	50.00
i .	Integrated Devt. of Kapurthala	Destination	361.10
5 .	Integrated Devt. of Ropar	Destination	331.27
j.	Devt. of Village Chamkaur Sahib, Dist. Ropar	Rural Tourism	46.00
7 .	Devt. of Village Jainti Majri, Dist. Mohali	Rural Tourism	50.00
3 .	Devt. of Village Chhat, Dist Patiala	Rural Tourism	45.55
	Total		2468.37
lame	e of the State: Rajasthan		
1.	Devt. of Jhalawar	Destination	281.71
2.	Devt. of Udaipur	Destination	276.68
3.	Development of Village Haldighati	Rural Tourism	50.00
1 .	Development of Jaisalmer	Destination	315.45
	Total		923.84
Nam	e of the State: Sikkim		
1.	Development of Saramsa	Destination	452.55
2.	Devt. of Trekking tri al from Yangyang/Dhappa r to Bhallay Dunga	Destination	115.07

	1	2	3
	Development of Soreng	Destination	498.96
	Development of Aritar, Phodong	Destination	145.17
	Development of Lapcha Heritage Centre	Destination	171.22
	Development of Pilgrimage Tourism & Other infrastructure at Sang in East Sikkim	Destination	375.55
	Tourist Infrastructure at TSomgo	Destination	384.64
	Development of Community Park at Bojey and water garden at Hee Pul	Destination	441.81
	Total		2584.97
ame	of the State: Tamil Nedu		
	Development of Madurai	Destination	478.03
	Development of Village Thadiyankudisai, Dist. Theni	Rural Tourism	50.00
	Development of Village Kombai, Dist. Theni	Rural Tourism	50.00
	Development of Kanniyakumari	Destination	258.52
	Development of Thanjavur	Destination	427.46
•	Development of Puliancholai	Destination	97.02
•	Devt. of Chennai-Mamallapuram circuit	Circuit	452.78
	Total		1813.81
ame	of the State: Tripura		
•	Devt. of Chaturdesh Devtabari	Destination	274.00
	Total		274.00
lame	of the State: Uttar Pradesh		
۱.	Development of Varanasi	Destination	786.00
2.	Revitalisation of Agra	Destination	758.00
) .	Development of Aligarh	Destination	497.04
I .	Development of Banda	Destination	397.86
5.	Development of Brij Chaurasi Kos Mathura	Destination	441.53
δ.	Devt. of Mahabharata Tourist circuit	Circuit	445.63
			` 3326.06

	1	2	3
ame	e of the State: Uttaranchal		
•	Development of Yamunotri	Destination	448.99
2.	Devt. of Baijnath-Binsar-Bageshwar circuit	Circuit	728.54
l.	Development of Village Adi Kailash, Diett. Nainital	Rural Tourism	50.00
•	Development of Village Padampuri, Distt. Nainital	Rural Tourism	50.00
5.	Development of Village Nanakmatt <mark>a, Distt. Udham</mark> Singh Nagar	Rural Tourism	48.82
i .	Development of Village Triyuginarain, Dist. Rudraprayag	Rural Tourism	50.00
7 .	Kailash Mansarovar Yatra routed	Destination	371.15
	Total		1747.50
lam	e of the State: West Bengal		
١.	Development of Tea Tourism	Circuit	715.85
2.	Development of Kalimpong	Destination	498.38
3 .	Development of Village Mukutmonipur	Rural Tourism	50.00
4.	Devt. of Goke	Destination	355.49
	Development of Village Antour Dist Headli	Rural Tourism	50.00
5.	Development of Village Antpur, Dist. Hoogli		
	Beach Tourism in Purba Medinipur Dist.	Circuit	5 98 .02
5. 6. 7.		Circuit Circuit	598.02 683.58

[Translation]

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Gauge Conversion of Narkatiyaganj-Gaunaha-Bhikhnadhori Rail Section

4842. SHRI KAILASH BAITHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to undertake gauge conversion. of the Narkatiyaganj-Gaunaha-Bhikhnadhori section;

(b) if so, the time by which it is likely to be started;

(c) whether any proposal for construction of Mahayogni or Kairiashram halt between Gaunaha and Bhikhnadhori on this rail section is also under consideration; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Gauge conversion of Narkatiyaganj-Bhiknadhori (35.8 Kms) have sanctioned as part of the ongoing Jaynagar-Darbhanga-Narkatiyaganj (268 Kms) gauge conversion project in 2005-06. Earthwork and minor bridges have been taken up on Narkatiyaganj-Bhiknadhori section.

(c) No, Sir.

(d) Does not arise.

[English]

Ongoing Reliway Projects

4843. SHRI NAVEEN JINDAL: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the ongoing railway projects in the country, State-wise;

- (b) whether they are progressing as per schedule;
- (c) if not, the reasons therefor; and

(d) the steps taken/being taken for completion of these projects on time?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) The State-wise details of on-going rail projects of new line, gauge conversion doubling, railway electrification and metropolitan transport are as follow:-

Name of the State	No. of projects
1	2
Andhra Pradesh	34
Assam and NE Region	14
Bihar	53
Chhattisgarh	15
Delhi	6
Gujarat	15
Haryana	11
Himachal Pradesh	4
Jammu and Kashmir	4
Jharkhand	12
Karnataka	29
Kerala	19
Madhya Pradesh	13
Maharashtra	28

1	2
Oriesa	30
Punjab	9
Rejasthen	19
Tamil Nadu	29
Uttar Pradesh	55
Uttarakhand	4
West Bengal	43

Projects failing in more than one State have been counted in both the States.

(b) to (d) The projects are in various stages of progress as per availability of funds on year to year basis. The expedite the completion of ongoing projects a number of initiatives have been taken in the past few years for generation of additional resources through project specific funding for National Projects, funding from Ministry of Defence, Public Private partnership and non-budgetary initiatives for National Rail Vikas Yojana.

[Translation]

Increase in Local Trains on Jhansi-Lucknow Route

4844. SHRI RAJNARAYAN BUDHOLIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the number of trains for daily passengers on the Jhansi-Manikpur-Mahoba-Lucknow routes in Uttar Pradesh is too inadequate to cope up with the number of passengers;

(b) if so, the details thereof;

(c) whether the Railways are considering to increase the number of local trains on the said routes keeping in view the rush of passengers;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

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THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) to (e) Do not arise.

[English]

Retail Outlets by Private Sector

4845. SHRI ABDUL RASHID SHAHEEN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of retail outlets set up by private sector to market transportation fuel namely Motor Spirit (MS), High Speed Diesel (HSD) and Aviation Turbine Fuel (ATF), as on date, State-wise;

(b) whether these private companies have fulfilled their obligation for setting up of at least 5.6% of their Retail Outlets (RO) in remote areas and at least 5.3% of their Retail Outlets in low service areas; and (c) if not, the action taken by the Government for not fulfilling these obligations, company-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Government have granted authorization to market transportation fuels to four private companies namely, M/s. Reliance Industries Limited (RIL), M/s. Essar Oil Limited (EOL), M/s. Shell India Marketing Pvt. Limited (SIMPL) and M/s. Reliance Petroleum Limited (RPL). The State-wise number of Retail Outlets (ROs) set up by RIL, EOL and SIMPL as on 1.3.2007, is shown as statement. However, RPL have not set up any RO in the country so far.

(b) and (c) The private companies have not been able to fulfill their obligation for setting up of atleast 5.6% of their ROs in remote areas and atleast 5.3% of their ROs in low service areas due to certain reasons. The position in this regard is monitored to ensure fulfilment of these obligations also.

SI.No.	State/UT	Name of private company		,
		RIL	EOL	Simpl
I	2	3	4	5
1.	Andhra Pradesh	129	73	3
2.	Arunachal Pradesh	—	8	-
3 .	Assam	18	17	-
4.	Bihar	25	28	
5 .	Chhatti sgarh	15		
6 .	Gujarat	236	179	
7.	Haryana	46	51	-
8 .	Himachal Pradesh	7	-	_
9.	Jharkhand	33	27	
0.	Kamataka	75	64	14

Statement State-wise Number of retail outlets set up by RIL, EOL and SIMPL

1	2	3	4	5
11.	Kerala	40	30	_
12.	Madhya Pradesh	84	94	_
13.	Maharashtra	144	155	1
14.	Manipur	-	4	_
15.	Meghalaya	6	4	-
16.	Mizoram	-	1	_
17.	Nagaland	1	3	-
	Orissa	41	32	_
19.		77	52	
20 .	Rajastha.	106	82	-
21.	Sikkim	-	1	
22.	Tamil Nadu	91	54	14
23.	Tripura	1	1	
24.	Uttar Pradesh	132	151	
25.	Uttaranchal	11		-
26.	West Bengal	49	37	
27.	Pondicherry	-	1	
	Total	1367	1149	32

Production of Natural Gas

4846. SHRI TUKARAM GANGADHAR GADAKH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the amount of natural gas produced from different sources in the States of Maharashtra, Gujarat, Andhra Pradesh, Assam and other States during the last three years as on date;

(b) the amount and the rate of royalty paid to each State during the said period;

(c) whether any enactment of regulatory model is contemplated to enable the State to have their own policy of exploration of their petroleum and gas resources;

(d) if so, the details thereof; and

(e) the steps taken and being taken in this regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) The amount of natural gas produced by Oil and Natural Gas Corporation Limited (ONGC), Oil India Limited (OIL) and Joint Venture (JV)/Private Companies in the States of Gujarat, Rajasthan, Assam, Tripura, Andhra Pradesh, Tamil Nadu and Arunachal Pradesh during the last three years as on 1.4.2007 is given below:-

MMSCM#

(Rs. in crore)

· ,

	2004-05	2005-06	2006-07*
Gujarat	3582.4	3710.7	3293.6
Rajasthan	212.75	241.43	242.95
Assam	2248.34	2407.61	2525.6
Tripura	496	480	520
Andhra P radesh	1701	1663	1525
Tamil Nadu	678	906	1130
Arunachal Pradesh	39.79	47.5	34.62

*Figures are provisional

#Million Standard Cubic Metre (MMSCM)

(b) The amount of Royalty paid on natural gas to each of the State Governments during the years 2004-05, 2005-06 and 2006-07 by ONGC, OIL and JV/ Private Companies is as under:-

			-
State	2004-05	2005-06	2006-07
Gujarat	96.42	72.77	58.38
Rajasthan	2.3	3.7 8	3.15
Assam	22.25	20.67	26.23
Tripura	6.69	7.38	6.17
Andhra Pradesh	30.66	41.56	31.4
Tamil Nadu	12.61	23.84	24.45

In case of ONGC, the royalty amount for 2006-07 is accounted upto December, 2006. Natural Gas produced in Arunachal Pradesh is being used for internal consumption and flared. As per the schedule to the Oilfields (Regulations and Development) Act 1948, the royalty on natural gas is 10% of the price at wellhead.

(c) to (e) No, Sir.

[Translation]

Help Apparatus to Handicapped Persons

4847. SHRI RAGHUVEER SINGH KOSHAL: Will the

Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the scheme for providing help apparatus to the handicapped persons has been extended to the whole country;

(b) if so, the details thereof;

(c) if not, the details of the remaining districts, Statewise;

(d) the types of physical disabilities for which there are provisions for providing help apparatus at present; and

(e) the number of handicapped persons received help apparatus under the said scheme and the amount spent on them during the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (c) Yes, Sir. Under the Scheme of Assistance to Disabled persons for purchase/fitting of aids/appliances (ADIP Scheme), the aids and appliances are distributed to persons all over the country as per eligibility.

(d) This scheme covers disabilities where aids and assistive devices can be used.

(e) Number of beneficiaries who have received help apparatus under the said scheme and the amount spent on them during the last three years is in the Statement enclosed. During the current financial year *i.e.* 2007-08, no grant has been released to any of the National Institutes/NGOs.

Statement

State-wise number of beneficiaries and amounts spent during the last three years under ADIP scheme

(Amount in Rs. In lakhs)

SI.No.	State	2004-05 2005-06		005-06	2006-07		
		Amount Released	Beneficiaries	Amount Released	Beneficiaries	Amount Released	Beneficiaries
1	2	3	4	5 •	6	7	8
1.	Andhra Pradesh	644.49	29860	376.46	22300	288.44	32000
2 .	Assam	150.19	6759	355.00	11501	111.00	4000
3 .	Bihar	44.50	2050	89.00	6400	109.17	6 200
4.	Chhattisgarh	63.71	2800	15.00	620	0.00	500
5.	Gujarat	145.00	6615	200.00	9700	12.50	5000
6.	Haryana	86.57	4006	58.16	4900	14.50	4000
7.	Himachal Pradesh	7.75	354	12.00	500	10.00	1000
8 .	Jammu and Kashmir	0.50	42	2.75	89	17.25	636
9 .	Karnataka	95.37	441	7 3 .70	3200	5.00	2800
10.	Madhya Pr ades h	23.00	1111	65.00	4000	15.00	1177
11.	Maharashtra	469.78	1438	25.55	21250	67.00	49942
12.	Orissa	420.21	18851	69.27	7100	430.49	15814
13.	Punjab	37.67	1697	40.00	2150	3.50	313
14.	Rajasthan	625.00	24300	815.00	34500	830.00	72334
15.	Tamil Nadu	92.30	4370	134.49	7550	411.06	12100

1	2	3	4	5	6	7	8
16.	Uttar Pradesh	2625.44	118009	2720 .13	133200	2980.9	25000
17.	Uttaranchal	239.68	11095	10.00	400	347.30	500
18.	West Bengal	233.74	11307	262 .18	17200	455.45	22000
19.	Delhi	411.89	19425	469.00	24100	755. 68	49479
	Total	6416.79	264530	5792.69	310660	6864.24	629111. 9 3

•Note- The information in respect of Arunachal Pradesh, Goa, Jharkhand, Kerala, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura is being collected.

[English]

Reliway Land for Commercial Purpose

4848. SHRI IQBAL AHMED SARADGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways have started exploiting those tracks of vacant land which are away from the exiting railway stations for commercial purposes and the newly constituted Rail Land Development Authority has handed over 45 to 50 sites for the development;

(b) if so, the details of these sites located all over the country; and

(c) the achievements made by the Rail Land

Development Authority (RLDA) for commercial development of vacant land since November, 2006?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir. 74 sites have been handed over to Rail Land Development Authority (RLDA).

(b) Sites are located all over the Indian Railways and the sizes vary from 500 square metre to 17,30,000 square metre. The details of sites are given in the statement enclosed.

(c) The Authority has become functional w.e.f. 19.01.2007. 13 sites allotted have been inspected by RLDA for further actions and process of appointment of Consultants for framing the schemes has been initiated.

	Statement			
SI.No.	Railway	Name of site		
1	2	3		
1.	NCR	Gwalior		
2.		Nirala Nagar (Kanpur)		
3.	ER	Belgharia		
4.		Bidhan Nagar		
5.		Halishahar		
6.		Belighat		
7.		Kancharapara		

Statement

1	2	3
8.	ECR	Gautam Budha Institute, Gaya
9.	NR	Railway Institute Vidhan Sabha Marg, Lucknow
0.		Dethi-Sarai Rohila
1.	SWR	Bangalore City
2 & 13.	ECoR	Vishakhapatnam except Chavulamadum (2 sites)
4.	NCR	ldgah
5.		Mathura Jn.
6.		Kampoo Kothi
7.	NFR	Karmganj
B .		Silcher
9 .		New Coochbehar
0.		New Alipurduar
1.		Alipurduar
2.		Kurseong
3,		Darjeeling
4.		Kishanganj
5.		Katihar
6.		Jorhat
7.		Makum
8.		Sibeegar
9.		Margherita
ю.		Burdwan Road, Siliguri
11.		Betwene ROB & Jorapani near NJP
32 .		In front of NJP Stn
33.		In front of Power House of NJP
34.		Tin Batti more near NJP
35 .		Near circulating area of NJP
36.		Mahananda Colony, Siliguri

1	2	3
37.		By the side of Darjeeling More
38 .		Diesel Shed Rd. Siliguri
39 .		Panchani River & Traneit hostel, Siliguri
40.		Hawker Corner at Siliguri
41.	SCR	Guntakai
42.		Guntakai
43.		Aurangabad
44.		Hingoli Stn area
45.		Adilabed
46 .		Washim Stn.
47 .		Mudiched
48 .		Hafeezpet
49.		Near Riy. hospital at Vijayawada
50.		In front of TA Camp Staff Quarters, Moula Ali on left side of Road Isading from Lalapet to Kushaguda in Hyderabad City
51.		Near Moula Ali flyover on the left side of the Road leading from Tamaka X Road to Moula Ali in Hyderabad City
52 .	SER	Bokaro-I
53 .		Bokaro-II
54.		ТАТА
55.	SECR	Zone-II/BMY
56 .		Zone-II & III BMY
57.		in front of Zone III/BMY
58 .		PP Yard/BMY
59 .		Urkura
60.		Кара
61.		WRS
62 .	SWR	Malleshwaram Riy. Stn.
63 .		Yeswanthpur

1	2	3
64 .	WR	BVC side to Manekwadi Stn.
65.		Manekwadi Stn.
66.		Manekwadi Stn.
67.		Takhteswar Stn.
68.		Takhteswar Stn.
69 .		Krishnagar
70.		Krishnagar Stn. to Ch ainage 246
71.		Jamnagar-Old Stn. Area
72.		Maninagar (W)
73.		Maninagar (E)
74.	ICF	Kakkapallam Padi, Chennai (M/s Lucas TVS Ltd.)

[Translation]

Compensation of Victims of Mumbel Train Bomb Blast

4849. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of RAILWAYS be pleased to state:

(a) the details of applications received from victims of Mumbai train bomb blast for compensation claims before Railway Claims Tribunal and details of cases disposed off so far alongwith amount of compensation given to them;

(b) whether the cases of compensation claim in this regard are still lying pending in Railway Claims Tribunal;

(c) if so, the details thereof alongwith the reasons thereof;

(d) the time by which the pending cases are likely to be settled; and

(e) the number of dependents of deceased who have been given jobs and number of pending cases in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) 493 accident claims compensation cases have been filed in the Railway Claims Tribunal. Out of which 174 cases have been disposed off and an amount of Rs. 6,55,60,000/- has been awarded to claimants.

(b) and (c) 319 cases are pending. Out of which 11 no. of death cases which have been recently filed and are pending for want of necessary documentation by the petitioners/respondents. 308 no. of injury cases are pending. Before adjudication of the injury cases, a Medical Board has been constituted to examine each case as per the directions of the Tribunal.

(d) No time frame can be prescribed for disposal of cases as the Railway Claims Tribunal is a quasi-judicial bedy.

(e) A total of 134 applications have been received for appointment, from dependents of deceased persons. Out of which, 101 have been approved for appointment by General Manager/Western Railway and 33 cases are pending.

[English]

Geuge Conversion of Gandhidham-Palampur Rail Line

4850. SHRIMATI JAYABEN B. THAKKAR: Will the Minister of RAILWAYS be pleased to state: (a) the present status of gauge conversion of Gandhidham-Palampur rail lines;

(b) whether any time-bound programme has been formulated for the completion of this project; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) The gauge conversion of Gandhidham-Palanpur has been completed and line commissioned.

(b) and (c) Do not arise.

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Gauge Conversion between Tiruneiveli-Tiruchendur

4851. SHRI E.G. SUGAVANAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to start gauge conversion work between Tirunelveli-Tiruchendur and Villupuram-Mayiladuthurai;

(b) if so, the details thereof alongwith the estimated cost of the project; and

(c) the time by which the work is likely to be started/ completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Gauge conversion to Tirunelveli-Tiruchendur and Villupuram-Mayiladuthurai sections have already been taken up as part of Quilon-Tirunelveli-Tiruchendur & Tenkasi-Virudhunagar and Thanjavur-Villupuram gauge conversion projects respectively. Anticipated cost of these projects is Rs. 697.13 crore and Rs. 356.90 crore respectively.

Works have already been taken up and are targeted for completion during 2007-08.

Food Plazas at Stations

4852. SHRI K.C. PALLANI SHAMY: Will the Minister of RAILWAYS be pleased to state:

 (a) whether the Railways have any proposal to set up Food Plazas at major railway stations in the country;

(b) if so, the locations identified for setting up of the same particularly in Southern Railway; and

(c) the progress made in setting up of such food plazas along with time of their completion/commissioning?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) and (c) At present 44 Food Plazas/Fast Food Units are in operation over Indian Railways and 126 new locations have been identified. On Southern Railway, 13 Food Plazas/Fast Food Units are already in operation and 12 new locations have been identified. There is no fixed time frame for setting up of the same.

[Translation]

Misbehaviour with General Coaches' Passengers by Police Personnel

4853. SHRI CHANDRA DEV PRASAD RAJBHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that police personnel enter in general coaches of trains particularly in Gonda, Gorakhpur/ Varanasi region under the North Eastern Railway, rough up with innocent passengers and extort money from them;

(b) if so, the number of such incidents reported during the last one year;

(c) the action taken thereon; and

(d) the stringent measures taken by the Railways to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir. Some complaints about police personnel entering the general coaches of trains in Gonda, Gorakhpur and Varanasi region of North Eastern Railway and extorting money from innocent passengers have been received.

(b) and (c) During the year 2006 and 2007 (upto April), 2006 cases have been reported against Government Railway Police and Railway Protection Force personnel at various stations.

Out of 06 cases reported during the above period, in 04 cases charges sheets have been submitted by the Government Railway Police which are pending trial in the Court. In 01 case, 03 Railway Protection Force personnel have been dismissed from service and 01 case is under investigation by concerned Government Railway Police. (d) The following measures are being taken to check such incidents:-

- Regular checks by the Internal Vigilance Groups of Railway Protection Force are carried out and frequent checks are also made by the Railway Vigilance Teams.
- Declaration of private cash by the RPF personnel at the time of detailment for escort duty has been made mandatory.
- Surprise checks are being conducted by supervisory staff in important trains to detect such malpractices.
- Regular briefing of personnel deployed for train escorting and other passenger security duty by Supervisory officers.
- Criminal cases are being registered against the defaulting personnel apart from taking stringent departmental action against them.
- Co-ordination Meetings with Government Railway Police, State Police and Officers at Zonal and Divisional level are organized for formulating a joint strategy to curb the menace.

Centrally Protected Monuments in Andhra Pradesh

4854. SHRI M. ANJAN KUMAR YADAV: Will the Minister of CULTURE be pleased to state:

(a) the names of centrally protected monuments in Andhra Pradesh;

(b) the amount of funds allocated for the maintenance of such monuments during the last three years alongwith current year; (c) the revenue earned from these monuments during the last three years;

(d) whether certain new monuments are proposed to be included in the list of the said monuments; and

(e) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) There are 137 centrally protected monuments/sites in Andhra Pradesh as given in the Statement enclosed.

(b) The amount of funds allocated for maintenance of centrally protected monuments in Andhra Pradesh during the last three years alongwith current year is as under:

2007-08	Rs. 575.00 lakhs
2006- 07	Rs. 661.48 lakhs
2005-06	Rs. 432.67 lakhs
2004-05	Rs. 325.35 lakhs

(c) The revenue earned from these monuments during each of the last three years is as under:

2004-05	Rs. 128.68 lakhs
2005-06	Rs. 146.46 lakhs
2006- 07	Rs. 165.76 lakhs

(d) There is no proposal at present.

(e) Questions does not arise.

Statement

List of centrally protected monuments under the jurisdiction of Archaeological Survey of India in Andhra Pradesh

SI.No.	Name of the Monument	Taluka	District
1	2	3	4
1.	Hill Fort and buildings therein and the fortifications at the foot of the hill	Gooty	Anantapur
2.	Madhavaraya temple (old Vishnu temple)	Gorantia	-do-
3.	Outer wall of the Mahalakshmi temple	Goripalli	-do-

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1	2	3	4
4.	Group of sculptures	Homavati	Anantapur
5.	Group of old temples together with adjacent land	Hemavati	-do-
6.	Large dolmen on a rocky hillock	Kalyandurg	-do-
7.	Mallikarjuna (Siva) temple	Kambaduru	-do-
8.	Virabhadra temple	Lepakashi	-do-
9 .	Basavannah temple	Lepakashi	-do-
0.	Hill fort	Madakasira	-do-
1.	Large bastion and an old gateway	Madakasira	- d o-
2.	Extensive hill-fortress with outlaying fortification excluding the fort gate	Rayadurg	-de-
3 .	Palace and two temples of Rama and Krishna	-do-	-do-
4.	Chintalarayaswami temple	Tadpatri	-do-
5.	Rameswaraswami temple	-do-	-do-
6.	Sitatirtham steeped well with entrance in the form of a bull	Penukonda	-do-
7.	The Hill fort and northern gateway with inscriptions	-do-	-do-
8 .	The citadel and ruined buildings on the hill	-do-	-do-
9 .	Watch tower known as Rama's bastion	-do-	-do-
20.	Small pavillion	-do-	-do-
21.	Old gopuram	-do-	-do-
22.	Old stamba or lamp pillar in the sub collector's office compound	-do-	-do-
3.	Hill fort and a large wall		-do-
24.	Lower Fort and structure	Chandragiri	Chittoor
25.	Upper Fort	-do-	-do-
26.	Venkateswara Vishnu temple	Mangapuram (hamiet of Mittapalam)	-do-
27 .	Chennakeswaraswami temple	Sompalie	-do-
8.	Fort	Gurramkonda	-do-

1	2	3	4
2 9 .	Lower Fort, Center Fort wall, moat, old fort gateway, old hanuman temple, old mandapam	Gurramkonda	Chittoor
30 .	Palliswara Mudaiya Madeya temple	Kalakada	-do-
81.	Parasuramesvara temple	Gudimallam	-do-
32.	Mahal	Gurramkonda	-do-
33.	Bhimeshwara swamy temple	Pushpagiri, (hamlet of kotluru)	Cuddapah
34.	Indranadheshwara swamy temple	-do-	-do-
5.	Kamalasambnashwara swamy temple	-do-	-do-
6.	Raghaveswara swamy temple	-do-	-do-
7.	Sivakesavaswamy temple	-do-	-do-
8.	Trikoteswara swamy temple	-do-	-do-
9.	Vaidhyanadha swamy temple	-do-	-do-
0.	Ancient Village sites	Paddamudiyam	-do-
1.	Kondarama temple	-do-	-do-
2.	Mukundesvara temple with inscriptions	-do-	-do-
3.	Narasimha temple	-do-	-do-
4.	Vigneswra swamy temple	Chilamakuru	-do-
5.	Remains of the buried jain temple	Danabalapadu	
46.	Fort with enclosed ancient buildings, / Madhavaperumal temple	Gandikota	-do-
47.	Visvanantha swamy temple	Sivalpallu	-do-
48.	Saumyanatha · temple	Nandalur	
49 .	Athirala parasurama temple	Poli	
50.	Sri Kodandarma swamy temple and adjoining buildings	Vontimitta	Cuddapah
51.	Fort, Moat and buildings	Siddhout	Cuddapah
52.	Old Vishnu temples with inscriptions	Peddanudiyam	Cuddapah
53.	Agatheswar Swami Temple	Chilamkur	Cuddapah
54.	Ruined Buuddhist stupa and other remains	Amaravati	Gumtúr

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	2	3	4
5.	Inscribed rock to the west of Dharanikota	Amaravati	Gumtur
6.	Fort in ruins	Dharanikota	-do-
7.	Ancient siva temple with inscription	Ayyangaripalam	-do-
8 .	Bhavanarayana temple	Bapatia	-do-
9.	Ruined Buddhist stupa	Bhattiprolu	-do-
0.	Kapoteswara temple with the inscriptional monuments within the temple site (slabs in the temple site)	Chejerla	-do-
1.	Mounds with ancient remains	Grandhesirl	-do-
2.	Inscribed marble pillar near the Gopala temple	ipuru	- do -
3.	Ancient Buddhist remains and Brahmi inscriptions on the mound ⁷	Manchikallu	-do-
4.	Mounds with ancient remains	Velpur	-do-
5.	Fort-storeyed rock-cut Hindu temple	Undavalli	-do-
6.	The Sculptures, carvings, images or other like objects discovered within the revenue limited	Buddam	-do-
7.	Mound	Nagulavaram	-do-
8.	Hill of Nagarjunakonda with the ancient remains	Pu tlareddigude (Agarharam)	-do-
9.	The Sculptures, carvings, images on the ancient mound	Pullareddi- gudem	-do-
0.	Reconstructed monuments at Anupu and Nagarjunkolnda hilltop	Nagarjuna- konda	Guntur
1.	Mounds containing Buddhist remains such as stupas	Adurru	East Godavari
2.	Rock-cut caves and cisterns and remains of Buddhist Stupas, Chatyas and Viharas (monasteries) on the hill pandavula or pandavakon da	Kapevaram	-do-
3.	Buddhi st remai ns at Kodavali	Kodavali	-do-
4.	Bhimeswara temple	Samalkot, Bhimawaram	-do-
5.	Bhimeswara temple	Draksharama	-do-
6.	Gollingeswara group of temples	Biccavolu	East Godavari

1	2	3	4
77.	Monolithic Ganesh Image	Biccavolu	East Godavari
7 8 .	Charminar	Hyderabad	Hyderabad
79 .	Golkonda Fort, Fortifications	-do-	-do-
80.	Pre-historic site	Janapet	Khammam
81.	Ancient site and remains comprised in survey plot No. 37	Munagacherla	Krishna
82.	Ancient site with the mound marking the Buddhist Stupas in it	Alluru	-do-
33 .	Buddhist remains in a mound	Ghantasala	-do-
84 .	Mound containing Buddhist remains and ancient village site	Gudivada	-do-
3 5.	Hillock containing the mound marking the ancient remains of Buddhist stupas situated on it	Gummadiduru	-do-
86 .	Bandar Fort (1) Armoury known as Fort and customs office, Bandar Fort customs office, (2) Belfry	Masulipathnam	-do-
37.	Dutch cemetry	-do-	-do-
38 .	Buddhist remains of a Stupa on the hill	Jaggayyapeta	-do-
39 .	Four pillars in the ruined mandapam in Jammidoddi	Vijayawada.	-do-
90.	Two rock-cut cave temples on the Indrakila hill known as Akkanna caves Kiratarjuna pillar and slab the Indrakila hill inscribed pillar and slab in Malleswaraswami temple	-do-	-do-
91.	Rock-cut cave temples on the Hill	Mogairajapuram	-do-
92.	Sculptures, carvings, images other like objects found in the vicinity of the old Mosque	Gudur	- d o-
93 .	Inscribed Pillar and slab in Mallesvaraswami temple	Vijayawada	-do-
94.	Kiratharjuna Pillar on the Indrakilia Hill	Vijayawada	-do-
9 5.	Ruined fort and buildings therein except Ramazan masjid	Adoni	Kumool
96 .	Inscribed stone lying to the east of siva temple	Rayachoti	-do-
97 .	Inscribed boulder bearing Andhra records of 150 A.D.	Chinnakadaburu	-do-

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1	2	3	4
98.	A prominent granite hillock bearing Asokan inscriptions	Jonnagiri	Kumool
99 .	The One Asokan inscription, two early Chalukya inscriptions and One late Chalukya inscriptions	Rajulamandagiri	-do-
100.	Mausaleum known as Abdul Wahab Khan's Tomb and adjoining buildings.	Kumool	-do-
101.	Gateways and the bastions of the old fort, viz (1) Bastion No. 1 Beach Ghantki Buruzu (2) Bastion No. 2 Lal Bangalow Buruzu (3) Gateway to Gopala Darwaja (4) Gateway to Panikiddi	Kurnool	-do-
102.	Nandavaram Temple including the sculpture of Subrahamanya	Nandavaram	-do-
103.	Old Cave Temple	Yaganti	-do-
104.	Uma-Mahesvaraswami Temple	Yaganti	-do-
105.	Ancient Mound	Kondapur	Medak
106.	Alampur Temples	Alampur	Mehaboobnagar
107.	Mound known as 'Bodipati Dibba'	Ramatirtham (Hamlet of Varini)	Nellore
108.	Ancient Mound	Ramatirtham	Nellore
109.	Hill Fort with Anclent buildings therein	Udayagiri	Nellore
110.	Krishna Temple in a part of Donka with Gopuram, Kalyanamandapam and Masonry built Tank	Udayagiri	Nellore
111.	Ranganayakula Temple	Udayagiri	Nellore
112.	Ancient Mounds	Kanuparti	Prakasam
113.	A group of eight rock-cut t emples in Bhairavakonda hill	Kottapalli	Prakasam
114.	Chola Temple	Motupalie	Prakasam
115.	Ancient Mound	Pedaganjam	Prakasam
116.	Pitikeswara group of t emples including Approach road	Pittikayagulla	Prakasam

1	2	3	4
117.	Ancient Site	Pusalapadu	Prakasam
118.	Remalingesvara group of temples	Satiavel	Prakasam
119.	Ancient Buddhist site	Kalingapatnam	Srikakulam
120.	Sri Somesvara temple	Mukhalingam	Srikakulam
121.	Bhimesvara temple, Mukhalingesvara temple	Mukhalingesvara	Srikakulam
122.	Buddhist remains: (1) Six Images (2) Three images and some more images on the hill (3) One image (4) Three images	Salihundam	Srikakulam
123.	Eastern portion of Salihundam hill containing Buddhist remains (A Chaitya and four stupas)	Salihundam	Srikakulam
124.	Ancient Buddhist Mounds locally known as 'Dhana Dibbalu'	Kotturu (near Gokivada forest)	Vishakhapatnam
125.	Buddhist rock-cut stupas, Dagabas and caves and the ruins of a structural Chaitya with its outbuilding and other Ancient remains on two adjoining hills known as Bojjanna Konda	Sankaram	Vishakhapatnam
126.	(Durga Bhairavakonda) having an ancient monument called Durga	Nilavati	Vizianagaram
127.	Ruined Buddhist Monastery at Gurubhaktulakonda	Ramatirthalu Ramatirham	Vi zianagaram
128.	The old, Dibbesvarasvamipur temple	Sarapalli (Sarapalle)	Vizianagaram
129.	Thousand Pillared temple	Hanamkonda	Warangal
130.	Ramappa temple	Palampet	Warangal
131.	Warangal Fort, Defences and gateways	Warangal	Warangal
1 32 .	Mounds containing Buddhist remains	Arugolanu	West Godavari
133.	Mounds locally known as Bhimalingadibba	Denduluru	West Godavari
134.	Buddhist monuments (1) Rock-cut temple (2) Large Monastery (3) Small Monastery (4) Brick Chaitya (5) Ruined Mandapa (6) Stone built Stupa and Large group of stupas	Guntupalle	West Godavari

1	2	3	4
135.	The caves and structural stupa of	Jilakarragudem	West Godavari
	Archaeological interest on	(Hamlet of	
	Dharmalingesvarasvami hill	Guntupalle)	
136.	The mounds of Pedavegi: Dibba No. 1 Dibba	Pedavegi	West Godavari
	No. 2, Dibba Nó. 3, Dibba No. 4, Dibba No. 5	-	
137.	Ancient Mounds	Pedavegi	West Godavari

[English]

Jorhat-Golaghat Gas Pipeline Project

4855. SHRI M.K. SUBBA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any irregularities have been detected in the implementation of the Jorhat-Golaghat Gas Pipeline project;

(b) if so, the major irregularities found in the implementation of the project; and

(c) the steps taken to rectify the irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Assam Gas Company Limited (AGCL), a public sector undertaking of Government of Assam have implemented Jorhat-Golaghat Gas Pipeline Project. According to AGCL, no irregularities were detected in the Jorhat-Golaghat Gas Pipeline project.

However, a section of press had published some reports alleging that the actual length of the pipeline laid was less in comparison to the length recorded by the company. The allegations were investigated by a highlevel Technical Committee of AGCL which also carried out physical re-measurement of the entire pipeline length and the allegations were totally un-founded.

(b) and (c) Do not arise.

Committees on Corporate Governance

4856. SHRI G.M. SIDDESWARA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government proposes to implement good corporate governance standards in the Central PSEs;

(b) if so, the details thereof;

(c) whether the Government has taken a view on the recommendations of various Committees on corporate governance; and (d) if so, the details thereof and the action taken so far thereon?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) and (b) The Government has approved the implementation of Guidelines on Corporate Governance for Central Public Sector Enterprises (CPSEs) for an experimental phase of one year. These Guidelines cover issues such as composition of Board of Directors, setting up of Audit Committees, role and powers of Audit Committees, issues relating to subsidiary companies, disclosures, accounting standards, risk management and compliance & schedule of implementation of these guidelines, etc.

(c) and (d) These guidelines have been formulated through a consultation process wherein all stakeholders have participated and after taking into account provisions of the relevant laws, rules and instructions and also guidelines of Securities and Exchange Board of India for listed companies.

Conversion of Jan Shatabdi Express into intercity Express

4857. SHRI SWADESH CHAKRABORTTY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have decided to convert Howrah-Malda Town (2065 UP and 2066 DN) Jn Shatabdi Express into Intercity Express;

(b) if so, the details thereof;

(c) whether the Railways are aware that many public representatives in West Bengal have protested against this decision; and

(d) if so, the reaction of the Railways thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) No, Sir. However, feedback is being taken from the Member's of Parliament and Member's of Legislative Assembly concerned to convert 2065/2068 Howrah-Malda Town Jan Shatabdi Express into Intercity Express as the patronization of 2065/ 2066 Howrah-Malda Town Jan Shatabdi Express is around 59% in both directions.

Regularisation of Services of Casual Labourers.

4858. SHRI NAKUL DAS RAI: SHRI RAVI PRAKASH VERMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have imposed a condition of 10 years service in the ash/coal handling work for regularization/absorption of services of casual labourers serving in some of its divisions particularly Guntakal Division in Andhra Pradesh;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Railways propose to make some changes in this strict regulation being imposed by them which has deprived most of these casual labourers from an opportunity to be absorbed/regularised in the various Railway Divisions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Yes, Sir. Based on the Honourable Supreme Court's Judgement in Writ Petition No. 433/1998, instructions have been issued to all Indian Zonal Railways including Guntakal Division in Andhra Pradesh.

(c) No, Sir.

(d) Does not arise.

Gauge Conversion between Mangalore and Hassan

4859. SHRIMATI MANORAMA MADHAVRAJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether the newly constructed BG link between Mangalore and Hassan has undergone trials by the Directorate of Railway Safety;

(b) if so, the time by which these route is proposed to be made open for regular passengers and goods traffic;

(c) whether the Directorate of Railway Safety has recommended speed restrictions over the ghat section of this link; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Work on Hassan-Mangalore (183 Km.) has already been completed and commissioned except Subramanya Road-Sakleshpur (55 Km.) Ghat section which is opened for goods traffic from May, 2006. Commissioner of Railway Safety has conducted the statutory inspection of Subramanya Road-Sakleshpur section on 10th & 11th April 2007.

This balance section is now ready for commissioning for passenger traffic.

(c) and (d) Commissioner of Railway Safety has recommended a speed restriction of 30 Kmph in ghat section because of steep gradients and sharp curves.

Supply of T-55 Tanks

4860. SHRI MILIND DEORA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken a final decision to supply some T-55 tanks to eastern neighbour Burma which is in need of military hardware;

(b) if not, the time by which a final decision is likely to be taken in the matter;

(c) the number of T-55 tanks that are with the Indian Army and the number of tanks that are likely to be supplied to Burma alongwith the cost thereof;

(d) the total life span of a T-55 tank;

(e) whether the Tanks have outlived their utility for the Indian Army;

(f) if so, whether the Indian Army is likely to be affected due to the said selling of Tanks; and

(g) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (g) As the information sought is sensitive in nature, it will not be in national interest to divulge such information.

MoU with USA

4861. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Union Government has signed Memorandum of Understanding (MoU) for establishment of U.S.-India Aviation Co-operation Programme (ACP);

(b) if so, the details thereof; and

(c) the benefits likely to be accrued to both the countries as a result thereof; and

(d) the time by which the said MoU will be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) The Government of India has initiated a Memorandum of Understanding on 23rd April, 2007 for establishment of US-India Aviation Co-operation Programme (ACP).

The purpose of the programme is to improve the coordination of U.S. assistance to the Indian civil aviation industry, including the identification of aviation training and technical assistance needs, communicating U.S. aviation industry news, and improving coordination with U.S. Government entities, including the Federal Aviation Administration (FAA), US Trade and Development Agency (USTDA) and the U.S. Department of Commerce. The programme would be funded with the assistance of USTDA.

The programme would help promote increased safety, operational efficiency and system capacity of the Indian aviation sector.

[Translation]

Report of National Commission for Religious and Linguistic Minorities

4862. SHRI HANSRAJ G. AHIR: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the National Commission for Religious and Linguistic Minorities has submitted its report to the Government;

(b) if so, the recommendation made by the Commission and follow-up action taken by the Government thereon;

(c) if not, whether the Government is contemplating to extend the term of the Commission; and

(d) if so, the details thereof?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) and (b) No, Sir.

(c) and (d) The present term of the Commission is up to 15th May, 2007.

[English]

Closure of CPSEs

4863. SHRI SUNIL KHAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government proposes to wind up Bharat Yantra Nigam Limited (BYNL) and Bharat Bhari Udyog Nigam Limited (BBUNL);

(b) if so, the details thereof and the reasons therefor;

(c) whether BBUNL itself not operating any business and it is totally dependant upon the generation of its holding companies of BSCL, BCL, BBJ & BWEL; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH): (a) and (b) A proposal for winding up of Bharat Yantra Nigam Limited (BYNL) was submitted to the Board for Reconstruction of Public Sector Enterprises (BRPSE), which has been agreed to. As per recommendations of BRPSE, the employees may be asked to exercise any of the following two options; (i) Joining any of the subsidiaries of BYNL or (ii) availing Voluntary Retirement from Service (VRS). So far no final decision has been taken by the competent authority. As regards BBUNL, there is no proposal for closure under consideration of the Government.

(c) and (d) No Sir. BBUNL is not totally dependent on generation of its subsidiary companies. Besides obtaining service charges from its subsidiary companies towards technical and commercial services rendered by it apart from arranging finances towards working capital, term loans etc., it also executes domestic as well as export orders. The details of revenue earned from domestic and export orders during the last two years are as under:-

Financial Year	Amount (Rs. in lakhs)
2005-06	368.56
2004-05	46.70

Types of Indian Classical Dances

4864. SHRI ABU AYES MONDAL: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has any record on different types of Indian Classical and creative Dances;

(b) if so, the details of the *Nritya* has been empanelled with the Ministry therefor;

(c) whether the Government has received any proposal to introduce Ravindranatyam (dance on the songs of Tagore) in the lists of Indian heritage culture;

(d) if so, the action taken by the Government thereon;

(e) whether the Government has planned to set up a Committee to review the matter to pay honour to the internationally famous nobel laureate; and

(f) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) The Indian dances have been classified as classical, traditional, folk and tribal etc. The major traditions of Indian dances are: Bharatanatyam, Kathak, Kathakali, Manipuri, Kuchipudi, Odissi, Sattriya, Mohiniattam and Chhau. Creative and experimental dances are practiced by different artists and groups in their own respective ways.

(c) No, Sir.

(d) Does not arise.

(e) and (f) No Committee has been set up in the matter. However to pay homage to Gurudev Tagore, Sangeet Natak Akademi organized major festivals of dance, drama and theatre based on his literary works on the occasion of Tagore Centenary in 1961 and 125th Anniversary of Tagore's birthday in 1987.

Science City at Ahmedabad

4865. SHRI HARILAL MADHAVJI BHAI PATEL: SHRIMATI JAYABEN B. THAKKAR: SHRI MAHESH KANODIA: SHRI JASHUBHAI DHANABHAI BARAD:

Will the Minister of CULTURE be pleased to state:

(a) whether the Government has received any proposal for financial assistance for development of the Science City Project at Ahmedabad from State Government of Gujarat;

(b) if so, the details thereof;

(c) the number of assistance sanctioned and released in this regard; and

(d) the amount which is still proposed to be released?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (d) Yes, Sir. The Government of India, Ministry of Culture has agreed to provide financial assistance of Rs. 9.00 crore to the Gujarat Council of Science City (GCSC) for setting up a Science city at Ahmedabad in Gujarat. Out of Rs. 9.00 crores, the Ministry has so far released Rs. 8.00 crores. The Ministry of Culture has received request from GCSC for release of balance amount Rs. 1.00 crore for the project. However, due to nonreceipt of Annual Audited Statements of Accounts of the GCSC for the year 2002-03 onwards and Utilization Certificate for the grants released during year 2005-06, the Ministry is unable to release the balance amount of Rs. 1.00 crore.

Research Projects under Fellowship Scheme

4866. SHRI HARISHCHANDRA CHAVAN: Will the Minister of DEFENCE be pleased to state:

(a) the details of Research Projects completed by serving Armed Forces Personnel under the Fellowship Scheme at the Institute for Defence Studies and Analysis (IDSA) since September, 2000 onwards till date;

(b) the details of number of Armed Forces Personnel, who are still continuing in IDSA despite a lapse of an extendable period up to four years as per the norms under the Fellowship Scheme;

(c) the reasons attributed to retain their services as well as 'Service Members' at the Institute *vis-a-vis* their repatriation to their parent Cadre ignoring the national interest; and

(d) the details of all the Foreign Travels undertaken by Armed Force Personnel deputed at IDSA since September, 2000 onwards till date? THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) 28 Research Projects have been completed by serving Armed Forces Personnel under Fellowship Scheme at the Institute for Defence Studies and Analysis (IDSA) since September 2000 till date on subjects such as structure of Indian Army, terrorism, counter-terrorism strategy, modernization of Army, security scenario in the Asia Pacific region etc.

(b) and (c) One Officer from the Air Force is with the IDSA for over four years at present. The officer is doing research in a field important from military point of view, and in which no other suitable researcher is available. The officer has been retained at the Institute's request and with the consent of the Air Force, which does not envisage any operational role for the officer.

(d) 8 Armed Forces personnel deputed at IDSA have undertaken 38 foreign travels since September 2000 till date. These visits were made to neighbouring countries, Germany, US, Italy, Canada etc. to participate in Seminars/Conferences of Military importance and relevant to their research subjects.

Financial Assistance to FPI through Bank

4867. SHRI BHUVANESHWAR PRASAD MEHTA: SHRI ANANTA NAYAK: SHRI TUFANI SAROJ: SHRI ALOK KUMAR MEHTA: SHRI RAGHURAJ SINGH SHAKYA: SHRI HEMLAL MURMU:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the scheme for providing financial assistance for setting up of food processing industries is now being channalised through the selective banks;

(b) if so, the details thereof;

(c) whether the Government is aware of the difficulties being faced by the entrepreneurs in dealing with the banks and the banks are not giving the required priority for development of Food Processing Industries in the country;

(d) if so, whether the Government proposes to implement by the Ministry of Food Processing Industries instead through banks; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) and (b) The scheme for Technology Upgradation/Establishment/Modernization of Food Processing Industries which was being implemented during 10th Plan is being continued during the 11th Plan period. During the 10th Plan, the applicant units engaged in setting up, technology upgradation and modernization of Food Processing Industries were required to submit the proposal to the Ministry through the State Nodal Agencles which are State Government departments/corporations. In the 11th Plan, in order to provide greater support to the sector, speedy disposal of applications and wider coverage of its benefits to the food processing industries in the country, it has been decided to decentralize the implementation of the scheme through banks/financial institutions. Planning Commission, while approving the budget allocation for the Annual Plan 2007-08, has emphasized that financial assistance for the scheme should be done through various banks in a decentralized manner.

(c) to (e) In case of most of the applications received under this scheme, it has been found that the applicant has availed term loan/working capital loan etc. from some bank or the other. The entrepreneurs are thus in closer touch with banks and financial institutions for the purpose of appraisal of their project proposals and also for sanctioning of term loans and, therefore, and more accessible to them. Since banks are expected to appraise the proposal while sanctioning their loan, it may not be necessary to repeat the appraisal at the Ministry again. In the decentralized implementation of the Scheme, the objective is to provide a thrust and wider coverage for processed food sector in the country and to decentralize the procedure for appraisal, grant of financial assistance and monitoring through banks/financial institutions.

The decision to decentralize disbursement procedure under the above Scheme was taken to speed up the disposal of cases, improve viability of the food processing units and facilitate better monitoring of implementation. Decentralized disbursement procedure will avoid delay in sanctioning financial assistance under the Scheme at the centralized level in the Ministry. Decentralization is, therefore, almed at providing services of the Government closer to the citizens, streamlining the existing procedure and increasing reach and availability of assistance to larger sections of society. However, the decentralized scheme will be under constant monitoring by the Ministry. A review on efficiency and appropriateness for implementing the scheme through banks will be made after decentralized procedure makes some progress.

Mumbai Urban Transport Project

4868. SHRI MOHAN RAWALE: SHRI TUKARAM GANGADHAR GADAKH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Union Government and Government of Maharashtra have taken up the Mumbai Urban Transport Project (MUTP) with the help of World Bank to improve the traffic and transport conditions in Mumbai;

(b) if so, whether the cost of the said project is to be shared between Union and State Governments;

(c) if so, the ratio of share to be borned by each Government;

(d) whether the Union Government has approved and released its share money;

(e) if not, the reasons therefor; and

(f) the time by which it is proposed to gives its approval and release its share of money?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) and (c) Yes, Sir. The total cost of rail component of MUTP Phase I is Rs. 3125 crore. It is being funded by World Bank, Government of Maharashtra and Ministry of Railways as indicated below:-

٠	World	Bank	Rs.	1613	crore

•	Govt.	of	Maharashtra	Rs.	756	crore	

Ministry of Railways Rs. 756 crore

As Government of Maharashtra is sharing 50% of the cost of the rail component of MUTP, the World Bank's funds are also to be shared equally between Ministry of Railways and Government of Maharashtra. (d) Yes, Sir. Ministry of Railways has already sanctioned the rail component of MUTP and has been releasing its share of money as the work progresses.

(e) and (f) Do not arise.

Foreign Companies in Andaman and Nicobar Island

4869. SHRI SUGRIB SINGH: Will the Minister of CULTURE be pleased to state:

(a) whether the Government proposes to lease out two Andaman & Nicobar Islands to foreign companies for promotion of tourism as reported in the *Dainik Jagaran* dated March 28, 2007;

(b) if so, the details in this regard;

(c) the number of tourists visited A&N during 2006 and 2007 so far as compared to corresponding period of previous years; and

(d) the manner in which the Government is going to develop the A&N for tourism?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) No, Sir.

(b) Does not arise.

(c) The Tourist Arrival figures for Andaman Islands are as below:

Year	Number of tourists arrived
2004	1,09,582
2005	32,381
2006	1,27,631
2007 (upto April, 2007)	42,618

(d) Ministry of Tourism has been assisting UT Administration for integrated development of tourism after taking into account the ecology and carrying capacity of the islands.

Retirement Age in PSU

4870. SHRI KINJARAPU YERRANNAIDU: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state: (a) whether the Government has decided to raise the retirement age from 58 to 60 for those employees of the Public Sector Undertakings which have been constantly going in profit;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be implemented?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) to (c) Yes, Sir. The Government on 20.4.2007 empowered the Minister-in-Charge of the administrative Ministry/Department concerned to approve the proposals of Central Public Sector Enterprises (CPSEs) for enhancement in the age of retirement from 58 to 60 years in respect of employees at the Board and below Board levels provided that—

- (i) The CPSE concerned should, as per its audited annual accounts, have made net profit for the last 3 years continuously and should have a positive net worth during the last 3 years.
- (ii) The CPSE has not availed budgetary support during the last 3 years and no budgetary support will be availed by the CPSE in future; and
- (iii) The proposals are approved by the Board of Directors of the CPSE concerned and have the concurrence of Financial Advisor of the concerned administrative Ministry/Department.

[Translation]

Appointment of Railway Agents

4871. SHRI MANSUKHBHAI D. VASAVA: SHRI V.K. THUMMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the criteria being followed by the Railways for appointment of Rail Travellers' Service Agents (RTSAs) and Rail Tourist Agents (RTAs);

(b) whether the Railways have appointed any Rail Travellers' Service Agents (RTSAs) and Rail Tourist Agents (RTAs) in the rural areas; (c) if so, the number of agents appointed during the last three years in the rural areas;

(d) if not, the reasons therefor; and

(e) the efforts made by the Railways to provide reservation facilities to people belonging to the rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Rail Travellers' Service Agents (RTSAs) and Rail Tourist Agents (RTAs) are appointed as per provisions of authorisation of Rail Travellers' Service Agents Rules, 1985 and Rail Tourist Agents Rules, 1980 along with their amendments and the instructions issued by Ministry of Railways from time to time.

(b) to (d) Rail Travellers' Service Agents (RTSAe) and Rail Tourist Agents (RTAs) are appointed mostly at places serving the cities having sufficient reservation related transactions. However, one RTSA has been appointed in rural area during the year 2002-2003.

(e) Combined Passenger Reservation System-cum-Unreserved Ticketing Systems to be provided at approximately 870 locations, in a phased manner, will also serve the rural areas.

Adulteration in Cooking Gas Cylinders

4872. SHRI PARAS NATH YADAV: SHRI PANKAJ CHOWDHARY: SHRI AJIT JOGI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of complaints regarding adulteration in cooking gas cylinders received by the Government during 2006;

(b) whether the Government proposes to install computer chips to prevent adulteration and also underweighing in cooking gas cylinders;

(c) if so, the details thereof;

(d) the estimated cost of this scheme;

(e) whether the said cost is likely to be borne by the Government or passed on to the consumers; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Public Sector Oil Marketing Companies (OMCs) have not reported any complaints regarding adulteration of LPG cylinders in the country during the year 2006. However, OMCs have reported 56 cases of complaints of supply of underweight cylinders to consumers by their LPG distributors during the year 2006. Action was taken against the erring distributors by OMCs in accordance with the provisions of the Marketing Discipline Guidelines (MDG).

(b) to (f) The proposal to introduce computer chips *i.e.* Radio Frequency Identification (RFID) system for checking the diversion of domestic cylinder has not been finalised as yet.

[English]

LPG Price for Income Tax Payers

4873. SHRI ADHIR CHOWDHURY: SHRI KINJARAPU YERRANNAIDU: SHRI NIKHIL KUMAR: SHRI RAVI PRAKASH VERMA: SHRI ANANDRAO VITHOBA ADSUL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the several public sector oil companies have been asked by the Petroleum and Natural Gas Ministry to charge full market rate for LPG cylinders who pay income tax;

(b) if so, the details thereof;

(c) the reaction of the oil companies on the said proposal;

(d) whether such a step of the Central Government would not create black-marketing of LPG cylinders;

(e) if so, the reaction of the Government thereto;

(f) whether the Government proposes to adopt any other scheme to reduce subsidy on LPG cylinders; and

(g) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (e) No, Sir. Government have not given any instructions to Public Sector Oil Marketing Companies (OMCs) to supply subsidized LPG at different rates to the domestic LPG customers.

(f) At present, there is no proposal under consideration to adopt any other scheme to reduce subsidy on LPG cylinders.

(g) Does not arise in view of (f) above.

Natural Gas Found in Jharkhand

4874. SHRI CHANDRA SEKHAR DUBEY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Corporation (ONGC) has discovered natural gas in Telgaria-Parbatpur basin in Jharkhand;

(b) if so, the quantum of natural gas discovered and total estimated cost spent by the ONGC therein with present status of Project;

(c) whether commission of Telgaria-Parbatpur basin is constantly delayed by ONGC; and

(d) if so, the details with approximate due to commissioning and steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Yes, Sir. Oil and Natural Gas Corporation Limited (ONGC), by its initial exploration work and drilling of four wells, the established Coal Bed Methane (CBM) gas in an area of 6 sq. km. in CBM Block in Central Parbatput, Jharia, Jharkhand.

For commencement of CBM production from this area, a project involving drilling of 14 horizontal multilateral wells and establishing a Gas Collecting Station (GCS) has been awarded to the consortium led by M/s Express Drilling Systems of USA at a cost of approximately Rs. 550 crores on 19.5.2006. The work is yet to commence due to delay in acquisition of the identified land for drill sites and GCS.

(c) No, Sir. However, there has been severe land acquisition problem in the area. Further award of a coal mining block over-lapping CBM Block of ONGC by Ministry of Coal to M/s. Electro-steel Castings Limited is causing some delay.

(d) ONGC is presently making all out efforts to acquire the land and significant progress has already been made.

[Translation]

Extension of Club Membership Facilities to Jawans

4875. SHRI HARISINH CHAVDA: DR. DHIRENDRA AGARWAL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Management of Clubs for the family members of the senior officers of the Army, Navy and the Air Force is done through the Government funds;

(b) if so, the expenditure incurred on these clubs during the last three years;

(c) whether the Government has made any provisions to extend the Club Membership facilities even to the jawans of the three forces;

(d) if so, the details thereof; and

(e) if not, the steps being taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No clubs for the family members of the senior officers of the Armed Forces are being managed through Government funds. Institutes for use of officers are being managed on no-profit no-loss basis by contributions from the members. (b) Does not arise.

(c) and (d) Personnel Below Officer Rank are eligible to avail the facilities in the Institutes meant for these ranks.

(e) Does not arise.

[English]

Status of Track Doubling Barasat-Hasnabad

4876. SHRI AJOY CHAKRABORTY: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of the work on track-doubling in Barasat-Hasnabad section in Sealdah division under the Eastern Railways;

(b) the time by which the said work is planned to be completed;

(c) whether the Railways are aware of the fact that this section being the gateway to the Sundarbans and its proximity to Bangladesh adds it a special position; and

(d) if so, the steps taken by the Railways to expedite the completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) At present, doubling of Barasat-Sondalia (12.12 Kms) is sanctioned as Phase-I of doubling of Barasat-Hasnabad section. Earthwork and bridgeworks have been taken up.

(b) Barasat-Karea Kadamgachi (6.52 Kms) is targeted to be completed during 2007-08.

(c) Yes, Sir.

(d) Budget outlay for the work has been increased from Rs. 1 crore during 2006-07 to Rs. 10 crore during 2007-08 to speed up the progress of the work.

Foot Over Bridges in Karnataka

4877. SHRI MANJUNATH KUNNUR: Will the Minister of RAILWAYS be pleased to state:

(a) the places in Karnataka where foot over bridges are proposed to be constructed; and

(b) the progress of the work done in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Construction of foot over bridge at railway station is a continuous process and is undertaken through Annual Works Programme depending upon availability of funds and other relative priorities. In Karnataka State, foot over bridges are under construction/extension at Raichur, Hubli, Bijapur, Ghatprabha, Harihar, Haverli, Bhadravathi and Ranibennur railway stations. The works at these stations are at various stages of progress and targeted for completion on or before 31.03.2008.

[Translation]

Facilities/Assistance to Widows of Martyrs

4878. SHRI TUKARAM GANPAT RAO RENGE PATIL: SHRIMATI SANGEETA KUMARI SINGH DEO: SHRI K.S. RAO:

Will the Minister of DEFENCE be pleased to state:

(a) the number of widows of gallant soldiers whose husbands were killed in action against enemy in wars and in fighting terrorism in different parts of the country, State-UT-wise;

(b) whether the Government has received any complaints from these widows for denial of their entitlements;

(c) if so, the number of complaints received during the last three years, State/UT-wise;

(d) whether the Government has fixed any responsibility in this regard;

(e) if so, the details thereof and action taken against the persons found responsible;

(f) the steps taken to ensure that these widows get the facilities, awards and entitlements due from State Governments and the Central Government;

(g) whether the Government proposes to enact a law making its mandatory for the Central and State Governments to ensure immediate relief and payment of entitlements; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) to (h) Information is being collected and will be laid on the Table of the House.

[English]

Minority Development Scheme

4879. SHRI BADIGA RAMAKRISHNA: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government is working on the ambitious Minority Development Scheme;

(b) if so, whether the Scheme is a revised one of the earlier scheme;

(c) if so, the details of the revised format of the Scheme; and

(d) the main areas on which the Government is putting emphasis in the proposed Minority Development Scheme?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) The Annual Plan 2007-08 has a provision for a multi-sectoral development. plan for minority concentration districts.

(b) and (c) No, Sir. Does not arise.

(d) The multi-sectoral development plan is intended for backward districts with a substantial minority population.

Consumption of Processed Food

4880. SHRI PRABODH PANDA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

 (a) the estimated processed food consumption in India at present;

(b) whether the level of processing is significantly lower than that in developed and many developing countries;

(c) if so, the reasons therefor;

(d) whether India Inc has demanded tax relief for research and development in food processing sector; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) According to a study commissioned by the Ministry, consumption of processed food in 2003-04 has been estimated at Rs. 4,60,000 crores and share of primary processed food including packed fruits & vegetables, packed milk etc. in it is estimated at Rs. 2,80,000 crores.

(b) and (c) The level of processing in India is lower than that in developed and some of the developing countries. In India the level of processing is 2% for fruits & vegetables, 26% for marine, 6% for poultry and 20% for buffalo meat, as against 60-70% in developed countries, 78% in Philippines, 23% in China and about 65-75% in Thailand, Malaysia and Brazil. Some of the major reasons for low level of processing are-inadequate infrastructure facilities, inefficient supply chain, lack of adequate quality control & testing infrastructure, shortage of processable varieties of farm produce, seasonality of raw material, high inventory carrying cost, lack of easy and concessional credit/lending by banks, high taxation, high packaging cost, cultural preference of fresh foods etc.

(d) and (e) It has been suggested by industry representatives that the 150% weighted deduction in respect of R&D expenditure available should be extended to all sectors of the economy. It has also been suggested that companies should be permitted to set apart a certain percentage of their profits by way of deduction in the computation of taxable profit for being exclusively used for upgradation of their technologies.

In this year's Budget, concessional rate of 5% customs duty plus 'Nil' CVD on specified items available to public funded research institutions and non-commercial research institutions has been extended to all research institutions registered with the Department of Scientific & Industrial Research, subject to certain conditions. This exemption is available for food processing sector as well.

Priority to Muslims in Railways

4881. SHRI RAVI PRAKASH VERMA: SHRI ANANTA NAYAK: SHRI KAILASH MEGHWAL: SHRI ANANDRAO VITHOBA ADSUL;

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Union Government has decided to give priority to Muslims in Railway jobs as appeared in The Hindu dated April 14, 2007;

(b) if so, the facts thereof;

(c) whether there is any proposal to amend the Constitution therefor; and

(d) if not, the manner in which the Railways propose to give priority to Muslims while providing jobs?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) The nodal Ministries in the matter are Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) and Ministry of Minority Affairs. Recently on receipt of Prime Minister's New-15 Points Programme for the Welfare of Minorities, the existing instructions have been since reiterated to provide adequate employment opportunity to minorities so that there is no scope for any feeling of discrimination against them. For that, there is a provision that one member belonging to Minority community apart from Scheduled Castes and Scheduled Tribes is included in the recruitment Board to over see the interest of the candidates belonging to minorities. Further, it is also ensured that no competitive examination is conducted on the occasions of festivals of Minority Communities, so that candidates belonging to these communities do not face any problem in appearing such examinations through Railway Recruitment Boards.

Demand and Supply of LPG

4882. SHRI CHENGARA SURENDRAN: SHRI C.K. CHANDRAPPAN: SHRI RANEN BARMAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the demand for LPG in the country;

(b) the production of LPG both in public and private sector, plant-wise;

(d) if so, the details thereof and the Government's reaction thereto;

(e) whether the Government proposes to import more LPG to meet the indigenous demand; and

(f) if so, the details thereof, company-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) The consumption of LPG in the country during 2006-07 (Provisional) was 10855 MT.

(b) The production of LPG both in public and private sector plant-wise is given in the Statement enclosed.

(c) No, Sir.

(d) Do not arise in view of (c) above.

(e) and (f) In order to fill the gap between demand and production, public sector oil companies, are importing LPG. Company-wise import of LPG during 2006-07 (Prov.) is as under:

Company	Import of LPG (TMT)				
IOCL	1558				
HPCL	217				
BPCL	192				
Pvt.	321				
Total	2288				
Statement					
	ТМТ				
HPCMumbai	249				
HPC—Visakh	344				
BPC-Mumbai	429				
BPCKochi	397				

NRLNumaligarh	54
IOC—Koyali	382
IOCMathura	316
IOC-Panipat	2 8 5
IOC—Haldia	201
IOC_Barauni	259
IOC—Guwahati	35
IOCDigboi	10
CPCLManali	371
CPCLNagapattinam	28
BRPL-Bongaiigaon	48
MRPLMangalore	282
RIL-Jamnagar	2853
ESSAR-Jamnagar	17
OIL—Duliajan	44
ONGC-Ankleshwar-Gandhar	44
Hazira	499
Uran	478
GAII—Vijaipur	411
Vaghodia	76
Usar	47
Lakwa	25
Auraiyya	223
Gandhar	250
Total	8454

Railway Line in Kerala

4883. SHRI PANNIAN RAVINDRAN: Will the Minister of RAILWAYS be pleased to state:

 (a) whether the Railways have undertaken survey for a railway line connecting Chengannur-Pandalam-Adoor Kottarakkara-Kilimanoor-Thiruvananthaburam as announced in earlier Railway Budget; (b) the status of the work as on date; and

(c) the time by which the work on the said projects is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) A survey had been done for new line from Kayamkulam to Trivandrum via Adoor & Kottarakara in 1997-98. An updating survey has been taken up for new line from Kayamkulam to Kottarakkara via Adoor.

(c) Does not arise as the project is not sanctioned.

Food Parks

4884. SHRI DUSHYANT SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the National Manufacturing Competitiveness Council (NMCC) has drawn up programme for boosting investment and technology in the food processing sector;

(b) whether the above council is proposed to set up food park in various States;

(c) if so, the amount of investment proposed to be made;

(d) the States where these food parks are being set up; and

(e) the details of the programme drawn up in that regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (e) The Ministry of Food Processing Industries through policy support and interventions through its plan schemes has been promoting the development of the food processing sector in the country. The Ministry under its plan scheme in operation till the X Plan has approved 56 Food parks for providing financial assistance in the country. The Ministry has presented before the National Manufacturing Competitiveness Council NMCC: an interdisciplinary and autonomous body to serve as a policy forum for credible and coherent policy initiatives in manufacturing sector and for advising the Government on industrial and sector specific initiatives that may be required for enhancing competitiveness of industries), an action plan for energising the food processing sector. Under the planned initiatives, a new scheme of Mega food parks in the country is proposed which is envisaged to be a well defined agri/horticultural processing zone containing state of the art processing facilities with support infrastructure and well established supply chain. The proposed scheme aims to provide a mechanism to bring together farmers, processors and retailers and link agricultural production to the market so as to ensure maximization of value addition, minimize wastages and improve farmers' income. The Ministry has initiated the process of getting conducted feasibility studies for mega food parks in the country. The scheme is under consideration/consultation with Planning Commission for inclusion in the XI Five Year Plan. It is tentatively envisaged to support 30 Mega Food Parks, spread across the country at locations to be determined through feasibility studies, during the XI Plan period on approval of the scheme. Out of Rs. 250 crores expected for the Financial Year 2007-2008, Rs. 100 Crores is proposed for infrastructure development including for providing financial assistance for Food Parks/Mega Food Parks.

General and Tatkal Quota

4885. SHRI RAM KRIPAL YADAV: SHRI HANSRAJ G. AHIR:

Will the Minister of RAILWAYS be pleased to state:

(a) the comparative percentage of general quota and tatkal quota issued by the Railways;

(b) whether the railways have reduced the number of ticket in general quota and converted it into tatkal quota;

(c) if so, the reasons therefor;

(d) the amount of revenue earned by the Railways from sale of tickets in tatkal quota during 2005-2006 and 2006-07;

(e) whether Railways are considering to increase the number of sleeper class tickets of general quota in view of the difficulty being faced by the passengers due to its shortage; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) The Advance Reservation Period for seeking reservation in trains is generally 90 days. However, in order to meet the urgent travel requirement for the passengers who plan their journey on short notice, Tatkal reservation facility with Advance Reservation Period of five days (excluding the day of journey) has been provided. The reservation under both the facilities can be availed by the passengers on first-cum-first served basis. As such there is only a comparative Advance Reservation Period and no reduction in the general accommodation for the passengers.

(d) The amount of revenue earned by the Railways from sale of tickets in Tatkal quota during 2005-06 and 2006-07 is as under:-

2005-06	 Rs. 125.56 crores
2006-07	 Rs. 210.95 crores

(e) and (f) Additional coaches are attached by the Railways both as a regular measure and also from time to time in trains where heavy rush of passengers is noticed and it is a continuous process.

Development of Minorities

4886. SHRI HARIBHAU RATHOD: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the steps are being taken towards the welfare of Minorities according to Prime Miinster's New 15 Point Programme;

(b) the details of recommendations of Working Group on 'Empowering the Minorities' for the Eleventh Plan set up by the Planning Commission for educational, social and economic development of minorities would be considered and included in the plan;

(c) whether any special provision would be made for minority community people living below poverty line;

(d) if so, the details thereof;

(e) whether the Government has any data of the minority population living below poverty line;

(f) if so, the details thereof; and

(g) the steps being taken by the Government for upliftment of BPL minority and progress in the day to day life during the Eleventh Five Year Plan period?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) to (g) The Prime Minister's New 15 Point Programme for welfare of minorities envisages enhancing opportunities for education, equitable share in economic activities and employment, improving the conditions of living of minorities and prevention and control of communal riots. It also provides for earmarking of 15% of outlays and targets for schemes which are amenable to targeting. The targets for 2006-07 were fixed and the progress of the scheme is being monitored closely.

The Working Group on "Empowering the Minorities" has considered schemes and programmes for the Eleventh Plan for educational, social and economic development of minorities and has submitted its recommendation to the Planning Commission for inclusion in the Eleventh Five Year Plan. The Eleventh Plan has not been finalized.

The Prime Minister's New 15 Point Programme for the Welfare of Minorities includes schemes which target those living below the poverty line.

A statement showing the percentages of urban and rural minority community population living below the poverty line in major States in enclosed.

Statement

Percentage of population living below the poverty line for minorities—1999-2000

		Minorities		
		Rural	Urban	
		1	2	
1.	Andhra Pradesh	6.16	34.38	
2.	Assam	51.27	9.52	
3.	Bihar	46.24	42.22	
4.	Gujarat	4.27	18.29	
5.	Haryana	11.21	19.32	
6.	Kamataka	11.03	34.58	

		1	2
7.	Kerala	8.44	22.13
8.	Madhya Pradesh	23.01	39.63
· 9 .	Maharashtra	29.21	40.77
10.	Orissa	49.95	58.15
11.	Punjab	5.28	6.21
12.	Rajasthan	14.54	22. 9 8
13.	Tamil Nadu	14.14	24.24
14.	Uttar Pradesh	29. 94	40.08
15.	West Bengal	38.17	20.30
	All India	23.98	30.41

Note:

- 1. These are estimated from the NSS Consumer Expenditure data of the 55th Round (1999-2000) based on the methodology of poverty estimates contained in the Report of the Expert Group on Estimation of Proportion and Number of Poor (Lakadwala Committee).
- 2. Poverty Line for the Population has been used to estimate the Poverty Ratio of the Non-Hindu Population.
- 3. Poverty has been estimated for the major states only. For other states the sample size is not large enough to estimate the poverty.
- 4. The corresponding number of persons living below poverty line is not available.

Purchase of Products from KEL

4887. SHRI C.K. CHANDRAPPAN: SHRI P.C. THOMAS:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government of Kerala has requested for more orders for supply of products to Railways and Railways Organisations from KEL (Kerala Electrical and Allied Engineering Company Ltd.);

(b) if so, the response of the Railway thereto; and

(c) the details of orders given for purchase of products from KEL during each of the last three years, cost-wise by Railways and organs of Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) Extant policy of the Government of India was communicated advising that the tenders are finalized on merits dully considering the rate quoted, capacity/capability, past performance of various bidders participating in the tender. As such, any firm including Kerala Electrical and Allied Engineering Company Ltd. (KEL) have to compete in the tender to obtain order. Further as per Ministry of Heavy Industries, Nodal Ministry on the subject of Purchase Preference, Purchase preference is permissible to Central Public Sector Undertakings only in the tenders valuing between Rs. 5 crores to Rs. 100 crores. KEL being State Public Sector Unit, does not get covered under extant policy of Purchase Preference. However, KEL is encouraged to participate in all Railway tenders & supply orders are being given regularly on merit.

(c) A statement is enclosed.

Railway/Production Unit	2004-05		2005-06		2006-07	
	Nos. of Purchase Order	Value (in lacs of Rs.)	Nos. of Purchase Order	Value (in lacs of Rs.)	Nos. of Purchase Order	Value (in lace of Rs.)
1	2	3	4	5	6	7
Central	15	24.22	30	141.69	15	24.86
Eastern	22	78 .7	06	25. 46	04	159.00
Northern	05	14.08	09	48.77	21	87. 26

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1	2	3	4	5	6	7
North Eastern	10	8.87	80	6.20	14	87.31
Northeast Frontier	06	6.34	13	22	10	78.43
Southern	21	69.60	35	40.10	18	32.80
South Eastern	1	72.53	0	0	03	63.23
South Central	18	56.06	17	69.46	06	4.02
Western	11	30.12	10	28.26	06	6.40
East Central	0	0	03	10.61	0	0
East Coast	0	0	0	0	05	50.92
North Western	10	22.81	05	7.00	03	4.97
North Central	0	0	01	1.11	0	0
West Central	0	0	03	16.19	04	18.96
South Western	04	5.91	04	28.73	05	57. 83
South East Central	0	0	0	0	02	7.50
ICF	07	668.88	08	436.17	10	787.64
RCF	09	1909.74	06	684.96	08	2915.52

[Translation]

Lalitpur-Singrauli Railway Line

4888. SHRI VIJAY KUMAR KHANDELWAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Madhya Pradesh Government has been constantly requesting the Railway for early completion of Lalitpur-Singrauli via Tikamgarh-Panna rail line;

(b) whether a time limit has been set for early completion of the said rail line;

(c) if so, the time by which it is likely to be completed; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHIFTI R. VELU): (a) Chief Minister, Madhya Pradesh has requested for allotment of adequate funds for Lalitpur-Satna, Rewa-Singrauli and Mahoba-Khajuraho railway line during 2007-08 and completion of Mahoba-Khajuraho during the year 2007.

(b) to (d) Mahoba-Khajuraho section is targeted for completion during 2007-08. The target for balance portion has not been fixed and would be completed in the coming years as per the availability of resources.

Gauge Conversion of Balaghat to Jabaipur Railway Line

4889. SHRI FAGGAN SINGH KULASTE: Will the Minister of RAILWAYS be pleased to state:

(a) the amount of funds utilized out of the funds allocated for gauge conversion of the Balaghat to Jabalpur Railway line *via* Nainpur in Madhya Pradesh during the last financial year; and

(b) the details of funds likely to be provided for the gauge-conversion work started on the Balaghat Nainpur route during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) An outlay of Rs. 57.40 crore was provided for Gondia-Balaghat-Nainpur-Jabalpur (including Balaghat-Katangi branch line) (285 kms) gauge conversion project in the Budget 2006-07. Expenditure incurred on the project during 2006-07 was Rs. 72.52 crore.

(b) An outlay of Rs. 60 crore has been provided for Gondia-Jabalpur (including Balaghat-Katangi branch line) (285 Kms) gauge conversion project in the Budget 2007-08.

[English]

Incentives/Concessions to Minorities

4890. MS. INGRID MCLEOD: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government is contemplating to draw up any special package plan of incentives and concessions for the minorities in the country including proposals for job reservation;

(b) if so, the details thereof; and

(c) the time by which package is likely to be announced?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) and (b) In June, 2006 the Prime Minister's New 15 Programme for the Welfare of Minorities has been announced. The details of the schemes are available at website 'www.minorityaffairs.gov.in'. As of now, there is no reservation for minorities in government employment except for those included in the list of OBCs.

(c) Does not arise.

Import of Petroleum Products

4891. SHRI G. KARUNAKARA REDDY: SHRI TUKARAM GANGADHAR GADAKH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether around 70% import dependency of crude and petroleum products of the country is likely to increase to 85% over the next 20 years; (b) if so, whether the due to rise in import dependency the prices of petroleum products in the country are likely to be heavily influenced by international prices;

(c) if so, the total import bill of these products during 2005-06 and 2006-07 in terms of quantity and value; and

(d) the steps taken or being taken by Government to create energy secured environment in the country and reduce import bill?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) As per report of the Expert Committee on Integrated Energy Policy, August 2006, of Planning Commission the oil import dependence will be in the range of 90-93% by the year 2031-32.

(b) Yes, Sir. However, notwithstanding the steep rise in international prices of petroleum products, the Government is moderating the impact of high international prices on consumers of sensitive petroleum products.

(c) The import of crude oil and petroleum products during 2005-06 and 2006-07 in terms of quantity and value is as under:

Item	2006-	07 (P)	2005-06	
	MMT	Rs. Cr.	MMT	Rs. Cr.
Crude	110.9	219991	99.4	171702
Product	17.0	40389	13.4	27971
Total	127.9	260380	112.8	199673

(d) The following steps are being taken by MMT Rs. Cr. to create energy secured environment in the country and reduce import bill:

- (i) Carving out more and more areas for exploration for offer under various rounds of NELP. Six rounds of bids have so far been invited under NELP, in which 162 exploration blocks have been awarded and 37 discoveries have already been made.
- (ii) Quicker development of discovered reserves for enabling commencement of production.

- (iii) Use of stimulation techniques for increasing production from existing fields.
- (iv) Application of Enhanced Oil Recovery (EOR)/ Improved Oil Recovery (IOR) techniques for increasing recovery factor from existing fields. Oil and Natural Gas Corporation Ltd. (ONGC) has taken up 15 fields for this purpose at an estimated investment of Rs. 13651 crore, which would also help in accelerating oil production from these fields.
- (v) Arresting decline from ageing fields.
- (vi) Acquisition of exploration acreages and producing properties overseas to bring in equity oil.
- (vii) Substitution of oil through use of nonconventional sources of energy such as biodiesel, ethanol, etc.

Accident of Indian Naval Sea Harrier Trainer Aircraft

4892. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of DEFENCE be pleased to state:

(a) whether an Indian Naval Sea Harrier Trainer Aircraft crashed into the Arabian Sea, about five miles off Goa on April 5, 2007;

(b) if so, the cause and circumstances of the air crash; and

(c) the steps being taken to prevent such mishaps?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) A Board of Inquiry has been instituted to investigate into the cause and circumstances leading to the crash.

(c) Proper training of pilots and maintenance of aircraft according to the prescribed scheduled are undertaken to prevent such accidents.

Promotion of Domestic Tourism

4893. SHRI ANANTA NAYAK: Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government has any proposal to develop domestic tourism and to declare some destinations as "Areas of Excellence";

(b) if so, the locations identified and the estimated cost of the projects;

(c) the time by which these places would be developed;

(d) whether any directions have been issued to the State Governments to form tourist police to protect the visiting tourists;

(e) if so, the action taken by the State Governments thereon; and

(f) if not, the reasons therefor?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Ministry of Tourism has been promoting and developing domestic tourism in the country. However, there is no proposal under consideration at present to declare destinations as "Areas of Excellence".

(b) and (c) Do not arise.

(d) to (f) The Ministry of Tourism has advised all the State Governments and Union Territories to deploy Tourist Police to ensure safety & security of tourists, at tourist centres. Some of the States have deployed Tourist Police in one form or another.

[Translation]

Tenure of Advance Railway Reservation

4894. SHRI PANKAJ CHOWDHARY: SHRI MILIND DEORA: SHRI IQBAL AHMED SARADGI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the existing period for advance railway reservation has been extended recently;

(b) if so, the details thereof alongwith the reasons therefor;

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(c) whether the scheme is applicable to all mail/ express/passenger trains;

(d) if so, the details thereof;

(e) if not, the reasons therefor;

(f) whether there is any proposal to reduce reservation/cancellation charges; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (e) With a view to enable the passengers to plan their journeys sufficiently in advance, the Advance Reservation Period (ARP) has been extended from 60 to 90 days for three months on experimental basis w.e.f. 01.03.2007 in all Mail/Express trains. There is no change in the case of certain day time express trains like Taj Express, Gomti Express etc. where lower time limits for advance reservations are at present in force.

- (f) No, Sir.
- (g) Does not arise.

Theft of Railway Property

4895. SHRI CHANDRABHAN SINGH: Will the Minister of RAILWAYS be pleased to state:

 (a) whether Railways have received the complaints about the theft of railway property;

(b) if so, the details thereof during the last three years; and

(c) the number of cases in regard to which the inquiry has been conducted so far along with the number of people punished in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) and (c) Details about the number of cases of theft of Railway Property reported during the last three calendar years and persons arrested are as under:---

Year	No. of Cases Reported	No. of persons Arrested
2004	12508	9752
2005	12925	10725
2006	10308	9507

All the cases mentioned above have been registered and enquiry conducted. The persons arrested have been booked under the extant provisions of various laws.

[English]

Railway Land

4896. SHRI SUKDEO PASWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have the details of the quantum of their land assessed to be under encroachment in the country, with particular reference to Bihar;

(b) whether the Railways has taken any steps to free this land from encroachment; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Indian Railways have a total land area of about 4.32 lakh hectares which is spread all over India including remote areas. Out of this about 1905 hectares of railway land is under encroachment as on 31.03.2007. State-wise data is not maintained by railways.

(b) and (c) Railways are engaged in a continuous exercise to free their land of encroachments as per provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 and Railways Act, 1989. Apart from this railways also take preventive steps to check that more areas of railway land are not encroached upon. Regular monitoring is done at Zonal Headquarters and Railway Board level. However, while trying to evict encroachers, railways have to face possibility of law and order problems, litigations etc. For eviction of encroachers, Railways are dependent on co-operation of State Government authorities including Police, to avoid law and order problems. Despite these constraints, railways make every effort to protect railway land from encroachers.

New Train Services between Mysore and Bangalore

4897. SHRI M. SHIVANNA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there are only few trains running between Mysore and Bangalore and due to inadequate train facilities passengers are facing hardship and inconvenience; and

(b) if so, the steps taken by the Railways to run more trains between Mysore and Bangalore?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) No, Sir. At present 7 pairs of Express, 6 pairs of Passenger and 1 pair of Special trains are available between Mysore-Bangalore. Besides, it has been decided to introduce Yesvantpur-Mangalore Express via Mysore.

[Translation]

DRM Office at Singrauli in Sidhi District

4898. SHRI MANIK SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether foundation stone of the DRM Office was laid in 1997 at Singrauli in Sidhi district of Madhya Pradesh;

(b) whether the said office has not started functioning so far; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) Yes, Sir.

(c) During reorganisation of Zones/Divisions, creation of Singrauli Division was not considered justified with a view to have unified control of coal loading areas in Dhanbad Division.

Poor Rail Services in Saurashtra

4899. SHRI V.K. THUMMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the people of Saurashtra are not getting complete benefits of the railway services;

(b) if so, the reasons therefor; and

(c) the details of the works accomplished for the development of Railways in Saurasthra during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) The information is being collected and will be laid on the table of the Sabha.

[English]

Private Sector Units in FPI

4900. SHRI NARHARI MAHATO: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the private sector units set in the country particularly in West Bengal and Sikkim for food processing;

(b) the total investment in the food processing sector; and

(c) the other steps taken or being taken by the Government to boost the growth of food processing industry in these States?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (c) The Ministry of Food Processing Industries (MFPI) under its Plan Scheme for Technology Upgradation/Modernization/Establishment of Food Processing Industries extends financial assistance to implementing agencies/entrepreneurs for setting up/ modernization/technology upgradation of food processing industries in the country in the form of grant-in-aid @ 25% of the cost of Plant & Machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas including North-Eastern States and Sikkim. Under the Mini Mission IV of Technology Mission for Integrated Development of Horticulture, in North Eastern States including Sikkim, J&K, Uttarakhand and Himachal Pradesh assistance at still higher rates @ 50% upto Rs. 4 crore for promotion of new units and upto Rs. 1 crore for upgradation/

modernization of units is available for processing of horticultural produce. During the last five years *i.e.* from 2002-03 to 2006-07, grant of Rs. 22644.69 lakhs was disbursed under the Scheme by MFPI. This includes Rs. 1183.26 lakhs for West Bengal. No food processing units in Sikkim availed MFPI grant under the Scheme. According to Ministry of Small Scale Industries, the information regarding registered and unregistered food processing units in West Bengal and Sikkim, as per 3rd Census (2001-02) on Small Sale Industry, is as below:

Category		Total No. of working units (Food Processing)	Total Market Value of Fixed Assets in Rs. Lakhs
Reg	gistered		
1.	Sikkim	67 '	203.35
2.	West Bengal	60	17417.56
Uni	registered		
1.	Sikkim	09	9.00
2.	West Bengal	19525	77440.38

As per the Industrial Entrepreneurs (IEMs) field and Letters of Intent (LOIs/Direct Industrial Licenses (DILs) issued by the Department of Industrial Policy & Promotion, a total of 758 food processing units has been proposed to be set up in the country at an investment cost of Rs. 8474 crores, during the last three years as per details given below:

Year	Number of units	Proposed investment (Rs. in Crore)
2004	241	2047
2005	247	3072
2006	270	3355
Total	758	8474

Further, 3417 IEMs with a proposed investment of Rs. 40,258 crores has been field and 89 LOIs/DILs have been issued with proposed investment of Rs. 2299 crores under food processing industries in the country since August 1991 to September 2006. The Government has been implementing various other Plan schemes for promotion and development of food processing industries in the country including West Bengal and Sikkim. Under these schemes financial assistance in the form of grant-in-aid is provided for Development of Infrastructure, Human Resource Development, Promotion of Quality Assurance, Codex Standards and R&D and other promotional measures to encourage development of the food processing industries. Under these schemes, 10% allocation is earmarked for North-Eastern State including Sikkim. Further, various tax and other fiscal incentives and reliefs such as excise/customs duty reduction/exemption are provided for giving boost to food processing sector.

Fire Retardant Coaches

4901. SHRI K.S. RAO: Will the Minister of RAILWAYS be pleased to state:

(a) the number of fire related rail accidents occurred during each of the last three years and the number of passengers killed in these accidents;

(b) the details of specifications developed by the Railway's Research Designing and Standards Organization (RDSO) for manufacturing fire-retardant coaches and their utilizations and implementation;

(c) the status of French offer of technical assistance in manufacturing fire retardant coaches;

(d) whether the Government proposes to initiate immediate action to finalize and implement plans to encourage manufacture of fire-retardant passenger coaches to save people killed in fire related rail accidents; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Other than cases of sabotage, the number of consequential train accidents due to fire during the last three years and the number of passengers killed in these accidents are as under:---

Year	No. of Accidents	Passengers Killed
2004-05	10	_
2005-06	15	15
2006-07	04	

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(b) With a view to enhance the fire retardancy in railway coaches, Research Designs and Standards Organization (RSDO) have developed specifications for fire retardant furnishing items/materials to be used in Railway coaches, namely, compreg board for coach flooring, seat upholstery, curtains, roof ceiling, laminated sheets for side wall and partition frame paneling, PVC flooring, and densified thermal bonded polyester blocks for seats & berths.

(c) During 2004-05, Indian Railway and Societe Nationale des Chemins de Fer Francais (SNCF) International had entered into a Memorandum of Understanding for cooperation in different fields including obtaining expertise/expert advice in the field of improvements in fire worthiness of passenger coaches. SNCF's proposal was not for technical assistance in manufacturing fire retardant coaches but was for building up Indian Railways' capability in undertaking simulated fire related studies. This proposal for acquiring the fire simulation software and training of Indian Railway officials by SNCF International has been sanctioned in the current year Budget.

(d) and (e) Enhancing fire worthiness of coaches by means of development of fire retardant furnishing materials is a continuous exercise. Efforts are being made to bring about continual improvement in this area and more and more sources for manufacture of fire retardant materials for coaches are being developed for ease in availability of such coach furnishing materials for use in manufacture and maintenance of passenger coaches.

Expansion Programme of BHEL

4902. SHRI PARSURAM MAJHI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Bharat Heavy Electrical Ltd. (BHEL) is going for massive expansion of its activities;

(b) if so, the areas identified for expansion;

(c) whether BHEL proposes to diversify its activities;

(d) if so, the new areas in which BHEL proposes to expand its business; and

(e) the details of the amount of investment proposed to be made by BHEL under its expansion and diversification programme? THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI S!NGH): (a) and (b) Yes Sir. Bharat Heavy Electricals Limited (BHEL) is augmenting its manufacturing capacity from 6,000 MW per annum to 10,000 MW per annum by December 2007 and to 15,000 MW per annum during the 11th Five Year Plan Period, with investment of around Rs. 1600 crore and Rs. 3200 crore respectively.

The Capacity expansion is planned for manufacturing equipments required for Thermal/Hydro/Gas based power generation and for Industrial Motors, Oil Rigs, Wind Generators etc.

(c) and (d) BHEL has taken steps to expand its work area to meet the emerging market demand. In this regard, BHEL has tied up with major technology providers in the world for augmenting capacity for manufacturing Super-critical Thermal Sets and Advance Class Gas Turbines.

With the announcement of Government for considerable enhancement of power generating capacity in 11th Plan, BHEL is expanding its capacity in Transmission & Distribution (T&D) business.

BHEL is also planning to tap increasing opportunities in renovation and modernization, O&M and overhauling of Power Plants.

(e) Diversification programmes are undertaken on a continuous basis depending on the market demands. However, the 11th Plan proposed outlay of BHEL is Rs. 3200 crore.

Allotment of Telephone Booths at Stations

4903. SHRI A. SAI PRATHAP: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have revised its policy for allotting telephone booths at railway stations;

(b) if so, the details thereof alongwith categories identified for allotment of telephone booths; and

(c) the fresh guidelines/criteria adopted for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) and (c) Do not arise.

Chandigarh-Ludhiana Rall Line

4904. SHRI SUKHDEV SINGH DHINDSA: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of work on Chandigarh-Ludhiana and Chandigarh-Morinda rail line; and

(b) the time by which the work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) On Chandigarh-Ludhiana new line project, Chandigarh-Morinda has already been completed and commissioned. On Mordina-Ludhiana, land acquisition, earthwork, bridgeworks, etc. taken up.

(b) No target has been fixed.

Naxalite Attack on RPF in Train

4905. SHRI B. MAHTAB: Will the Minister of RAILWAYS be pleased to state:

(a) whether the naxalites attacked on Railway Protection Force (RPF) Personnel in Howrah-Gaya Passenger train on April 8, 2007;

(b) if so, the details of the incident; and

(c) the steps taken by the Railways to strengthen the security in all such trains which are prone to such kind of attacks?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Yes, Sir. On 08.04.2007 RPF escort party consisting of one Assistant Sub-Inspector and 4 Constables were detailed for escorting train No. 213 Up (Howrah-Mokama Passenger) from Asansol to Jhajha with arms and ammunitions for safety and security of travelling passengers. At about 08.15 hrs. while the train left Ghorparan Railway station, between Ghorparan and Narganjo Railway stations in Asansol-Jhajha section a group of 35 to 40 (both male & female) naxalites attacked RPF Escort Party, snatched arms and ammunition of the escorting party and opened indiscriminate firing on them causing death of 02 Railway Protection Force Constables. One Asstt. Sub-Inspector and 2 Constables sustained bullet injuries who were admitted to Railway hospital at Asansol and Sealdah. There was no casualty or injury to any passenger. In this connection Government Railway Police/Jhajha registered a case vide crime no. 11/07 dated 08.04.2007 under section 333 & 396 Indian Penal Code, 17 Criminal Law Act and 27 Arms Act against 32/35 unknown persons.

(c) The following actions are being taken to prevent recurrence of such incidents in future:---

- (1) The strength of Cash and Train Escorting Party of Railway Protection Force in the said affected section has been increased.
- (2) Training to Railway Protection Force personnel in counter-insurgency is being imparted to enable them to handle ambush attacks effectively.
- (3) Intelligence is being collected regarding the movement of the subversive groups in the affected sections in close liaison with State and Central Intelligence Agencies for taking appropriate preventive steps in time.
- (4) Close co-ordination with Civil Police, Government Railway Police and other Central Intelligence Agencies is being maintained for sharing of intelligence.

Modernisation Scheme of Railways

4906. DR. M. JAGANNATH: SHRI BASU DEB ACHARIA; SHRI ADHALRAO PATIL SHIVAJIRAO: SHRI ANANDRAO VITHOBA ADSUL;

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to spent much more in upgrading infrastructure during the current Plan period as compared to Tenth Five Year Plan period and have recently chalked out a massive modernisation scheme for upgrading infrastructure during the Eleventh Five Year Plan period;

(b) if so, the details thereof;

(c) the areas which have been identified for the purpose;

(d) the total estimated funds required for this programme;

(e) whether Railways propose to launch a Special Purpose Vehicle for financing the modernization plan; and (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) The Eleventh Five Year Plan relating to Railway programmes and requirement of funds is under preparation.

(e) No, Sir.

(f) Does not arise.

[Translation]

Over-Bridges in Chhattisgarh

4907. SHRI AJIT JOGI: SHRI NAVEEN JINDAL:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of over-bridges in Chhattisgarh alongwith locations thereof;

(b) whether the Government has received any proposals from States to construct railway overbridges;

(c) if so, the details thereof, State-wise;

(d) the State-wise number of over-bridges planned to be constructed during 2007-08; and

(e) the estimated expenditure thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (c) to (e) A Statement enclosed.

(b) Yes, Sir.

Statement

(a) List of Road over bridges (ROB) falling in the State of Chhattisgarh

SI.No.	Name of works
1.	ROB at km 717/18-20, Chuchaiyya Para-Bilaspur yard
2.	ROB at km 983/3-4, Baikunthpur-Katora
3.	ROB at m 990/9, Katora-Surajpur
4.	ROB at km 997/1-2, Katora-Surajpur
5.	ROB at km 826/34-36, Urkura-Raipur
6 .	ROB at km 829/23-25, Raipur yard
7.	ROB at km 834/-47-835/1, Sarona yard
8.	ROB at km 826/9B-11B, Urkura-Sarona
9 .	ROB at km 831/25B-27B, Urukura-Sarona
10.	ROB at km 856/23-25, Bhilainagar-Bhilai
11.	ROB at km 866/17-19, Durg yard
12.	ROB at km 945/9-10, Bhilai-Kasumkasa
13.	ROB at km 950/15-16, Kusamkasa-Dalli Rajhara
14.	ROB at km Ex 43-45, G-P cabin

(c) to (e) Proposal of Road over/under bridges are considered and sanctioned zone-wise. Summary details of proposals sanctioned and allocations made during 2007-08 are tabulated below:

Zone	No. of works aiready sanctioned, proposals for which were received in the past upto March-06	New works sanctioned in 2007-08, proposals for which received during 2008-07	Allocations made during 2007-08 i.e. estimated expenditure (Rs. in crores)
1	2	3	4
Central Raitway	18	0	11.85
Eastern Railway	39	2	25.41
East Central Railway	. 46	5	122.95

1	2	3	4
East Coast Railway	18	0	35.55
Northern Railway	67	14	37.6
North Central Railway	13	4	15.3
North Eastern Railway	18	0	11.5
North East Frontier Railway	6	1	8.47
North Western Railway	11	7	17.32
Southern Railway	146	40	60.3
South Central Railway	67	12	66.32
South Eastern Railway	19	1	15.2
South East Central Railway	11	2	37.37
South Western Railway	39	0	49.09
Western Railway	28	0	28.2
West Central Railway	7	5	10.26
Toțal	553	93	550.69

Marketing of LPG by ONGC and GAIL

4908. SHRI SARVEY SATYANARAYANA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government proposes to allow ONGC and GAIL to market domestic LPG to increase penetration of the clean cooking fuel;

(b) if so, the steps taken in this regard;

(c) the present status of dealers existing State-wise and company-wise; and

(d) the number of LPG beneficiaries from each dealer State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) The Government had, in February, 2005 granted authorization for marketing of indigenously produced LPG to Oil and Natural Gas Corporation (ONGC) and GAII India Limited (GAIL), subject to certain terms and conditions. The terms and conditions of this authorization were further modified in August 2005. At present, a large proportion of available LPG is supplied as subsidized domestic LPG in the country. In 2006-07, about 92.51% of total available LPG was marketed as subsidized LPG. Subsidized LPG is marketed by the oil marketing companies (OMCs), namely Indian Oil Corporation Ltd. (IOC), Bharat Petroleum Corporation Ltd. (BPC) and Hindustan Petroleum Corporation Ltd. (HPC). In addition to the Government subsidy, the oil companies share the burden of subsidizing this product. The new entrants wanted to market commercial/industrial LPG and also wanted subsidy on domestic LPG.

The operational issues related to LPG marketing by new entrants were examined, and considering, inter-alia, the present mechanism of meeting the subsidy on domestic LPG, which constitutes a major proportion of the total LPG marketed in the country, it has been decided not to expand the list of companies marketing LPG for the present.

(c) and (d) As on 1.4.2007, 3 Public Sector Oil Marketing Companies (OMCs), namely IOC, Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) were operating 9363 LPG distributorships in the country. Through these distributorships, OMCs are serving about 942.6 lakhs LPG

customers in the country. The State-wise/company-wise details are at Statement-I and Statement-II enclosed.

States/U.Ts	IOC	BPC	HPC	Total
1	2	3	4	5
Andhra Pradesh	379	195	303	877
Andaman and Nicobar Islands	4	0	0	4
Arunachal Pradesh	30	0	0	30
Assam	227	15	9	251
Bihar	188	66	51	305
Chandigarh	20	4	5	29
Chhattisgarh	82	27	42	151
Dadra and Nagar Haveli	0	0	1	1
Daman and Diu	0	0	2	2
Delhi	194	76	45	315
Goa	8	17	28	53
Gujarat	313	109	118	540
Haryana	145	81	56	28 2
Himachal Pradesh	88	13	19	120
Jammu and Kashmir	76	16	62	154
Jharkhand	87	27	26	140
Kamataka	215	111	162	488
Kerala	200	100	74	374
Lakshadweep	1	0	0	1
Madhya Pradesh	296	131	143	570
Maharashtra	231	367	399	997
Manipur	31	0	0	31
Meghalaya	32	0	0	32

Statement I State-wise number of LPG distributors as on 01.04.2007

1	2	3	4	5
Mizoram	25	0	0	25
Nagaland	27	0	0	27
Orissa	78	37	70	185
Pondicherry	9	4	5	18
Punjab	253	98	74	425
Rajasthan	203	120	115	438
Sikkim	7	0	0	7
Tamil Nadu	393	146	120	659
Tripura	29	0	0	29
Uttar Pradesh	701	279	181	1161
Uttaranchal	130	16	23	169
West Bengal	294	74	105	473
Total	4996	2129	2238	9363

Statement II

State-wise number of connections released by Public Sector Oil Marketing Companies (OMCs) as on 01.04.2007

State/U.Ts	IOC	BPC	HPC	Total
1	2	3	4	5
Andhra Pradesh	3760138	2154999	4439412	10354549
Andaman and Nicobar Islands	51452			51452
Arunachal Pradesh	115772			115772
Assam	1738719	50676	24161	1813556
Bihar	1568824	349829	315032	2233685
Chandigarh	201 306	45507	66662	313475
Chhattisgarh	506135	154454	330634	991223
Dadra and Nagar Haveli	0		29819	2 98 19
Daman and Diu	0		26601	266 01
Delhi	25 98 401	871603	552088	4022092

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	2	3	4	5
Goa	6293	141571	244266	392130
Gujarat	2888488	1120559	107 4982	5084029
laryana	1516914	987952	583880	3088746
limachal Pradesh	973167	65056	142194	1180417
ammu and Kashmir	370601	131773	825981	1328355
harkhand	7 4683 6	116788	162524	1026148
Karnataka	2130674	1259391	1855455	5245520
Grala	2811394	1483883	752864	5048141
.akshadweep	3007			3007
ladhya Pradesh	2030806	765753	1080154	3876713
/aharashtra	1401 8 23	5667 38 7	5364084	12 433294
/anipur	205674			205674
Aeghalaya	101130			101130
lizoram	180841			180841
lagaland	129066			129066
Drissa	513525	257177	625519	1396221
Pondicherry	105766	37153	91266	234185
ounj a b	247 9 232	10 4462 7	884319	4408178
Rajasthan	1675120	11 54256	1035830	3865206
Sikkim	108928			108928
Tamil Nadu	5412736	2305693	1079705	87 98 134
Tripura	237814			237814
Uttar Pradesh	5794437	2533274	1363509	9691220
Uttaranchal	1196483	169133	71213	1436829
West Bengal	3193230	645025	969962	4808217
Total	46754733	23513519	23992116	94260368

LNG Terminal in Cochin

4909. SHRI P.C. THOMAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether security problems are raised regarding LNG Terminal proposed in Cochin;

(b) if so, the details thereof;

(c) whether the State Government of Kerala has taken up this matter with Centre for Expediting the LNG Terminal solving the Defence objections;

(d) if so, the details thereof; and

(e) the present status of the project and the further steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (d) No, Sir. Petronet LNG Limited (PLL), the company responsible for setting up of LNG terminal at Ccchin, has informed that no security problems have been raised regarding LNG terminal proposed in Cochin.

References have been received from Government of Kerala from time to time for expediting commissioning of Kochi LNG terminal.

(e) All pre-project activities have been completed. The draft of concession agreement between PLL and Cochin Port Trust (CPT) has been frozen. The approval for Co-developer status for the SEZ alongwith CPT has also been obtained.

For meeting LNG requirement of Kochi Terminal, PLL is in discussion with an Australian supplier for supply for 2.5 MMTPA LNG on long term basis from Gorgon project.

[Translation]

Setting up of Refinery in Bina

4910. SHRIMATI SUMITRA MAHAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present status of construction work of Bina Refinery Project in Madhya Pradesh; (b) whether the Government is formulating any concrete scheme/taking measures to provide momentum to this scheme;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether the work on this project is progressing as per schedule;

(f) if not, the reasons therefor;

(g) the measures being taken for early completion of this said project; and

(h) the time by which this project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (d) The Bina project being implemented by Bharat Petroleum Corporation Limited (BPCL) since 2006 consists of setting up of a 6 Million Metric Tonne Per Annum (MMTPA) capacity grassroot refinery at Bina, Madhya Pradesh, crude oil receipt system consisting of Single Mooring at Vadinar, crude oil terminal at Vadinar and a 935 km. long cross-country pipeline from Vadinar to Bina refinery site for transportation of crude oil. The approved cost of the project is Rs. 10,378 crore.

The present status of the project is as follow:

- M/s Engineers India Ltd. (EIL) has been appointed as Project Management Consultant (PMC). Process licensors for various units have been finalised.
- All Process packages have been received and detailed engineering is in progress.
- Site grading work has been completed.
- · Civil & structural works are in progress.
- Purchase orders are being placed for equipment for different units.

(e) to (h) The project is progressing as per schedule. The physical progress of the project as of April, 2007 is 15.5% as against a schedule of 14.1%. The scheduled completion period of the project is 48 months from start date (Completion by December 2009). The progress of the project is being regularly monitored by the BPCL Board as well as the PMC.

[English]

Majuli Island

4911. DR. ARUN KUMAR SARMA: Will the Minister of CULTURE be pleased to refer to the reply given to Unstarred Question No. 3438 on August 24, 2006 and state:

(a) whether the information regarding world heritage status of Majuli island is compiled and sent to UNESCO as assured;

(b) if so, the details thereof;

(c) if not, para-wise status thereof, reasons for delay, agency entrusted, target set for their submission;

(d) whether Government of Assam has fulilled its obligation towards legislative protection of Majuli along with information of an authority under the law and for preparation of the management plan;

(e) if so, the details thereof indicating the composition of the authority so created allocation made, activities prescribed, achievement made during last one year and proposed for 2007; and

(f) if not, reasons for delay and targeted response committed within the year?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) The World Heritage Committee referred the nomination of Majuli Island for World Heritage Status to the State Party for additional information on the proposal like the influence of sattras on the landscape, inventory of architecture and the moveable heritage, status of legal protection of the site, cultural tourism strategy etc.

of Assam, Cultural Affairs Department

Though information on the above points were submitted to the World Heritage Committee at its meeting held in July 2006, the Committee has desired further elaboration on the above points and detailed documentation.

As a follow up action, the Archaeological Survey of India has sought the services of experts for compiling the information and proper documentation. Discussions were also held with the State Government and an action plan has been drawn up for collecting the required information and an action has been drawn up for collecting the required information and for submitting the same to the World Heritage Committee before February 2008, as required under the Operational Guidelines. The works in this connection are on.

(d) to (f) The Government of Assam has enacted a legislation namely "The Majuli Cultural Landscape Region Act, 2006" which would put in place the legal protection for the Majuli Island as required by the World Heritage Committee. Under Section 5 of the Act, Management Authority has been constituted for the Majuli cultural landscape with the Chief Secretary, Assam as the chairperson. The constitution of the Management Authority is enclosed as statement.

As provided under Section 19 of the Act, framing of the rules is in the final stages. The Act provides for the State Government to make subventions and advance loans to the Authority. The Authority shall have powers to protect the cultural resources of Majuli, implement the management plan, coordinate and monitor the developmental activities, take steps for disaster mitigation and prepare risk preparedness plan for the entire Majuli cultural landscape region. The Act has also provided adequate powers on the Chairperson and Chief Executive Officer of the Authority for carrying out the above functions.

Statement

Constitution of Management Authority-"The Majuli Cultural Landscape Region Act, 2006"

1.	Chief Secretary, Assam	
	or any other Additional Chief Secretary	Chairperson
	as may be nominated by the Government	
2.	Commissioner & Secretary to the Government	Vice-Chairperson

VAISAKHA 20, 1929 (Saka)

	Commission, Upper Assam Division or any other officer of equivalent rank as may be : appointed by the Government	Q	hef Executive Officer
	Sub-Divisional Officer (Civil), Majuli, posted specially for Majuli Cultural Landscape Region : with an office at Majuli to discharge the functions entrusted to him under the Act	Ex	ecutive Officer
5.	Five members to be nominated by the Executive Group from amongst themselves	M	embers

Catering Service

4912. SHRI KAILASH MEGHWAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the railway catering service is incurring losses;

(b) if so, the details of losses incurred during the last three years; and

(c) the steps taken to make railway catering service profitable?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) The latest accountal of catering earnings and losses is available for the year 2004-05 only. The loss in catering services of Indian Railways for 2004-05 was Rs. 461.79 Crores.

(c) The following steps have been taken to improve catering services on Indian Railways and to maximize the earnings therefrom:-

- transfer of catering services along with staff of departmental catering of Railways to Indian Railway Catering and Tourism Corporation (IRCTC), which will run the services professionally;
- (ii) allotment of catering contracts by IRCTC through tender system;
- (iii) process is on to commission new and modern catering units like, Automatic Vending Machines, Water Vending Machines, Food Plazas, Fast Food Centers, Milk Stalls which will offer a range of eatables/beverages to railway customers and earn additional revenue for Railways;

[Translation]

Renovation of Railway Line for Pune-Nasik-Mumbal Area

4913. SHRI DEVIDAS PINGLE: Will the Minister of RAILWAYS be pleased to state:

(a) whether any scheme for the renovation of railway line for Pune-Nasik-Mumbal areas of Maharashtra has been formulated during the current year;

(b) if so, the total strength of the railway line in kilometres proposed for gauge conversion;

(c) whether scheme formulated during the last year has been approved;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Renovation as it pertains to renewals of track etc. is carried out as per age cum condition based criteria and is a continuous process.

(b) The lines from Pune to Mumbai and Nasik to Mumbai are already Broad Gauge, therefore Gauge conversion is not required.

(c) to (e) Do not arise.

Air Services between India and Pakistan

4914. PROF. MAHADEORAO SHIWANKAR: SHRI SANJAY DHOTRE: SHRIMATI BHAVANA PUNDALIKRAO GAWALI: SHRI BAPU HARI CHAURE:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether an agreement has been signed between India and Pakistan to increase the number of flights;

(b) if so, the details thereof;

(c) the number of flights operating between the two countries at present; and

(d) the details of flights proposed to be increased after the agreement?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) During the bilateral air services talks held between India and Pakistan on 1st December, 2003, the capacity entitlement was rationalised and the designated airlines of both sides were permitted to operate 12 services/week with any type of aircraft not exceeding the capacity of B-747.

(c) and (d) Pakistan International Airlines is operating
12 services per week and Indian Airlines is operating
1 service per week between the two countries.

[English]

Authority for FPI

4915. SHRI KISHANBHAI V. PATEL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that some food processing companies in the country do not follow international standards;

(b) if so, whether the Government has issued any notice to food processing units engaged in packed food items;

(c) if so, the details thereof;

(d) whether the Government proposes to set up any authority to check the functioning of such companies;

(e) if so, the details thereof; and

(f) the time by which such authority is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (f) The food processing companies engaged in packed food items are regulated as per the provision of the Prevention of Food Adulteration Act 1954 (PFA Act) and rules made thereunder which is administered by Ministry of Health and Family Welfare. They have to comply with the domestic standards laid down under the PFA Act. The notices are issued from time to time to those companies whó do not adhere to the standards and are dealt with the penal provisions the PFA Act. The food processing companies engaged in the packed food items are also expected to follow international standards or standards of importing country in case of export of these items.

The Food Safety and Standards Act 2006 notified by the Government on 24.08.2006, envisages setting up of Food Safety and Standards Authority of India for laying down science based standards for articles of food and to regulate the manufacture, storage, distribution, sale and import of articles of food by companies/food businesses, to ensure availability of safe and wholesome food for human consumption. Ministry of Health and Family Welfare being the nodal Ministry for administration and enforcement of the Food Safety and Standards Act 2006 has initiated action for setting up of the authority.

[Translation]

Trade Fairs and Exhibitions

4916. SHRI CHANDRA MANI TRIPATHY: DR. LAXMINARAYAN PANDEY: SHRI DHARMENDRA PRADHAN:

Will the Minister of TOURISM be pleased to state:

(a) whether the Government has formulated any scheme to organize trade fairs and exhibitions of Indian handicrafts in other countries with a view to attract foreign tourists;

(b) if so, the number of trade fairs, exhibitions and road shows targeted to be organized during the year 2007-08;

(c) the amount of foreign exchange likely to be earned and the number of foreign tourists likely to be attracted due to this; and

(d) the target fixed by the Government in this regard?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) No, Sir.

(b) to (d) Do not arise.

Jubilee Retail Outlets

4917. DR. LAXMINARAYAN PANDEY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether various oil companies have allotted Jubilee Retail Outlets;

(b) if so, the date from which Jubilee Commissions were enforced and comprehensive details of the retail outlets allotted under the said scheme including labour contractors; and

(c) the actual gap between appointment and contract for the said labour contractors with the companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) Indian Oil Corporation Limited (IOC) has allotted one of its Jubilee Retail Outlets (JRO) at Mehsana, Gujarat which was commissioned on 31.12.2000, to one of the pending LOI-holders under Corpus Fund Scheme on 15.4.2007. Other Public Sector Oil Marketing Companies (OMCs), viz. Hindustan Petroleum Corporation Limited (HPCL) and Bharat Petroleum Corporation Limited (BPCL) have not allotted any of their JROs to the pending LOI-holders and the same are operated through labour contractors.

The OMCs have not reported any gap between appointment and contract of the labour contractors.

Central Road Fund

4918. SHRI KULDEEP BISHNOI: Will the Minister of RAILWAYS be pleased to state:

(a) the amount received by the Railways from Central Road Fund (Diesel Cess) for the construction of railway over-bridges/under-bridges during each of the last three years;

(b) the number of bridges constructed by the Railways from the said fund during the above period, State-wise; and (c) the concrete steps taken by the Railways for construction of road over bridges at the earliest in view of the traffic congestion at most of the railway crossings especially in Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) The allocation of funds received from Central Road Fund by Railways for construction of Road Over Bridges/Road Under Bridges (ROB/RUB) during last three years is as under:

Year	Funds Received under CRF (in Crores of Rs.)	Funds earmarked for ROB/RUB works by Railways (in Cr. Rs.)		
2004-05	401	251		
2005-06	710.81	410.81		
2006-07	710.86	435.86		

(b) Number of ROB/RUB completed during above period State-wise as under:

	Year-wise completion of work					
State	2004	2005	2006			
1	2	3	4			
Andhra Pradesh	4	6	5			
Assam	ï	0	0			
Bihar	0	0	3			
Chhattisgarh	0	0	0			
Delhi	2	0	0			
Haryana	0	0	2			
Jhankhand	0	2	4			
Kamataka	2	1	1			
Ker ala	0	6	0			
Madhya Pradesh	2	1	2			
Maharashtra	1	1	1			
Orissa	0	ο	0			
Punjab	2	0	0			

1	2	3	4	
Rajasthan	1	0	0	
Tamil Nadu	1	3	10	
Uttar Pradesh	0	1	5	
West Bengal	3	0	2	
Total	19	21	35	

(c) Railways construct Road over/under bridges in lieu of existing level crossings on cost sharing basis if the traffic density is one lakh or more TVUs (TVU-A unit obtained by multiplying the number of trains with the number of road vehicles passing over the level crossing in 24 hours) otherwise on deposit terms. Proposals in both cases have to be sponsored by the State Government concerned duly fulfilling certain preliminary pre-requisites required under extant rules. Qualifying proposals received from State Governments are scrutinized and sanctioned by Railways during the Annual Budget. Thereafter, General Arrangement Drawings and Estimate are sanctioned jointly with State Government by close coordination meetings. Generally, work contracts are finalised for Railway portion and approaches respectively by Zonal Railways and State Governments, once the funds commitment is given by the State Government. Regarding Haryana during the Budget 2007-08, 15 proposals have been sanctioned by Railway and efforts are on with State Government to expedite construction of all the sanctioned ROB/RUB works.

Route of Train Services Introduced in Railway Budget

4919. SHRI KAILASH BAITHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the route of the 31 new trains announced in the Rail Budget has been determined;

(b) if so, the details of the route of the new train to be introduced on the route from Bapudham Motihari in Bihar to Varanasi;

(c) whether the Railways are contemplating to provide pantry car in Bapudham and Satyagraha Express trains; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) The proposed route of 2537/2538 Bapudham (Motihari)-Varanasi (Manduadih) Express (Tri-weekly) is via Sagauli-Betiah-Narkatiganj-Gorakhpur-Mau.

(c) No, Sir.

(d) Does not arise.

[English]

Setting up of New Plants by HAL

4920. SHRI S.K. KHARVENTHAN: Will the Minister of DEFENCE be pleased to state:

(a) the turn over of Hindustan Aeronautics Limited (HAL) during the last three years and its projection for the year 2006-2007;

(b) whether the HAL has any proposal to set up new plants to promote its business;

(c) if so, the details alongwith the locations identified for the same; and

(d) the time by which the new plants are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) Turn over of Hindustan Aeronautics Limited (HAL) for the last 3 years and projection for the year 2006-2007 are:-

2003-2004	Rs. 3799.78 Crores
2004-2005	Rs. 4533.80 Crores
2005-2006	Rs. 5341.50 Crores
2006-2007	Rs. 7505.00 Crores (Provisional)

(b) There is no plan to set up plants at new locations by HAL.

(c) and (d) Does not arise.

Setting up of Coast Guard Stations

4921. SHRI E.G. SUGAVANAM: Will the Minister of DEFENCE be pleased to state: (a) the number of Coast Guard Stations located in the country, State-wise and the main functions thereof;

(b) whether it is proposed to set up more Coast Guard Stations;

(c) if so, the details thereof; and

(d) the time by which they will be set up?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) There are thirty Coast Guard Stations and Coast Guard Air Stations in the country. State/Union Territory-wise numbers are as under:-

State/Union Territory	Number of Coast Guard Stations/Air Stations				
Gujarat	4				
Maharashtra	2				
Goa	2				
Karnataka	1				
Kerala	4				
Delhi	1				
Tamil Nadu	4				
Puducherry	1				
Andhra Pradesh	2				
Orissa	1				
West Bengal	2				
Andaman and Nicobar Island	le 4				
Daman	1				
Lakshadweep Islands	1				
Total	30				

A Coast Guard Station executes all Coast Guard operations which include safety and protection to all installations in maritime zone, protection to fishermen at sea in distress, preservation and protection of maritime environment, assistance to customs and other authorities in anti-smuggling operations, enforcement of maritime law. It also provides assistance during natural calamities, disaster and relief duties and liaises with State Government/local authorities. It acts as a depotship and provides administrative support to dependent units. New Coast Guard stations are set up based on the assessment of need for the same and also taking other related factors into account.

[Translation]

Revision/Enhancement in Charges for Providing Coaches

4922. SHRI RAGHUVEER SINGH KOSHAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have revised/enhanced travel fare and other charges for providing coaches to the pligrims, marriage party and group journey;

(b) if so, the comparative details of such enhancement/revision for the last three years till date;

(c) the reasons for enhancement/revision in charges; and

(d) the reaction of the Railways for reduction in these charges?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU); (a) Yes, Sir.

(b) No enhancement/revision has been made in the last three years.

(c) Enhancement has been done as part of rationalisation.

(d) There is no proposal to reduce the charges for booking of special trains/special coaches.

[English]

Occupation of Land/Property by Defence Forces

4923. SHRI ABDUL RASHID SHAHEEN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Defence Forces have occupied many orchards, agriculture land, buildings, tourist spots, industrial estates in Jammu and Kashmir; (b) if so, the details thereof;

(c) whether the Army is installing an Army Aviation Corps at Mansar tourist resort in J&K; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) The details are being collected from Army Authorities and Directorate General of Defence Estates and the information will be laid on the Table of the House.

Implementation of Pay Revision in BBUNL

4924. SHRI SUNIL KHAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Bharat Bhari Udyog Nigam Limited (BBUNL) has implemented Pay Revision with effect from 01.01.1997 for its Board Level & below Board Level Executives as per presidential directives issued on May 17, 2005;

(b) if so, whether they have been paid arrears arising out of Pay Revision with effect from 01.01.1997;

(c) if so, the details thereof;

(d) whether BBUNL are paying from its own internal generation *i.e.*, without taking any service charges from its different subsidiaries;

(e) if so, the details thereof;

(f) whether BBUNL has taken service charges from its different subsidiaries to the tune of Rs. 215.37 lakhs in 2002-03 and Rs. 171.43 lakhs in 2003-04; and

(g) if so, the facts thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH): (a) Yes, Sir.

(b) to (e) Yes Sir. The arrears of Pay Revision have been paid by BBUNL from its internal generation and not through the recovery of service charges. The internal generation has been Rs. 46.70 lakhs and Rs. 368.56 lakhs for the year 2004-05 and 2005-06 respectively. (f) and (g) Yes, Sir. The service charges collected during the year 2002-03 and 2003-04 are Rs. 215.37 lakhs and Rs. 171.43 lakhs respectively.

[Translations]

Strengthening of Maritime Security

4925. SHRI RASHEED MASOOD: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has formulated a policy to strengthen maritime security;

(b) if so, the details thereof;

(c) the quantum of increase in sea trade registered recently;

(d) whether weapons hidden in furniture in the ship from Dubai were seized at Cochin port;

(e) if so, the action taken in this regard;

(f) whether the Government proposes to set up National Maritime Advisory Board;

(g) if so, by when; and

(h) if not, reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The policy to strengthen maritime security includes continuous and sustained presence of and surveillance by its maritime assets in its territorial waters, Exclusive Economic Zone and other areas of maritime interest. To implement the policy, the various platforms and equipments of Indian Navy and Coast Guard are upgraded and augmented from time to time in a phased manner. A Coastal Security Scheme has been formulated to provide assistance to coastal states and union territories to set up coastal police stations, check posts and outposts and equip them with boats and vehicles. India is also having regular interactions with the Indian Ocean Region littoral states. Cooperation with our maritime neighbours in the field of sharing information on ship movement, platform signatures, exercises, long standing constructive engagement and coordinated patrols along International Maritime Boundaries, etc., in order to maintain good order at sea, is also a part of the strategy.

(c) As per the latest information available, during the years 2004-2005, 2005-2006 and 2006-2007 (upto October, 2006), India's trade, by way of imports and exports through different sea ports, has been as under:

	Figures in	Rs/crores (approx.)		
Year	Imports	Exports		
2004-2005	1,75,503	2,13,630		
2005-2006	2,29,080	2,70,3 98		
2006-2007 (upto October, 2006)	3,75,133	2,07,563		

(d) and (e) Yes, Sir. Five persons have been arrested. The security at the port has been tightened.

(f) to (h) the constitution of a Maritime Security Advisory Board is one of the options with the Government.

[English]

Induction of AWACS

4926. SHRI SANTOSH GANGWAR: SHRI SANJAY DHOTRE: SHRIMATI BHAVANA PUNDALIKRAO GAWALI: SHRI BAPU HARI CHAURE:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Air Force has informed the Government about the need for induction of Air Borne Warning and Control System (AWACS); and

(b) if so, the details thereof and the steps being taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Presently, there is no proposal from the Indian Air Force for induction of AIR Borne Warning and Control System (AWACS). However, Government and earlier concluded a contract in March, 2004 for procurement of Airborne Warning and Control System (AWACS) aircraft.

[Translation]

Investigation against Officials of IRCTC

4927. SHRI HEMLAL MURMU: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Indian Railway Catering and Tourism Corporation (IRCTC) officials against whom

investigation has been carried out by the Central Vigilance Commission and other investigating agencies during the last three years; and

(b) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Investigation has been carried out against five officials of Indian Railway Catering and Tourism Corporation (IRCTC) during the year 2004, against three officials of IRCTC during 2005 and against eighteen officials of IRCTC during 2006.

(b) Suitable disciplinary/administrative action wattaken against three officials of IRCTC in 2004, against one official of IRCTC in 2005 and against three officials of IRCTC in 2006.

Recruitment in Defence Forces

4928. SHRI RAMDAS ATHAWALE: Will the Minister of DEFENCE be pleased to state:

(a) the details of Zonal Recruiting offices, Branch Recruiting offices and other Recruiting offices functioning in the country;

(b) the details of the recruitment made in the three wings of the Defence Forces during each of the last three years, State-wise;

(c) whether the Union Government has received requests from various State Governments for holding open recruitment rallies for making recruitment in the Army in their States;

(d) if so, the details thereof; and

(e) the action taken by the Government in the matter?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) There are 11 Zonal Recruiting Offices (ZROs), 59 Branch Recruiting Offices (BROs), 2 Gorkha Recruiting Depots (GRDs) and one Independent Recruitment Office (IRO) located at different places in the country for recruitment in the Army. In the Navy, there are 32 recruitment examination centres which are activated at the time of recruitment. Similarly, in the Air Force, there are 14 Airmen Selection Centres for recruitment of Airmen. (b) The details of recruitment made in three services during the last three years state-wise, are given in the Statement enclosed.

(c) to (e) During last eight months, two requests, one from the Chief Minister of Orissa and the other from the then Minister of Power, Arunachal Pradesh have been received for organizing special recruitment rallies. In Orissa, a recruitment rally was conducted at Baripada on 1st and 2nd November, 2006 and at Koraput on 8th and 9th January, 2007. In Arunachal Pradesh, a recruitment rally is planned to cover Tawang and West Kameng districts during the current recruitment year. In last one year, Army conducted 204 open recruitment rallies.

Statement									
Name of States/UTs	2004			2005			2006		
	Army	Navy	Air Force	Army	Navy	Air Force	Army	Navy	Air Force
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	5648	317	748	3525	268	419	1586	271	483
Andaman and Nicobar	22	08	00	00	12	16	33	6	34
Assam	1618	55	36	1160	54	74	557	37	82
Arunachal Pradesh	82	00	00	79	00	00	43	00	00
Bihar	5707	588	2277	3134	39 1	1470	2582	323	1978
Chandigarh	04	01	02	2	00	6	00	5	32
Chhattisgarh	1072	21	16	643	13	127	335	7	32
Dadra and Nagar Haveli	00	00	00	00	00	00	00	00	00
Daman & Diu	00	00	00	00	00	00	00	00	00
Delhi	1388	43	40	1031	38	41	547	15	86
Gujarat	2128	01	55	1773	05	181	510	2	121
Goa	125	02	00	3	01	0	4	2	8
Haryana	2927	493	473	2521	327	889	1119	305	787
Himachal Pradesh	2336	99	79	1846	136	97	818	105	170
Jammu and Kashmir	3261	55	297	2359	66	109	1187	112	206
Jharkhand	1715	34	230	1168	29	150	629	27	289
Kamataka	4686	18	101	2026	28	140	95 0	18	97
Korala	2599	180	334	1645	91	490	848	41	153
Lakshadweep	00	00	00	00	00	0	15	00	00
Madhya Pradesh	4011	68	103	3223	39	144	1125	36	50
Maharashtra	6723	80	50	4932	62	143	1930	, 54	99

recr

1	2	3	4	5	6	7	8	9	10
Manipur	371	38	43	210	45	99	163	24	75
Meghalaya	119	05	03	87	02	1	53	0	5
Mizoram	329	04	05	145	04	2	114	7	12
Nagaland	528	16	02	415	10	2	206	10	10
Orissa	1814	198	225	1647	99	104	862	128	219
Pondicherry	06	00	01	3	00	4	15	00	24
Punjab	7944	101	71	538 0	112	222	2274	66	415
Rajasthan	5566	371	420	4630	302	756	2025	205	876
Sikkim	64	15	01	5	09	23	8	11	0
Tamil Nadu	4492	49	127	3120	24	1 56	1149	34	42
Tripura	159	00	36	128	02	43	64	2	05
Uttar Pradesh	12650	656	848	98 01	608	774	3640	573	17 39
Uttaranchal	4077	75	200	2049	95	371	1022	72	370
West Bengal	4258	193	217	3102	149	85	1275	109	139
Nepal	1412	00	00	722	01	1	223	0	1
Total	89841	3784	7040	62514	3021	7139	27911	2607	8614

Note: The recruitment figures in Army are maintained on financial year basis and in Navy and Air Force on calendar year basis.

Recovery of Transportation Charges by GAIL

4929. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the GAIL (India) Limited and Essar Company had signed any agreement in 1996 for purchasing the gas under which the Essar company had to pay charges on the transportation of gas through the HBJ pipeline;

(b) if so, the details thereof and the amount outstanding against the Essar company on account of the transportation charges;

(c) whether the GAIL has recovered the outstanding amount from the said company;

(d) if not, the reasons therefor; and

(e) the steps taken by GAIL to recover the outstanding amount from the said company?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) A contract for supply of 0.50 MMSCMD of gas on firm bais and 0.35 MMSCMD of gas on fall back basis was entered into between ONGC and Essar on 24.1.1990. The contract in its entirety was taken over by GAIL in May 1992. Another contract for supply of 0.90 MMSCMD of gas on firm basis between GAIL and Essar was signed on 1.1.1993.

Subsequently, a supplementary agreement on request of Essar was signed between GAIL & Essar on 17.7.1996 for supply of 0.35 MMSCMD on firm basis in which Essar agreed to pay transportation charges in excess of 0.50 MMSCMD of gas. This Supplementary Agreement was interlinked with the main agreement for its domestic unit.

Essar stopped the payment of the transportation charges with effect from February 1999. As on 15.4.2001, the total outstanding dues on account of transportation charges and service charges of Essar were Rs. 124.55 crores. In this regard, Essar filed a writ petition in the Ahmedabad High Court on 4.5.2001

(c) to (e) The Special Civil Application filed by Essar Steel Limited was disposed by the Gujarat High Court on 11.10.2005. GAIL has preferred Letters Patent Appeal (LPA) against the order, and the same is pending before the Appellate court for disposal on merits.

Reduction in Taxes

4930. SHRI RAMJI LAL SUMAN: DR. CHINTA MOHAN: SHRI SUBRATA BOSE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a relief has been provided to the selling price of petroleum products by reducing the rates of excise and Central Sales Tax in the budget for 2007-08;

(b) if so, the amount of profit likely to be earned by Oil Manufacturing Companies (OMCs) due to reduction in excise and Central Sales Tax on an annual basis;

(c) whether the Government has any proposal to percolate the said profit to consumers;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) In the Union Budget 2007-08, the ad valorem excise duty component on petrol and diesel has been reduced from 8% to 6%. The rate of Central Sales Tax on petrol and diesel has been reduced from 4% to 3%. The prices of petrol and diesel were revised downwards on 16.2.2007 by Rs. 2/litre and Re. 1/litre respectively at Delhi. Since the retail selling price of petrol and diesel continue to be below the international prices, no further downward revision was made in their prices.

(b) The estimated annual impact of reduction in excise duty for petrol and diesel is around Rs. 2700 crore.

(c) to (e) International price of crude oil and petroleum products have gone up sharply since March 2007. Based on the current international price, the OMCs are suffering under recoveries in marketing sensitive petroleum products. The estimated under-recoveries in respect of sensitive petroleum products are given below:

Domestic LPG	Rs./14.2 KG Cylinder	160.71
PDS Kerosene	Rs./Litre	3.09 14.11
Dieesl	Re./Litre	3.69
Petrol	Rs./Litre	4.32

[English]

Promotion of Culture of Karnataka

4931. SHRI G.M. SIDDESWARA: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has taken any steps to safeguard and promote culture of Karnataka;

(b) if so, the details thereof; and

(c) the achievements made in this regard including the amount allocated for the purpose during the last three years?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) Yes, Sir. The Ministry of Culture has taken up a number of activities to safeguard and promote culture in various states of the country including Karnataka. These activities are carried out through the attached, subordinate and autonomous organizations of the Ministry details enclosed as Statement.

Statement

Details of grant assistance given during the last three years for protection of Culture in Karnataka

SI.No.		Item	Year	Amount Rs
I		2	3	4
•	Cent	trally/Anniversary Scheme		
	1.	Shri Seetaram Shastri Hulimance Smarak Pratisthan, Uttara Kannada, Karnattaka	2006-2007	75,000
	Nati	onal Archives of India		
	1.	Scheme of financial Assistance to State/Union territories Archival Repositories, Government Libraries and Museums	2004-2007	13,12,500
	2.	Financial Assistance for preservation of manuscripts/rare book	2004-2007	7,10, 00 0
•	Anth	nropological Survey of India		
	1.	Anthropological Survey of India has involved in documenting bio-cultural profiles of the people of Karnataka. The Karnataka volume of the 'People of India Project' is a pointer in this direction.		
	2.	Besides 1. The regional center also houses Zonal Anthropological Museum for collection, conservation and and dissemination of Cultural Heritage of the people of Karnataka. 2. a regional anthropological library of the center also serves the purpose of promoting culture of region by holding important publication. The amount is allocated to the regional center under the plan program 'Documentation and Dissemination" Amount allocated		
		for the purpose during last three years:	2004-2005	13,00,000
			2005-2006 2006-2007	27,00,000 29,00,000
•		notion and strengthening of Regional and Local Museum in nataka		
	1.	Keladi Museum & Historical Research Bureau	2004-2005	58,925
	2.	Kamataka Janapada Parishath, Bangalore	2005-2006	1,00,000
	3.	Shankaraa Foundation, Bangalore	2005-2006	2,10,000
	4.	Sri Jayachamarajendra Art Gallery, Mysore	2005-2006	2,00,000
	5.	Folklore Museum, Institute of Kannada Studies, Shimoga	2006-2007	1,25,000
	6 .	Suttur Museum, Jagadguru Sri Shivarathreswara Mahavidya Peetha, Mysore	2006-2007	25,62,000

1	2	3	4
7.	University Museum, University of Mysore	2006-2007	33,30,000
. Nat	ional School of Drama		
NS	D organizes various theatre workshops for children and adults,	2004-2005	27,98,630
sen	ninars on theatre in the State of Karnataka through its Regional	2005-2006	21,81,615
Res	source Center at Bangalore	2006-2007	43,82,828
	scholarships/fellowships are provided by the Ministry of Culture ividuals <i>i.e.</i> Scholars/fellows under the four major schemes: Scheme for Award of Scholarships to Young artists in	2004-2005	22,37,000
	different cultural fields		
2.	Scheme for Award of Senior/Junior Fellowships to out standing artists in the field of Performing, Literary and Visual Arts	2005-2006	18,02,750
3 .	Scheme for Award of Senior/Junior fellowship in New Areas related to culture	2006-2007	20,90,000
4.	Financial Assistance for Research support to voluntary organizations engages in cultural activities		

7. Sangeet Natak Akademi

The Sangeet Natak Akademi activities are done on a national basis covering all states including the state of Karnataka

1. SNA supported activities/programmes/events of some leading Cultural Institutions of the State of Karnataka.

Year	No. of Institutions	Amount of grant recommended
2005-2006	6	Rs. 3,55,000/-
2006-2007	7	Rs. 4,05,000/-

2. Presented artists from the state of Karnataka in Akademi's various festivals like Sangeet Pratibha held at Dharwad, Patna, Raipur and Patiala. Theatre festival at Tezpur, Assam and Dance Festivals at Jammu, Chennai and Nagpur.

- 3. Sponsored performances of traditions of string, shadow and Rod puppets of Karnataka in Mumbai, Delhi, Lucknow and Chandigarh.
- 4. During the last three years Sangeet Natak Akademi have given grants to cultural Institutions of Karnataka

Year	No. of Institutions	Amount of grant recommended
2004-2005	21	Rs. 4,95,000/-
2005-2006	22	Rs. 5,85,000/-
2006-2007	27	Rs. 8,85,000/-

- 5. Details of the special documentation of musicians of Karnataka State done by the Akademi is as under:
 - 1. Documentation of Kelkeri Sangeet Vidyalaya
 - 2. Balappa Yenagi: Natya sangeet & Interview
 - 3. Sangameeshwar Gauragv: H. Vocal & Interview
 - 4. Seshgiri Dandapur: H. Vocal & Interview
 - 5. Interview & Demonstration of Puttaraj Gvaigalu by Mrithunjay g. Shettar
 - 6. Somnath Mardur: H Vocal & Interview
 - 7. Bale Khan: H. Inst. (Sittar)
 - 8. Shrinbivas V. Joshal: H. Inst. (sitar)
 - 9. Chandrashekhar Puranikmath: H. Vocal
 - 10. Vasanta Kanakapur: H. Inst. (Harmonium)
 - 11. Panchakshari Swamy Mattigatti: H. Vocal & Interview
 - 12. Geeta Javadekar: H. Vocal

8. Indira Gandhi Rashtriya Manav Sangrahalaya

- 1. Carried out field work among the people of Karnataka and developed collection of 419 objects of the material culture of people of Karnataka.
- 2. Acquired a temple car from Karnataka and displayed in its open air exhibition efforts are also being made to collect Bhuta figures from Karnataka.
- 3. Displayed objects collected from Karnataka in its permanent indoor exhibition "Veethi Sankul", and in a number of periodical and traveling exhibition "Rock art of India" and "Sacred groves of India"
- 4. Organised a number of artist camps, art and craft demonstration workshops and museum Kinnal, Pottery and Terracotta Glass Painting and Inlay work of Karnataka.
- 5. Presentation of a folk play Yaksha Gaana and classical performance by imminent classical vocalists.
- 6. Seminars on Cultural Mapping of Karnataka and intangible Cultural Heritage of Karnataka.
- 7. Lecture on Heritage of Karnataka and its conservation and Lower Paleoithis Culture in Hungri-Balchwal Valley of Karnataka.

IGRMS incurs a substantial part of the budget allocation for documentation, preservation and other cultural activities. There is no any separate head of expenditure on safeguard and promotion of culture state-wise.

9. Centre for Cultural Resources and Training

1. Organizes various training programmes in different parts of country for in-service teachers/teacher educators to create an awareness.

Year	No. of Trained Teachers
2004-2005	262
2005-2006	356
2006-2007	298

2. Providing scholarships to children for the promotion of Indian Culture under the cultural talent Search.

Year	No. of scholarships awarded
2004-2005	24
2005-2006	25

10. Multipurpose Cultural Complexes

- 1. Released grant for setting up Multipurpose Cultural Complexes in Bellary and Hassan in the Karnataka State during the years 1995-98.
- 11. Performing Arts: Schemes are in place to promote various performing arts across the states. These include:
 - (i) Financial assistance to Professional groups and Individuals for specific Performing Art Projects (Salary grant & Production grant)
 - (ii) Scheme for Building grant to Cultural Organisation.
 - (iii) Assistance for Promotion & Dissemination of Tribal/Folk Art & Culture.

12. Zonal Culture Centre.

South Zone Cultural Centre, Thanjavur and South Central Zone Cultural Centre, Nagpur are looking after activities to promote folk art and Culture in the State of Karnataka. These Zonal Cultural Centres are implementing various schemes as follows:

- 1. National Cultural Exchange Programme
- 2. National Folk Dance Festival
- 3. Guru Shishya Prampara
- 4. Theatre Rejuvenation
- 5. Young Talented Artists

[Translation]

Enquiry into Samjhauta Express Fire Incident

4932. SHRI SAJJAN KUMAR: SHRIMATI JAYABEN B. THAKKAR: SHRI ADHIR CHOWDHURY: SHRI UDAY SINGH: SHRI NAVEEN JINDAL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the investigation into the cause of the fire in Samjhauta Express which took place on February 18, 2007 has been completed;

(b) if so, the findings thereof and the follow-up action taken thereon;

(c) whether the compensation as announced by the Railways has since been paid to the next kith and kin of dead persons and injured persons; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) Does not arise.

(c) and (d) Compensation is paid only after a decree is awarded on claim filed in the Railway Claims Tribunal by the victims or by dependents of the deceased passengers. No compensation claim has been filed so far. However, Railways have also announced ex-gratia relief of Rs. 10 lakhs to the next of kin of each of the deceased and Rs. 50,000/- to each of the injured victims. So far, Rs. 131.75 lakhs have been disbursed as ex-gratia.

[English]

Revised Policy for Container Traffic

4933. SHRI M.P. VEERENDRA KUMAR: SHRI KAILASH MEGHWAL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have formulated a revised policy for movement of container traffic;

(b) if so, the salient features thereof; and

(c) the time by which the said policy is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Keeping in view the globalization of Indian Economy and spurt in imports and exports of container traffic, a new policy to permit various operators other than Container Corporation of India (CONCOR) to move container trains on Indian Railways was announced in January, 2006. The aim of the policy is to get more connectivity in hinterland by development of Inland Container Depots and more investment for rolling stock. It will improve the quality of service to container customers and help increase rail share of container traffic.

Upgradation/Extension of Defence Runway

4934. SHRI MANORANJAN BHAKTA: WIII the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to upgrade and extend the Defence runway of Diglipur, Campbell Bay etc.;

(b) if so, the details thereof;

(c) whether the Government proposes to extend all facilities for upgrading the Port Blair Airport for defence purposes; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) There is no such proposal with the Government.

(b) Does not arise.

(c) and (d) Port Blair Airport being a defence air field has all facilities available for defence purposes.

Modernisation of Railway Station

4935. SHRI CHANDRA BHUSHAN SINGH: SHRI RAJNARAYAN BUDHOLIA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railways had decided to give facelift to many stations across the country;

(b) if so, the details of such railway stations;

(c) the total amount earmarked for the said purpose, Zone-wise;

(d) whether the Zonal railway have been asked to expedite the work on facelift of stations; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) 334 stations over Indian Railways have already been identified during the year 2006-07 for the purpose of modernization and giving a face lift, the details of which are given in Statement-I enclosed.

(c) Funds are allotted to Zonal Railways for construction/augmentation of passenger amenities which includes face-lifting/modernization of railway stations under Plan Head----"Passenger Amenities". Details of allotment of funds under this Plan Head during the years 2006-07 and 2007-08 are given in Statement-II enclosed.

(d) and (e) Yes, Sir. All the works connected with face-lifting/modernization of railway stations are monitored at apex level in order to expedite completion of the same.

MAY 10, 2007

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	Statement /	1	2
Division) fo	of the 334 stations selected (5 on each r improvement of passenger amenities overing Touch & Feel items)		Rishikesh, Ambala Cantt., Chandigarh Shimla, Bhatinda, Saharanpur, Dhuri Lucknow, Varanasi, Ayodhya, Rai-
Railway	Name of stations		Bareilly, Prayag.
	2 Solony Abrodonov Outbarro	NCR (15)	Agra Cantt., Mathura, Agra Fort, Raja ki Mandi, Kosikalan Jhansi, Gwalior, Bando, Orni, Dhalaur, Alizada Ia
;r (25)	Solapur, Ahmednagar, Gulbarga, Wadi, Daund, Pune, Kolhapur, Miraj, Satara, Sangli, Chatrapati Shivaji		Banda, Orai, Dholpur, Aligarh Jn., Allahabad Jn., Etawah, Kanpu C ontral, Mirza pur.
	Terminus, Dadar, Lokmanya Tilak Terminus, Thane, Kalyan, Manmad, Nasik Road, Bhusaval, Khandwa, Akola, Nagpur, Chandarpur, Wardha, Ballarshah, Amla.	NER (15)	Gorakhpur, Lucknow Jn., Gonda, Lakhimpur, Badshah Nagar, Chapra Jn., Siwan Jn., Deoria Sadar, Manduadih, Azamgarh, Haldwani, Lalkuan, Rudrapur City, Kashimpur,
ER (20)	Howrah, Bardhaman, Rampurhat, Bolpur, Tarakeswar, Sealdah, Bidhannagar Road, Dum Dum Jn.,	NFR (23)	Mathura Cantt. Barpeta Road, Goalpara Town, New
	Barasat, Ranaghat, Malda Town, Bhagalpur, Jamalpur, Sahibganj, New Farakka, Asansol, Durgapur, Jasidih, Madhupur, Baidyanathdham.		Bongaigaon, Rangiya, Dibrugarh Town, New Tinsukia, Mariani Jn., Simaluguri Jn., New Jalpaiguri, Kishanganj, Katihar, Darjeeling, Raiganj, New Alipurdwar, Kokrajhar,
CR (25)	Patna Jn., Rajendra Nagar, Ara, Buxar, Mokama, Samastipur, Darbhanga, Raxaul, Motihari, Sitamarhi, Hajipur, Muzaffarpur,		New Coochbhar, Newmal Jn., Gosaingaonhat, Guwahati, Dimapur, Lumding Jn., Silchar, Hojai
	Barauni, Hajipur, Muzamarpur, Barauni, Begusarai, Khagaria, Dhanbad, Koderma, Barkakana, Daltonganj, Parasnath, Mughalsarai, Sasaram, Gaya, Dehri-on-sone, Anugarh Narayan Road.	NWR (20)	Ajmer, Udaipur City, Abu Road, Falna, Rani, Bikaner, Hissar, Sr Ganganagar, Bhiwani, Sirsa, Jaipur, Rewari, Alwar, Bandikui, Dausa Jodhpur, Jaislamer, Pali Marwar, Barmer, Nagaur.
ECoR (15)	Bhubaneswar, Cuttack, Puri, Brahmapur, Bhadrak, Visakhapatnam, Vizianagaram, Srikakulam, Rayagada, Duvvada, Titlagarh, Kantabanji, Kesinga, Bolangir, Sambalpur	SR (25)	Chengalpattu, Katpadi, Arakkonam Tambaram, Triuttani, Erode Coimbatore, Palghat, Calicut Mangalore, Ernakulam, Trichur Quilon, Trivandrum Central
NR (27)	Delhi, New Delhi, H. Nizamudidn, Meerut City, Kurukshetra, Ludhiana, Jalandhar City, Amritsar, Firozpur, Jammu Tawi, Dehradun, Bareilly, Moradabad, Haridwar, Roorkee,		Kanniyakumari, Pondicherry Virudhachalam, Tiruchchirappalli Jn. Thanjavur, Kumbakonam, Dindigul Madurai, Tirunelveli, Tuticorin Virudhunagar

1 2

- SCR (30) Ongole, Vijaywada, Rajahmundry, Nellore, Kakinada Town, Hyderabad, Secunderabad, Kazipet, Khammam, Warangal, Kacheguda, Kumool Town, Nizamabad, Basar, Mahbubnagar, Tirupati, Guntakal, Raichur, Cuddapah, Anantapur, Guntur, Nalgonda, Nandyal, Nadikudi, Narasaraopet, Nanded, Aurangabad, Jaina, Parbhani, Partur.
- SER (19) Kharagpur, Balasore, Midnapore, Santrgachi, Mecheda, Tatanagar, Rourkela, Jharsuguda, Chakradharpur, Rajgangpur, Bokaro Steel City, Purulia, Bankura, Bishnupur, Garbeta, Ranchi, Haita, Muri, Ramgarh-Cantt.
- SECR (15) Bilaspur, Raigarh, Champa, Shahdol, Korba, Raipur, Durg, Bhatapara, Tilda, Bhilai Power House, Gondia, Rajnandgaon, Dongargarh, Tumsar Road, Chhindwara.
- SWR (15) Mysore, Davanagere, Shimoga Town, Hassan, Haveri, Hubli, Belgaum, Vasco, Hospet, Bellary, Bangalore City, Yeshwantpur, Bangalore Cantt., Mandya, Tumkur.
- WR (30) Surat, Vapi, Navsari, Bandra Terminus, Mumbai Central, Vadodara, Anand, Nadiad, Bharuch, Ankleshwar, Ratlan, Indore, Dahod, Ujjain, Chittaurgarh, Ahmedabad, Maninagar, Gandhidham, New Bhuj, Palanpur, Rajkot, Surendranagar, Jamnagar, Than, Wankaner, Bhavnagar, Veraval, Porbandar, Junagarh, Gandhigram.
- WCR (15) Jabalpur, Katni, Satna, Maihar, Sagour, Bhopal, Habibganj, Itarsi, Guna, Bina, Sawaimadhopur, Bhawanimandi, Bayana, Bharatpur, Gangapur City.

Statement II

Zone-wise allotment of funds for the years 2006-07 and 2007-08 under Plan Head-"Passenger Amenities"

Railway	Allotment (in crore of Rs.		
-	2006-07	2007-08	
Central Rałiway	32.75	38.13	
Eastern Railway	44.61	53.20	
Northern Railway	37.54	30.85	
North Eastern Railway	22.26	10.70	
Northeast Frontier Railway	32.22	54.04	
Southern Railway	35.18	25.38	
South Central Railway	34.74	84.62	
South Eastern Railway	10. 44	6. 9 8	
Western Railway	28.49	41.77	
East Central Railway	33.15	44.68	
East Coast Railway	13.44	18.69	
North Central Railway	13.09	10.30	
North Western Railway	17.23	23.02	
Southeast Central Railway	19.36	21.0 8	
South Western Railway	12.40	19.41	
West Central Railway	12.95	8.98	
Metro Railways	1.25	1. 46	
Total	401.10	493.30	

[Translation]

ONGC Training Centres

4936. SHRI SRICHAND KRIPLANI: SHRIMATI KALPNA RAMESH NARHIRE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the training centres of Oil and Natural Gas Corporation (ONGC) in the country, Statewise;

(b) whether the Oil and Natural Gas Corporation proposes to set up new training centres in other States also; (c) if so, the details along with the locations thereof; and

(d) the time by which these are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) The details of ONGC training centres are as under:

SI.No.	Training Centre	Location
(i) For E	xecutives	
1.	ONGC Academy	Dehradun (Uttarakhand)
2.	Institute of Drilling Technology (IDT)	Dehradun (Uttarakhand)
3.	Institute of Petroleum Safety Health Environment Management (IPSHEM)	Goa (Goa)
4.	Institute of Gas Producton Technology (IOGPT)	Panvel (Maharashtra)
5.	School of Maintenance Practices (SMP)	Vadodara (Gujarat)
(ii) For N	Ion-Executiv es :	
1.	Regional Training Institute (RTI)	Chennai (TN)
2.	Regional Training Institute (RTI)	Vadodara (Gujarat)
З.	Regional Training Institute (RTI)	Sivasagar (Assam)
4.	Regional Training Institute (RTI)	Pavnel (Maharashtra)
5.	Staff Training Institute (STI)	Rajahmundary (AP)
6.	Staff Training Institute (STI)	Cambay (Gujarat)

(b) No, Sir.

(c) and (d) Does not arise, in view of (b) above.

[English]

Sainik Welfare Boards

4937. SHRI SUGRIB SINGH: Will the Minister of DEFENCE be pleased to state:

(a) the number of ex-servicemen registered as on date, State-wise;

(b) the number of Sainik Welfare Boards functioning in various States;

(c) the number of ex-servicemen registered in various boards resettled during 2006-2007; and

(d) the steps taken by the Government to improve the functioning of Sainik Welfare Boards in the country?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) The information is given in Statement-I enclosed. (b) There are 32 Rajya Sainik Boards and 352 Zila Sainik Boards functioning in various States/Union Territories.

(c) The information is given in Statement-II enclosed.

(d) The Government has taken up with the State Governments and Union Territory Administrations to fill up the vacant posts in Rajya Sainik Boards/Zila Sainik Boards, introduce e-governance, and strengthen infrastructure.

Statement /

State-wise number of registered Ex-Servicemen

SI.No.	Name of the State	No. of Registered Ex-servicemen
1	2	3
1.	Andhra Pradesh	69808
2 .	Arunachal Pradesh	284
3 .	Assam	26109
4.	Bihar	64493
5.	Chh attisgarh	4259
6.	Goa	1911
7.	Gujarat	19852
8 .	Himachal Pradesh	949 51
9.	Haryana	220736
10.	Jammu and Kashmir	64162
11.	Jharkhand	17401
12.	Kamataka	61606
13.	Kerala	148244
14.	Madhya Pradesh	35116
15.	Maharashtra	159678
16.	Manipur	5624
17.	Meghalaya	2136
18.	Mizoram	4495

	2	3
19.	Nagaland	2454
20.	Orissa	24918
21.	Punj ab	250023
22.	Rajasthan	133632
23.	Sikkim	1147
24.	Tamil Nadu	115942
25.	Tripura	2078
26 .	Uttar Pradesh	237282
27.	Uttarakhand	116751
28.	West Bengal	55 992
2 9 .	Andaman and Nicob	ar Islands 583
10 .	Chandigarh	7840
81.	Delhi	35114
2.	Pondicherry	1570
	Total	1986191

Statement II

The number of Registered ex-servicemen who have been resettled during January to December, 2006 by various Boards

SI.No. Name of the State		No. of Registered Ex-servicemen	
1	2	3	
1.	Andhra Pradesh	68	
2.	Arunachal Pradesh	0	
3.	Assam	49	
4.	Bihar	126	
5 .	Chhattisgarh	231	
6.	Goa	7	

1	2	3	
7.	Gujarat	87	
8 .	Himachal Pradesh	338	
9.	Haryana	381	
10.	Jammu and Kashmir	63	
11.	Jharkhand	96	
12.	Kamataka	114	
13.	Kerala	7 6 0	
14.	Madhya P radesh	88	
15.	Maharashtra	730	
16.	Manipur	49	
17.	Meghalaya	13	
18.	Mizoram	13	
19.	Nagaland	27	
20 .	Orissa	32	
21.	Punjab	4640	
22.	Rajasthan	806	
23.	Sikkim	32	
24.	Tamil Nadu	66	
25.	Tripura	3	
26 .	Uttar Pradesh	555	
27 .	Uttarakhand	1019	
28 .	West Bengal	25	
29 .	Andaman and Nicobar Islands	0	
30.	Chandigarh	68	
31.	Delhi	0	
32.	Pondicherry	0	
	Total	10488	

Trans-National Pipelines

4938. SHRI M. SREENIVASULU REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has taken any measures to increase emphasis on trans-national pipelines and LNG imports; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) In order to meet existing shortfall and growing demand of natural gas in the country, Government is pursuing the import of natural gas through transnational pipelines and also in the form of LNG.

Following transnational pipeline projects are being actively pursued by the Government:

- (1) Iran-Pakistan-India Pipeline Project
- (2) Turkmenistan-Afghanistan-Pakistan pipeline Project
- (3) Indo-Myanmar Pipeline Project

In respect of LNG, Petronet LNG Ltd. (PLL) has signed contract with RasGas Qatar for import of 75 MMTPA LNG for a period of 25 years. RasGas Qatar is already supplying 5 MMTPA LNG and the supply of balance 2.5 MMTPA LNG would commence from mid 2009.

GAIL, IOC and BPCL have signed contracts with National Iranian Gas Export Company (NIGEC) on June 13, 2005 for import of 5 MMTPA LNG, which is acheduled to commence from 2009. Simultaneously, the parties also signed a side letter to the LNG SPA, as per which NIGEC had to obtain the approval of their parent company, National Iranian Oil Company (NIOC), for the SPA to become effective. NIGEC has not obtained the approval of NIOC's Board till now.

PLL is setting up 2.5 MMTPA LNG Terminal, with a provision for expansion to 5 MMTPA, at Kochi. PLL is at advanced stage of negotiations with an Australian with an Australian supplier for import of 2.5 MMTPA LNG from LNG project at Gorgaon, Australia for Kochi LNG Terminal.

GAIL is holding discussions with various potential suppliers of LNG for import of LNG on long-term basis from the year 2009 onwards for Dabhol LNG Terminal.

Passenger Service Commission

4939. SHRI KINJARAPU YERRANNAIDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways has a proposal to reorganize 'Passenger Service Commission' to provide more facilities to the passengers;

(b) if so, the details thereof; and

(c) the time when the additional facilities are likely to be provided to the rail passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) There is no Passenger Service Commission constituted in the Ministry of Railways (Railway Board), therefore, the question of re-organization of the said Commission does not arise. However, in the Ministry of Railways there is a Committee, namely, Passenger Services Committee at the National level to look into the various aspects of Catering/Vending Stalls/Books Stalls/Tourist Information Centres etc. which has been constituted vide Board's resolution No. ERB-I/ 2007/23/7 dated 28.2.2007 under the Chairmanship of Shri Parmeshwari Prasad Nirala, ex-MLA, Bihar. Besides Chairman, the Committee has 6 other Members in its composition.

(c) The Committee is Advisory in nature and necessary action on the recommendations of the Committee is taken subject to its feasibility depending on the availability of funds and resources.

Elora Caves

4940. SHRI EKNATH MAHADEO GAIKWAD: SHRIMATI NIVEDITA MANE:

Will the Minister of CULTURE be pleased to state:

(a) whether there are no lighting arrangements in the Elora Caves as reported in the "Hindustan" dated January 3, 2007;

(b) if so, the details thereof;

(c) the reaction of the Government thereon; and

(d) the steps taken by the Government to protect the national monuments of Elora Caves?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) There is no lighting at the Ellora Caves. Lighting was initially provided at Cave No. 34 by the CPWD on an experimental basis. However, the Panel of Experts (POE) appointed for Ajanta and Ellora Caves did not approve the conventional lighting.

(c) The Archaeological Survey of India (ASI) purposes to provide fiber optic lighting in the painted caves. The POE have suggested that any lighting proposed to be provided at the Caves must be properly designed and details submitted to them at the next meeting of the POE.

(d) The Ellora Caves are being conserved under the JBIC (External Aided Programme). Phase II of the JBIC Project is now on.

Apart from undertaking regular conservation, preservation and maintenance, the Archaeological Survey of India has assigned Geological Survey of India (GSI) to conduct geo-technical studies of the Caves and recommend methods for conservation of the Caves and prevent them from natural disintegration. The GSI would also recommend methods for arresting seepage of water into the Caves. As already suggested by the Panel of Experts, Archaeological Survey of India has taken up a programme for providing surface water drainage which is expected to minimize seepage into the Caves. It is proposed that the design of the surface drainage would be prepared by the Central Water Power Research Station (CWPRS), Pune.

Losses to FPI

4941. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether his Ministry has details of the amount of losses incurred during the last three years due to poor infrastructural facilities available for food processing sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) and (b) According to the Vision 2015 report prepared by Rabo India Finance Pvt. Ltd., wastage of Agricultural food items, (including fruits) is estimated to be about Rs. 58000 crore annually, occurring at various stages of handling due to lack of adequate post harvest infrastructure viz. Farm level storage, cold chain, transportation, proper storage & marketing facilities etc. The Government, through its schemes for financial assistance and other promotional measures, facilitates creation of food related infrastructure aimed at reducing wastages, enhancing value additional and increasing shelf life.

Monitoring Authority for Financial Assistance

4942. SHRI AJOY CHAKRABORTY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has developed any mechanism to monitor the implementation of financial assistance given to FPIs in the country;

(b) if so, the details thereof;

(c) whether these assistance are extended to self help groups and NGOs also; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (d) The Ministry of Food Processing Industries under its Plan Scheme for Technology Upgradation/Modernization/Establishment of Food Processing Industries extends financial assistance, in the form of grant-in-aid, to implementing agencies for setting up/modernization/technology upgradation of food processing industries in the country. The grants from this Ministry are released in two instalments. The first instalment is released after the implementing agency utilizes 50% of their contribution and 50% of Term Loan availed. Final instalment is released on full utilization of promoter contribution and Term Loan and after the State Nodal Agency duly certifies the starting of commercial production by the units. Individual, self help groups, NGOs etc. who fulfill the required criteria are also eligible for applying for MFPI financial assistance under the scheme.

Centrally Protected Monuments in Karnataka

4943. SHRI MANJUNATH KUNNUR: Will the Minister of CULTURE be pleased to state:

(a) the names of the centrally protected monuments in Karnataka;

(b) the amount of funds allocated for the maintenance of such monuments during the last three years alongwith current year; and

(c) the revenue earned from these monuments during each of the last three years?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) The details of 507 centrally protected monuments/sites in Karnataka are given in the Statement enclosed.

(b) The amount of funds allocated for conservation, preservation and maintenance of centrally protected monuments in Karnataka during the last three years and the current year, is as under:

2004-05	Rs. 908.87 lakhs
2005-06	Rs. 1418.77 lakhs
2006- 07	Rs. 1479.75 lakhs
2007-08	Rs. 1350.00 lakhs

(c) The revenue earned from these monuments during each of the last three years is as under:

2004-05	Rs. 257.21 lakhs
2005-06	Rs. 257.94 lakhs
200 6 -07	Rs. 317.89 lakhs

Statement

List of Centrally Protected Monuments under the jurisdiction of Archaeological Survey of India in Karnataka

I.No.	Name of Monument/Site	Locality	District
	2	3	4
harw	ard Circle	······································	
1.	Western Chalukyan inscription (Saka 1015) in the temple of Banashankari	Asundi	Belgaum
2. •	Two Ratha insciptions of Chieftains one of which is dated Saka 1086 in ancient Siva temple	Balihongai	Belgaum
3.	Kadamba inscription dated Kaliyuga 4282	Bailur	Belgaum
4.	Western Chalukyan inscription (Saka 992, Fragmenty) in the Virabhadradev temple	Belavadi	Belgaum
5.	Old Jaina temple in the corner of the commissariat storryard (Kamala Basti)	Belgaum fort	Belgaum
6.	Old Jain temple outside the Commissariat storeyard	Belgaum fort	Belgaum
7.	Remains of an old Hindu temple near the barracks	Belgaum fort	Belgaum
8.	Safa Masjid	Beigaum fort	Belgaum
9.	Kannada (15th cent. AD) inscription in the ancient lavara temple	Degalavalli	Belgaum
0.	Temple known as Bastigudi with 4 Kadamba inscription, two of which are dated Kaliyuga 4275 (1174 A.D.)	Degaon	Belgaum
1.	Two Kadamba inscriptions dated Kaliyuga 4270 & 4272 in the temple of Narasimha	Halshi	Belgaum
2.	Ratta tablet dated Saka 1130 and 1178 in Brahmadeva temple	Hannikeri	Be igau m
3.	Panchalingesvara temple	Huli	Belgaum
4.	Inscriptions on two Pillars of Panchalingesvara temple	Huli	Belgaum
5.	Western Chalukya inscription of Somesvaradeva II (Saka 997) in Somesvaradeva temple	K adr oli	Belgaum

1	2	3	4
16.	Ratta inscription (Saka 1127) in ancien t Jaina Basti	Kadroli	Belgaum
17.	Kadamba inscription (Kaliyuga 4289) in Basava temple	Kittur	Belgaum
18.	Three groups of Dolmens	Konnur	Belgaum
19.	Ratta inecription (Saka 1075) in Mahalingesvara temple	Konnur	Belgaum
20.	Ratta inscription (Saka 1009 & 1043) in a Jaina temple	Konnur	Belgaum
21.	Ruined 11th century temple	Konnur	Belgaum
22 .	Inscription against the wall of the Panchalingdev temple of the Yadav king Singhana of Devgiri (Saka 1145)	Manoli	Belgaum
23.	Inscription in the temple of Udachavva of Khandahara in Krishna (Saka 1174)	Manoli Fort	Belgaum
24.	inscription of Sadashivadevaraya of Vijayanagar in Malilikarjuna temple	Murgod	Belgaum
25.	Ancient Jaina temple in the Jungle	Nandgad	Belgaum
26.	Inscription dated Saka 1141 of Ratta Chieftain Kantavirya IV in ancient Basava temple	Nesargi	Belgaum
27.	Ratta inscription (Saka 1168, fragmentary) in Narayandev temple	Padil	Belgaum
2 8 .	Ratta inscription dated Saka 971 & 1010 and a fragment of another dated Saka 970 in the temple of Ankusesvara	Saundatti	Belgaum
29 .	Two inscriptions in the ancient Jain temple (Saka 797 & 902)	Seundatti	Belgaum
30.	Jumma Masjid	Sampagaon	Belgaum
31.	Silahara inscriptions (Saka 1078) in Basavesvara temple	Shedbal	Belgaum
32 .	Ratta in scriptier at the water fall near Somesvara temple (Saka 902)	Sogal	Belgaum
33.	Vijayanagara inscription of Krishnadevara (Saka 1436)) in Yellamma temple	Ugargol	Belgaum

1	2	3	4
34.	Jaina temple of Muktesvara	Waldkund	Belgaum
35.	Kadamba inșcription (Saka 1082) in Kalmesvara temple	Golihalii	Belgaum
36.	Group of temples at Haishi, (Surameshvara Temple, Rameshwar Temple, Kalameshvara Temple and Bhu-Varaha Temple)	Khanpur, Halsi	Belgaum
37.	Bahamani tombs	Asthur	Bidar
38.	Barid Shahi Tombs	Bider	Bidar
39.	Bidar Fort	Bider	Bidar
40.	Madarsa Mahmud Gawan	Bidar	Bidar
41.	Ambigergudi (1)	Aihole	Bijapur
42.	Ambigergudi (2)	Aihole	Bijapur
43.	A temple of Galaganatha group (1)	Aihole	Bijapur
44 .	A temple of Galaganatha group (2)	Aihole	Bijapur
45.	A temple of Galaganatha group (3)	Aihole	Bijapur
46 .	A temple of Galaganatha group (4)	Alhole	Bijapur
4 7.	A temple of Galaganatha group (5)	Alhole	Bijapur
48 .	Badigergudi	Aihole	Bijapur
49.	Basavanna	Alhole	Bijapur
50.	Boyargudi	Alhole	Bijapur
51.	Bilegudi	Alhole	Bijapur
52.	Chrantimath (Murphadryavargudi)	Aihole	Bijapur
53.	Chrantimath (Murphadryavargudi)	Alhole	Bijepur
54 .	Desayargudi	Aihole	Bijapur
55.	Dolmens	Aihole	Bijapur
56 .	Galaganath temple	Aihole	Bijapur
57 .	Gardigudi	Aihole	Bijepur
58 .	Gaudergudi (1)	Aihole	Bijapur
59 .	Gaudergudi (2)	Aihole	Bijapur

1	2	3	4
60.	Gauder Ishvargudi	Aihole	Bijapur
61.	Great Durga temple	Aihole	Bijapur
62 .	Huchimalligudi in Sy. No. 64	Aihole	Bijapur
63.	Ishvara	Aihole	Bijapur
64.	Ishavarlinga (1) Ishavarlinga Complex	Aihole	Bijapur
65 .	Ishavarlinga (2) Ishavarlinga Complex	Aihole	Bijapur
66.	Ishavarlinga (3) Ishavarlinga Complex	Aihole	Bijapur
67.	Ishavarl i nga (no local name)	Aihole	Bijapur
68 .	Meguti Jaina temple	Aihole	Bijapur
69 .	Jyotirlinga temple	Aihole	Bijapur
70.	Karegudi	Aihole	Bijapur
71.	Kontigudi	Aihole	Bijapur
72.	Maddingudi (Basavanna 1)	Aihole	Bijapur
73.	Maddingudi (Basavanna 2)	Aihole	Bijapur
74.	Yoginarayan temple)	Aihole	Bijapur
75.	Matha without a shrine (large hall)	Aihole	Bijapur
76 .	Jaina cave (Mena Basti)	Aihole	Bijapur
77.	No name but forms part of Veniyargudi)	Aihole	Bijapur
78 .	No name close to Virabhadra temple)	Aihole	Bijapur
79 .	Rachigudi)	Aihole	Bijapur
80 .	Ramalinga temple)	Aihole	Bijapur
81.	Raval Phadi (Brahmanical Cave)	Aihole	Bijapur
82 .	Small temple to southwest of the Great) Durga temple	Aihole	Bijapur
83.	Temple adjoining Kontigudi on west side & inscription tablet within the temple	Alhole	Bijapur
84.	Surangagudi temple adjoining Konti gudi	Aihole	Bijapur
85 .	Jyotirlinga complex in Sy. No. 66	Aihole	Bijapur
86 .	Temple close to Kontigudi Sy. No. 47	Aihole	Bijapur
87 .	Temple close to Ladkhan temple	Aihole	Bijapur

	2	3	4
88 .	Temple in the fields at north-west corner of the village	Aihole	Bijapur
89 .	Huchchappayya matha in Sl. No. 270	Aihole	Bijapur
90 .	Ladkhan temple	Aihole	Bijapur
91.	Temple on the north of Durga temple	Aihole	Bijapur
92.	Siva temple with a large Nandimandapa	Aihole	Bijapur
93 .	Trayambakesvara temple (black marble Isvarlinga)	Aihole	Bijapur
94.	Two storeyed Jaina temple and cave at Meguti hill	Aihole	Bijapur
9 5.	Veerabhadra temple	Aihole	Bijapur
96 .	Veniyargudi (1)	Aihole	Bijapur
9 7.	Veniy arg udi (2)	Aihole	Bijapur
98 .	Veniyargudi (3)	Aihole	Bijapur
99 .	Veniyargudi	Aihole	Bijapur
00 .	Mahal (Idgah near the Ain Ulmul Kha's tomb	Ainapur	Bijapur
01.	Old Gate	Aminagarh	Bijapur
02.	Stone bearing Inscriptions	Arshibidi (Gudur)	Bijapur
03.	Stone bearing Inscriptions	Arshibidi (Gudur)	Bijapur
04.	Stone bearing Inscriptions	Arshibidi (Gudur)	Bijapur
105.	Bhutanatha group of t emple on the eas t margin of the tank	Badami	Bija pur
06.	Group of temples on the north side of the Lake towards east end	Bedami	Bijapur
107.	Lakulisha temple behind Bhutanatha group containing a nude seated image in the shrine	Badami	Bijepur
08.	Jaina & Vaishnava caves	Badami	Bijapur
109.	Large seated remains in a natural cavern under the cliff to the south-east of the Bhutanatha temples (Kostharaya cave)	Badami	Bijapur
10.	Rock shelter (Shidlapadi cave)	Badami	Bijapur

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111.	Relief sculptures on the behind the Bhutanatha group of temples	Badami	Bijapur
112.	Southern fort & the old gun	Badami	Bijapur
113.	Temple on the knoll under the bastion of the northern fort	Badami	Bijapur
114.	Northern fort and temple	Badami	Bijap ur
115.	Hermitage in the natural cavern to the east of the lake	Badami	Bijapur
116.	Remains of the ancient Chalukyuan fortification walls including moat Walls, gates and dam forming the western boundary of Bhutanantha tank	Bedami	Bija pur
117.	Inscription	Bellur	Bijapur
118.	Kalika Bhavani temple	Bevoor	Bija pur
119.	Narayanandeva temple	Bevoor	Bijapur
120.	Ramesvara temple	Bevoor	Bijapur
121.	Inscriptions	Bhairamatti	Bijapur
122.	Afzulkhan's wives tomb	Bijapur	Bijapur
123.	Afzulkhan's Cenetaph	Bijapur	Bijapur
124.	Ain-ul-mulk's tomb	Bija pur	Bijapur
125.	Ali I Rouza	Bijepur	Bijapur
1 26 .	Ali II Rouza	Bijapur	Bijapur
127.	Ali-shahid Pir's m asj id	Bija pur	Bijapur
1 28 .	All old guns on ramparts and in trophy	Bijapur	Bijapur
129.	Ambar Khanna	Bija pur	Bija pur
130.	Andu Masjid	Bijapur	Bijapur
131.	Asar Mahai	Bijapur	Bijapur
132.	Batulla Khan's Masjid	Bijepur	Bijapur
1 33 .	Bukhari Masjid	Bijapur	Bijapur
134.	Chand Bavdi	Bijapur	Bijepur
135.	Chot Asar Mosque	Bijepur	Bijapur

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136.	Chinch Didi Masjid	Bijapur	Bijapur
137.	Dakhni Idgah	Bijepur	Bijapur
138.	Dam of Ramalinga temple with two outlet (massonry water) channels running at right angles to the north and adjoining gateway at the extreme east end.	Bija pur	Bijapur
139.	Gagan Mahal	Bijapur	Bijapur
140.	Dhaiwadi masjid near Allapur gate	Bijapur	Bijapur
141.	Gates & walls of the city & citadels	Bijapur	Bijapur
142.	Old Gumbaz	Bijapur	Bijapur
143.	Grave of Aurangazaeb's wife in Navbagh	Bijapur	Bijapur
144.	Green Stone tomb	Bijapur	Bijapur
145.	Gumat Bavdi	Bijapur	Bijapur
146.	Haji Hasan Saheb's tomb	Bijapur	Bijapur
147.	Hasan Guljar's tomb with marble tomb stone near Ramalinga tank	Bijapur	Bijapur
148.	Hyder (Ujpli) Buruj	Bijapur	Bijapur
149.	Hyder Khan's tomb	Bijapur	Bijapur
150.	Ibrahim I Jami Masjid	Bijapur	Bijapur
151.	Ikhalas Khan's Mosque	Bijapur	Bijapur
152.	Jahan Begum's Mosque	Bijapur	Bijapur
153.	Jalmandir	Bijapur	Bijapur
154.	Jod Gumbaj	Bijapur	Bijapur
155.	Jumma Masjid	Bijapur	Bijapur
156.	Kamarkhi gumbaz	Bijapur	Bijapur
157.	Ibrahim Rouza	Bijapur	Bijapur
158.	Karimuddin's Mosque	Bijapur	Bijapur
159.	Makka Masjid	Bijapur	Bijapur
1 6 0.	Mehtar Mahai	Bijapur	Bijapur
161.	Moats of the Fort wall	Bijapur	Bijapur

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162.	Mosque at Golgumbaz	Bijapur	Bijapur
163.	Mosque No. 21 (behind Chandbavdi)	Bijapur	Bijapur
164.	Mosque No. 213	Bijapur	Bijapur
165.	Mosque No. 366	Bijapur	Bijapur
1 6 6.	Moti dargah	Bijapur	Bijapur
167.	Mobarak Khan's Mahai	Bijapur	Bijapur
1 68 .	Mulla Mosque	Bijapur	Bijapur
1 69 .	Mustafa Khan's Mosque	Bijapur	Bijapur
170.	Nav Gumbaz	Bijapur	Bijapur
171.	Nitya Navari tomb & m <mark>asjid near Moti darga</mark> hs	Bijapur	Bijapur
172.	Old Mosque No. 294	Bijapur	Bijapur
173.	Ruined gateway with inscriptions slab No. 217	Bijapur	Bijapur
174.	Sat Mahal (Sat manjil)	Bijapur	Bijapur
175.	Shah Navaz Khan's tomb	Bijapur	Bijapur
176.	Sikandar Shah's tomb	Bijapur	Bijapur
177.	Small pavilion in front of Arash Mahal	Bijapur	Bija pur
178.	Small tomb No. 47	Bijapur	Bijapur
1 79 .	Sonheri masjid	Bijapur	Bijapur
1 8 0.	Tomb of Pir Shaik Hamid Khadir	Bijapur	Bijapur
181.	Tomb No. 22 on the western bank of Chand Bavdi	Bijapur	Bijapur
1 82 .	Tomb No. 48	Bijapur	Bijapur
1 83 .	Two different moats of citadel locally known as Arquilla	Bijapur	Bijapur
184.	Water pavilions	Bijapur	Bijapur
1 8 5.	Water pavilions to the south of the church in the Arquilla	Bijapur	Bijapur
1 86 .	Water towers Nos. 61, 67, 91, 114, 115, 142, 147, 281, 282, 286 and 289	Bijapur	Bijapur

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1 87 .	Well at Ibrahimpur	Bijapur	Bijapur
1 88 .	Yakub Dabuli's mosque & tomb No. 204	Bijapur	Bijapur
1 89 .	Yusuf's old Jami Masjid	Bijapur	Bijapur
1 9 0.	Zanziri or Malik Jahan Begum's mosque	Bijapur	Bijapur
191.	Ancient Hindu temple of Dattatreya	Chattarki	Bijapur
192.	Old Temple (partly buried) to the right side of the main entrance to the modern Banashankari temple	Chelachgud	Bijapur
1 93 .	Old Temple with adjacent anc ient structures, gateway to the left side of the entrance to the modern Banashankari temple	Ch ela chgud	Bijapur
1 94 .	Tank with colonades at Banashankari temple	Chelachgud	Bijapur
195.	Old Jaina temple on top of a hill locally known as Melgudi	Hallur	Bijapur
1 96 .	Visvesvara temple with two big Dwarapalas & main entrance to the courtyard	Hallur	Bijapur
1 97 .	Inscriptions	Hippangi	Bijapur
198.	Inscriptions	Katgeri	Bijapur
199.	Masjid	Katijapur	Bijapur
200.	All four water pavilions	Kumatigi	Bijapur
201.	Water pavilions in S. No. 318	Kumatigi	Bijapur
2 02 .	Badi Kaman & related arcades	Mahai bagayat	Bijapur
203.	Small masjid over rectangular dam to the south of (Afsal Khan's tomb)	Mahal bagayat	Bijapur
204.	Naganatha temple near Shivayo gamandir	Nagaralsamat	Bijapur
205.	Inscriptions	Nandikesvara	Bijapur
206 .	Inscriptions	Nandwadi	Bijapur
207.	Fortwalls	Navaraspur	Bijapur
2 08 .	Sankaralinga temple including inscriptions	Nimbal	Bijapur
209.	Chandrashekara temple near Sangamesvara temple	Pattadkai	Bijapur
210.	Dolmen on the south side of the road leading from the village to Badami about a mile to west	Pattadkal	Bijapur

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211.	Galaganatha temple	Pattadkal	Bijapur
212.	Virupaksha temple	Pattadkal	Bijapur
213.	Jaina Temple	Pattadkal	Bijapur
214.	Jambulinga temple	Pattadkal	Bijapur
215.	Kadasiddesvara temple	Pattadkal	Bijapur
216.	Kadasiddesvara temple	Pattadkal	Bijapur
217.	Monolithic stone pillar bearing inscriptions	Pattadkal	Bijapur
218.	Mallikarjuna temple	Pattadkal	Bijapur
219.	Papanatha temple	Pattadkai	Bijapur
220.	Sangamesvara temple	Pattadkal	Bijapur
221.	Sri Ramadeva temple	Talikote	Bijapur
222.	Aqueduct running from Bhat Bavdi southwest of Tervi village to Taj Bavdi, Bijapur	Tervi	Bijapur
223.	Sangeeth and Nari Mahals	Tervi	Bijapur
224.	Banashankaridevi temple	Amargel	Dharwad
2 2 5.	Sankaralinga temple	Amargel	Dharwad
226.	Amritesvara temple	Annigeri	Dharwad
227.	Kalamesvara temple	Balambid	Dharwad
228.	Nagaresvara temple or Aravattu Kambadagudi	Bankapur	Dharwad
229.	Inscribed memorial stones in a walled enclosure	Batgiri	Dharwad
230.	Muktesvara temple	Chudadanpur	Dharwad
23 1.	Doddabasappa temple	Dambai	Dharwad
232.	Somesvara temple	Dambal	Dharwad
23 3.	Two forts gates (inner & outer)	Dharwad	Dharwad
234.	Saraswati temple	Gadag	Dharwad
235.	Somesvara temple	Gadag	Dharwad
236.	Galagesvara temple	Galaganatha	Dharwad

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237.	Old ruined temple between the fort & tank with two dies of a finely sculptured doorway partly buried in accumulated earth	Hangal	Dharwad
2 38 .	Tarakesvara temple	Hangal	Dharwad
2 39 .	Veerabhadra temple in Hangal Fort	Hangal	Dharwad
240 .	Somesvara temple	Haralahalli	Dharwad
241.	Kallesvara temple	Haralahalli	Dharwad
242.	Siddesvara temple	Haveri	Dharwad
243.	Two inscribed stones leaning against Shankaralinga temple to the left tot he main Entrance	Hombal	Dharwad
244.	Jaina Basti	Lakkundi	Dharwad
245.	Kasivisvesvara temple	Lakkundi	Dharwad
2 46 .	Kumbaresvara temple	Lakkundi	Dharwad
247.	Manikesvara temple at Muskinbhavi	Lakkundi	Dharwad
2 48 .	Muskin Bhavi	Lakkundi	Dharwad
249 .	Naganatha near Jaina temple	Lakkundi	Dharwad
250.	Nanesvara temple	Lakkundi	Dharwad
251.	Sarvesvara temple	Naregai	Dharwad
252 .	Stone inscription inside the Shankaralinga temple	Nargund	Dharwad
253 . [°]	Kadambesvara temple	Rattihalli	Dharwad
254.	Basavannadevi temple	Tambur	Dharwad
255.	Chandramoulesvara temple	Unkal	Dharwad
256 .	pre-historic site	Evathalli	Guibarga
257.	Gulbarga fort an great mosque in it	Gulbarga	Guibarga
25 8 .	Haft Gumbad (Tombs of Firozshah)	Gulbarga	Gulbarga
25 9 .	Pre-historic site	Rajankuttur	Gulbarga
260 .	Ancient site	Udchan	Gulbarga
261 .	Ancient excavates site remains of Buddhist Stupa	Kanganhalli	Gulbarga
262 .	Inscriptions in Markandesvara temple	Ballur	North Kanara

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263.	Carved bed-stoad of stone existing in a small chamber in the south side of compound of Madhukesvara temple	Banavasi	North Kanara
264.	Madhukesvara temple	Banavasi	North Kanara
26 5.	Inscriptions in Madhukesvara temple	Banavasi	North Kanara
266 .	Stones (Veeragals)	Bedakani	North Kanara
267.	Adike Narayana Devasthan including Virupaksha devasthana	Bhatkal	North Kanara
2 68 .	Jettappa Naikana Chandranat hesvara Bas ti	Bhatkal	North Kanara
269.	Joshi Shankaranarayana Devasthana	Bhatkal	North Kanara
270.	Ketpai Narayana Devasthana	Bhatkal	North Kanara
271.	Lakar Kamati Narayana Devasthana	Bhatkal	North Kanara
272 .	Narasimha Devasthana	Bhatkal	North Kanara
273.	Parasvanatha Basti	Bhatkal	North Kanara
274.	Raghunatha Devasthana	Bhatkal	North Kanara
275.	Shantappa Naik Tirumala Devasthana	Bhatkal	North Kanara
276.	Three European graves	Bhatkal	North Kanara
277 .	Inscriptions	Bilagi	North Kanara
27 8 .	Ratnatraya Basti	Bilagi	North Kanara
279.	Siva temple on the east of the river	Bilagi	North Kanara
280 .	Virupakasha temple	Bilagi	North Kanara
28 1.	Virabhadra temple, inscriptions and ancient site	Gudhapur	North Kanara
282 .	Chandranatha Basti	Hadavalli	North Kanara
283.	Carved stones near the temple of the Gramadeva	Hosur	North Kanara
284.	Figure of a Tiger opposite to English school	Kumta	North Kanara
28 5.	Tombs on the right side of the Manku-Kumta road	Kumta	North Kanara
286 .	Fort	Mirjan	North Kanara
287 .	Chaturmukha basti	Nagarbasti Kere or Gersoppa	∖ North Kanara

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28 8 .	Inscriptions	Nagarbasti Kere or Gersoppa	North Kanara	
2 89 .	Varhamanaswamy temple	Nagarbasti Kere or Gersoppa	North Kanara	
2 90 .	Virabhadra temple	Nagarbasti Kere or Gersoppa	North Kanara	
91.	Temple of Shiva	Somasagar	North Kanara	
92 .	King's seat	Sonda	North Kanara	
93.	Temple close to King's seat	Sonda	North Kanara	
94 .	Pre-historic site	Herebankal	Raichur	
95.	Mahadev temple	lttagi	Raichur	
96 .	Ancient mound	Koppal	Raichur	
97 .	Rock edicts of Asokha on the hillock known as Gavinath and Palkigundu	Koppal	Raichur	
9 8 .	Ancient mound	Maski	Raichur	
99 .	Rock edicts of Asokha	Maski	Raichur	
anga	lore Circle			
00.	Old Dungeon Fort & Gates	Bangalore	Bangalore	
01.	Tipu Sultan's Palace	Bangalore	Bangalore	
02.	Pre-Historic Site	Chikajal	Bangalore	
03.	Fort	Devanahalli	Bangalore	
04.	Tipu Sultan's Birth Palace	Devanahalli	Bangalore	
05.	Pre-Historic Site	Hejjala	Bangalore	
06.	Pre-Historic Site	Managondanahalli	Bangalore	
07.	Pre-Historic Site	Sevanadurga	Bangalore	
0 8 .	Kalleswara Swami Temple	Ambali	Bellary	
09.	Hampi Ruins and Ananthasayana Temple	Ananthasayanag	Bellary	
10.	Kalleswara Swami Temple	Anguru	Bellary	
11.	Tipu Sultan's Upper Fort and Citadel and Nagalacheruva	Bellary	Bellary	

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312.	Group of Jain Temples on the Hemakutahill	Hampi	Bellary
313.	Kadalekalu Ganesa Temple	Hampi	Bellary
314.	Monolithic Bull	Hampi	Bellary
315.	Sasvikal Ganesa Temple	Hampi	Bellary
316.	Vishnupad Temple	Hampi	Bellary
317.	Kalleswara Swami Temple	Hire-Hyadagalli	Bellary
318.	Kalleswara Swami Temple	Huvina Hadagalli	Bellary
319.	Group of Sati Memorials & Isnidikeswara Temple	Kederampura	Bellary
320.	Saraswati Temple	Kederampura	Bellary
321 .	Band tower in Danniak's enclosure	Kamalapuram	Bellary
322.	Basement of a Large Ruined building opposite to Muhammadan Mosque and also the Platform Northeast of Danniak's enclosure	Kamalapuram	Beilary
323.	Basement of a Palace near small underground shrine chamber	Kamalapuram	Bellary
324.	Basement of a Palace in Dannaika's enclosure	Kamalapuram	Bellary
325.	Basement of Queen's Palace in Zanana enclosure	Kamalapuram	Bellary
326 .	Bhima's Gateway to East of Ganigiti Jain Temple	Kamalapuram	Bellary
327 .	Bhojansala of Pilgrims Feeding Place near the Octagonal Pavilion on the Hampiroad	Kamalapuram	Bellary
328 .	Chanderasekara Temple	Kamalapuram	Bellary
329 .	Domed Gateway to the East of the Citadel	Kamalapuram	Bellary
330.	(i) Elephant's Stable	Kamalapuram	Bellary
	(ii) Guards House close to Elephant's Stable		
331.	(i) Hazara Ramachandra Temple	Kamalapuram	Bellary
	(ii) Basement of King's Audience Hall		
	(iii) Throne Platform		

1	2	3	4
332 .	Jain temple with inscriptions North East of Elephant's Stable	Kamalapuram	Bellary
333.	Gnanagitte Jaina Temple	Kamalapuram	Bellary
334.	Large Public Bath or Tank	Kamalapuram	Bellary
335.	(i) Lar ge S tone Trough, (ii) Large Stone Door, (iii) Stone Aqueduct & Small Underground Shrine Chamber	Kamalapuram	Bellary
3 36 .	Large Underground Temple	Kamalapuram	Bellary
337.	Lotus Mahal Pavilion	Kamalapuram	Bellary
3 38 .	Mosque in Dannaik's enclosure	Kamalapuram	Bellary
339.	Muhammadan tomb & Dargah on the Road to Hospet from Kamalapuram	Kamalapuram	Bellary
340.	Muhammadan Watch tower in Dannaik's Enclosure	Kamalapuram	Bellary
341.	North Watch Tower in the Zenana Enclosure	Kamalapuram	Bellary
342.	Octagonal Bath	Kamalapuram	Bellary
343.	Octagonal Water Pavilion	Kamalapuram	Bellary
344.	Old Water Supply Scheme	Kamalapuram	Bellary
345.	Pattabhirama Temple	Kamalapuram	Bellary
346.	Queen's Bath	Kamalapuram	Bellary
347.	Ruined Buildings of Minor Importance	Kamaiapuram	Bellary
348.	Ruined Car Street in Front of Hasara Rama Temple	Kamalapuram	Bellary
349.	Ruined Tank to Northeast of Pattabhirama Temple	Kamalapuram	Bellary
35 0.	Southeast Watch tower in Zenana Enclosure	Kamalapuram	Bellary
351.	Two Pillars and Group of Mortar Wheels Outside Zenana Enclosure	Kamalapuram	Beilary
352.	Two small Siva Temples with inscriptions to the east of Pattabhirama Temp le	Kamalapuram	Bellary
353.	(i) Water Pavilion in Zenana Enclosure	Kamalapuram	Bellary
	(ii) Guards House in Zenana Enclosure		
	(iii) Walls and Gateways of the Zenana Enclosure		
	(iv) Ranga Temple		

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354 .	Water Tower of the city of Vijayanagar	Kamalapuram	Bellary
355.	Krishna Temple	Krishnapuram	Bellary
3 56 .	Linga Temple near Narsimha Statue Badavilinga Temple	Krishnapuram	Bellary
357.	Narasimha Statue	Krishnapuram	Bellary
35 8 .	Parvati & Kartikeya Temples	Sandur	Bellary
359.	Suryanarayana Temple	Magala	Beilary
360.	Kalleswaraswamy Temple	Mailara	Bellary
361.	Soolai Well	Malapannanagudi	Bellary
362 .	Inscriptions of Ashoka (Rock Edicts)	Nittur	Bellary
363 .	Narasimha Swami Temple	Rangapuram	Bellary
364 .	Saraswathy Temple	Singanathana Halli	Bellary
365.	Gopala Krishnaswami Temple	Thimmalapur	Bellary
366 .	Siva's Temple	Thimmalapur	Bellary
367 .	Ashokan Inscriptions (Rock Edicts)	Udeogolam	Bellary
368 .	Achyutaraya (Triuvengalantha) Temple	Venkatapuram	Bellary
369.	Fort Gateway on the Talarigattu Raod	Venkatapuram	Bellary
370.	Inscribed Vishnu Temple near Vitthala Temple	Venkatapuram	Bellary
371.	Jain Temple on the Hillside close to Vishnu Temple	Venkatapuram	Bellary
372.	Mandapa in a Field close of Talarigattu Road	Venkatapuram	Bellary
373.	Raghunatha Swami Temple	Venkatapuram	Bellary
374.	Ruined Tank Adjoining the Soolai Bazaar	Venkatapuram	Beliary
375.	Two Storeyed Mandapa	Venkatapuram	Bellary
376 .	Vishnu Temple No. I close to north end of Soolai Bazaar	Venkatapuram	Bellary
377.	Vishnu Temple No. Il close to the last	Venkatapuram	Bellary
37 8 .	Vishnu Temple No. III facing South Gateway of Vittala Temple	Venkatapuram	Bellary
379.	(i) Vittala Temple, (ii) King's Balance (iii) Old Siva Temple on the North-East side of Vittala Temple (iv) Ruined Gateway with Lofty Pillars to the West of Vittala Temple	Venkatapuram	Bellary

1	2	3	4
380.	Sri Vijayanarayana Temple	Gundlupet	Chamarajanagar
381.	Sri Arkesvara Temple	Hale Alur	Chamarajanagar
38 2.	Ramesvara Temple	Narasamangala	Chamarajanagar
383 .	Gaurisvara Temple	Yelandur	Chamarajanagar
384.	Amristesvara Temple	Amrithapura	Chikmagalur
38 5.	Viranarayana Temple	Belavadi	Chikmagalur
38 6.	Vidyasankara Temple	Sringeri	Chikmagalur
38 7.	Ashokan Inscription	Brahmgiri	Chitradurga
3 88 .	Pre-Historic Site	Brahmgiri	Chitradurga
389.	Pre-Historic Site	Chandravalli	Chitradurga
390 .	Fortress & Temples on the hill	Chitradurga	Chitradurga
391.	Inscription and Jatingi Ramesvara Temple	Ramesvara Hill	Chitradurga
392.	Akka Tangi Temple & Ashokan Inscription Emmethammana Gundu	Siddapura	Chitradurga
393 .	Dolmen Circle	Doddamolathe	Coorg (Kodagu)
394 .	Fort and Large Masonry Elephants	Mercara	Coorg (Kodagu)
3 95 .	Raja's Seat	Mercara	Coorg (Kodagu)
3 96 .	Three stone built Jaina Temples standing in a Courtyard with an inscrption	Mullur	Coorg (Kodagu)
397 .	Dolmen Circle	Sulimolthe	Coorg (Kodagu)
3 98 .	Kalleswara Swami Temple	Begali	Davangere
3 9 9.	Fort	Chennagiri	Davangere
100 .	Kalleswara Temple	Halavagalu	Davangere
401.	Harihareswara Temple	Harihar	Davangere
402.	Shahji's Tomb	Hodigere	Davangere
403.	Malikarjuna Temple	Kuruvatti	Davangere
404.	Bhimesvara Temple	Nilagunda	Davangere
405.	Musafirkhana and Honda	Santhebennur	Davangere
106.	Hill, Fort and Ruined Palace	Uchchangidurg	Davangere

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407.	Channakesva Temple	Arakere	Hassan
408.	Isvara Temple	Arsikere	Hassan
409.	Kesva Temple and Inscriptions	Belur	Hassan
410.	Lakshmi Devi Temple	Doddagadda Vall	Hassan
411.	Adinatha Basti	Halebid	Hassan
412.	Hoysalesvara Temple	Halebid	Hassan
413.	Kedaresvara Temple	Halebid	Hassan
4 14.	Parsvanatha Basti	Halebid	Hassan
415.	Santhinatha Basti	Halebid	Hassan
416.	Kalyani Tank	Hulikere	Hassan
417.	Buchesvara Temple	Koravangala	Hassan
418.	Fort and Dungeons	Manjarabad	Hassan
419.	Nagesvara and Chennakesava Temple	Mosale	Hassan
42 0.	Lakshminarasimha Temple	Nuggehalli	Hassan
42 1.	Sadasiva Temple	Nuggehalli	Hassan
422 .	Akkana Basti	Sravanabeigola	Hassan
423 .	Chandragupta Basti	Sravanabelgola	Hassan
424.	Chavundaraya Basti	Sravan abeigola	Hassan
425.	Gomatesvara Statue	Sravanabelgola	Hassan
426 .	Inscriptions	Sravanabelgola	Hassan
427 .	Parsvanatha Basti	Sravanabelgola	Hassan
428.	Ramalingesvara Temples and Inscriptions	Avani	Kolar
429 .	Haider Ali's Birth Place	Budikote	Kolar
43 0.	Prehistoric Site	Hunkunda	Kolar
431.	Kolaramma Temple	Kolar	Kolar
432.	Somesvara Temple	Kolar	Kolar
433 .	Maqbara (Mausoleum of Haider Ali's Father)	Kolar	Kojar
434.	Bhoganandishwara Temple	Nandi Hills	Kolar

	2	3	4
35.	Tipu's Palace	Nandi Hills	Kolar
36 .	Ancient Jaina Vestiges	Artipura	Mandya
137 .	Mallikarjuna Temple	Basarai	Mandya
38 .	Panchilngesvara Temple	Govindanahalli	Mandya
39.	Lakshminarayana Temple	Hosahalalu	Mandya
40 .	Panchakuta Basti	Karnbadahalli	Mandya
41.	Lakshminarasihmaswamy Temple	Marehalli	Mandya
42 .	Narayanaswamy Temple	Melkote	Mandya
43.	Saumyakeshava Temple	Nagamangala	Mandya
44.	Lakshminarayana Temple	Sindhaghatta	Mandya
45.	Ancient Palace site and Remains	Srirangapatna	Mandya
46 .	Colonel Bailey's Dungeon	Srirangapatna	Mandya
47.	Daria Daulat Bagh	Srirangapatna	Mandya
48.	Gumbaj containing tomb of Tipu Sultan	Srirangapatna	Mandya
49 .	Juma Masjid (Masjid-E-Ala)	Srirangapatna	Mandya
50 .	Obelisk Monuments and Fort walls near the Breach	Srirangapatna	Mandya
51.	Spot where Tipu's Body was found	Srirangapatna	Mandya
52.	Sri Kanthirava Statue in Narasimha Temple	Srirangapatna	Mandya
53.	Sri Ranganatha Svami Temple	Srirangapatna	Mandya
54.	Thomas Inman's Dungeon	Srirangapatna	Mandya
55.	Nambi Narayana Temple	Tonnur	Mandya
56 .	Sidlu Mallikarjuna Temple	Bettadapur	Mysore
57.	Pre-Historic Site	Kittur	Mysore
58.	Lakshmikanta Temple	Mullur	Mysore
59 .	Sri Srikanteshvara Temple	Nanjangud	Mysore
60 .	Keshava Temple	Somanathapur	Mysore
61.	Kirtinarayana Temple	Talkad	Mysore
62.	Vaidyeshwara Temple	Talkad	Mysore

1	2	3	4
46 3.	Jaina Temple (Shanthinatha Basadi)	Bandalike	Shimoga
464 .	Someshvara Temple	Bandalike	Shimoga
46 5.	Trimurthinarayana Temple	Bandalike	Shimoga
466 .	Devaganga Ponds at Basavanabayane	Nagar	Shimoga
467 .	Bherundeshvara Temple	Bellgavi	Shimoga
468 .	Kedaresvara Temple	Bellgavi	Shimoga
469 .	Tripurantesvara Temple	Bellgavi	Shimoga
470.	Somanathaswamy Temple	Bellga∨i	Shimoga
471.	Fortress and Renuka Temple	Chandragutti	Shimoga
472.	Basati's and Inscriptions	Humcha	Shimoga
473.	Aghoreshvara Temple	lkkeri	Shimoga
474.	Fort	Kavaledurga	Shimoga
475.	Rameswara Temple	Keladi	Shimoga
476.	Kaitabhesvara Temple	Kubattur	Shimoga
477.	Parshwanatha Basadi	Kubattur	Shimoga
478.	Rameshwara Temple	Kubattur	Shimoga
479 .	Rameshwara Temple	Kudli	Shimoga
48 0.	Temples and Inscriptions	Kuppagadde	Shimoga
481.	Inscribed Pillar	Malav ali i	Shimoga
482 .	Jaina Basti with Brahmadeva Pillar	Melagi	Shimoga
48 3.	Mallikarjuna & Ramesvara Temple	Nadkalsi	Shimoga
484 .	Palace site Outside the Fort	Nagar	Shimoga
485 .	Shivappa Naik's Fort	Nagar	Shimoga
486 .	Inscribed Pillar	Talagunda	Shimoga
487 .	Pranavesvara Temple	Talagunda	Shimoga
48 8.	Temples and Inscriptions	Udri	South Kanara
489 .	Stambha in Front of the Kotakeri Jaina Basti	Bappanad	South Kanara
490 .	Sultan Battery	Boloor	South Kanara

1	2	3	4
491.	Mangaladevi Temple	Mangalore	South Kanara
492.	Jamalabad Fort	Nada & Laila	South Kanara
493.	Channigaraya Temple	Aralaguppe	Tumkur
494 .	Fort	Madhugiri	Tumkur
495 .	Onnakesava Temple	Nagalapura	Tumkur
496 .	Juma Masjid	Sira	Tumkur
49 7.	Malik Rihan Darga	Sira	Tumkur
498.	Kathale Basti consisting of two small ruined stone built Jaina Mandapas, a little Siva Temple containing a linga and a small Oblong Stone-built Temple	Ho sa l	Udupi
499 .	Ananthapadmanabha temple with ancient 'Dalans' in ruins around	Karkal	Tumkur
500.	Chaturmukha Temple	Karkal	Udupi
501.	Jaina statue of Gomateswwara	Karkal	Udupi
502.	Great Manastambha at Hariyangadi (otherwise called Haliyangadi)	Karkai	Udupi
503.	Inner Courtvard of Chowtar's Palace at Mudabidri	Marpadi	Udupi
504 .	Seventeen Jaina tombs at Mudabidri	Prantya	Udupi
505 .	Virupaksha Temple and Bazar, Kamataka	Hampi	Bellary
506 .	Prehistoric Anthropomorphic Figure	Kumati	Bellary
507.	Keadresvara temple	Nagalapuram	Tumkur

[Translation]

Bullet Train Service

4944. SHRI TUKARAM GANPAT RAO RENGE PATIL: SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have taken a decision to introduce bullet train service in certain cities;

(b) if so, the details thereof; and

(c) the reasons for delay in introducing this service as on date?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) It has been decided to carry out pre-feasibility studies for one high speed corridor each in the Eastern, Western, Northern and Southern regions of the country. No section has been identified for construction of high speed corridors. (c) Introduction of High Speed Train with speeds of 250 Kilometre per hour (kmph) and above require separate dedicated infrastructure including tracks, rolling stock, etc. Such trains cannot be introduced on the existing network of the Indian Railways.

[English]

Subsidised Flights to Guif

4945. DR. RAJESH MISHRA: SHRI J.M. AARON RASHID:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is considering to introduce flights to Middle East and Gulf countries with subsidised Airfare between Middle East/Gulf and Chennai;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) and (c) Do not arise.

Opening of Ticket Centres

4946. SHRI BADIGA RAMAKRISHNA: Will the Minister of RAILWAYS be pleased to state:

(a) the aim and objectives of Cash-on-delivery system of ticketing started by Indian Railway Catering and Tourism Corporation (IRCTC);

(b) whether the Railways have decided to open 5,000 new ticketing counters in the country and 50% of which owned and managed by private firms;

(c) if so, the details thereof, Zone/State-wise; and

(d) the reasons for allowing private firms to open railway ticket counters?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No such scheme has been started by IRCTC. (b) No Sir.

(c) and (d) Do not arise.

Railway Bridge on Kosi River

4947. SHRI PRABODH PANDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have approved the construction of second rail bridge across the river Kosi on the Kharagpur-Midnapore rail line under Kharagpur Division of S.E. Railway;

(b) if so, the details thereof along with the cost of the project; and

(c) the time by which the proposed bridge is likely to be made operational?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Doubling of Cossey Bridge (by construction of a new bridge on diversion alignment with substructure and steel superstructure on Bridge No. 143) has been included in the Budget 2007-08 at an anticipated cost of Rs. 26.64 crore. No target date of completion of this bridge has yet been fixed.

ONGC Projects

4948. SHRI RAVI PRAKASH VERMA: SHRI ADHALRAO PATIL SHIVAJIRAO: SHRI ANANDRAO VITHOBA ADSUL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Board of Oil and Natural Gas Corporation (ONGC) has approved some proposals including augmentation of gas production, implementation of integrated power generation and transmission project and construction of new pipelines;

(b) if so, the details thereof; and

(c) the time of which the power plant is likely to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Oil and Natural Gas Corporation Limited (ONGC) Board has approved an accelerated plan for Exploration & Production (E&P) activities for augmentation of gas production and implementation of integrated power generation (740 MW) and commensurate 400 KV transmission project. The integrated generation and transmission project is to be implemented through a Special Purpose Vehicle (SPV) of ONGC, Infrastructure Leasing & Financial services Limited (IL&FS) and Govt. of Tripura. The project involves drilling and development of surface facilities including construction of pipelines to supply gas to the proposed power project in Pallatana, Tripura at an expenditure of approximately Rs. 736 crore.

(c) The entire project is scheduled for commissioning during 3rd quarter 2011.

Ratification of International Convention on Protection and Promotion of Rights and Dignity of PWD

4949. SHRI CHENGARA SURENDRAN: SHRI GURUDAS DASGUPTA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has decided to ratify the International Convention on the Protection and Promotion of the Rights and Dignity of Persons with Disabilities;

- (b) if so, the details thereof; and
- (c) the steps being taken for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (c) Government of India has signed the International Convention on the Rights for Persons with Disabilities on 30th March 2007. Provisions of the Conventions are implemented by the Central Government Ministries, State Governments/UT Administrations and monitored through Central Coordination Committee and Central Executive Committee set up under the persons with Disabilities Act, 1995.

Private Hotel Management Institutions

4950. SHRI NAVEEN JINDAL: Will the Minister of TOURISM he pleased to state:

(a) whether a large number of private hotel management institutions are operating in the country without any affiliation or recognition;

(b) if so, whether it is being considered to make it mandatory for them to seek affiliation with some university or the National Council of Hotel Management and Catering Technology;

(c) if not, the reasons therefor;

(d) whether any efforts are afoot to standardize hotel management education offered by private institutions; and

(e) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) The Ministry of Tourism does not maintain such information.

(b) and (c) As per AICTE Act, no new technical institution of Government, Government Aided or Private (self financing) institution, whether affiliated or not affiliated to any University shall be started and no new courses or programmes shall be introduced without obtaining their prior approval. The National Council of Hotel management & Catering Technology (NCHMCT) under the Ministry of Tourism offers degree courses in Hotel Management. The private hotel management institutions can obtain affiliation to the NCHMCT, subject to certain conditions.

(d) and (e) Standardization of hotel management education is a continuous process under the NCHMCT, and those private hotel management institutions getting affiliated to it would get benefit out of such standardization.

FDI in Cargo Airlines

4951. SHRI IQBAL AHMED SARADGI: SHRI MANORANJAN BHAKTA: SHRI ADHALRAO PATIL SHIVAJIRAO: SHRI ANANDRAO VITHOBA ADSUL:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is considering a proposal to allow foreign airlines to pick up a monetary stake in domestic cargo airline operations and allowing 100 per cent FDI in sea plane, helicopter operations and setting up of Maintenance, Repair and Overhaul facility; (b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The matter is under consideration of the Government.

Aircraft Maintenance Project

4952. SHRI PANNIAN RAVINDRAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the status of work on the proposed Aircraft Maintenance Project of Air India at Thiruvananthapuram;

(b) whether the land required for the unit has already been handed over by the State Government;

(c) if so, the details thereof; and

(d) the time by which the project is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) Though the State Government of Kerala has provided land measuring 15 acres to Air India, they have not removed some existing structures and equipments on this land. Air India is pursuing this issue with the State Government authorities and only after getting vacant possession of the land, construction can begin. Thereafter, it will take approximately 20 months to complete the project.

Triple and Double Stack Container Train Service

4953. SHRI RAM KRIPAL YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of triple stack container train service on diesel route;

(b) the present status of double stack container train service on electric route;

(c) whether trial of such containers have been carried out by the railways;

(d) if so, the details thereof;

(e) the amount of extra revenue likely to be generated from both the services;

(f) the name of factories in which such containers are likely to be manufactured; and

(g) the extra investment needed for these services?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (e) Routes for triple stack container train service on diesel section and double stack container train on electric section are being identified. It will help to increase the throughput at a lower cost of transportation and enhance the volumes of originating traffic without increasing the rolling stock, engine utilization and path.

(f) and (g) The containers for double stack and triple stack will not be procured by the Railways. These will be procured by the operator or service user.

Computer Training Centres

4954. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of Computer Training Centres or Scheduled Castes and Other Backward Classes being run in the country, particularly in Orissa and the names of institutions which are operating these centres, states/ UT-wise;

(b) the details of assistance provided to such centres during 2005-06 and 2006-07, Centre-wise and State/UT-wise;

(c) whether the Government monitors the performance of these training centres;

(d) if so, the details thereof; and

(e) the number of trainees of such centres started their own business during 2005-06 and 2006-07, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) During 2005-06 and 2006-07, grants-in-aid amounting to Rs. 5,77,800 and Rs. 3,04,650 respectively have been released to one computer center in District Balasore, Orissa, run by the NGO namely "West Bengal Scheduled Castes, Tribes & Minorities Welfare Association, West Bengal".

(c) and (d) The center is inspected by the State Government officials and the report gives all details including availability of infrastructure & staff, course contents, number of trainees enrolled/present at the time of inspection.

(e) Such data is not maintained.

Heritage Trains

4955. SHRI ANANTA NAYAK: Will the Minister of RAILWAYS be pleased to state:

(a) the number of heritage trains presently running in different routes;

(b) whether the heritage trains are getting increasingly popular;

(c) if so, whether more such heritage trains are proposed to be introduced;

(d) if so, the details thereof;

(e) whether there is a need for major overhaul in the catering services in the heritage trains; and

(f) if so, the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Following six heritage trains are presently running:

- (i) Fairy Queen service between Delhi Cantt. and Alwar.
- (ii) New Jalpaiguri-Darjeeling on Darjeeling Himalayan Railway.
- (iii) Mettupalayam-Uthagamandalam on Nilgiri Mountain Railway.
- (iv) Kalka-Simla on Kalka-Simla Railway.
- (v) Neral-Matheran on Materan Light Railway.
- (vi) Pathankot-Joginder Nagar on Kangra Valley Railway.

(b) Yes, Sir.

(c) No, Sir.

(d) Does not arise.

(e) and (f) Indian Railway Catering & Tourism Corporation (IRCTC) is responsible for catering in the Fairy Queen service. Catering services are provided by IRCTC on other heritage trains on special request.

[Translation]

Installation of CCTVs and Cameras at Stations

4956. SHRI PANKAJ CHOWDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have decided to install Close-Circuit Televisions (CCTVs) and Cameras at major railway stations in view of incident of bomb blasts in the train in Mumbai last year and recently bomb blast in Samjhauta Express;

(b) if so, the name of railway stations were CCTVs and Cameras are proposed to be installed during 2007-08 alongwith expenditure to be incurred thereon; and

(c) the name of railway stations where CCTVs and Cameras have been installed during 2006-07 alongwith expenditure incurred thereon, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) The name of the railway stations where Close-Circuit Televisions (CCTVs) and Cameras are proposed to be installed during 2007-08:

Dhanbad, Gomoh, Koderma, Barkakana, Muzaffarpur, Hajipur, Barauni, Darbhanga, Sitamarhi, Saharsa, Narkatiyaganj, Raxaul, Motihari, Banmankhi, Samastipur, Mughalsarai, Gaya, Patna, Rajendra Nagar, Chennai Central (extension) Chennai Beach, Mambalam, Tambaram, Katpadi, Villupuram, Tiruchchlrapalli, Coimbatore, Calicut, Erode, Palghat, Mangalore, Salem, Kottayam, Qullon, Chenganore, Tirunelveli, 73 Suburban Rallway Stations of Mumbai Division, Pune, Chandrapur, Vishakapatnam, Kurda Road, Puri, Bhubneshwar, Cuttack, Bhadrak, Berhampore, Palasa, Sambalpur, Jabalpur, Yaswantpur, Bangalore Cantonment, Hindupur, Mysore, Vasco-da-gama, Hospet, Bellary, Kanpur, Aligarh, Mathura, Agra Fort, Chhapra, Varanasi, Gorakhpur, Lucknow Junction, Mathura Cantt., Bareilly City, Kasaganj, Kathgodam, Hyderabad, Kazipet, Warangal, Khammam, Anantapur, Tirupati, Guntakal, Raichur, Kacheguda, Nalgonda, Nandyal, Rajahmundry, Nellore, Aurangabad, Katihar, Alipurduar Junction, New Coochbehar, New Alipurduar, New Tinsukia, Dibrugarh Town and Lumding, 30 Stations of Mumbai Suburban from Churchgate to Virar, Vadodara, Anand, Godhra, Ankleshwar, Bharuch, Nadiad, Maninagar, Sabarmati, Mehsana, Palampur, Gandhidham, Bhuj, Indore, Jamnagar, Bhavnagar, Gandhigram, Porbandar, Junagarh Veraval, Asansol, Kolkata Terminal, Dum Dum Junction, Jaipur, Rewari, Jodhpur, Munabav, Bhiwani, Bikaner, Udaipur City, Ajmer, Bilaspur, Raipur, Gondia, Ranchi, Hatia, Muri, Kharagpur, Tata, New Delhi, Delhi Main, Ghaziabad, Ludhiana, Amritsar, Moradabad, Hapur, Bareilly, Dehradun, Haridwar, Lucknow, Varanasi, Firozepur, Sarai Rohilla, Chandigarh, Ambala Cantt., Saharanpur, Hazrat Nizamuddin, Jammu Tawi, Jallandhar City, Ambala City.

The expenditure to be incurred thereon in Rupees 34,99,10,006 (approximately).

(c) The name of the railway stations where close-Circuit Televisions (CCTVs) and Cameras have been installed during 2006-07:

State	Railway Stations	Expenditure Incurred
Bihar	Patna, Muzaffarpur, Samastipur	Rs. 27,32,000.00
Tamilnadu	Chennai Eggmore, Trivandrum, Ernakulam, Trichur	Rs. 42,00,00.000
Maharashtra	Manmad, Nasik Road, Nagpur, Dadar, Kurla, Thane, Kalyan, Vashi, Nanded	Rs. 18,52,058.00
Oris sa	Vishakhapatnam	Rs. 1,98,100.00
Karnataka	Bangalore City	Rs. 25,42,200.00
U.P.	Allahabad, Naini, Agra Cantt., Jhansi, Prayag	Rs. 56,21,383.00
M.P.	Gwalior, Bhopal	Rs. 12,76,000.00
West Bengal	Howrah (Old Complex) Sealdah, 17 Metro Stations of Kolkata, New Jalpaiguri	Rs. 23,38,000.00
Delhi	Hazrat Nizamuddin, Delhi Main	Rs. 7,25,000.00

Appointment of Compassionate Grounds

4957. SHRI CHANDRABHAN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the number of employees/officers of his Ministry who died while in service during the year 2005-06;

(b) whether appointment has been given to the

dependents of the deceased employees/officers on compassionate grounds;

- (c) if so, the number thereof;
- (d) if not, the reasons therefor; and

(e) the number of such cases for appointment on compassionate grounds still pending for approval alongwith the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

[English]

Railway Line from Radhikapur to Raiganj

4958. SHRI SUKDEO PASWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware of the fact that the work of broad gauge line from Radhikapur to Raiganj has been stopped due to lack of sufficient funds;

(b) if so, the details thereof;

(c) the steps taken by the Railways to provide adequate funds for timely completion of the said project; and

(d) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) The section from Radhikapur to Barsoi via Raiganj (54 Kms.) has already been completed and commissioned on 26.2.2006.

(b) to (d) Do not arise.

Facilities to Passengers in Rajdhani Trains

4959. SHRI ASADUDDIN OWAISI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the railways have launched with great fanfare the Rajdhani Trains promising timely arrival, departure, good passenger amenities and quality of meals;

(b) if so, whether the conditions of these trains at present is not up to the mark in regard to passenger amenities, catering and bogies;

(c) if so, whether the railways proposed to replace old coaches of Rajdhani Express with modern facilities therein;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken or being taken by the Railways to ensure good facilities to passengers in these trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir. To provide quick connectivity of state capitals with the union capital of India, Rajdhani group of trains have been introduced.

(b) to (e) No, Sir. Catering services and other on board services are provided in Rajdhani Express trains through Indian Railways Catering and Tourism Corporation (IRCTC), which has been formed as an extended arm of Indian Railways to upgrade and professionalise these services at stations and in trains. IRCTC is adopting standard practices of the catering business to render quality and hygienic catering services on board to such trains.

Condition of coaches of Raidhani trains is Satisfactory. However, considering the segment of passengers patronising these trains, Railways are gradually replacing the coaches of Rajdhani Express trains with modern stainless steel coaches built to technology acquired from Germany. These coaches have superior ride quality, better ambience and more sophisticated micro processor based air conditioning and will thus provide greater comfort during travel. Presently New Delhi-Mumbai Rajdhani, Nizamuddin-Mumbai August Kranti Rajdhani, New Delhi-Howrah Rajdhani and New Delhi Sealdah Rajdhani trains are running with these superior new coaches. More Raidhani trains will be progressively switched over to these coaches. The coaches of Rajdhani trains are being maintained to the required standard by Electrical Department. It is ensured that all electrical equipment's which include air conditioned unit, light, fans, pantry equipment's etc. are in good condition.

(f) Good service providers in the field of catering and bed roll services are being engaged for these trains. Branded ingredients and other constituent items are being used in catering and bed roll services. IRCTC and Indian Railway are conducting frequent inspections and surprise checks through their officials to ensure quality services to the passengers.

Progress of Indo-US Defence Projects

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4960. SHRI B. MAHTAB: Will the Minister of DEFENCE be pleased to state; (a) whether the Government has reviewed the Indo-US military cooperation;

(b) if so, the progress made in the projects outlined by Indo-US defence policy group;

(c) whether any new changes are proposed to be made in the Indo-US military cooperation; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) The Indo-US defence cooperation is periodially reviewed by Defence Policy Group (DPG) and various subgroups. It was last reviewed in India-US Defence Joint Working Group (DJWG) meeting which was held in New Delhi on April 10, 2007. Progress on decisions taken in Defence Policy Group has been to the satisfaction of both the sides. Some of the important areas of cooperation based on decision of 8th Defence Policy Group are participation of India in Passing exercise involving India, United States and Japan and United States' invitation to India as observer in Exercise Red Flag Nellis to be held in United States. Defence Cooperation between these two countries is an ongoing process. Activities under defence cooperation are decided on mutual interest.

GAIL-RIL Agreement for Marketing of Gas

4961. DR. M. JAGANNATH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether GAIL (India) Ltd. has recently entered into an agreement with Reliance Industries for evacuation and marketing of its Gas from KG basin; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) A Memorandum of Understanding (MoU) has been entered into between GAIL and Reliance Industries Limited (RIL) on March 15, 2007 with intent to jointly explore and evaluate potential areas of cooperation;

With regard to evacuation and marketing of gas, the MoU provides cooperation in the following areas:

(a) Capacity booking by RIL on HVJ/DVPL pipeline system of GAIL to carry gas to northern region.

- (b) Marketing of mutually agreed volume of Natural Gas.
- (c) Sharing of pipeline capacity between RIL and GAIL in Andhra Pradesh, Maharashtra and Gujarat on mutually agreed terms and conditions.
- (d) Development of national gas grid and examine opportunities that may be available for optimal utilization, sharing and interconnectivity of their respective, existing and planned transmission and distribution networks.

The MoU intends to set out guidelines and principles to facilitate further negotiations to conclude a fully-termed and legally binding agreement for cooperation in the identified areas.

Land Acquisition for Kochi Refinery

4962. SHRI P.C. THOMAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether evictees of land acquired for Kochi Refineries Ltd. (KRL) have raised issues regarding jobs in KRL as agreed upon during the time of acquisition;

(b) the number of dependents of persons whose lands were acquired for the public purpose identified as claimants in this regard;

(c) whether in a recent meeting called by the district collector, Ernakulam a decision was taken to identify such claimants and give identity cards to those found as legitimate claimants in this regard; and

(d) if so, the details thereof and the stage of giving jobs to such persons?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) The evictees of land acquired for the erstwhile Kochi Refineries Limited (KRL) since 1989 for various projects have raised issues on employment in project related contract jobs in KRL. (Now Kochi Refinery is a unit of Bharat Petroleum Corporation Limited).

(b) to (d) In a meeting, taken by District Collector, Ernakulam on 12.4.2007, the Tahsildar was authorised to identify the dependents of persons whose land was acquired for the KRL projects. Further, Kochi Refinery has agreed to issue identity cards to the evictees to facilitate the contractors in identifying the evictees for engaging them in various project related contract jobs in Kochi Refinery.

Survey of Bangalore-Satyamangala Railway Line

4963. SHRI M. SHIVANNA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have conducted any survey of Bangalore-Satyamangala Railway line;

(b) if so, the details of the survey conducted;

(c) the funds allocated and spent so far on this project; and

(d) the time by which the said work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Survey of the line has been conducted from Bangalore to Gattewadi (from Bangalore end) and from Satyamangalam to Bennari (from Satyamangalam end). However, survey between Gattewadi & Bennari (58 Kms.) of Satyamangalam Forest areas is held up on account of non-receipt of permission from the Forest Department of Tamil Nadu. The matter is now under consideration of Central Empowered Committee, New Delhi.

(c) Funds allotted during 2007-08 is Rs. 1.0 crore. An expenditure of Rs. 28 lakh has been incurred on the project upto 31.3.2007.

(d) Further survey is possible only after necessary permission to conduct survey is granted.

Filling up of Posts in National Commission for Denotified Tribes, Nomadic and Semi-Nomadic Tribes (NCDNT)

4964. SHRI HARIBHAU RATHOD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of posts sanctioned to National Commission for Denotified Tribes, Nomadic and Semi-Nomadic Tribes (NCDNT) for its smooth functioning; (b) the number of posts filled up so far;

(c) whether the Commission is not able to fill up all sanctioned posts till date; and

(d) if so, the reasons therefor and the steps taken by the Government for filling up all sanctioned posts?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) Thirty posts were sanctioned for the National Commission for Denotified Tribes, Nomadic and Semi Nomadic Tribes.

(b) to (d) Initially twenty posts were filled up. Out of these the posts of Director (Research) and Deputy Director (Research) fell vacant. Steps have been taken by the Commission as per the prescribed procedure.

[Translation]

Indo-German Agreement on Cooperation for Peace Missions and Disaster Management

4965. PROF. MAHADEORAO SHIWANKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has signed an agreement on cooperation for peace missions and disaster management with Germany as reported in the 'Rashtriya Sahara' dated April 21, 2007;

(b) if so, the details of the agreements signed;

(c) whether sanction has been accorded to all the defence deals signed during the last one year;

(d) if not, the reasons therefor; and

(e) the steps being taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) The Ministry of Defence in the Government of India has not signed any agreement on co-operation for Peace Missions and Disaster Management with Germany as reported in Rashtriya Sahara dated April 21, 2007. However, during the first India-Germany High Defence Committee Meeting held in New Delhi on April 20, 2007, both sides exchanged their experience in Disaster Management and Peace Keeping Missions. (b) Does not arise.

(c) to (e) Do not arise, there were no defence deals signed during the last one year.

[English]

International Raliway Strategic Management Institute

4966. SHRI CHANDRAKANT KHAIRE: SHRI KAILASH MEGHWAL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to set up International Railway Strategic Management Institute;

(b) if so, the details thereof;

(c) the time by which the said Institute is likely to be set up;

(d) whether the Railways also propose to open such institute in different parts of the country;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Ministry of Railways are supporting UIC (International Union of Railways)'s initiative to set up International Railway Strategic Management Institute in India.

(b) The Institute is being set up with the objective of retaining railway industry talent and to prepare railway managers to meet the future challenges including that of global rail operations. The Institute is being set up by UIC (International Union of Railways) in India to conduct training/workshop/seminars for Managers of railway systems world-wide.

(c) The Institute is likely to be fully functional in India by 2010. However, it has become operational since 2005 and two programmes have been conducted in 2005 & 2006 in two parts at Paris and Vadodara.

(d) to (f) Since the institute is being set up by UIC, question of setting up such institute by Government in other parts of the country does not arise.

Indo-US Naval Exercise

4967. SHRI KISHANBHAI V. PATEL: SHRI MILIND DEORA:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Indo-US Naval exercise, code named Malabar, was jointly conducted from April 6 to April 11, 2007 of the Japanese Island of Okinawa and a Tri-lateral exercise with the US Navy and the Japanese Maritime Self-defence Force was also conducted off Tokyo Bay on April 16, 2007;

(b) if so, the objective behind holding such exercises;

(c) the total expenditure incurred on the last exercise at Okinawa;

(d) the country which spent on such exercises;

(e) whether an agreed mechanism for enhanced maritime cooperation between India and America would be set up in the near future; and

(f) if so, the time by which the mechanism would be set up and the role likely to be played by it?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) The objective of conducting such joint exercises is to promote mutual cooperation, and gain from the experience of other navies especially in the field of advance technology available with them. It also facilitates inter operability in times of need in situations like disaster management etc.

(c) and (d) The exercise was dovetailed into the overseas deployment of some Indian naval ships to the North Pacific, which involved visit of five ships to six countries. The total expenditure on this overseas deployment was Rs. 5.81 crore (approximately), including the joint exercise. Further, the expenditure on operation of the foreign naval ships during the exercise was borne by the respective participating countries.

(e) and (f) An Indo-US Framework for Maritime Security Cooperation has been agreed to between the two governments. The Framework envisages bilateral cooperation in the areas of prevention of/response to piracy and trafficking in arms and drugs, combating marine pollution, search & rescue operations at sea, enhancement of maritime capabilities through technology cooperation, etc.

[Translation]

Supply of Adulterated High Speed Diesel

4968. SHRI HANSRAJ G. AHIR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the railways are being supplied with adulterated High Speed diesel for its use in certain Zones;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the follow-up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) to (e) Do not arise.

[English]

Construction of Overbridges/Underbridges at Railway Crossings

4969. SHRI G. KARUNAKARA REDDY: Will the Minister of RAILWAYS be pleased to state: (a) the details of overbridges/underbridges under construction in the country particularly in Kamataka, project-wise;

(b) the details of proposals received by the various State Governments for construction of overbridges/ underbridges at railway crossings; and

(c) the action taken by Railways thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) A Statement is enclosed.

(b) and (c) A number of proposals were received by Railways from State Governments out of which 93 proposals were found to be justified and feasible which were sanctioned during Works Programme of 2007-08. Railway-wise details of those sanctioned works are given in the Statement attached (Column-3). State Governments are continuously requested by Railways to sponsor firm proposals of Road Over Bridges/Road Under Bridges (ROB/RUBs) in lieu of those level crossings where traffic density has gone upto 1 lakh or more TVUs (Train Vehicle Units).

Statement

(i) Details of ROB/RUBs sanctioned on cost sharing basis in the country on Indian Railways:

Zone	Total works sanctioned as on 1.4.2007	Sanctioned in WP 2007-08	Allocation for 2007-08 (Rs. Cr.)	No. of works completed during 2006-07
1	2	3	4	5
CR	18	0	11.85	1
R	41	2	25.41	2
CR	51	5	122.95	3
COR	18	0	33.55	1
IR	81	14	37. 6	2
ICR	17	4	15.3	4
IER	18	0	11.5	0
IFR	7	1	8.47	0

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1	2	3	4	5
NWR	18	7	17.32	1
SR	186	40	60.3	10
SCR	79	12	66.32	4
SER	20	1	15.2	4
SECR	13	2	37.37	0
SWR	39	0	49.09	1
WR	28	0	28.2	2
WCR	12	5	10.26	0
Total	646	93	550.69	35

(ii) Work falling in Karnataka State sanctioned on cost sharing basis:

SI.No.	Year of Sanctioned	Name of Work	Present Status
1	2	3	4
1.	1995-96	Hospet-Kariganuru ROB in lieu of LC No. 85 at Km. 145/6-7 on Hospet-Guntakal line	Feasibility study is in progress. Alignment is yet to be finalised.
2.	1999-00	ROB in lieu of LC No. 138 at km 348/5-6 between Bangalore East across Wheeler Road	Foundation pilling work along with casting of superstructure gliders in progress. Work in progress on one side of the approaches. Land is yet to be handed over by BMP on other side.
3.	1999-00	Whitefield-ROB in lieu of existing LC No. 132 at Km. 333/1-2 near Whitefield station on Bangalore City	Tender awarded for balance Railway portion. Work commenced. Casting of RET panels is in progress.
4 .	1999-00	Pandavpaura-ROB in lieu of LC No. 95-A at Km. 119/6-7 on Bangalore-Mysore section	Sub-structure completed for Railway portion. State Govt. is advised to carry out work of approaches themselves.
5.	2000-01	ROB between Belgaum and Sambre in lieu of LC No. 388-A at Km. 611/13-14 (Londa-Miraj section)	Acceptance of General Alignment Drawing (GAD) and Estimate is still pending with State Govt. Decision of Corporation is still awaited regarding cost sharing.
6.	200 0-01	ROB in lieu of LC No. 136-A at km. 345/44-346/1 between BYPL-BNCE section	Revised GAD, detailed estimate and structural drawing are awaited.

1	2	3	4
7.	2000-01	Birur ROB in lieu of LC No. 2 at km 3/13-14 on Birur-Shimo ga Town	GAD approved by MOSRTH. Estimate and Structural drawing under preparation are yet to be received.
8.	2000-01	Bhadravathi RUB in lieu of LC No. 34 at Km 47.78-1 on Birur- Shimoga Town section	Presently the work has been dropped as Traffic density has fallen due to bye-pass.
9.	2000-01	Hebbal-ROB in lieu of LC No. 6 at km 12/000-100 on Hebbal- Yashwantpur section (Corporation road)	Foundation pilling work completed and casting of superstructure girders in progress.
10.	2000-01	Mysore ROB in lieu of LC No. 3 at Km. 2/6-7 on Mysore- Chamarajnagar section	GAD, plans and Estimate under preparation.
11.	2000-01	Maddur-ROB in lieu of LC No. 59 at km 74/000-100 on Maddur-Hanakere section	Foundation for abutment A2, pier P1 and P2 completed. Balance work in progress. Approach work started at one end for other end land is yet to be handed over by Govt. of Karnataka.
12.	2000-01	Bangalore City ROB in lieu of LC No. 134-B at km 343/2-3 on Krishnarajapuram- Baiyyappannahal section	Approval of GAd from State Govt. is awaited.
13.	2000-01	MMyssore ROB in lieu of LC No. 1 at Km. 1/10-11 on mysore- Chamrajanagar section	GAd approved. Estimate sanctioned. Tender documents are under preparation.
14.	2000-01	Shimoga Town ROB in lieu of LC No. 48 at at Km. 62/11-12 on Shimoga-Shimoga town section	Revised GAD approved. Estimate vetted and sent to State Govt. for signature. Structural drawing approved. Tender for Rly. portion is under finalisation.
15.	2000-01	Bhadravathi-ROB in lieu of LC No. 32 at km. 43/10-11-1x30.0 m+2x18.0 M PSC girder on Masarahalli-Bhadravathi Sec.	Revised GAD approved. Estimate vetted and sent to state Govt. for signature. Structural drawing approved. Tender for Rly. portion is under finalisation.
16.	2000-01	Bhadravathi RUB in lieu of LC No. 33 at km. 45/13-14 on Shimoga-Bidare section (District Road)	Presnetly the work has been dropped due to reduction in traffic density.
17.	2000-01	Mysore ROB in lieu of LC No. 5 at km 4/11-12 on Mysore- Belagola section	TVU has fallen to 36099 due to construction of ROB/RUB bypass road. State Govt. now wants to take up the work on deposit terms.

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1	2	. 3	4
18.	2000-01	Haveri ROB in lieu of LC No. 234 at km. 389/8-9 on Bydagi-Haveri section (NH)	Sub structure work completed. CRS sanction obtained. Contractor terminated in Jan-07 and new agency has to be fixed for completing the balance work.
19.	2000-01	Chamarajanagar ROB in lieu of LC No. 53 at Km. 47/9-10 on Marayal-Gangawadi Chamarajanagar section	GAD approved and sent to State Govt. for acceptance. Structural drawing approved. Tender finalized. Work commenced.
20.	2000-01	Devergudda ROB in lieu of LC No. 222 at km. 371/5-6 on Devargudda-Byadgi section	Substructure work completed. Contract terminated in Jan. 07 and new agency has to be fixed for completing the balance work.
21.	2000-01	Davangere ROB in lieu of LC No. 207 at km. 334/14-15 on Davangere-Harihar section	The work on this ROB will be taken up after completion of ROB at LC No. 208. Presently this work is dropped by State Govt.
22.	2000-01	Tolahunse ROB (Now RUB) in lieu of LC No. 197 at km. 322/8-9 on Tlahunse-Davangere section.	Revised GAD approved. Revised estimate vetted & submitted to CE/PWD for counter signature and structural drawing are awaited.
23.	2000-01	Harihar ROB in lieu of LC No. 208 at km. 337/2-3 on Davangere-Harihar section	Proposal has been revised from ROB to RUB subsequently it was decided to switch back to the original proposal of ROB since construction of RUB was not feasible due to drainage problem.
24.	2000-01	Nanjangud Town RUB in lieu of LC No. 19 at Km. 25/8-9 on Nanjangud Town-Chinnadagudi Hundi section	GAD approved. Corrected estimate submitted to State Govt. for approval.
25.	2000-01	Shimoga Town ROB in lieu of LC No. 49 at km. 63/15-54/1 on Haranahalli-Shimoga Town section	Meanwhile the ROB has been dropped by State Govt.
26.	2000-01	RUB betwen Belgaum-Sambre in lieu of LC No. 385 at km. 611/15-6 on Londa-Miraj Section	Confirmation from City Commissioner/ Belgaum yet to be received for funding State's share of cost.
27.	2000-01	ROB between Belgaum- Khanapur in lieu of LC No. 381 at km. 607/13-14 between Belgaum-Khanapur section	GAD approved. For Railway portion of work tender will be called.
28.	2000- 01	Bellary-haddinagundy ROB in lieu of LC No. 114 at km. 209/12- 13 on Bellary-Hospet line	Fresh GAd and estimate yet to be received from State Govt.

1	2	3	4
29 .	2004-05	Timkur yard ROB in lieu of LC No. 40 & 41	Tender for Railway portion awarded. Foundation work for both abutments is in progress.
30.	20 06-0 7	Banasandra-Hebbal ROB in lieu of LC No. 142 at km. 212/600- 700 in SA-YPR line	Freesh GAD and estimate yet to be received from State Govt.
31.	2006-07	ROB in lieu of LC No. 4 at km. 7/500-600 in Bangalore-Tumkur section	Fresh GAD and estimate yet to be recieved from State Govt.
32.	2006-07	Bangalore-Mysore ROB in lieu of LC No. 5	Fresh GAD and estimate yet to be received from State Govt.
33 .	2006-07	Bangalore-Tumkur ROB in lieu of LC No. 4	Fresh GAD and estimate yet to be received from State Govt.
34.	2006-07	Bangalore division: RUB with Reinforced concrete cement box on accident prone crossings- 12 nos.	New work. GAD under preparation.

In addition, there are 34 other works sanctioned on Deposit terms and 1 work under BOT concept falling in State in State of Karnataka which are at different stages of planning & execution.

Bhiwani junction as a Model Station

4970. SHRI KULDEEP BISHNOI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has decided to develop Bhiwani Junction as a model station;

(b) if so, reasons for delay in providing necessary facilities such as ATM, Plasma Screen Information Display etc. at Bhiwani Junction; and

(c) the steps taken by the Railways to provide all the facilities at Bhiwani Junction as should be available at a model station?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) ATM (Automatic Teller Machine) of State Bank of India has already been installed w.e.f. 20.4.2007. Site has been identified for installation of another ATM of Punjab National Bank. Tenders were invited for providing Plasma Screen many times but no response was received. Fresh tender has been invited with last date for receipts of offer fixed on 12.6.2007. The facility of rapid information display board has been provided at the station.

(c) Proposal for provision of dealrable amenities/ facilities according to the extant norms of Model Station has been planned for Bhiwani Railway Station.

Installation of Digital Boards in PRS Counters at Stations

4971. SHRI K.C. PALLANI SHAMY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have installed digital boards in the PRS counters for the display of booking, cancellations, etc. at all the major railway stations in the country;

(b) if so, the details thereof;

(c) whether it is proposed to extend the facilities to all the railway stations in the country particularly in Southern Railway; ,

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) Digital boards for the display of accommodation status have been installed at PRS locations of some major railway stations. Its provision and extension is a continuous process depending upon the category of the station, demand, availability of funds etc.

(e) Does not arise.

Setting up of LNG Terminal at Ennore

4972. SHRI E.G. SUGAVANAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Tamil Nadu has sent a proposal to the Union Government for setting up of Liquefied Natural Gas (LNG) Terminal at Ennore, Chennai;

(b) if so, the details, the estimated cost and its present status thereof; and

(c) the time by which the LNG Terminal is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) Yes, sir, Government of Tamil Nadu have been requesting for setting up of LNG Terminal at Ennore.

A 2.5 MMTPA capacity LNG terminal expandable to 5 MMTPA is proposed to be set up at Ennore by Indian Oil Corporation. Capital expenditure, excluding financing cost, for initial capacity of 2.5 MMTPA works out to US \$338 millions as on August, 2005.

Techno commercial feasibility study has been completed, heads of agreement have been signed with potential customers, draft MoU regarding fiscal incentive for the project and gas transmission pipelines has been discussed with Government of Tamil Nadu and draft MoU for allotment of land and other facilities has been discussed with Ennore Port Limited and TIDCO. A suitable land adjacent to Ennore Port has also been identified. Investment decision will be taken after long term tie up of LNG. Although the project can be completed in 57 months, the target date for setting up the terminal can be decided only after long term tie up of LNG for the project.

[Translation]

Renaming the Passenger Trains

4973. SHRI CHANDRA MANI TRIPATHI: DR. LAXMINARAYAN PANDEY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have decided to name some of the trains after popular brands;

(b) if so, the details thereof and the revenue likely to be earned by the Railways by using the brand names;

(c) whether it is proposed to extend the scheme further; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Summer special trains having no designated names are being tried for advertising under a new scheme which includes publicity of brand name on destination & train name boards, reservation charts, coach indication slips, bed roll covers, reservation tickets, panels of coaches, announcements about the train etc. The scheme is being tried on pilot project basis by South Western Railway which has given three Summer special trains, one weekly and two triweekly, under this scheme for brand name of 'Kurkure' for Rs. 9,92,000 for a period of three months. It is expected to earn handsome amount through this scheme when it becomes popular in the advertising market.

(c) and (d) The scheme will be decided for extension to other such trains depending upon the feed back.

[English]

Greenfield Airports

4974. SHRI SANTOSH GANGWAR: SHRI DHARMENDRA PRADHAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the Greenfield airport projects being planned by the Government alongwith the present status thereof;

(b) whether the Government is considering additional new Greenfield airports exclusively for the use of lowcost airlines; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) At present, new airports are being promoted in the Public Private Partnership (PPP) mode. 'In-principle' approvals have been given for international standard airports at Mopa (Goa), Devanhali near Bangalore, Shamshabad near Hyderabad. The new greenfield airports at Bangalore and Hyderabad are under construction and are likely to become operational by middle of next year.

New greenfield airports have also been proposed by the State Governments concerned or their agencies at Pakyong (Sikkim), Chiethu near Kohima (Nagaland), Itanagar (Arunachal Pradesh), Kannur (Kerala), and Chaken (Rajgurunagar) near Pune and Navi Mumbai near Panvel (Maharashtra).

There are well laid down procedures for development of greenfield airports and the proposals have to conform to the prescribed conditions before being considered for final approval.

(b) No, Sir.

(c) Does not arise.

Funds of **BBUNL**

4975. SHRI SUNIL KHAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Bharat Bhari Udyog Nigam Ltd. (BBUNL) has kept fixed deposit amounting to Rs. 2,072.13 " lakhs with a Scheduled Bank as on March 31, 2004;

(b) if so, where from BBUNL has earned this money while they have no other source of income except taxing the generation of funds by its different subsidiaries; and (c) when such huge funds are lying in Fixed Deposit Account in the Scheduled Bank, the reasons as to why different subsidiaries of BBUNL are facing liquidity problems?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH): (a) Yes Sir.

(b) and (c) The fixed deposit amount includes: (i) disinvestment proceeds (sale of shares) of Jessop & Company Limited (Rs. 1573.88 lakhs). The matter is subjudice in the Hon'ble Supreme Court of India. The amount is lying with BBUNL since this may have to be returned in the event of Supreme Court giving verdict against the sale of shares. (ii) The balance amount comprises undisbursed Government of India Funds (Plan & Non-Plan) pending utilization by concerned subsidiary companies for their ongoing projects.

The funds released by the Government are against specific sanction under "Plan" and "Non Plan" heads. These are required to be utilized only for the intended purposes and cannot be utilized for any other purpose whatsoever. Thus neither "Plan" nor "Non Plan" funds can be utilized for meeting normal working capital requirements of the subsidiary companies.

Reservation Facilities

4976. SHRI HEMLAL MURMU: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of Railway Reservation, UTs City Booking Office, authorized Travel Agents and Halt Contractors in the Railways, State-wise;

(b) whether there is any proposal to increase Rail Reservation facilities. UTS, City Booking Offices and authorized Railway Reservation Agents in each district and sub-divisional Head Quarters of the State during the 11th Plan;

(c) if so, the details thereof;

(d) whether any arrangements made by the Railways in an irregular electric supply area for smooth working of the railway Reservation Offices in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Passenger Reservation System (PRS) is functional at 1391 locations. Details at Statement I. (Information about PRS is not compiled Statewise but Railway-wise). UTS is functional at 925 locations. Details are given in Statement-II enclosed. (Information about UTS is not compiled State-wise but railway-wise)

There are 767 Rail Travellers Service Agents and 31 Rail Tourist Agents. Details are at Statement-III enclosed.

There are approximately 1917 Halt Stations on Indian Railways most of which are manned by Halt Contractors. 57 City Booking Agencies/Out Agencies working on Indian Railways.

(b) and (c) As per policy at least one Computerised reservation centre in each district of the country is to be provided. PRS is at present available in 535 districts in the country & sanctioned in the remaining districts. There is no such policy regarding UTS, however to provide UTS facilities to public at large all stations upto 'E' category stations have been sanctioned for provision of UTS. Rail Travellers Service Agents, Rail Tourist Agents, City Booking Agencies/Out Agencies are provided as per demand.

(d) and (e) Yes, Sir. To provide interrupted services in Railways Reservation offices alternate arrangements for supply of electricity from Uninterrupted Power Supply (UPS), Diesel Generator Sets and extension of feed from Over Head Supply line (not exceeding 1 KVA) on electrified route in case of local electricity supply failures have been made.

Statement /

(Information about PRS is not compiled State-wise but Railway-wise)

SI.No.	Railway	No. of Locations
1	2	3
1.	Central Railway	95
2.	East Coast Railway	54
3.	East Central Railway	120

1	2	3
4.	Eastern Railway	96
5.	Konkan Railway	9
6.	North Central Railway	50
7.	North Eastern Railway	76
8.	Northeast Frontier Railway	74
9.	Northern Railway	203
10.	North Western Railway	60
11.	South Central Railway	116
12.	South East Central Railway	42
13.	South Eastern Railway	54
14.	Southern Railway	148
15.	South Western Railway	53
16.	West Central Railway	42
17.	Western Railway	9 9
	Total	1391

Statement II

(Information about UTS is not compiled State-wise but Railway-wise)

SI.No.	Railway	No. of Locations
1	2	3
1.	Central Railway	142
2.	East Coast Railway	22
3.	East Central Railway	66
4.	Eastern railway	71
5 .	North Central Railway	18
6.	North Eastern Railway	10
7.	Northeast Frontier Railway	15
8 .	Northern Railway	117

1	2	3
9.	North Western Railway	10
10.	South Central Railway	150
11.	South East Central Railway	40
12.	South Eastern Railway	47
13.	Southern Railway	101
14.	South Western Railway	44
15.	West Central Railway	13
16.	Western Railway	59
	Total	925

Statement III

Information about Rail Travellers' Service Agents (RTSAs) & Rail Tourist Agents (RTAs) is not compiled State-wise but Railway-wise

SI.No.	Railway	No. of RTSAs	No. of RTAs
1.	Central Railway	105	01
2.	East Co ast Railwa y	06	00
3.	East Central Railway	22	00
4.	Eastern Railway	18	00
5.	North Central Railway	09	01
6.	North Eastern Railway	11	00
7.	Northeast Frontier Railway	22	00
8.	Northern Railway	158	19
9.	North Western Railway	33	00
10.	South Central Railway	55	00
11.	South East Central Railway	10	00
12.	South Eastern Railway	18	00
13.	Southern Railway	122	03
14.	South Western Railway	39	01
15.	West Central Railway	21	00
16.	Western Railway	118 ·	06
	Total	767	31

[Translation]

Hydrocarbon Reserves in Andaman and Nicobar

4977. SHRI RASHEED MASOOD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Corporation (ONGC) has discovered huge hydrocarbon reserves in the Andaman and Nicobar;

(b) if so, the details thereof;

(c) whether certain foreign companies have started the oil and gas exploration work there after obtaining licences under the NELP;

(d) if so, the details thereof;

(e) whether foolproof arrangements have been made by the Government for the safety of said reserves;

(f) if so, the details thereof; and

(g) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Oil and Natural Gas Corporation Limited (ONGC) had discovered small gas reserves in the Andaman offshore in 1980.

The well AN-1-1 proved the presence of gas with a flow rate of 1.78 to 1.92 lakh m3/day. The in place volume of gas estimated was 116.5 MMm3.

(c) and (d) In the six rounds of NELP held so far, the following blocks have been awarded in Andaman Nicobar Deepwater areas.

Block	Operator	Consortium %
AN-DWN-2002/1	ONGC	ONGC-100
AN-DWN-2002/2	ONGC	ONGC-100
AN-DWN-2003/2	ENI	ENI-40, ONGC-45, GAIL-15
AN-DWN-2003/1	ONGC	ONGC-100

ENI Indian Ltd. a foreign company is the operator in one block out of above four blocks.

(e) to (g) At present, there are no developed reserves in Andaman and Nicobar offshore areas.

Fake LPG Cylinders

4978. SHRI RAMDAS ATHAWALE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is aware that fake LPG cylinders are in circulation in the country on a large scale;

(b) if so, the number of such cases reported particularly in Delhi during the last one year; and

(c) the concrete steps taken or being taken to check circulation of fake LPG cylinders?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Public Sector Oil Marketing Companies (OMCs) have not reported instances of large scale circulation of fake LPG cylinders in the country. However, there have been some instances when spurious cylinders were detected by the OMCs during the last year. OMCs have detected 6 numbers of spurious cylinders in Delhi during 2006-07.

(c) OMCs are procuring LPG cylinders from cylinder manufacturers who are approved by the Oil Industry Technical Committee (OITC) and have valid manufacturing licences from the Bureau of Indian Standards (BIS) and the Chief Controller of Explosives (CCOE). Strict control is exercised by BIS over the manufacturing process. LPG cylinders procured by OMCs meet the required quality standards.

LPG cylinders received from distributors/transporters at the bottling plants are mandatorily checked for quality and genuineness to avoid the entry of fake and outlived cylinders in circulation. On detection of sub-standard/ spurious cylinders, these are confiscated and thereafter de-shaped/crushed to prevent their re-entry into circulation.

Apart from the legal action which could be taken against any supplier of spurious LPG equipment, in case any distributor is found in possession of spurious equipment or inducts such equipment in the distribution system, Marketing Discipline Guidelines provide, inter-alia, for confiscation of equipment, imposition of fine and recovery at penal rates for the first and second offences and termination of distributorship in the event of a third offence.

Firing on Borders/LoC by Neighbouring Countries

4979. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of DEFENCE be pleased to state:

(a) whether a number of families have been adversely affected due to firing on the borders/Line of Control by neighbouring countries;

(b) if so, the loss of life and property as a result thereof during the last three years and current year; Statewise; and

(c) the amount of compensation paid to such families alongwith the steps taken for their rehabilitation?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) On the International Borders/LOC in Western Sector, there have been two incidents of firing after November, 2003. However, there has been no loss to human life/properties of border population. On the Eastern Border, there have been four incidents of firing in which four civilians were killed.

(c) The amount of compensation and steps for rehabilitation of the victims of such firing incidents is decided by the State Government concerned. However, in respect of Jammu and Kashmir, the amount is reimbursed by the Central Government under security related expenditure.

Export Oriented Refinery

4980. SHRI RAMJI LAL SUMAN: DR. CHINTA MOHAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a private sector refinery at Jamnagar has been accorded the status of Export Oriented Unit;

(b) if so, the details thereof;

(c) whether some public sector oil refineries have also been accorded such status;

(d) if so, the details thereof;

(e) if not, the reasons therefor;

(f) whether public sector oil companies are likely to face tough competition from the said private sector refinery; and

(g) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (g) Information is being collected and will be laid on the Table of the House.

[English]

Promotion of Art and Culture

4981. SHRI SUGRIB SINGH: Will the Minister of CULTURE be pleased to state:

(a) whether the Government promote and expand Art and Culture in the country;

(b) if so, the details thereof, scheme-wise;

(c) the details of the activities undertaken by the Cultural Centres during 2006-07, State-wise; and

(d) the details of funds allocated and expenditure incurred by various Cultural Centres during the said period?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir.

(b) and (c) The Ministry of Culture has a number of schemes for promotion of art and culture viz. (i) Financial assistance to Professional Groups and individuals for Specified Performing Art Projects, (ii) Financial Assistance to Cultural Organisations for Construction of Building/ Purchase of Equipments, (iii) Financial assistance for Promotion and Dissemination of Tribal/Folk Arts and Culture, (iv) Scholarship to Young Artists, (v) Senior/Union fellowship to Outstanding Artists.

Besides the above, various institutions, Akademies and Zonal Cultural Centres are contributing towards promotion of art and culture.

Under the above schemes and through the institutions, large number of individuals and organizations are assisted every year to pursue action in the field of art and culture.

There are 7 Zonal Cultural Centers, which were set up with the objectives of protecting and promoting folk arts in the country.

To achieve this objective, zonal Cultural Centres implement the following Schemes:

(i) National Cultural Exchange Programme, (ii) Documentation, (iii) Guru Shishya Parampara, (iv) Theatre Rejuvenation (v) Young Talented Artist.

(d) The details of funds allocated and expenditure incurred by various Cultural Centres for the year 2006-2007 is given in the statement enclosed.

	Statement					
SI.No.	Name of Organisation	Funds/Budget Allocated (Rs. in lakhs)	Expenditure during 2006- 2007 (Rs. in lakhs)			
1	2	3	4			
1.	West Zone Culture Centre, Udaipur	129.68	129.68			
2.	South Zone Cultural Centre, Thanjavur	150.57	150.57			

1	2	3	4
3.	South Central Zone Cultural Centre, Nagpur	134.27	133.65
4.	North Zone Cultural Centre, Patiala	301.47	301.47
5.	North East Zone Cultural Centre, Dimapur	252.85	250.49
6.	North Central Zone Cultural Centre, Allahabad	166.16	166.14
7.	Eastern Zonal Cultural Centre, Kolkata	175.00	174.00
	Total	1310.00	1306.00

Licensing Policy of Pliots/Engineers

4982. SHRI M. SREENIVASULU REDDY: DR. M. JAGANNATH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the current licensing policy of pilots and engineers need to be revised to allow absorption of quality manpower;

(b) if so, whether the Government proposes to review licensing policy of pilots/engineers; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) The policy of licensing of pilots and engineers is revised from time to time to improve the quality of aviation personnel.

(b) and (c) Government had appointed a Committee under the Chairmanship of Shri M.K. Kaw, former Secretary (CA) to review the role and functions of Directorate General of Civil Aviation (DGCA). The Committee has made a number of recommendations on the licensing system of pilots and engineers. These include use of simulators for skill tests, adoption of international licensing system, introduction of courses on human factors etc. The Committee has also made several recommendations on improvements in training standards of pilots and engineers. The recommendations of the Committee have been accepted by the Government. In addition, DGCA has introduced proper ground training for pilots and specialised training for specific helicopter operations to improve the quality of pilots.

Facilities for Passengers

4983. SHRI MANJUNATH KUNNUR: SHRI AVINASH RAI KHANNA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that facilities/ amenities provided by railways at Jajpur-Keonjhar Road railway stations of Orissa, Hoshiarpur railway station in Punjab and some of the railway stations in Karnataka are far from satisfaction of passengers.

(b) if so, the details thereof; and

(c) the remedial steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Minimum Essential Amenities as per norms are already available at Jajpur-Keonjhar Road railway station of Orissa, Hoshiarpur railway stations of Punjab and at all the railway stations of Karnataka. Upgradation of amenities at stations over Indian Railways is a continuous process and the same is undertaken on the basis of the volume of passenger traffic handled at the station and relative priority of works subject to availability of funds.

Cancellation of Flights by Private Airlines

4984. DR. RAJESH MISHRA: SHRIMATI RUPATAI D. PATIL: SHRI MILIND DEORA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has received complaints of delays, cancellations and other harassment to passengers by private airlines;

(b) if so, the details and number of complaints received during the last two years in this regard;

(c) the action taken by the Government thereon;

(d) whether the Government has decided to come out with a series of guidelines to punish erring airlines and compensate travellers for flight delays/cancellation;

(e) if so, the details thereof; and

(f) the other remedial steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. During 2005 to 2006, a total of 138 complaints have been received against scheduled domestic airlines, which mainly deal with missing/lost baggage, refund of tickets in case of delays/cancellations etc.

(c) to (f) All the airlines have been advised that they should display on their respective websites various facilities offered to the passengers, both free and chargeable, in a conspicuous manner so that passengers are aware of these before booking air tickets. Government reviews the action taken by the airlines on such advice from time to time so that the passengers are well informed of the level of facilities made available by a particular airline.

Agreement with other Countries

4985. SHRI BADIGA RAMAKRISHNA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether five major countries of the world, including India, which consume 50% of world oil production, have entered into an agreement to protect their interests;

(b) if so, the details of the agreement India entered into with US, China, Japan and Korea; and

(c) the manner in which this agreement helps India to get oil and natural gas at a reasonable price and get cooperation from the other four countries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) The energy Ministers of China, India, Japan, Republic of Korea and United States, which countries together account for nearly half of the world oil consumption, met in Beijing, China on 16th December, 2006 to discuss ways to promote energy security, stability and sustainability. In their joint statement they all agreed to enhance co-operation in the following areas to further strengthen their collective energy security:

- (i) Diversifying energy mix to make wider use of clean and alternative energy, such as clean coal, nuclear energy and renewables, including in the transport sector.
- (ii) Improving energy conservation and efficiency which provide cost-effective solutions to enhancement of energy security, reduce greenhouse gas emissions and help attain sustainable development.
- (iii) Strengthening cooperation on strategic storage oil stocks to promote international energy security.
- (iv) Improving transparency of data in the market through better sharing of information to enhance oil market stability.
- (v) Encouraging extensive and in-depth cooperation among the business sectors of the five countries in areas including energy efficiency, alternative energies and transportation.

The above steps are expected to help India in energy security.

Progress of Welfare Schemes

4986. SHRI IQBAL AHMED SARADGI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

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(a) whether waking up to the tardy progress of various welfare schemes, the Government has initiated fortnightly meetings to ensure expeditious implementation of all programmes meant for scheduled castes, scheduled tribes and other backward classes to assess the progress of different schemes and roadblocks faced for their implementation;

(b) if so, whether the decision followed the realization that many schemes were lagging behind the targets as these schemes are sponsored by the Centre and implemented by the State Governments; and

(c) if so, the extent to which these frequent meetings have been able to improve the progress of welfare schemes and has helped in implementing them?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (c) The mandate of the Ministry is to work towards the educational, economic and social development of the disadvantaged sections of the society i.e. Scheduled Castes, Other Backward Classes, persons with disabilities and Social Defence for Aged Persons and victims of substance abuse. The progress in the implementation of various welfare schemes/programmes is periodically reviewed through National/Regional meetings, periodical inspections by Central/State Government Officials and designated agencies. Further, the Ministry follows up with the State Governments and other implementing agencies for monitoring the full and proper utilization of the funds so that the fixed targets are achieved.

Modernisation of Thiruvananthapuram Railway Station

4987. SHRI PANNIAN RAVINDRAN: Will the Minister of RAILWAYS be pleased to state:

(a) the progress of work on the modernization of Thiruvananthapuram railway station;

(b) the details of the work undertaken/proposed to be undertaken alongwith the estimated expenditure thereon; and

(c) the time by which the proposed work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Thiruananthapuram Railway station is one of the 19 stations identified for development as World Class station. Planning for modernization has been processed. Details of the modernization to be provided as part of the World Class station are planned to be worked out through a consultancy for which action has already been initiated. Modernization is planned to be done through Public Private partnership. In all such cases, railway would be providing the land and air space for commercial exploitation. Time by which the proposed modernization work is likely to be completed has yet not been decided.

Opening of Drug De-Addiction Centres

4988. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has received a large number of proposals for opening of drug de-addiction centres in various States during 2005-06 and 2006-07;

(b) if so, the details thereof, State-wise;

(c) the number out of them sanctioned by the Government and funds allocated to such centres during the said period, State-wise;

(d) whether the Government has evaluated the performance of such new centres in various States; and

(e) if so, the details and findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (c) The details of proposals for opening of drug de-addiction centres in various States/UTs received and sanctioned during 2005-06 & 2006-07 are in the statement enclosed.

(d) and (e) Evaluation of performance of drug deaddiction centres is an on-going process which is based on the half yearly progress report furnished by the NGOs and inspection reports/recommendations of the State Government or an officer deputed by the Ministry.

Statement

List of proposals received through State Governments and sanctioned during 2005-06 & 2006-07

Name of State/UT		No. of proposals received		Grant released in lakh	
	2005-06	2006-07			
Andhra Pradesh	7	2	1	1.35	
Arunachal Pradesh	2	0	1	4.56	
Assam	8	8	1	3.82	
Bihar	9	7			
Chhattisgarh	2	2		-	
Delhi	1	1		-	
Gujarat	5	2			
Haryana	0	2	1	1.35	
limachal Pradesh	4	4	_	_	
lharkhand	1	4	-		
(amataka	17	17	3	7.45	
Cerala	1	3	_	_	
ladhya Pradesh	6	49	1	1.92	
Aaharashtra	1	18	1	2.48	
Manipur	4	6	_		
leghalaya	4	1	_	-	
lizoram	1	2	_		
Nagaland	2	5	_	_	
Drissa	4	5	-		
Punjab	5	3	1	3.05	
Rajasthan	10	19	_		
amilnadu	4	7	2	5.53	
ripura	0	1	_	_	
Jttaranchal	3	1	1	3.62	
Jttar Pradesh	6	2	2	2.70	
Vest Bengal	2	6	_	_	

Test Flight of Pilotless Combat Aircraft Lakshya

4989. SHRI PANKAJ CHOWDHARY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has conducted the test flight of pilotless combat aircraft the 'Lakshya' recently;

(b) if so, the details thereof; and

(c) the outcome of the said test flight?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) and (c) Two Lakshya development campaigns were conducted at Integrated Test Range (ITR), Balasore during 3-5 January 2007 and 5-9 March 2007 to fly digital Pilotless Target Aircraft, Lakshya in autonomous mode and evaluate engine performance with one two and one stow configuration, respectively. Both the campaigns met with the broad mission objectives.

Supply of Kerosene

4990. SHRI ASADUDDIN OWAISI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government commissioned the National Council for Applied Economic Research to undertake the scientific study to assess the demand for kerosene of different segments of the society and at different price availability in the year 2005;

(b) if so, whether the said study has been completed and report submitted;

(c) if so, the details thereof;

(d) whether to curb adulteration, underweight and diversion of kerosene oil from PDS, Government propose to launch poly pack of kerosene in the rural areas of the country;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) the other steps taken or being taken by Government to ensure supply and distribution or unadulterated kerosene oil to the needy consumers in the country? THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) With a view to assessing the genuine demand requirement of kerosene in different States/UTs, the Government commissioned in December 2004 a study through the National Council for Applied Economic Research (NCAER). NCAER in its report, submitted in October 2005, has estimated the total leakage/diversion of kerosene meant for distribution under Public Distribution System (PDS) as 38.6% of total sale of PDS kerosene in 2004. A copy of the recommendations made by the NCAER is enclosed as Statement.

(d) to (f) It is planned to introduce sale of kerosene in small packs on trial basis initially, to assess the acceptability of product in small packs by customers. It is envisaged that kerosene would be made available in small packs of 1 litre to customers who are not covered under the Public Distribution System (PDS).

Kerosene is not adulterated. However, the possibility of diversion of PDS Kerosene by some unscrupulous elements cannot be ruled out due to huge price difference between PDS Kerosene and petrol/diesel and the easy miscibility of these products with petrol/diesel. Checking diversion of PDS Kerosene is a continuous process and the Ministry of Petroleum & Natural Gas has been reviewing steps taken to curb adulteration from time to time. With a view to distribute the subsidized PDS kerosene to the targeted beneficiaries, the Government has taken the following steps:

- (i) In order to check the black marketing of Public Distribution System (PDS) kerosene, the Central Government have made provisions in the Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993, issued under the Essential Commodities Act, 1955, that dealers cannot sell PDs kerosene at a price higher than the price fixed by the Government or OMCs and that the PDS kerosene dealers should prominently display stock-cum-price board at the place of business including the place of store at a conspicuous place.
- (ii) Government have also approved a pilot project for radically revamping the PDS kerosene distribution network with the primary objective of ensuring that this heavily subsidized product is actually made available in the required quantities at subsidize price tot he intended beneficiaries;

and secondly, to thus cap, reverse and eventually eliminate the diversion of PDS kerosene for adulteration. One of the salient features of this scheme is that supplies to the sub-wholesale points will be made under the direct supervision and responsibility of the public sector OMCs. The scheme has been launched on a pilot basis in 414 blocks in the country from 2nd October, 2005. The pilot scheme has been further extended upto 30.6.2007.

- (iii) With a view to checking diversion of subsidized kerosene and in order to monitor the movement of Tank Trucks transporting petroleum products, the Government have advised the public sector OMCs for installing Global Positioning System (GPS) based vehicle tracking system on all the tank trucks. The essential features of the system is that the vehicle carrying PDs SKO is fitted with a device and can be tracked on real time basis from the time it leaves the supply location and till it reaches the destination.
- (iv) To check adulteration in auto fuels, and also to check diversion of subsidized kerosene. Government have also advised OMCs to introduce marker in adulterants. Public sector OMCs have commenced introduction of marker in kerosene on all India basis with effect from 1.10.2006. Under the new system, Marker is being put in kerosene in all depots. This system heralds the introduction of world-class technology to curb and eventually eliminate the menance of adulteration of transportation fuels along the supply chain. With the marker's presence, adulteration even with very low levels of kerosene can be detected. MS/HSD Control Order, 2005, SKO Control Order, 1993 and MDG 2005 have been amended for making provision regarding introduction of marker system in Kerosene to check adulteration. A committee has been set up in the Ministry to monitor the progress of the marker system. Oil Marketing Companies in the Private Sector have also been simultaneously asked to introduce marker in Kerosene as is being done by Public Sector OMCs.

Statement

Recommendations of National Council for Applied Economic Research

- Although every state has two or three tiers of kerosene monitoring systems, this system is ineffective in controlling leakages and diversion of PDS kerosene. As a result, people are forced to buy kerosene from the market at more than double the PDS price. There is, therefore, an urgent need to overhaul the monitoring system.
- 2. We think that by involving the panchayati raj institutions in villages and user committees in urban areas, the problem could be solved to some extent. However, it is the state governments' responsibility to make sure that the kerosene meant for house holds reaches to retailers in right time and right quantity.
- 3. Although most of the BPL households are able to purchase their entire entitlement from PDS, some households are not able to purchase their entire entitlement from PDS. The reasons for this is poverty. It is difficult for a daily wage earner to purchase even five litres of kerosene at one time. Almost half of these households couldn't afford to buy their entire entitlement at one time and the rest use other, cheaper fuels, such as wood, crop waste, dung cake, etc.
- 4. Government should look into the frequency of kerosene disbursement to BPL households and the same may be changed from monthly/ fortnightly to weekly basis for BPL cardholders. This will help daily wage earners in taking their weekly entitlement.
- 5. State specific duties are quite high in some states, but this problem is partially solved by implementation of state level VAT. However, with the implementation of VAT, prices have come down in the states where state level duties were high but have gone up where the state level taxes were low.
- 6. There should not be any inter-and intra-state differential in kerosene prices. States may consider having uniform retail selling price of kerosene throughout the state.

- 7. Different state governments follows different criteria for making allocations of PDS kerosene to different types of card holders. Generally, allocation depends on whether a household has a LPG connection or not. However, we found that the kerosene requirement of different types of cardholders is higher than their current level of consumption. The average current requirement of rural BPL card holders at the all-India level is 18 per cent more than their current level of consumption. Similarly, for APL and other card holders, the current requirement is higher by 13 and 24 per cent, respectively at the all-India level. In urban areas, the current requirement of BPL, APL and other card-holders is more than their current level of consumption by 12, 7 and 18 per cent, respectively.
- 8. Current household kerosene demand (inclusive of unmet demand) is nearly 93 per cent of sale of PDS kerosene. With proper monitoring, plugging in leakages in PDS kerosene distribution and reallocation of PDS kerosene across states, current level of sale of PDS kerosene would satisfy unmet kerosene demand.
- 9. Kerosene demand is sensitive to price as far as heating (cooking and water heating) is concerned. Kerosene demand for lighting would not change with respect to a change in prices. Since, nearly 61 per cent consumption of kerosene is for lighting, there will not be much impact of a price change on kerosene demand. A one per cent increase in kerosene price would reduce kerosene demand for heating by 0.23 per cent and overall kerosene demand by 0.11 per cent. Thus, kerosene demand is relatively price inelastic. With increase in kerosene price, some rural households may shift to other noncommercial fuels, such as wood, crop waste, dung cake, etc. In urban areas people would shift from kerosene to LPG. However, if the change in kerosene prices is gradual and not in two or three years, kerosene demand would not go down much.
- 10. The distribution of kerosene to households, should follow a similar methodology as followed in the case of PDS of grains. All households possessing APL cards should purchase kerosene

at the market price (as economic cost to the Government) and subsidized PDS kerosene should only be made available to people with BPL, Annapuma, Antyodaya cards, etc. only.

- 11. PDS kerosene is supplied for fishing in some coastal states. Kerala provide a sizeable amount of kerosene to fishing community from their PDS allocation. Kerosene requirement for fishing may be supplied at non-PDS price.
- 12. Taking out APL card holders from the purview of subsidies, PDS kerosene would amount to 41.2 per cent savings of current kerosene subsidy. If the leakage is controlled this saving can give enough scope to government to keep subsidized kerosene price for BPL families at lower level.

Integrated Education for Disabled Children

4991. DR. M. JAGANNATH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has launched an "Integrated Education for the Disabled Children's Scheme;

(b) if so, the details thereof;

(c) the total funds sanctioned and spent under the scheme during each of the last three years, State/UT-wise;

(d) the targets set and the achievements made thereunder during each of last three years; and

(e) the total number of disabled students covered under the scheme during the said period, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) No new scheme has been launched recently.

(c) to (e) However, a scheme was introduced in 1974, which is presently being administered by the Ministry of Human Resource Development. The scheme is demand driven and targets are not set. State-wise details of expenditure incurred and number of beneficiaries under the scheme are given in the statement enclosed.

Statement

Expenditure incurred and beneficiaries covered under the Centrally Sponsored Scheme of IEDC during 2004-05, 2005-06, 2006-07

SI. No.	Name of State	2004	-05	200)5-06	2006-07	
		Expenditure incurred during the year (Rs. in lakhs)	No. of beneficiaries covered during the year*	Expenditure incurred during the year (Rs. in lakhs)	No. of beneficiaries covered during the year*	Expenditure incurred during the year (Rs. in lakhs)	No. of beneficiaries covered during the year*
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	113.33	1319	39.02	463	292.05	1517
2.	Arunachal Pradesh					0	
3.	Assam	39.13	350	39.61	471	14.04	
4.	Bihar	2.22	50	5.29	4460	0	
5.	Chhattisgarh	19.81	198	7.45		15.62	
6 .	Gujarat	765.87	35100	690.66	38247	1302.46	40720
7.	Goa					0	
8.	Haryana	81.75	12673	76.49	432	39.64	
9.	Himachal Pradesh			502.86		0	
10.	Jharkhand					0	
11.	Karnataka	772.91				1606.01	21302
12.	Kerala	349.33	35679		37338	409.35	35046
13.	Madhya Pr ades h	150.31	73750	1518.5	74623	4.82	65249
14.	Maharashtra	184.75	2022	92.07	344	377.3	1912
15.	Manipur	130.69		18.41	1680	0	
16.	Meghalaya	1.64				0	
17.	Mizoram	61.46		50.27	3753	53.14	4524
18.	Nagaland	18.54		4.18	1800	7.72	
19.	Orissa	215.2	3000	79.99	1301	156.03	
20.	Punjab					0	

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1	2	3	4	5	6	7	8
21.	Rajasthan	68.76	2300	103.04	2633	16.46	
22.	Sikkim					11.07	527
23.	Tamil Nadu	320.42	2471	149.87	2321	277.6	2766
24.	Tripura					12	1700
25.	Uttar Pradesh	50.38		50.2	732	17.73	
26.	West Bengal	168.93	38325	598.08	38325	450.6	105921
27.	A&N Islands	7.85	1069	17.01	1069	0	
28 .	Dadar & Nagar Haveli					0	
29 .	Daman & Diu					0	
30.	Chandigarh					0	
31.	Delhi	104.81	2033	49.91	1470	89.23	2358
32.	Pondicherry	11.72	60	4.94	60	9.97	66
	Total	3657.51	210399	4147.96	211522	5128.61	283608

*As per available progress reports/proposal received.

Exploration in River basin

4992. SHRI ANANTA NAYAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oll and Natural Gas Commission (ONGC) has been assigned the task to develop Krishna and Godavari basin;

(b) if so, the progress of the work done so far;

(c) whether similar development or exploitation/ exploration work has been taken up in any other river basin in Orissa;

(d) if so, the details thereof; and

(e) the other river basins where ONGC or any other Oil company has taken up the work of similar nature?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Oil and Natural Gas Corporation Limited (ONGC) has been assigned task to carry out exploration and production activities in its operational areas in the country including the 22 Petroleum Exploration License (PEL) areas and 30 Petroleum Mining License (PML) areas of Krishna-Godavari basin, both onland and offshore, which includes six exploration blocks awarded under New Exploration Licensing Policy (NELP-VI round).

(b) ONGC has acquired 8231 Line Kilometres (LKM) 2 Dimension (2D) seismic data, 10359 sq. km. 3D seismic data and drilled 13 wells so far. Four discoveries have been made in the block KG-DWN-98/2. All the discoveries are under appraisal for commercial evaluation. Development Plan will be considered after their commerciality has been established.

As on 1.4.2007, ONGC has drilled 384 exploratory and 57 development wells in KG onland, 101 exploratory and 3 development wells in KG shallow water and 45 exploratory, and 2 development wells in KG deep water.

(c) Yes, Sir. Government has awarded 20 exploration blocks in Mahanadi and North East Coast (NEC) basin off Orissa coast. (d) So far, 20958 LKM 2D seismic, 15990 sq. km. 3D seismic acquisition and drilling of 14 exploratory wells have been completed in the 20 awarded blocks off Orissa cost. Eight discoveries have been made in these basins.

In the offshore areas, ONGC has acquired 10947 LK of 2D & 13224 sq. km. of 3D data as on 1.4.2007. So far, ONGC has drilled three exploratory wells in offshore blocks resulting in discovery of gas in Block MN-OSN-2000/2 thereby putting Mahanadi Basin on the hydrocarbon map of India.

(e) Cauvery basin, Pranhita Godavari basin and Ganga Valley basin are other river basins where exploration work has been initiated by various companies.

Besides Krishna-Godavari basin, ONGC and other oil companies are carrying out exploration in Cambay, Rajasthan, Assam shelf, AAFB, Ganga, Himalayan Foreland, Bengal basin, Mahanadi, Cauvery, Vindhyan, South Rewa basins and in the offshore parts off the east and west coast of the country including Andaman-Nicobar offshore.

[Translation]

Food Packet Scheme in Trains

4993. PROF. MAHADEORAO SHIWANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether a new food packet scheme has been introduced by the railway in view of constant fall in catering facilities available to rail passengers in the country as reported in the 'Rashtriya Sahara' dated April 21, 2007;

(b) if so, the details thereof;

(c) whether there is any proposal to introduce the scheme in all long route trains;

(d) if so, the details thereof;

(e) whether quality of such food is being checked; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (f) No new food packet scheme has been introduced by Railways. Janta Khana (Economy meal) containing poorries, Alu dry, curry and pickles, are being provided to railway passengers at stations and on trains since long. The same scheme has been strengthened so as to provide quick, hot pre-packed food to passengers.

[English]

Investment in Bio-fuel Production

4994. SHRI EKNATH MAHADEO GAIKWAD: SHRIMATI NIVEDITA MANE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is aware of a study made by US based International Food Policy Research Institute (IFPRI) urging for a more investment in Bio-fuel production in India;

(b) if so, the details of the study;

(c) whether the study puts off the fear that bio-fuel production will minimize agricultural production; and

(d) if so, the reaction of the Government to the study and the measures proposed to be taken to help to increase in energy output?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) No, Sir. This Ministry is not aware of any study made by a US based International Food Policy Research Institute (IFPRI) urging for a more investment in Bio-fuel production in India.

(b) to (d) Do not arise.

Uniform Welfare Package for Battle Casualties

4995. SHRI RAVI PRAKASH VERMA: SHRI ADHALRAO PATIL SHIVAJIRAO: SHRI A, SAI PRATHAP:

Will the Minister of DEFENCE be pleased to state:

(a) the details of facilities/assistance and compensation being paid in case of death of defence personnel in different circumstances;

(b) the details of welfare package given to the next of kin of soldiers killed and wounded during the Kargil conflict as well as to the next of kin of the soldiers killed and wounded while fighting intruders/terrorists;

(c) whether the Indian Army has sought a "uniform welfare package" from the Government for "all battle casualties" on a par with the "much higher amounts given to the next of kin of the soldiers killed and wounded during the Kargil Conflict" as reported in "The Times of India" dated April 24, 2007;

(d) if so, the details thereof and the response of the Union Government thereto;

(e) the estimated expenditure likely to be incurred in the said package; and

(f) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Details are given in the statement enclosed.

(b) The families of Armed Forces Personnel killed by terrorists are given similar benefits as admissible to the families of personnel killed in war or warlike situation except in respect of ex-gratia compensation. Families of personnel killed in war/war like engagements are paid an ex-gratia of Rs. 10 lakhs and of those killed by the terrorists or in action against terrorists, etc. are paid exgratia of Rs. 7.5 lakhs.

The disabled boarded out soldiers during the Kargil conflict are given the following packages:

(i)	Dwelling Unit	Rs. 5.00 Lac
(ii)	Parents Assistance	Rs. 2.00 Lac
(iii)	Children Education Assistance @Rs. 1.00 lac/child for max 2 children	Rs. 2.00 Lac

The disables boarded out soldiers of other operations get only Rs. 1 lac from Army Central Welfare Fund. The wards of soldiers get complete re-imbursement of tuition fee, hostel charges, cost of books upto Rs. 250 cost of uniforms upto Rs. 810 during first year and Rs. 350 subsequently and cost of clothing @Rs. 250 for the first year and Rs. 150 for subsequent years.

(c) Yes, Sir.

(d) to (f) They have asked for removal of disparity in compensation package paid to Next of Kin (NOK) of Operation Vijay (Kargil) and other ongoing operations. An estimated expenditure of rs. 622.77 crores is likely to be incurred in the said package. The proposal regarding grant of uniform ex-gratia of Rs. 10 lakhs to the NOKs of deceased defence personnel in war/war like engagements and counter insurgency operations is under consideration in consultation with Ministry of Finance, Ministry of Home Affairs and Department of Pension & Pensioners' Welfare.

Statement

The details of facilities/assistance and compensation being provided to the Next of Kin in case of death of defence personnel in different circumstances are as under:

1. For death under normal circumstances/due to natural causes:

Family Pension: Ordinary Family Pension @50% of last pay drawn for 7 years and thereafter 30% of the last day drawn for life/upto remarriage.

Death-Cum-Retirement Gratuity (DCRG):

Leng	th of Service	Amount
(i)	Less than 1 year	2 times pay
(ii)	1 to 5 years	6 times pay
(iii)	5 to 20 years	20 times pay
(iv)	More than 20 years	One month's pay for every completed year subject to maximum of 33 years or Rs. 3.5 lakhs whichever is less

Army Group Insurance Fund (AGIF): Rs. 15 lakh to Next of Kin of officers and Rs. 7.5 lakhs for Next of Kin of Personnel Below Officer Rank.

Defence Service Officers provident Fund (DSOP): Accumulated Fund in deceased's account.

2. For death due to causes attributable/aggravated to Military service.

Family Pension Special Family Pension @60% of the last reckonable emoluments drawn by the deceased.

Ex-gratia Rs. 5 lakhs if death occurs due to accident in course of performing Bonafide duty.

Other benefits like DCRG, AGIR, DSOP remain same as above.

3. For death in war, war like operations, border skirmishes and during action against terrorists.

Family Pension: Liberalised Family Pension equal to the reckonable emoluments last drawn by the deceased.

Ex-gratia:

- (i) Rs. 7.50 lakhs for death during border skirmishes, action against terrorists/militants.
- (ii) Rs. 10 lakhs for death during enemy action in international war, war like engagements which are specifically notified by Ministry of Defence.

Other benefits like DCRG, AGIF, DSOP remain same as above.

4. A comprehensive package from National Defence Fund (NDF) is paid to Next of Kin of all Battle Casualties of Operation Vijay (Kargil) only. Details are as given under:

Fatal Casualties

(a)	Ex-gratia (Central Govt.)	— Rs. 10.00 lac
(b)	Dwelling Unit (DU) (NDF)	Rs. 5.00 lac
(c)	Parent Assistance (NDF)	— Rs. 2.00 lac
(d)	Children Education Assistance (NDF)	 Rs. 1.00 lac @ 1 lac per child for maximum 2 children
	Total	— Rs. 19.00 lac

Besides above, the broad facilities being provided to ex-servicemen include education concessions, admission in professional colleges, preferential allotment of seats in IITs, reservation in Sainik and Military schools, accommodation in War Memorial Hostels, Rail/Air travel concessions, Canteen Store facilities, transit facilities etc.

Train Service for Kerala

4996. SHRI M.P. VEERENDRA KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware of the difficulties faced by the tourists and people of Kerala living in other parts of the country due to inadequate rail services to Kerala from Mumbai, Ahmedabad, Delhi and Kanpur; and

(b) if so, the reaction of the Railways for introduction of more trains from these places to Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) It has been decided to introduce Thiruvananthapuram-Mumbai Garib Rath Express during 2007-2008. Further, 52 Summer Specials between Kerala-Mumbai and 22 Summer Specials between Kerala-Delhi are being run during Summer 2007 to clear the extra rush. Load of 6311/6312 Thiruvananthapuram-Bikaner Express via Ahmedabad has been augmented from 18 to 21 by 2 sleeper and 1 AC-3 tier coaches.

RITES Projects in Foreign Countries

4997. SHRI CHANDRAKANT KHAIRE: Will the Minister of RAILWAYS be pleased to state:

(a) whether RITES has taken some projects in foreign countries;

(b) if so, the details for the last three years;

(c) the number of projects going on in foreign countries at present;

(d) the total earnings made by RITEs from these projects;

(e) the number of proposals at present in hand pending clearance for execution;

(f) whether some projects of the RITEs were suspended in foreign countries;

(g) if so, the reasons therefor;

(h) whether necessary safety and security are addressed with concerned countries for officials of the RITES; and

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) During the last three years, RITES has undertaken 87 numbers of projects in various countries mainly in Afghanistan, Angola, Australia, Bangladesh, Bhutan, Botswana, Colombia, Ethiopia, Egypt, Indonesia, Jordan, Kenya, Malaysia, Mali, Mozambique, Myanmar, Nepal, Pakistan, Senegal, Sri Lanka, Sudan, Tanzania, Turkey, UAE, Uganda and Vietnam. Out of these, 44 projects have been completed and 43 projects are on-going projects.

(c) At present 43 nos. of projects are in progress.

(d) Total earnings made by RITES from such projects in last three years is Rs. 308 crores approximately.

(e) In 8 number of projects, RITES has given their offers and are under active consideration of various Clients.

- (f) No, Sir.
- (g) Does not arise.

(h) Yes, Sir. General safety and security precautions are taken by RITEs officials during their assignments in foreign countries. Necessary safety and security required are covered in the contract provisions with the client. Moreover, RITES personnel deputed are always advised to remain in constant touch with the local Indian embassy, High Commission.

(i) RITES being a commercial organization, is constantly making efforts in getting new projects in the international arena through interaction with Indian/ International project funding agencies i.e. EXIM Bank, Ministry of External Affairs, World Bank, Asian Development Bank and Embassies etc. and also participates in the open bidding competition sought by the Client.

[Translation]

Reduction in Grants to NGOs for Handicapped Persons

4998. SHRI HANSRAJ G. AHIR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has taken a decision to cut down the grants provided to the NGOs for implementation of schemes related to handicapped persons;

(b) if so, the details thereof and the reasons therefor;

(c) whether there is any proposal to review the decision in view of the financial crunch and hardships faced by these NGOs running institutes for handicapped persons; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) It has been decided that a 5% cut on grant in aid will be imposed, at two year intervals, on those NGOs who have drawn grants from the Ministry for over seven years. However, projects running in rural areas have been exempted. The decision has been taken to gradually make the existing NGOs self-reliant and to encourage new NGOs in unserved areas.

- (c) No, Sir.
- (d) Does not arise.

[English]

Upgradation of Railway Stations

4999. SHRI RAGHUVEER SINGH KOSHAL: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the development schemes along with the provisions of fund made for upgradation and beautification of Kota, Bundi and Banra railway stations in Kota division and railway stations located in Jhalwar district;

(b) the details of the progress made in these works;

(c) the details of the targets fixed for these works for the current financial year; and

(d) the details of those works which are going on for last three years but are still incomplete in the said areas?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) The ongoing works are as under:

Kota—New Booking Office (Rs. 21.80 lakhs-Target date of completion (TDC)-31.7.07), upgradation of facilities at platform no. 5 (Rs. 19.13 lakhs-TDC-30.7.2007), full cover over platform no. 1 & 2 (Rs. 200 lakhs-TDC 31.12.08) and new foot over bridge (Rs. 128 lakhs-TDC-31.3.2008).

Baran—Asphalting of Goods shed area planned (Rs. 36 lakhs-TDC-31.3.2008).

Bundi-Asphalting road to the goods loading platform (Rs. 16.5 lakhs-work completed) and asphalting of goods platform (Rs. 29.38 lakhs-TDC-31.3.2008).

Choumehla—Extention and improvement to platform surface of platform no. 1, 2 & 3 (Rs. 22 lakhs-work completed).

Talavali—Improvement to platform no. 1 & 2 by providing flag stone flooring (Rs. 1.9 lakhs-TDC-31.12.2007).

Jhalawar Road-Work of extension of platform for 24/26 coach trains (Rs. 27 lakhs-TDC-31.12.2007) and construction of new station building (Rs. 14.07 lakhs-work completed).

Bhawani Mandi—Providing kota stone flooring on platform no. 1 (Rs. 2 lakhs-work completed), improvement to ciruclating area (Rs. 1.98 lakhs-work completed), provision of Coach Guidance and Moving Display Boards (Rs. 29.57 lakhs-work completed) and provision of Flood Light Mast (Rs. 3.72 lakhs-work completed).

(d) No such work on Kota Division.

Historic Documents

5000. SHRI G. KARUNAKARA REDDY: Will the Minister of CULTURE be pleased to state:

(a) whether the historic documents lying in the National Archives are not properly preserved;

(b) if so, the details thereof; and

(c) the steps taken by the Government for preservation of these documents?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) The historic documents in the National Archives of India are being preserved properly by taking adequate precautionary measures for preservation and conservation.

(b) Does not arise.

(c) All possible steps for preservation, such as providing ambient conditions in the storage area, fumigation, good house keeping and Restorative Conservation (chemical treatment and reinforcement) are undertaken for the preservation of these documents kept in the National Archives of India.

Organic Farming

5001. SHRI P.C. THOMAS: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has any scheme to encourage processing, preserving and certification of food items produced from Organic Farming; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) and (b) The Ministry of Food Processing Industries, under its plan schemes provdies financial assistance to food processing industries including units manufacturing food items produced from Organic Farming. However, an Organic Farming cell in the department of Agriculture and Cooperation, Ministry of agriculture ahs been setup to implement a new scheme namely "National Project on Organic Farming" for production, promotion, market development and certification of organic products. A number of horticulture products like fresh and processed vegetables and fruits and also tea, coffee, spices, oil seeds and pulses etc. will be promoted under the project.

In addition, the National Programme for Organic Production (NPOP) being implemented by the agricultural and Processed Food Products Export Development Authority (APEDA), Ministry of Commerce and Industries includes the following programme:

(i) Framing the National Standards for Organic Production and Certification Scheme.

- (ii) Laying down procedures for export of certified Organic Products.
- (iii) Accreditation of certifying agencies.
- (iv) Updation of NPOP documents.
- (v) Introduction of Group Certification, Awareness programme through training.

Locomotive Factories in the Country

5002. SHRI S.K. KHARVENTHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any fresh proposal to set up Diesel/Electric Locomotive factories in the country;

(b) if so, the locations identified for the same, the expected cost and the production capacity thereof; and

(c) the time by which the new factories are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir. Setting up of a Diesel locomotive factory has been approved in the Supplementary Budget 2006-07 and proposal for setting up of an Electric locomotive factory has been included in the Railway Budget 2007-08.

(b) The Diesel locomotive factory is proposed to be set up at Marhowra, Bihar and the Electric locomotive factory, at Madhepura, Bihar. Anticipated cost for the Diesel loco factory is Rs. 2052.58 crore and that for the Electric Loco factory is Rs. 1394.57 crore. The production capacity of the former is 150 locos per annum and that of the latter is 120 locos per annum.

(c) Projected time for completion of the Diesel loco factory is 4 years and that of the Electric locomotive factory is 3 years.

Doubling of Bibinagar-Nallapadu Rail Line

5003. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have shelved the doubling of Bibinagar-Nallapadu rail-line project;

(b) if so, the reasons therefor;

(c) whether the Railway propose to reconsider its decision; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) A survey for doubling of Nallapadu-Pagidipalli-Biblinagar line was completed in 1998-99. As per the survey, the cost of doubling of this 243-km-long line was assessed as Rs. 340.37 crore with a rate of return of 0.973%. In view of non-remunerative nature of the project, heavy throw-forward of ongoing projects and acute constraint of resources, it was not found feasible to consider the proposal.

- (c) No, Sir.
- (d) Does not arise.

Ticket Refund Rules

5004. SHRI E.G. SUGAVANAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Consumer Commission has directed the railways to make ticket refund rules user-friendly and simple; and

(b) if so, the action taken by the Railway thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) Does not arise.

Raliway Time Table

5005. SHRI K.C. PALLANI SHAMY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Time Tables are published in the regional languages also, particularly in Tamil;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Railways to publish Railway Time Table in Tamil and other regional languages? THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) Zonal Railway Published Time Tables are released in Tamil, Telugu, Malayalam, Marati, Bengali and Assamese. These are generally released in the month of July every year.

Relaxation of Norms for Construction of Airports

5006. SHRI SANTOSH GANGWAR: SHRIMATI NEETA PATERIYA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to relax certain norms to allow two international airports in a city;

(b) if so, the details thereof; and

(c) the time by which the decision is likely to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) As per the extant policy on Airport Infrastructure "No greenfield airport will normally be allowed within an aerial distance of 150 kilometers of an existing airport. Whenever it is decided to allow a second airport in the same city or in its close vicinity, the parameters for distribution of traffic between the two airports will be clearly spelt out".

[Translation]

Raids on Reservation Counters

5007. SHRI HEMLAL MURMU: Will the Minister of RAILWAYS be pleased to state:

(a) whether Chief Commercial Manager and Vigilance organization of Railways have conducted raids on brake vans and reservation counters during the last three years and the current year, so far;

(b) if so, the details thereof;

(c) the penalties imposed on loading excess baggages, etc.;

(d) the action taken/proposed to be taken against the officials/persons found involved in loading of excess baggages and other irregularities during the above period; and (e) the concrete steps taken by the Railways to check recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (e) Surprise checks are being conducted by the Commercial and Vigilance departments to prevent irregularities on brake vans and reservation counters. The details of the checks are being collected from the zonal railways and will be laid on the table.

Looting of Trains

5008. SHRI RASHEED MASOOD: Will the Minister of RAILWAYS be pleased to state:

(a) whether attempts have been made to loot the trains by track hold up i.e. manipulating the signals recently;

(b) if so, the names of the routes on which such incidents have occurred; and

(c) the details of remedial measures being taken by the Railways to check recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Yes, Sir. 3 incidents have been reported during the current year 2007 (upto April). The details are as under:

Railway	Number of cases reported	
1	2	3
Central	1	On 14.4.2007 at about 22.00 hrs. 10 to 15 unknown persons, tampered with the Up-Home Signal of Bhilavadi Railway Station in Pune-Miraj section of Pune Division to stop the Train No. 1012 Up Kolhapur- Chatrapatti Shivaji Terminus Mumbai Mahalaksmi Express with a view to committing crime. However, due to the alertness of Railway Protection Force deployed for Escorting Duty in the train, the criminals failed to commit any crime.

1 2	3
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- North Central 1 In the night of 13/14.4.2007, some miscreants stopped Train No. 2621 Dn. near Mohasa Railway Station in Bina-Lalitpur section by tampering with the Signal system. However, Railway Protection staff foiled their attempt to commit crime in the train.
- South Central 1 On the intervening night of 17/ 16.4.2007, Train No. 6340 Nagercoil Junction-Chatrapatti Shivaji Terminus Mumbai Express stopped at Home Signal Chigicherla due to a disruption in the signal wire by miscreants. Railway Protection Force (RPF) Escort staff received a complaint from a lady passenger by name Smt. S. Sundaram traveling in S-5 Coach of the said train that an unknown person snatched her gold chain weighing about 3.5 tolas valued Rs. 25,000 at Chigicherla Home Signal.

(c) The following measures are being taken by the Railways to check such incidents:

- About 2230 trains are being escorted on an average daily by Government Railway Police.
- To effectively supplement the efforts of the Government Railway Police in controlling crime on the Railways, about 1450 trains are being escorted on an average daily by Railway Protection Force after the amendments of the

Railway Protection Force Act, 1957 and the Railways Act, 1989.

 Regular co-ordination meetings with State Police and Government Railway Police authorities are held on discuss crime trends and formulate effective strategies to contain crimes.

Construction of Bridges at Railway Crossings

5009. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received proposals from various State Governments for construction of overbridges/underbridges at railway crossings during the last three years;

(b) if so, the details thereof;

(c) the action taken by the railways in this regard; and

(d) the funds allocated for construction of such bridges during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) Yes, Sir. Zonal Railways have been receiving numerous proposals for construction of Road over/under bridges (ROB/RUB) every year. The firm proposals received from State Governments viz. States agreeing to bear their share of cost, furnishing undertakings to close the level crossings (LC) on completion of ROB/RUB, advance action to acquire land for approaches, arrangements for removal of encroachments and diversion of traffic etc., were considered and sanctioned in the Railways Works Programmes.

Works sanctioned and fund allocated during 2004-05 to 2006-07 for on-going and new sanctioned works are tabulated below:

States	2004-05		2005-06		2006-07	
	Sanctioned	Fund allotted (Rs. in crores)	Sanctioned	Fund allotted (Rs. in crores)	Sanctioned (Inclusive of supplementary)	Fund allotted (Rs. in crores)
1	2	3	4	5	6	7
Andhra Pradesh	1	24.22	4	17.19	25	26.31
Assam	0	1.10	ο	1.38	0	0.21

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1	2	3	4	5	6	7
Bihar	5	44.8	2	197.22	4	158.45
Chhattisgarh	0	4.36	1	9.93	3	14.41
Delhi	0	0.78	0	0.61	0	0.07
Gujarat	1	2.06	6	3.71	6	14.73
Haryana	0	12.29	9	14.55	2	26.80
lharkhand	0	22.20	0	16.04	0	8.20
Karnataka	1	24.28	0	26.71	5	27.70
Kerala	0	13.67	8	10.38	7	6.09
Madhya Prad esh	0	9.13	0	7.50	3	9.17
Maharashtra	2	8.83	4	14.05	4	20.07
Driss a	0	3.35	1	9.49	0	12.00
ondicherry	3	0.13	0	1.50	0	0.45
Punjab	0	12.53	0	9.00	7	11.88
Rajasthan	0	6.69	0	3.34	4	5.78
Tamil Nadu	5	28.52	6	25.87	33	17.25
Uttar Pradesh	4	14.75	5	19.24	17	43.89
West Bengal	1	17.25	1	22.76	2	32.31
Total	23	251.00	47	411.00	122	435.77

Sale Price of LPG

5010. SHRI RAMJI LAL SUMAN: SHRI RAJIV RANJAN SINGH "LALAN":

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether L.P.G. produced in the private sector is sold to the public sector oil companies;

(b) if so, whether the sale price is not determined on the basis of international market price;

(c) if so, the basis laid down for its price determination; and

(d) the average sale price thereof during 2006-07 alongwith the price thereof in comparison to the international market price?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Yes, Sir. PSU oil companies purchase LPG produced in private sector refineries for sale to domestic consumers.

(b) and (c) The sale price is determined on import parity price, based on international prices as formulated in the "PDS kerosene and Domestic LPG Subsidy scheme, 2002". The major elements included in price are FOB cost, premium/discount, ocean freight, insurance, ocean losses, wharfage and port charges. The price paid for LPG to all refineries including private sector refineries is determined by the same formula.

(d) The average purchase price during 2006-2007 of LPG from private sector refineries at Jamnagar Port was Rs. 24,313 per MT. The average FOB price in international market of LPG was \$499.43 per MT.

[English]

Recruitment of Surrendered Militants in Territorial Army

5011. SHRI SUGRIB SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has recruited some volunteered or surrendered militants in the Territorial Army;

(b) if so, the details thereof alongwith the number thereof; and

(c) the criteria fixed or recruitment in Territorial Army and adopted for such surrendered militants?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) With a view of bringing into national mainstream, 158 volunteered bonafide surrendered militants who operated with security forces to curb insurgency were enrolled in the Territorial Army in 2004.

(c) the recruitment in Territorial Army was carried out as per Territorial Army Regulations 1948 and certain relaxations in respect of Age, Educational Qualifications, Physical and Medical Standards.

Lack of Infrastructure Facilities in Hostels

5012. SHRI M. SREENIVASULU REDDY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that infrastructure facilities are quite poor in most of the hostels meant for SCs and OBCs as maintenance of the buildings is not up to the mark and the States are not providing matching grants or releasing funds in time;

(b) if so, the facts thereof; and

(c) the measures are being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULASKHMI JAGADEESAN): (a) to (c) in terms of the provisions of the Centrally Sponsored Schemes of Hostels for SC and OBC girls and boys, central assistance is released to the State Governments only for construction/ expansion of hostel buildings and the responsibility for maintenance of these hostels lies with the State Governments concerned.

Payment for Radio Receivers

5013. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Radio Receivers supplied by M/s. Win Radio Communications, Australia have not become operational at the stage of inspection by the Joint Receipt Inspections Board;

(b) if so, the details thereof;

(c) the details of payments for such faulty radio receivers made so far;

(d) the reasons for releasing payments before inspection; and

(e) the steps taken by the Government to rectify the faults and check recurrence of such incidents in future?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Yes, Sir. Two major discrepancies observed related to the supply of inferior quality of Antenna Masts and technical parameter of Radio Receiver's sensitivity not being in accordance with the contract.

(c) and (d) The vendor has been paid USD-1,295,040 (80% value) as per the provisions of the contract. Balance payment has not been released.

(e) Two new prototype of Antenna Masts offered by the vendor in December, 2005 have been accepted and vendor was asked to carry out certain modifications in the Radio Receiver Card 3500i to improve the sensitivity parameter of the equipment. The equipment with the modified card has been received and subjected to laboratory testing at M/s Bharat Electronics Ltd., Ghaziabad (UP) and is now being subjected to field monitoring at various command theaters of the Army.

ONGC Refinery in Kakinada

5014. DR. M. JAGANNATH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation (ONGC) has recently decided to set up on Oil Refinery at Kakinada in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether ONGC Board has given its in principle approval and clearance for the project;

(d) if so, the details thereof; and

(e) the time by which the work on the said project is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Oil and Natural Gas Corporation Limited (ONGC), through the Mangalore Refinery and Petrochemical Limited (MRPL), a subsidiary of ONGC, is examining the feasibility of setting up an export oriented refinery at Kakinada in Andhra Pradesh, subject to its being found techno-commercially viable, within the proposed Special Economic Zone (SEZ), by setting up a Joint Venture (JV).

(c) to (e) The initial draft feasibility report has recommended that the refining capacity is desired to be enhanced from 7.5 MMTPA to 15.0 MMTPA to improve project economics. Hence it has been proposed that while carrying out detailed feasibility studies through Engineers India Limited (EIL), concurrent with the planned expansion of existing refineries in the East coast of India, i.e., Hindustan Petroleum Corporation Ltd. (HPCL)— Vishakapatnam, Chennai Petroleum Corporation Ltd. (CPCL)-Chennai and Indian Oil Corporation Ltd.'s (IOC) proposed refinery at Paradeep, MRPL in association with ONGC would take a final view in a holistic manner to decide on its investment plan for the proposed refinery.

[Translation]

Akash Missile System

5015. PROF, MAHADEORAO SHIWANKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the officers of the Indian Air Force have raised objections on the Akash Missile System as reported in the 'Hindustan' dated April 26, 2007;

(b) if so, the facts thereof;

(c) whether tests of these missiles have proved to be unsuccessful;

(d) if so, the flaws found therein;

(e) whether the claims of military experts and DRDO differ;

(f) if so, whether deployment of Akash missiles in the Army is being considered; and

(g) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Representatives of the Indian Air Force had participated in the development trials of the Akash Missile System conducted by DRDO, as observers and provided user's inputs for improvement in the system performance.

(c) to (e) Some trials at the development stage had not been fully successful. User's trial are likely to commence shortly.

(f) No decision has been taken so far by the Government for induction of Akash Missile system in the Army.

(g) Does not arise.

[English]

Triple Decker Container Trains

5016. SHRI CHANDRAKANT KHAIRE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the demand of Automobile Industry for running triple decker container trains between Delhi-Pune have been exceeded to by the Railways;

(b) if so, the details thereof;

(c) the other routes on which the triple decker container trains are proposed to be run;

(d) the materials to be transported alongwith expected earnings; and

(e) the Railway Engine likely to be used for triple decker container?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) Does not arise.

(c) to (e) Triple decker container trains are proposed to be run on diesel section. The service will not be material specific.

Railway Tariff Authority

5017. SHRI ASADUDDIN OWAISI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway purpose to evolve a fare structure linked to rational indexing of the line haul cost;

(b) if so, the details thereof;

(c) whether the Railways also propose to set up Rail Tariff Authority in consultation with the Planning Commission for better management of tariff and fares in the Railway; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) Does not arise.

(c) No, Sir. There is no such proposal at present.

(d) Does not arise.

Petrotech-2007

5018. SHRI IQBAL AHMED SARADGI: SHRI JAI PRAKASH [MOHANLAL GANJ]:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether an International Energy Conference, Petrotech-2007 was held in New Delhi recently; (b) if so, the main points discussed therein and the outcome thereof;

(c) the follow-up action taken thereon;

(d) whether the Government has proposed a multipronged strategy in order to secure energy at affordable rates; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) The 7th International Oil & Gas Conference and Exhibition 'Petrotech-2007' on the theme 'Energy, Economy, Equity and Ecology' was held in New Delhi during January 15-19, 2007.

(b) Petrotech-2007 provided a platform where oil and gas industry professionals across the globe interacted and deliberated upon strategies & technologies to increase the exploration, exploitation and conservation of hydrocarbons. Topics pertaining to both upstream and downstream sectors of the oil and gas industry were discussed in detail. Main points taken for deliberations were:

- Hydrocarbon exploration.
- Deep & ultra deepwater exploration & development.
- · Integrated reservoir management.
- Emerging energy options.
- Refinery operations & optimizations, etc.

(c) The deliberations in the petrotech events help the industry in adopting new technologies and devising future pathways. The delegates/participants have taken note of deliberations to implement the relevant part of deliberations in their respective organizations.

(d) and (e) Yes, Sir. India's strategy for securing Energy Security has been incorporated in "Hydrocarbon Vision-2025", a document of Government of India:

> To assure energy security by achieving selfreliance through increased indigenous production and investment in equity oil abroad.

361 Written Answers

- To develop hydrocarbon sector as a globally competitive industry which could be benchmarked against the best in the world through technology upgradation and capacity building in all facets of the industry.
- To ensure oil security for the country keeping in view strategic and defence considerations.

[Translation]

India as a World Tourism Centre

5019. SHRI RAGHUVEER SINGH KOSHAL: SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of TOURISM be pleased to state:

(a) whether WTTC has identified India as a major world tourism centre for the next decades;

(b) if so, the details thereof; and

(c) whether the Government proposes to spend more amount on tourism and also to mobilize resources for tourism; and

(d) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir.

(b) As per "The 2007 Travel & Tourism Economic Research" document of WTTC, India has been identified amongst the top 10 countries in the world during 2008-2017, in terms of expected growth in personal travel & tourism, business travel, travel & tourism demand.

(c) Yes, Sir.

(d) For the 11th Five Year Plan (2007-2012), the Ministry of Tourism has proposed an outlay of Rs. 9,290 crore against the 10th Five Year Plan (2002-2007) outlay of Rs. 2,900 crore.

[English]

Agreement under Open Sky Policy

5020. SHRI G. KARUNAKARA REDDY: Will the Minister of CIVIL AVIATION be pleased to state: (a) whether the Government has entered into an agreement with new countries under open sky policy; and

(b) if so the details alongwith terms and conditions of such agreements?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) Does not arise.

Resignations by ONGC Engineers

5021. SHRI BADIGA RAMAKRISHNA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether resignations of engineering and other technical staff of ONGC during the last three years is going up;

(b) if so, the number of engineers and technical personnel who left the ONGC during each of the last three years;

(c) the remedial measures taken/proposed to be taken by ONGC in this regard;

(d) whether any fast track career growth is provided by ONGC for talented engineers and technical personnel; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Yes, Sir.

(b) The number of engineers and technical personnel who resigned from ONGC during last three years is as under:

Year	Number
2004	46
2005	110
2006	298

(Re in crores)

(c) to (e) In order to retain the engineers and technical personnel, ONGC has taken following remedial measures:

- (i) Fast track career growth opportunities for talented employees.
- (ii) Introduction of awards/rewards schemes.
- (iii) Counseling, mentoring and nurturing of performing executives as well as developing new competencies and capabilities.
- (iv) Providing opportunities for involvement in decision making.
- (v) Development of business leaders through specialized training programmes and management course.

Payment of Statutory Dues to PSUs Employees

5022. SHRI S.K. KHARVENTHAN: SHRI RASHEED MASOOD: SHRI SUNIL KHAN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has released all outstanding statutory dues of salaries/wages to the employees of the Public Sector Undertakings (PSUs) which are lying closed;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government for the timely release of statutory dues to the employees of these Public Sector Undertakings?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) to (d) CPSEs are expected to pay the wages/salaries and statutory dues to their employees regularly out of their own resources. Government, however, provides financial assistance by way of non-plan loan to certain CPSEs to supplement their efforts for payment of wages/ salaries and statutory dues when they are unable to generate enough resources. As per the information available, during 2004-05 and 2005-06, Government sanctioned Rs. 1804.21 crores for payment of wages and salary and statutory dues to sick/loss making CPSEs as given in Statement-I. During 2006-07 Government sanctioned Rs. 305.51 crores as given Statement-II enclosed.

Statement /

								(ns.	in crores)
SI.	Ministry/	CPSE	Wage	s/Salary	Total	Statuto	ry Dues	Total	Grand
No.	Department		2004-05	2005-06		2004-05	2005-06		Total
1	2	3	4	5	6	7	8	9	10
1.	Department of Agriculture & Cooperation	State Farms Corporation of India Ltd.	_		_	32.76	10.00	42.76	42.76
2.	Department of Chemicals & Petrochemicals	Hindustan Antibiotics Ltd.	4.50	-	4.50	-	18.80	18.80	23.30
3.		Bengal Chemicals & 、 Pharm. Ltd.	_	0.61	0.61	-	5.00	5.00	5.61

Budgetary Support for Wages/Salary & Statutory Dues

365 Written Answers

1	2	3	4	5	6	7	8	9	10
4.	Department of Heavy Industries	Andrew Yule & Co. Ltd.	-		0.00	32 .12	7.22	39.34	39.34
5.		Bharat Heavy Plates & Vessels Ltd.	18.15	23.40	41.55	27.57	15.60	43.17	84.72
5 .		Bharat Ophthalmic Glass Ltd.	1.23	2.10	3.33	0.72	0.18	0.90	4.23
,		Bharat Pumps & Compressors Ltd.	2.06	1.84	3.90	12.01	3.41	15.42	19.32
8.		Bharat Wagon Engg. Co.	5.78	5.42	11.20	3.32	0.70	4.02	15.22
9.		Hindustan Cables Ltd.	34.27	62.79	97.06	70.84	25.75	96.59	193.65
).		Hindustan Photofilms Mfg. Co. Ltd.	1.71	8.81	10.52	1.35	4.17	5.52	16.04
۱.		HMT Watches	15.72	31.88	47.60	14.71	4.51	19.22	66 .82
<u>!</u> .		Instrumentation Ltd.	7.32	1.46	8.78	26.32	0. 68	27.00	35.78
) .		National Instruments Ltd.	2.48	0.5 8	3.06	1.42	0.13	1.55	4.61
I .		NEPA Ltd.	5.34	7.67	13.01	7. 52	6.34	13.86	26.87
5.		Praga Tools Ltd.	2.21	2.56	4.77	0.76		0.76	5.53
5 .		Triveni Structurals Ltd.	6.52	1.63	8.15	11.28	1.15	12.43	20.58
7.		Tungabhadra Steel Products Ltd.	3.76	2.48	6.24	1.30	0.54	1.84	8.08
3.		Richardson & Cruddas	0.74	-	0.74	0.87	-	0.87	1.61
9.		Cement Corporation of India	6.61	_	6.61	4.94	-	4.94	11.55
0.		Burn Standard Co. Ltd.	0.60	1.85	2.45	3.67	0.10	3.77	6.22
1.		Braithwaite & Co. Ltd.	-	-	0.00	1.11	-	1.11	1.11
2.		HMT Holding Co.	-	_	0.00	6.65	-	6.65	6.65
3.		HMT Machines Tools Ltd.	1.69	-	1.69	36.59	5.62	42.21	43.90
4.		HMT Bearing Ltd.		_	0.00	1.42		1.42	1.42
5.		HMT Chinar Watches*	4.99	3.15	8.14	0.04	1.10	1. 14	9.28
6.		Tyre Corpn. of India Ltd.	_		0.00	4.07		4.07	4.07

367 Written Answers

1	2	3	4	5	6	7	8	9	10
27.		Heavy Engineering Corpn.	12. 2 5	_	12.25	113.40	_	113.40	125.65
28 .	Ministry of Shipping	Central Inland Water Transport Corpn. Ltd.	12.00	18.00	30.00	-	44.53	4.453	74.53
29.	Ministry of Steel	Hindustan Steelworks Construction Ltd.	71.89	-	71. 89	-	-	0.00	71 <i>.</i> 89
30.	Ministry of Textiles	National Textiles Corporation	257.17	264.00	521.17	-	-	-	521.17
31.		British India Corporation	18.00	18.00	36.00	-		-	36.00
32.		Bird Jute & Export Ltd.	0.35	4.85	5.20	-	-	-	5.20
33.		National Jute Mfg. Corporation Ltd.	112.00	159.50	271.50	-	-	-	271.50
		Grand Total	609.34	622.58	1231.92	416.76	155.53	572.29	1804.21

"in addition, an amount of Rs. 8.83 crore was separately approved in 2005-06.

Statement II

Budgetary support for wages/salary and statutory dues during 2006-07

(Amount Sanctioned)

SI.No.	CPSE	(Rs. in crore)
1	2	3
1.	Bharat Heavy Plates & Vessels Ltd.	1.01
2.	Andrew Yule & Co. Ltd.	27.65
3.	Burn Standard Co. Ltd.	1.95
4.	Bharat Wagon & Engg. Ltd.	8.38
5.	Hindustan Cables Ltd.	71.04
6.	HMT (MT) Ltd.	13.92
7.	HMT Watches Ltd.	40.47
8 .	Hindustan Photofilm Co. Ltd.	13.12
).	HMT (Holding) Co.	11.61
	HMT (Chinar) Ltd.	12.61

1	2	3
1.	Instrumentation Ltd.	14.27
2.	NEPA Ltd.	11.94
3 .	National Instrumention Ltd.	0.67
4.	Triveni Structurals Ltd.	4.87
5.	Tungabhadra Steel Products Ltd.	4.30
5 .	National Projects Construction Corp. Ltd.	15. 80
7.	Bharat Refractories	30.46
8.	Hindustan Steel Works	21.44
	Total	305.51

[Translation]

Appointment in National Commission for Scheduled Castes

5023. SHRI HANSRAJ G. AHIR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for Scheduled Castes is functioning without a Chairman and sufficient staff;

(b) if so, the reasons for not appointing the Chairman and sufficient staff in the said Commission;

(c) the reaction of the Government on their appointment;

(d) whether the Commission has not been conferred adequate powers inspite of being a constitutional institution;

(e) if so, the reaction of the Government thereto;

(f) whether the Government has taken any steps to ensure smooth functioning of the Commission; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (c) The National Commission for Scheduled Castes was constituted on 24.2.2004 for three years. The proposal for reconstitution of the Commission is under active consideration of the Government. The staff position of the Commission is given in the Statement enclosed.

(d) to (g) The National Commission for Scheduled Castes is vested with adequate powers for independent functioning, which have been enumerated under Article 338 of the Constitution.

Statement

Staff strength of the National Commission for Scheduled Castes Secretariat Staff

SI.No.	Post	Sanctioned strength	In position
1	2	3	4
1.	Secretary	01	01
2.	Joint Secretary	01	01
3.	D.I.G. Police	01	0
4.	DS/Director (CSS)	01	01
5.	Legal Officer	01	0
6.	Asstt. Director (Programming)	01	0

1	2	3	4
7.	Asstt. PRO	01	0
8.	Under Secretary	02	02
9.	PPS	01	01
10.	Asstt. Director (O.L.)	01	01
11.	Sr. Hindi Translator	01	01
12.	Section Officer	04	04
13.	PS	02	02
14.	Assistant	03	01
15.	PA	03	02
16.	Steno Gr. 'D'	05	03
17.	UDC	04	02
18.	LDC	07	03
Joint	Cadre post		
1.	Director	10	08
2.	Deputy Director	05	04
З.	Assistant Director	10	06
4 .	Research Officer	10	09
5.	Senior Investigators	17	13
6.	Investigators	19	10

Staff position of National Commission for Scheduled Castes, State Officers (Field Offices)

SI.No.	Post	Sanctioned strength	in position
1.	Office Supt'd	08	07
2.	P.a.	08	05
3.	Steno	03	01
4.	U.D.C.	10	09
5.	LDC	19	16

[English]

New Technique for Exploration of Oil

5024. SHRI SUGRIB SINGH: SHRI RABINDER KUMAR RANA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether ONGC has been using the Microbinal Enhanced Oil Recovery technique in low producing oil wells in the country;

(b) if so, the details in this regard; and

(c) the extent to which recovery of oil has enhanced from such low producing oil wells in the country of such technology?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Yes, Sir. Oil and Natural Gas Corporation Limited (ONGC) is using Microbial Enhanced Oil Recovery (MEOR) technique for enhancing oil production, from certain low producing wells.

(c) So far, 40 jobs in 31 wells in ONGC through huff-n-puff mode have resulted in oil gain of about 17,000 cubic metre. The use of paraffin degrading bacteria has helped in controlling paraffin deposition problem in oil wells and enhanced well productivity.

Performance of Freight Traffic

5025. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have made any assessment of the performance of freight traffic movement during 2006-07;

(b) if so, the details thereof, zone-wise;

(c) the names of the zones that have improved their performance during the year;

(d) the details of revenue earned by each zone during the said period; and

(e) the steps taken by the Railway to improve the performance of freight traffic in Railways?

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THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) The Zone-wise performance of freight traffic loaded by Indian Railways during 2006-07 is given below:

Railway/Zone	Loading performance (In Million Tonnes)
Central	52.89
Eastern	48.81
Central	65.25
East Coast	83.92
Northern	34 .01
North Central	6.00
North Eastern	2.02
Northeast Frontier	11.46
North Western	10.94
Southern	31.07
South Central	62.23
South Eastern	99.01
South East Central	109.12
South Western	42.76
Western	41.97
West Central	25.89
Total*	727.35

*Excludes Konkan Railway.

All the Zones except Northern, North Eastern and Northeast Frontier have improved their performance during 2006-07 compared to last year.

(d) The revenue earned by each zone from freight traffic during 2006-07 (approximate) is as under:

Railway/Zone	Revenue earned from
	freight traffic
	(Approximate)
	(Rs. in crores)
1	2
Central	33145.51
Eastern	1375.73

	2
ast Central	2814.21
ast Coast	4022.79
lorthern	3141.61
lorth Central	3474.30
lorth Eastern	758.06
lortheast Frontier	1101.00
lorth Western	1439.54
outhern	1531.17
outh Central	4110.00
outh Eastern	3831.75
South East Central	3756.44
outh Western	1410.01
Vestern	3216.70
est Central	2775. 98
otal	41904.80

(e) Several freight incentive schemes which had been launched during last year have been modified in 2007-08 to improve freight performance. The highest Class has been reduced from Class-220 to Class-210. The base freight of ores and minerals has also been reduced.

Disabled Friendly Monuments

5026. SHRI K.C. PALLANI SHAMY: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has any proposal to make Qutab Minar and some of the important monuments in the country as disabled friendly with ramps and Braille signs;

(b) if so, the details of monuments which are identified for providing such facilities; and

(c) the time by which above facilities are likely to be provided?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) Yes, Sir. The Archaeological Survey of India has taken a decision to provide facilities for physically challenged persons in all the World Heritage Monuments and other important centrally protected monuments in the country.

(c) The provision of such facilities is an on-going process, subject to the availability of budgetary provision.

[Translation]

Increase in Price of Petrol and Diesel

5027. PROF. MAHADEORAO SHIWANKAR: SHRI SHISHUPAL N. PATLE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government proposes to increase the prices of petrol and diesel as reported in 'Rashtriya Sahara' dated April 27, 2007;

(b) if so, the details thereof and the reasons therefor; and

(c) the profits of oil companies likely to be increased as a result of the said increase?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) There is no proposal at present under consideration of the Government to increase the prices of petrol and diesel by 15.5.2007 as reported in Rashtriya Sahara.

(b) and (c) Do not arise in view of (a) above.

[English]

Social Justice for SCs/STs and Minorities

5028. SHRI ASADUDDIN OWAISI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the priorities of the Government is to give greater importance to social sector expenditure and promote development with social justice for SCs/STs and minorities;

(b) if so, whether the Tenth Plan specified monitorable targets for development in health, education and gender equality;

(c) if so, whether the targets fixed have been achieved in this regard;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken for being taken by Government to achieve the targets?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) The National Common Minimum Programme (NCMP) provides for full equality of opportunity particularly in education and employment for Scheduled Castes, Scheduled Tribes and Religious Minorities.

(b) to (f) information is being collected and will be laid on the table of the House.

[Translation]

Centres for Physically Challenged Persons

5029. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of centres functioning for the upliftment of the physically challenged persons in States, particularly in backward areas, State/Union Territory-wise;

(b) the details of grants provided by the Government to these centres during each of the last three years and the current year, State/Union territory-wise; and

(c) the details of utilization of grants provided to these centres during each of the last three years, State/Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (c) Grants are provided to voluntary organizations under the Deendayal Disabled Rehabilitation Scheme (DDRS) to support Vocational Training Centres for physically challenged persons. Utilization certificates for each financial year are given by the organizations against the grants provided. State-wise details of centres provided grant under the

DDRS in the last three years and the current year are indicated in the statement enclosed.

Statement

Statewise details of Grants Released in the period 2004-05 to 2007-08 for centres for upliftment of Physically Challenged Persons

	20	04-05	20	005-06	20	006-07	200	7-08
State	No. of Vocationa Training Centres	Grant I Released (in Rs.)	No. of Vocational Training Centres	Grant Released (in Rs.)	No. of Vocational Training Centres	Grant Released (in Rs.)	No. of Vocational Training Centres	Grant Released (in Rs.)
1	2	3	4	5	6	7	8	9
Andaman & Nicobar Islands	0	0	ο	0	1	291324		
Andhra Pradesh	16	11 325 312	17	13744028	17	11615423		
Assam	1	1285332	1	1306224	1	1726956		
Bihar	2	3351559	2	3649896	3	5224666		
Chhattisgarh	0	0	0	0	1	222420		
Delhi	4	3298150	4	3365042	4	1898600		
Goa	2	1382792	2	1397950	0	0		
Gujarat	2	2731320	1	1365660	1	1337400		
Himachal Pradesh	1	1 86 395	1	0	1	187489		yrant has released
Jammu & Kashmir	1	1115 9 0	1	113760	1	5031 9 0	for t	ne current
Jharkhand	1	597215	1	637020	0	0	year.	
Kamataka	9	9133417	11	11896399	8	6606598		
Madhya Pradesh	2	646353	3	969529	3	1436343		
Maharashtra	4	496 3738	5	6204672	4	3584754		
Manipur	3	3342952	3	3446721	4	6605 638		
Meghalaya	2	1951516	2	1961334	2	980667		
Orissa	3	1859351	6	3718702	6	4534519		
Rajasthan	0	0	1	94060	0	0		
Tamil Nadu	2	1915 92 7	2	2056824	3	3031506		
Uttar Pradesh	14 1	2156531	16	15206535	15	14218556		

1	2	3	4	5	6	7 8	9
Uttaranchal	0	0	1	782253	0	0	
West Bengal	3	4521309	3	5026078	3	1471774	
Total	72	64760759	83	76942687	78	65477823	

[English]

Exploration Contract to Private and Foreign Companies

5030. SHRI G. KARUNAKARA REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has given the contract to foreign and private companies for the exploration of oil at some new places in the country;

(b) if so, the details thereof;

(c) whether the case of overlooking environmental and security standards by these companies has come to the notice of Government;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Yes Sir, Government of India has awarded and signed Production Sharing Contracts (PSCs) in respect of 52 blocks for exploration of oil and gas to various companies under sixth round of New Exploration Licensing Policy (NELP) on 2nd March, 2007, out of which 34 blocks have been awarded to foreign and private companies either alone or in consortium with other companies.

(b) The details are given in the statement enclosed.

(c) According to information available in this Ministry, there is no reported case of overlooking environmental and security standards by foreign and private companies/ operators.

(d) and (e) Does not arise.

SI.No.	Block Name	Operator	Consortium Member(s)
1	2	3	4
	Deepwater		
1.	KK-DWN-2004/1	ONGC	ONGC (45%)-Calm India Ltd. (40%)-Tata (15%)
2.	KG-DWN-2004/4	RIL	RIL (100%)
3.	KG-DWN-2004/7	RIL	RIL (100%)
4.	MN-DWN-2004/1	RIL	RIL (100%)
5.	MN-DWN-2004/2	RIL	RIL (100%)
6.	MN-DWN-2004/3	RIL	RIL (100%)

Statement

1	2	3	4
7.	MN-DWN-2004/4	RIL	RIL (100%)
8 .	MN-DWN-2004/5	RIL	RIL (100%)
9.	NEC-DWN-2004/1	Santos	Santos International Operations Pvt. Ltd. (100%)
10.	NEC-DWN-2004/2	Santos	Santos International Operations Pvt. Ltd. (100%)
	Shallow Off		
11.	CB-OSN-2004/1	Focus	Focus (10%)-Newbury (90%)
12.	MB-OSN-2004/1	GSPC	GSPC (20%)-IOC (20%)-GAIL (20%)-HPCL (20%)-Patrogat (20%)
13.	MB-OSN-2004/2	Petrogas	Petrogas (20%)-GAIL (20%)-IOC (20%)-GSPC (20%)-HPCI (20%)
14.	PR-OSN-2004/1	Caim Energy India	Caim Energy (10%)-Caim India (25%)-ONGC-(35%)- Tata (30%)
15.	KG-OSN-2004/1	ONGC	ONGc-(55%)-BGEPI (45%)
	Onland		
16.	MZ-ONN-2004/1	OIL	OIL (75%)-Suntera (10%)-Shiv-Vani (15%)
17.	MZ-ONN-2004/2	NAFTOGAZ	NAFTOGAZ (10%)-RNRL (10%)-Geopetrol (10%)-REL (70%)
18.	AA-ONN-2004/1	OIL	OIL (85%)-Shiv-Vani (15%)
19.	AA-ONN-2004/2	OIL	OIL (90%)-Suntera (10%)
20.	AA-ONN-2004/3	Essar Oli	Essar Energy (90%)-Essar Oil (10%)
21.	AA-ONN-2004/4	Naftogaz	Adani Enterprises (35%)-Adani Port (20%)-NAFTOGAZ (10%)- Jaycee (Mumbai) (35%)
22.	AA-ONN-2004/5	Essar Oil	Essar Energy (90%)-Essar Oil (10%)
23.	SR-ONN-2004/1	Prize Petroleum	Prize Petroleum (10%)-Jaiprakash Associates Ltd. (90%)
24.	RJ-ONN-2004/1	GSPC-GAIL	GSPC (20%)-GAIL (20%)/HPCL (20%)/Halloworthy (Panama) (10%)-Nitifire (New Deihl) (10%)-Silverwave (Myanmar) (10%)- BPCL (10%)
25.	RJ-ONN-2004/2	OIL	OIL (75%)-Geogiobal (25)
26.	RJ-ONN-2004/3	OIL	OIL (60%)-Geologiobal (25%)-HPCL (15%)
27 .	CB-ONN-2004-1	ONGC	ONGC (50%)-GSPC (40%)-Heramac (10%)
28.	CB-ONN-2004-2	ONGC	ONGC (50%)-GSPC (40%)-Suntera Res. Ltd. (10%)

1	2	3	4			
29.	CB-ONN-2004-3	ONGC	ONGC (40%)-GSPC (35%)—Ensearch (25%)			
30.	CB-ONN-2004-4	ONGC	ONGC (50%)-GSPC (40%)-Heramec (10%)			
31.	CB-ONN-2004-5 NAFTOGAZ		Adani Enterprises (35%)-Adani Port (20%)-NAFTOGAZ (19 Welspun (35%)			
32.	DS-ONN-2004/1	Geoglobal	Geoglobal Resources (Barbados) (100%)			
33.	KG-ONN 2004/1	OIL	OIL (90%)-Geoglobal (10%)			
34 .	KG-ONN-2004/2	GSPC	GSPC (40%)-GAIL (40%)-Petrogas (20%)			

[English]

Problems of Defence Personnel Deployed in Far Flung Areas

5031. SHRI S.K. KHARVENTHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is aware of the problems being faced by the defence personnel deployed in farflung places or involved in counter-insurgency operations and their domestic problems with regard to the State Governments;

(b) if so, whether the Union Government has issued any instructions to the State Governments to address the problems of the defence personnel; and

(c) if so, the details thereof and the response received from the State Governments?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Government is aware of the problems of Defence personnel. Chief Ministers of all States and Union Territories have been requested to instruct the District Collectors, Superintendents of Police and other officials both at district and State level to be more proactive and give prompt response to the grievances and problems of the deference personnel and their families. They have also been requested to put in place a mechanism wherein at the district level the Collector and at State level a nominated senior officer periodically review redressal of such grievances.

The response received from the State Governments is positive and encouraging.

[Translation]

Atithi Devo Bhava

5032. SHRI RAGHUVEER SINGH KOSHAL: Will the Minister of TOURISM be pleased to state:

(a) whether tourism related activities have been included in the training to be imparted under the 'Atithi Devo Bhava' campaign;

(b) if so, the State-wise and activity-wise details of last three years including the current year;

 (c) whether there is any monitoring mechanism for these trainees;

(d) if so, the details thereof;

(e) whether this programme is likely to be continued forever; and

(f) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (f) The objective of the ongoing 'Atithi Devo Bhavah' campaign is to create Social Awareness and sensitise stakeholders. The first two phases of the campaign in 2004-05 and 2005-06 covered seven cities namely; Hyderabad, Delhi, Goa, Mumbai, Aurangabad, Jaipur and Agra wherein there was training of service providers and a mass media campaign. In the third phase in 2006-07, a nation-wide Awareness Campaign in the domestic mass media was launched to create awareness about preservation of heritage monuments and places of tourist interest in the country. Under the ongoing Capacity Building Scheme for Service Providers, the service providers/stakeholders are given training through the India tourism Offices and Institutes of Hotel Management.

[English]

Exploration of Oil and Gas

5033. SHRI CHANDRAKANT KHAIRE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the efforts made in the oil and natural gas exploration in the country with the help of foreign and domestic companies during each of the last three years, State-wise;

(b) the expenditure incurred on these explorations by the engaged companies, on the said period, year-wise, State-wise and company-wise;

(c) whether the achievements made so far in the exploration of petroleum products and natural gas are less than the expenditure incurred thereon;

(d) if so, the manner in which Government proposes to deliver better results to make the country self dependant in the field of petroleum products and natural gas; and

(e) the expenditure incurred including foreign exchange on the import of crude oil/natural gas during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Apart from two national oil companies, namely, Oil and Natural Gas Corporation Limited (ONGC) and Oil India Limited (OIL), eight foreign and twelve Indian companies are engaged in exploration of oil and gas in the country. New Exploration Licensing Policy (NELP) is the main policy framework for attracting foreign and Indian companies in exploration. The expenditures incurred by companies in last three years on exploration-state-wise, is given in the statement enclosed.

(c) The exploration activities are probabilistic in nature and the outcome of these activities is not directly measurable.

(d) The following measures are being taken to deliver better results in the field of petroleum products and natural gas:

- Accelerating the pace of exploration for oil and gas in the country by offering large acreages under successive rounds of NELP.
- Increasing production through accelerated development of new discoveries.
- Increasing recovery factor from the existing fields through application of EOR/IOR techniques.
- · Putting sick wells on artificial lift.
- Supplementing the availability of natural gas by exploring and developing alternative resources such as CBM.

(e) The amount of foreign exchange spent on import of crude oil and petroleum products in the last three years is as under:

	Crude (US \$ billion)	POL (Rs. in crore)	LNG (Rs. in crore)
2003-04	18.3	2.1	36.00
2004-05	26.0	3.3	1696.05
2005-06	36.6	6.3	3253.48

Statement

State-wise Expenditure on Exploration during last three years

(Rs. in crore)

		2003-04			2004-05			2005-06					
SI.No.	State/UT	ONGC	OIL	JV.	Total	ONGC	OIL	JV*	Total	ONGC	OIL	J۸.	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14
۱.	Himachal Pradesh	9.12			9.12	13.26			13.26	14.73			14.73
2.	Uttar Pradesh/Uttaranchal	14.51	9.47	7.18	31.16	11.80	5.11	14.04	30.95	22.79	2.50	6.89	32.18

1	2	3	4	5	6	7	8	9	10	11	12	13	14
3.	Andhra Pradesh	96.51	3.75	1.88	102.14	79.37	10.00	1.48	90.85	8 5.53	77.04	0.38	162.95
4.	Assam	302.00	264.86	40.46	6 07.32	207.00	272.99	60.96	540.95	302.89	269.19	31.63	603.71
5.	Bihar	0.00			0.00	0.00			0.00	0.00			0.00
6.	Goa	0.00			0.00	0.00			0.00	0.00			0.00
7.	Gujarat	22.49		416.53	639.02	201.91		102.03	303.94	227.01		50.13	277.14
8.	Maharashtra	0.00	0.80		0.80	0.00	3.61		3.61	0.00	0.02		0.02
9 .	Orissa	0.00	5.02	1.35	6.37	0.00	8.69		8.69	0.00	16.57		16.57
10.	Rajasthan	6.46	10. 84	335.33	352.63	4.45	25 .72	406.58	436.75	9.88	13.74	105.06	128.68
11.	Tamil Nadu	153.13	1.18		154.31	231.71	1.08		232.79	328.80	42.69		371.49
12.	Tripura	60.66			60.66	58.21			58.21	50.94			50.94
13.	West Bengal	38.68		1. 98	40.66	14.19			14.19	4.86			4.86
14.	Arunachal Pradesh		12.02	3.03	15.05		6.94	21.65	2.59		35. 8 5	166.64	202.49

*Note: The JV includes the expenditure incurred by ONGC and OIL under the PSCs regime.

Compensation/Accommodation on Delay of Flights

5034. SHRI NARHARI MAHATO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India (AI) continuing their poor form in the recent past;

(b) if so, the number of planes hit by technical snags during the last three years alongwith the reasons therefor;

(c) whether the AI has failed to accommodate/ compensate to their passengers;

(d) if so, the details and the reasons therefor; and

(e) the remedial steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir. In fact, despite severe competition and galloping fuel price, Air India has been consistently making profits for the last five years by improvement in its product and through strategic marketing initiatives. (b) Over a period of time, technical snags occur in aircraft due to failure/unserviceability of various components/parts, damage to engine due to bird hits, tyre burst, hydraulic leak, pressurization snags etc. The aircraft in Air India's fleet are maintained in the highest airworthiness standards and meet all the requirements of regulatory authorities.

(c) to (e) It has always been Air India's endeavour to minimize causes of passengers discomfort in the case of delays. Immediate care is provided to passengers in the form of meals, transportation, hotel accommodation, use of lounges etc. All efforts are made to ensure that passengers are made as comfortable as possible under the circumstances. Depending on the extent of delays of flights, passengers are either transferred on to other carriers, if seats are available or accommodated at the expense of the airlines or facilitated to travel on the next Air India flight.

Computerization Programme of CSD

5035. SHRI KISHANBHAI V. PATEL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken up a computerization programme of Canteen Stores Department (CSD) in the country;

(b) if so, the number of depots of CSD so far covered under the said programme;

(c) the details of expenditure incurred thereon so far; and

(d) the extent to which the functioning of CSD depots/ canteens has improved by such computerization programme?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Yes, Sir. Computerization programme of Canteen Stores Department (CSD) has been taken up in two phases. In Phase-I, a pilot project was undertaken at Head Office, Base Depot, Mumbai Area and Khadki Depot to test and evaluate the efficacy of computerization programme. This work was completed in the year 2001. CSD expanded the scope of Phase-I to eight depots. After successful completion of Phase-I, it was decided to cover all the 34 depots for computerization on web based architecture for progressing online activities in Phase-II. A total expenditure of Rs. 9.1 crores has been incurred on both the Phases.

(d) Computerization programme envisages improvements in CSD functioning by way of better inventory management, accountability, transparency and customer satisfaction.

Expenditure incurred by ONGC

5036. SHRI KAILASH MEGHWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation (ONGC) is falling behind its responsibility in incurring expenditure on its socio-economic development programme and corporate social responsibility programmes as per its policy;

(b) if so, the details of its policy in this regard and amount likely to be spent and actually incurred on the above heads during the last three years, State-wise and year-wise;

(c) the reasons for this shortfall and action proposed to be taken against the officials responsible; and

(d) the action proposed to be taken to spent the amount as per its policy in future?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) As per the policy of ONGC, 0.75% of net profit is allocated for Corporate Social Responsibility (CSR) activities. There is a shortfall in incurring expenditure as per the allocation of 0.75% of net profit.

(b) The ONGC policy on Corporate Social Responsibility (CSR) is given in Statement-I and the expenditure incurred on these initiatives from 2003-2006 is placed in Statement-II enclosed.

(c) The proposals are examined on their merits and in line with the CSR policy. Expenditure on the initiatives is made after proper evaluation of the various proposals that ONGC receives from work centres/other agencies.

ONGC has been trying to fulfill its corporate social responsibility through its multifarious initiatives at two levels, i.e., Corporate and Work Centre levels as per the Corporate Social Responsibility (CSR) policy.

(d) ONGC has taken following steps to utilize the budgetary allocation of CSR:

- (I) ONGCpura Trust has already operationalized a PURA project at Tripura and it has plans to roll out similar PURAs in the States where it is operating and have enough idle gas wells.
- (iii) On the water management front, ONGC has already achieved some success in locating the deep aquifers left by the mythical river "Saraswati". ONGC plans to further invest in this project.
- (iii) Under healthcare, ONGC proposes to set up MRI and CT scan in government hospitals at Mumbai and Silchar in Assam. Similarly, ONGC also plans to donate a mobile cancer detection unit for Assam.
- (iv) On the education front, ONGC proposes to support the Institution of Engineers in Tripura.

Statement /

Corporate Citizenship Policy of ONGC

1. Corporate Citizenship Statement (CCS) of ONGC Group

ONGC Group companies, as responsible Corporate Citizens, shall Promote Education, Healthcare and Entrepreneurship in the Community and support Water Management and Disaster Relief in the country. 391 Written Answers

2. Corporate Citizenship Practice (CCP) of ONGC

To operationalise the Corporate Citizenship statement, ONGC Group companies shall:

2.1 Promote community projects selected on the following parameters in the focus areas:

- Shared contribution by the Corporation and the Community;
- Sustainable impact of the project on the wellbeing of the community; and
- Process credibility to enhance the Corporate image.
- 2.2 Support National causes in the focus areas, and

2.3 Create enduring Values, Satisfactions and Recognitions.

3. Budget Provision/Allocation of Funds

3.1 Implementation of ONGC's Corporate Citizenship Policy will be at two levels:

- · Corporate, and
- · Work Centers

3.2 ONGC will allocate funds equivalent to 0.75% of net profits of the previous year towards SEDP every year. Out of the total, the following allocation will be made: 40% towards programmes in and around the Work Centres and operational areas and 60% towards Corporate programmes, all in the focus areas.

3.3 Annual budget allocation for each Work Centre will be approved by the Executive Committee, directly in proportion to the business of the Corporation at that Work Centre and any other relevant factor. For this purpose, the jurisdiction of each Key Executive will constitute a Work Centre. For offshore activities, the shore base will be taken as the Work Centre.

3.4 The unutilized fund, if any, will be carried forward to the next year under the "Corporate Programme" account i.e. unutilized funds under the Work Centre account will be transferred to the corporate account which will be cumulatively carried forward.

4. The Focus Areas

4.1 Corporate Level

- At the corporate level, emphasis will be given to Disaster Relief Management and Water Management Projects at the national level.
- All projects with financial implication exceeding Rs. 2.5 lakhs will be approved only at the Corporate level. Such proposals from Work Centres will be referred to Corporate Office for approval.

4.2 Work Centre Level

4.2.1 At the Work Centre level, the focus areas are Education with thrust on Information Technology, Health care including Drinking Water and Enterpreneurship Projects. The distribution of budget allocation in these areas will be on the following lines:

- (i) Educational especially InfoTech 35%
- (ii) Healthcare including Drinking water 30%
- (iii) Entrepreneurship Schemes 25%
- (iv) Others 10%

4.2.2 Against the heads Education, Health and Entrepreneurship, broadly 75% of the budget will be spent on new projects, and balance 25% on maintenance and upkeep of projects taken up and completed earlier.

Note: Entrepreneurship Schemes may be developed in collaboration with State Agencies like District Industries Centres.

4.2.3 The following areas are not to be covered under SEDP:

- (i) Infrastructure Development
- (ii) National/State Relief funds
- (iii) Direct payment or subsidy to local bodies
- (iv) Charity
- (v) Religious Causes

Note: Restoration of roads/crops damaged in consequence of operations will be covered under the budget of the particular activity.

(Rs. in lakhs)

Further, no organization will be given SEDP grant more than once per year.

5.0 Employee involvement

- ONGC-sponsored Schools, Officers' and Employees' Clubs, Mahila Samiti etc. should proactively engage in SEDP.
- National Cadet Corps, Bharat Scouts & Guides, Junior Redcross and such organizations should be promoted in ONGC Schools, and involved in SEDP.
- ONGC employees should be motivated to participate individually in the Schemes as a voluntary contribution to the Community.

Statement II

State-wise Expenditure under Socio-Economic Development Programmes undertaken by ONGC during last three years

				(HS. IN IAI
State/UT	Work Centre	2003-2004	2004-05	2005-06
1	2	3	4	5
Assam	Silchar	21.45	5.00	5
	Jorhat	50.00	15.84	35.19
	Nzaira/Siv asag ar	117.71	84.66	84.21
		189.16	105.50	124.4
West Bengal	Kolkata	20.12	25.00	24.94
Tripura	Agartala	44.05	57. 98	59.51
Tamil Nadu	Chennai	20.00	24.99	38.93
Andhra Pradesh	Rajahmundry	59.98	42.28	58.00
Pondicherry	Karaikal	13.65	68.30	103.80
Maharashtra	Mumbai	62.10	26.30	84.61
	Uran			5.81
Gujarat	Hazira	18.81	9.61	20.98
	Ankleshwar	41.23	20.81	59.83
	Mehsana	54.35	30.67	60.00
	Ahmedabad	54.72	60 .70	60.00
	Cambay	4.80	5.00	5.00
	Baroda	13.82	14.72	22.91
		187.73	141.51	228.72
Rajasthan	Jodhpur			4.45

1	2	3	4	5
Uttaranchai	Dehradun	25.66	20.30	16.76
	Total	622.45	512.16	3151.57
Corporate level expenditure		1471.86	3934.24	2401.64
ONGC Expenditure	(Rs. in lakhs)	2094.31	4446.40	3151.57

Land Banks

5037. SHRI KISHANBHAI V. PATEL: SHRI L. RAJAGOPAL:

Will the Minister of TOURISM be pleased to state:

(a) whether the Government has advised the State Governments to create land banks to facilitate growth in accommodation and allow more commercial use of land;

(b) if so, the details in this regard;

(c) the reaction of various agencies on said proposal; and

(d) the extent to which the estimated rooms will come up in the country by 2010?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) Yes, Sir. Ministry of Tourism has advised the State Governments to have a proactive land policy to encourage hotel accommodation by identifying suitable sites/land banks for tourism projects. As land is a State subject, necessary action in this regard has to be taken by the States themselves.

(d) Construction of hotels is a private sector activity. It is not possible to make a realistic estimate about the number of rooms that would come up in the country by 2010.

Setting up of Pilots Academy at Sriperambudur

5038. SHRI K.C. PALLANI SHAMY: Will the Minister of CIVIL AVIATION be pleased to refer to the reply given to Unstarred Question No. 1437 on November 30, 2006 regarding 'Setting up of Aeronautical Science and Training Academy at Sriperambudur' and state: (a) whether the proposal to set up the said Academy has been approved;

(b) if so, the details thereof;

(c) whether Techno Feasibility Study for the above project has been undertaken; and

(d) if so, the time by which the said institute is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) At the request of Government of Tamil Nadu in February. 2007 a team of officers of Airports Authority of India carried out preliminary study of the site earmarked for setting up of the Rajiv Gandhi Institute of Aeronautical Science and Training Pllots Academy by Government of Tamil Nadu at Sriperambudur, on 21.2.2007 to assess the general suitability alongwith State Government Revenue officials. The site was not found suitable for the said Academy due to various factors such as area being low lying, surrounding areas having industries, size and shape of the land not sufficient for the Runway, Apron, Taxiway and associated infrastructure. The Feasibility Report indicating non-suitability of the site was also submitted to the Government of Tamil Nadu.

(d) Does not arise.

On-Board Meal in Flights

5039. SHRI PRASANTA PRADHAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Indian Airlines (IA) engage private caterers for on-board meal in their flights;

(b) if so, the names of caterers engaged in Srinagar-Delhi sector during the year 2006 and 2007, indicating their allocations of work; (c) whether the summer schedule of catering of the previous year for the said sector has been changed recently; and

(d) if so, the details and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) Indian Airlines has not engaged any caterer at Srinagar station as there is no meal upliftment from Srinagar.

(c) No, Sir.

(d) Does not arise.

[Translation]

Increase in Retirement age of employees of Ordnance Factories

5040. SHRI RAKESH SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to increase the age of retirement of the employees of Ordnance factories in the country;

(b) if so, the details thereof;

(c) whether the objectives of this move of the Government is to meet the shortage of employees caused by the continuous retirement and ban on recruitment;

(d) if not, whether the Government is likely to consider to end the ban imposed on recruitment for the last 23 years; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) and (b) No, Sir.

(c) to (e) As regards the issue of end of ban on recruitment, the decision in such matters on behalf of the Central Government Departments and its Directorate are taken by the competent Department—Department of Personnel & Training (DOP&T). [English]

Investment by PIO in Aviation Sector

5041. SHRI P.S. GADHAVI: DR. RAJESH MISHRA: SHRI J.M. AARON RASHID:

Will the Minister of CIVIL AVIATION be pleased to refer to reply given to USQ No. 3258 on December 14, 2006 regarding Investment by PIO in Aviation Sector and State:

(a) whether the decision to allow the persons of Indian Origin (PIO) living abroad to invest in Indian domestic airlines has been finalised;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the time by which the matter proposed to be finalised?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The matter has yet not been finalized.

[Translation]

Acquisition of land for Civil Aviation purpose

5042. SHRI BABU LAL MARANDI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether land in Haratand, Hethu, Chootna Ghaghra, Hoondroo of Ranchi district was acquires for civil aviation purpose;

(b) If so, whether lease holders have been given compensation of the land;

(c) if so, the details thereof and if not, the reasons therefor;

 (d) whether the acquired land is being used for civil aviation purpose;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) There has been no land acquisition in Ranchi district for civil aviation purpose in the recent past.

(b) to (f) Do not arise.

[English]

Expansion of Begumpet Airport

5043. SHRI K.J.S.P. REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the traffic at Begumpet airport has increased tremendously;

(b) if so the present status of flights to each destination;

(c) the present status of expansion of airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir.

The details of domestic flights daily from Begumpet airport, Hyderabad to various airports are as under:

Ahmedabad-04, Bangalore-20, Bhubaneshwar-02, Chennai-20, Cochin-03, Coimbatore-03, Delhi-17, Goa-01, Guwhati-01, Jaipur-02, Kolkata-06, Mumbai-19, Nagpur-04, Pune-03, Rajahmundary-01, Thiruvananthapuram-01, Tirupati-04, Vijayawada-02, Visakhapatnam-05.

The details of International flights (weekly) are as under:

Amsterdam-11, Bangokok-02, Colombo-07, Daman-01, Doha-07, Dubai-15, Frankfurt-07, Jeddah-03, Kualalampur-06, Kuwait-02, Muscat-06, Sharjah-07, Singapore-08.

(c) The extension of the runway to 10600 feet and expansion of the apron for accommodating 13 aircraft at a time have been completed. Extension and modification of Terminal Buildings including extension of security hold and aerobridge corridor was also completed.

Allotment of Retail Outlets to LOI Holders

5044. SHRI ADHIR CHOWDHURY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether IBP vide its letter No. L-21011/1/63/06-IOC dated March 20, 2007, has given its NOC for the commissioning of retail outlets of pending of LOI holders prior to issues of MOP's letter No. P-19011/1/04-IOC dated December 27, 2004;

(b) whether the MOP vide its above letter dated 27.12.2004 had also instructed the OMC's to withheld the results of interviews conducted by selection committee of concerned oil company during the interim period between 1.4.2002 to 30.8.2004 before the issue of common guidelines of the subject.

(c) if so, whether the direction of letter dated 20.3.2007 are also applicable on such cases; and

(d) if not, the time by which the matter of declaration of withheid result by IBP and BPC would be finally decoded?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) This Ministry, vide its letter No. L-21011/ 1763/2006-IOC dated 20.3.2007, has conveyed its no objection to the proposal of IBP Co. Limited (BP) for commissioning of 114 retail outlet dealership for which Letters of Intent (LOIs) were issued prior to this Ministry's letter No. P-19011/1/2004-IOC, dated 27.12.2004.

(b) to (d) This Ministry, vide letter dated 27.12.2004, had advised Public Sector Oil Marketing Companies (OMCs) to temporarily suspend allotment of dealerships under 'Land Owners' category. Subsequently, vide letter dated 17.2.2005, this Ministry clarified that the temporary suspension in the allotment will be applicable only in respect of those cases where allotments were being made without recourse to open advertisements. IBP has reported that in respect of 13 locations for which interviews were conducted between November, 2002 to February, 2003, LOIs were not issued for various reasons and these cases are not included in the 114 cases as referred in (a) above and thus, directions given in letter dated 20.3.2007 are not applicable in these 13 cases. Bharat Petroleum Corporation Limited (BPCL) has reported that the Corporation does not have any such case where results were withheld due to Ministry's letter dated 27.12.2004.

[Translation]

Appointment on Compassionate Ground in Ordnance Factories

5045. SHRI RAKESH SINGH: Will the Minister of DEFENCE be pleased to state:

(a) the year-wise number of applicants seeking appointment on compassionate ground in ordnance factories in the country;

(b) the year-wise percentage of applicants out of

these whom appointment has been given on compassionate ground;

(c) whether the Government proposes to simplify the rules for appointment on compassionate ground so that the maximum number of dependents of the employees of ordnance factories dying in hamess may get the benefit of appointment; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) and (b) The yearwise number of applicants seeking appointment on compassionate ground in ordnance factories and the percentage of applicants year-wise to whom appointment has been given in as under:

Year	No. of applications received during the relevant year (1st January to 31st December)	No. of pending applications from previous year(s) considered in the year as per DOP&T instructions	Total applications considered in the year (Col. 2 & 3)	No. of applicants to whom appointment has been given on compassionate grounds during the year	Percentage of the applicants to whom appointment has been given during the year
2003	856	254	1110	136	12.25
2004	1018	751	1769	220	12.43
2005	688	1344	2032	297	14.61
2006	675	1319	1994	232	11.63

(c) and (d) Compassionate appointment is provided to dependents of Government servants upto a maximum of 5% of vacancies falling under direct recruitment quota in any Group 'C' & 'D' posts as per norms laid down in the Scheme of Compassionate Appointment issued vide DOP&T O.M. No. 14014/6/94-Estt(D), dated 9.10.1998 as amended from time to time.

New Aircraft for Air India

5046. SHRI PARAS NATH YADAV: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Air India has decided to name its new aircraft after the names of the states; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. As and when new Aircraft are delivered to Air India, they will be named after the States of India in alphabetical order.

[English]

In-flight entertainment System

5047. SHRI KISHANBHAI V. PATEL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Indian Airlines (IA) proposes to arrange in-flight entertainment system as reported in "The Times of India" dated April 23, 2007.

(b) if so, the facts and the details thereof; and

(c) the time by which all aircraft are likely to be facilitated by such system?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) Indian Airlines proposes to have in-flight entertainment system on its 42 new A 320 family aircraft to be delivered during June, 2007 to March, 2010. The system is Thales 13000 with personal Television for each seat offering six video and 12 audio channels.

(c) At present, there is no proposal to provide inflight entertainment system in the existing aircraft available with Indian Airlines Limited. However, the last of the new A320 family aircraft in which in-flight entertainment system would be provided, would be delivered in March, 2010.

MR. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.05 hrs.

The Lok Sabha then adjourned till twelve of the clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MR. SPEAKER in the Chair]

[English]

SHRI SYED SHAHNAWAZ HUSSAIN (Bhagalpur): Smt. Sheila Dixit should be dismiss on the issue of Bihar. ...(Interruptions)

12.01 hrs.

(At this stage Shri Syed Shahnawaz Hussain, Shri Rabinder Kumar Rana and some other hon. Members came and stood on the floor near the Table)

[Translation]

MR. SPEAKER: Let me make an announcement. I do make an announcement in regard to some other issue. Kindly allow this.

...(Interruptions)

MR. SPEAKER: It is not regarding the issue going on, it is regarding something else.

...(interruptions)

12.01¹/₂ hrs.

(At this stage Shri Syed Shahnawaz Hussain, Shri Rabinder Kumar Rana and some other hon. Members went back to their seats.)

[English]

MR. SPEAKER: Hon. Members, as you are aware, a function is being organised today.

...(Interruptions)

[Translation]

MR. SPEAKER: Definitely, it is a very good contribution. We all respect it.

...(Interruptions)

MR. SPEAKER: Let me speak for a while. I would like to make an announcement on some other issue.

12.02 hrs.

ANNOUNCEMENTS BY THE SPEAKER

Function to release DVD Gitanjali and Sound and Light Show—1857—Ek Yash Gatha

[English]

MR. SPEAKER: Hon. Members, as you are aware, a function is being organised today at 5.15 p.m. in Balayogi Auditorium, Parliament Library Building to release a DVD *Gitanjali*, a collection of Gurudev Rabindra Nath Tagore's songs in Hindi.

A Sound and Light Show-1857-Ek Yash Gatha has also been arranged at Major Dhyan Chand National Stadium, New Delhi today at 1930 hours to commemorate the 150th anniversary of First War of Independence. To enable Members to attend the functions, the House may adjourn at 5 p.m. today, the 10th May, 2007.

I hope the House agrees.

...(Interruptions)

12.02¹/4 hrs.

(At this stage Shri Rajiv Ranjan Singh Lalan, Shri Rabinder Singh Rana and some other hon. Members came and stood on the floor near the Table)

...(Interruptions)

12.02³/4 hrs.

RESIGNATION BY THE MEMBER

MR. SPEAKER: I have to inform the House that I have received a letter dated 8th May, 2007 from

Shri Alemao Churchili, an elected Member from Marmugao parliamentary constituency of Goa resigning from the Membership of Lok Sabha with immediate effect.

I have accepted his resignation with effect from 8th May, 2007.

...(Interruptions)

MR. SPEAKER: The House stands adjourned to meet tomorrow, the 11th May, 2007 at 11.00 a.m.

12.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, May 11, 2007/Vaisakha 21, 1929 (Saka) 407 Annexure /

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok S (Eleventh Edition) and printed by Shree Enterprises, New Delhi.